Seventeenth Lok Sabha V Session (29/01/2021 to 25/03/2021)



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, January 29, 2021/Magha 9, 1942 (Saka)

No. 91

12.52 P.M.

1. National Anthem

The National Anthem was played.

2. Relinquishment of Office by Secretary General (Smt. Snehlata Shrivastava) and her appointment as Honorary Officer of the House

The Speaker informed the House that Smt. Snehlata Shrivastava, Secretary General, Lok Sabha relinquished the office of Secretary-General, Lok Sabha on the 30th November, 2020.

The Speaker also informed that in recognition of services rendered by Smt. Snehlata Shrivastava, he had appointed her as Honorary Officer of the House.

3. Appointment of Secretary General, Lok Sabha

The Speaker announced that Shri Utpal Kumar Singh, former Chief Secretary of Government of Uttarakhand and till recently worked as Secretary in the Lok Sabha Secretariat, has been appointed as Secretary General, Lok Sabha w.e.f. 1.12.2020.

12.55 P.M.

4. Oath

Shri Sunil Kumar, member representing Valmiki Nagar Parliamentary Constituency of Bihar took oath in Hindi, signed the Roll of Members and took his seat in the House.

12.56 P.M.

5. President's Address – Laid on the Table

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 29th January, 2021.

12.56 P.M.

6. Obituary References

The Speaker made references to the passing away of Shri Suresh C. Angadi, sitting Member of the Lok Sabha, Minister of State in the Ministry of Railways and Member of the Fourteenth to Sixteenth Lok Sabhas; Shri Ram Vilas Paswan, sitting Member of the Rajya Sabha and Minister for Consumer Affairs, Food & Public Distribution and Member of the Sixth, Seventh, Ninth to Fourteenth and Sixteenth Lok Sabhas; Shri Ramkrishna Baba Patil, Member of the Twelfth Lok Sabha; Dr. Hari Singh, Member of the Eleventh Lok Sabha; Shri Liladharbhai Khodaji Vaghela, Member of the Sixteenth Lok Sabha; Dr. A. Kalanidhi, Member of the Seventh and Eighth Lok Sabhas; Shri Jaswant Singh, Member of the Ninth to Eleventh and Fifteenth Lok Sabhas; Shri Rasheed Masood, Member of the Sixth, Seventh, Ninth, Tenth and Fourteenth Lok Sabhas; Dr. Kartikeswar Patra, Member of the Tenth Lok Sabha; Shri C.M. Chang, Member of the Fifteenth Lok Sabha; Shri Mahesh Kumar Kanodia, Member of the Tenth to Twelfth and Fourteenth Lok Sabhas; Dr. Mahadeepak Singh Shakya, Member of the Fifth, Sixth and Ninth to Twelfth Lok Sabhas; Smt. Chandravati, Member of the Sixth Lok Sabha; Sardar Mohinder Singh Gill, Member of the Fifth Lok Sabha; Shri Tarun Gogoi, Member of the Fifth to Seventh, Tenth, Twelfth and Thirteenth Lok Sabhas; Shri Ahmed M. Patel, Member of the Sixth to Eighth Lok Sabhas; Smt. Kiran Maheshwari, Member of the Fourteenth Lok Sabha; Shri Prithvi Raj, Member of the Third Lok Sabha; Shri Ramlal Rahi, Member of the Sixth, Seventh, Ninth and Tenth Lok Sabhas; Shri Radhika Ranjan Pramanik, Member of the Ninth to Thirteenth Lok Sabhas; Shri Satya Deo Singh, Member of the Sixth, Tenth and Eleventh Lok Sabhas; Shri Mohan Rawale, Member of the Tenth to Fourteenth Lok Sabhas; Shri Motilal Vora, Member of the Twelfth Lok Sabha; Shri Madan Lal Sharma, Member of the Fourteenth and Fifteenth Lok Sabhas; Shri Jamal Khwaja, Member of the Second Lok Sabha; and Sardar Buta Singh, Member of the Third to Fifth, Seventh, Eighth, Tenth, Twelfth and Thirteenth Lok Sabhas.

The Speaker, on behalf of the House, also paid homage to the personnel of armed forces, para-military, police and Corona Warriors who sacrificed their lives maintaining unity and integrity of the country.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

1.16 P.M.

7. Announcements by the Speaker

The Speaker made an announcement* under Rule 384 regarding seating arrangements.

He also made an announcement* regarding e-circulation of Economic Survey 2020-21 through Member's Portal.

^{*}Original in Hindi. For details, see the debates for the day.

1.17 P.M.

8. Papers laid on the Table

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy (Hindi and English versions) of the Economic Survey 2020-21 (Volume I and Volume II).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2020 (No. 13 of 2020) promulgated by the President on 28th October, 2020.
- (2) The Arbitration and Conciliation (Amendment) Ordinance, 2020 (No. 14 of 2020) promulgated by the President on 4th November, 2020.
- (3) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020 (No. 15 of 2020) promulgated by the President on 30th December, 2020.
- (4) The Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021
 (No. 1 of 2021) promulgated by the President on 7th January, 2021.

9. Reports of Committee on Public Undertakings

Smt. Meenakashi Lekhi presented the following seven Reports (Hindi and English versions) of the Committee on Public Undertakings:-

(1) First Report of the Committee (17th Lok Sabha) on 'Airports Authority of India (AAI)'.

- (2) Second Report of the Committee (17th Lok Sabha) on 'Central Coalfields Limited (CCL)'.
- (3) Third Report of the Committee (17th Lok Sabha) on 'Food Corporation of India (FCI)'.
- (4) Fourth Report of the Committee (17th Lok Sabha) on 'Hindustan Antibiotics Limited (HAL)'.

- (5) Fifth Report of the Committee (17th Lok Sabha) on 'NBCC (India) Limited'.
- (6) Sixth Report of the Committee (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-second Report (16th Lok Sabha) of the Committee on Public Undertakings on 'Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency (based on Performance Audit No. 12 of 2015)'.
- (7) Seventh Report of the Committee (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-fourth Report (16th Lok Sabha) of the Committee on Public Undertakings on 'Review of Loss Making CPSUs'.

10. Report of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the Fourteenth Report (Hindi and English versions) of the Committee on 'The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019'.

1.21 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 1st February, 2021)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 1, 2021/Magha 12, 1942 (Saka)

No. 92

11.00 A.M.

1. The Union Budget – 2021-2022

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2021-22.

12.49 P.M.

2. Papers laid on the Table

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 281 of Constitution:-

- (1) Report for the year 2021-26 (Volumes I to IV) XV Finance Commission.
- (2) Explanatory Memorandum as to the action taken on the recommendations contained in the above Report.

12.50 P.M.

3. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

4. Government Bill-Introduced

The Finance Bill, 2021

5. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Eighteenth Report of Business Advisory Committee.

6. Announcement by the Speaker

The Speaker made an announcement* regarding e-circulation of Union Budget 2021-22 through Member's Portal.

12.51 P.M.

(Lok Sabha adjourned till 4.00 P.M., Tuesday, the 2nd February, 2021)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 2, 2021/Magha 13, 1942 (Saka)

No. 93

4.00 P.M.

1. Starred Questions

Starred Question No. 1 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 4.05 P.M. and re-assembled at 5.00 P.M.)

5.00 P.M.

Replies to Starred Question Nos. 2–20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1–201 and 203–230 were laid on the Table.

5.00 P.M.

3. [&]Announcement by the Speaker

The Speaker announced that the Minister of Parliamentary Affairs requested to permit Minister of State in the Ministry of Parliamentary Affairs to lay papers on behalf of all the Ministers due to prevailing situation of Covid-19 and that he has acceded to his request.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table a copy of the National Institute of Pharmaceutical Education and Research (Amendment) Statues, 2019 (Hindi and English versions) published in Notification No. G.S.R.355 in Gazette of India dated 27th November, 2019 under sub-section (1) of Section 36 of the National Institute of Pharmaceutical Education Education and Research (Act, 1998.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table a copy of the Rights of Persons with Disabilities (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.181(E) in Gazette of India dated 17th March, 2020 under sub-section (3) of Section 100 of the Rights of Persons with Disabilities Act, 2016.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2020-2021.

(2) A copy of the Bureau of Indian Standards (Second Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.559(E) in Gazette of India dated 16th September, 2020 under Section 40 of the Bureau of Indian Standards Act, 2016.

(3) A copy of the Notification No. S.O.1202(E) (Hindi and English versions) published in Gazette of India dated 23rd March, 2020 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017, under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982:-

 The Sugar Development Fund (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.564(E) in Gazette of India dated 16th September, 2020. (ii) The Sugar Development Fund (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.496(E) in Gazette of India dated 7th August, 2020.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- The Consumer Protection (Central Consumer Protection Council) Rules, 2020 published in Notification No. G.S.R.447(E) in Gazette of India dated 15th July, 2020.
- (ii) The Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020 published in Notification No. G.S.R.448(E) in Gazette of India dated 15th July, 2020.
- (iii) The Consumer Protection (General) Rules, 2020 published in Notification No. G.S.R.449(E) in Gazette of India dated 15th July, 2020.
- (iv) The Consumer Protection (Mediation) Rules, 2020 published in Notification No. G.S.R.450(E) in Gazette of India dated 15th July, 2020.
- (v) The Consumer Protection (Salary, Allowances and conditions of service of President and Members of the State Commission and District Commission) Model Rules, 2020 published in Notification No. G.S.R.451(E) in Gazette of India dated 15th July, 2020.
- (vi) The Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020 published in Notification No. G.S.R.452(E) in Gazette of India dated 15th July, 2020.

- (vii) The Consumer Protection (E-Commerce) Rules, 2020 published in Notification No. G.S.R.462(E) in Gazette of India dated 23rd July, 2020.
- (viii) G.S.R.488(E) published in Gazette of India dated 5th August, 2020 containing corrigendum to the Notification No. G.S.R.462(E) dated 23rd July, 2020.
- (ix) The Consumer Protection (Consumer Commission Procedure) Regulations, 2020 published in Notification No. F. No. A-105/CCPR/NCDRC/2020 in Gazette of India dated 24th July, 2020.
- (x) The Consumer Protection (Mediation) Regulations, 2020 published in Notification No. F. No. A-105/MR/NCDRC/2020 in Gazette of India dated 24th July, 2020.
- (xi) The Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020 published in Notification No. F. No. 1-1/2020-CCPA in Gazette of India dated 21st August, 2020.
- (xii) The Consumer Protection (Administrative Control over the State Commission and the District Commission) Regulations, 2020 published in Notification No. F. No. A-105/ACR/NCDRC/2020 in Gazette of India dated 24th July, 2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2018-2019.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy of the Notification No. 3/132/FD/DMN/2020/E-156562 (Hindi and English versions) published in Gazette of India dated 30th June, 2020, restoring the tax rate as prescribed under the Fourth Schedule of Dadra and Nagar Haveli and Daman and Diu Value Added Tax Regulations, 2005 (No. 2 of 2005) under sub-section (2) of Section 4 of the said Regulation.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020:-

- The National Forensic Sciences University Rules, 2020 published in Notification No. G.S.R.803(E) published in Gazette of India dated 30th December, 2020.
- (ii) S.O.3423(E) published in Gazette of India dated 30th September, 2020 appointing 1st day of October, 2020 as the date on which the provisions of the National Forensic Sciences University Act shall come into force.
- (iii) Notification No. 230/1/20/2020-WS-III published in weekly Gazette of India dated 1st October, 2020 regarding appointment of Dr. Jayantkumar Maganlal Vyas as the Vice-Chancellor of the National Forensic Sciences University from the date of commencement of the National Forensic Sciences University Act, 2020.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020:-

- (i) The Rashtriya Raksha University Rules, 2020 published in Notification No. G.S.R.807(E) published in Gazette of India dated 30th December, 2020.
- S.O.3422(E) published in Gazette of India dated 30th September, 2020 appointing 1st day of October, 2020 as the date on which the provisions of the National Forensic Sciences University Act shall come into force.
- (iii) Notification No. 23011/93/2020-BPR&D published in weekly Gazette of India dated 1st October, 2020 regarding appointment of Dr. Bimal Patel as Vice-Chancellor of the Rashtriya Raksha University from the date of commencement of the said Act.
- (iv) Notification No. 23011/98/2020-BPR&D published in weekly Gazette of India dated 4th December, 2020 regarding appointment of Governing Body, mentioned therein, of the Rashtriya Raksha University with immediate effect.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Ch.
 (3) Charan Singh National Institute of Agricultural Marketing, Jaipur, for

the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2017-2018.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. S.O.2582(E) (Hindi and English versions) published in Gazette of India dated 4th August, 2020 regarding inclusion of new insecticide in the Schedule to the Insecticides Act, 1968 issued under Section 3 of the said Act.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2020 published in Notification No. S.O.953(E) in Gazette of India dated 3rd March, 2020.
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2020 published in Notification No. S.O.1404(E) in Gazette of India dated 30th April, 2020.
- (iii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2020 published in Notification No. S.O.2390(E) in Gazette of India dated 20th July, 2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

(1) A copy of the Notification No. S.O.1255(E) (Hindi and English versions) published in Gazette of India dated 13th April, 2020, regarding dissolution of CAPART as a society and its merger in National Institute of Rural Development and Panchayati Raj under Societies Registration Act, 1860.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (i) S.O.2309(E) (Hindi and English versions) published in Gazette of India dated 13th July, 2020, making certain amendments in Schedule II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 intended to include the phrase "Pradhan Mantri Suraksha Bima Yojana" in place of "Aam Aadmi Bima Yojana" in para 27 of Schedule II of the said Act.
- (ii) S.O.2198(E) (Hindi and English versions) published in Gazette of India dated 3rd July, 2020, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 intended to include the provision of "Unskilled wage component for construction of Community Sanitary Complexes in convergence with Swachh Bharat Mission (Grameen)" in para 4 of Schedule I of the said Act.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the 35th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Foreign Contribution (Regulation) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.695(E) in Gazette of India dated 10th November, 2020 under Section 49 of the Foreign Contribution (Regulation) Act, 2010 read with Foreign Contribution (Regulation) Amendment Act, 2020 together with a corrigendum thereto published in Notification No. G.S.R.17(E) dated 11th January, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Senior Citizens Welfare Fund, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Assent to Bills

- (I) Secretary General laid on the Table following ten Bills passed by the Houses of Parliament during the Fourth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 15th September, 2020:-
 - (1) The National Commission for Indian System of Medicine Bill, 2020;
 - (2) The National Commission for Homoeopathy Bill, 2020;
 - (3) The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2020;
 - (4) The Salaries and Allowances of Ministers (Amendment) Bill, 2020;
 - (5) The Homoeopathy Central Council (Amendment) Bill, 2020;
 - (6) The Indian Medicine Central Council (Amendment) Bill, 2020;
 - (7) The Appropriation (No.4) Bill, 2020;
 - (8) The Appropriation (No.3) Bill, 2020;
 - (9) The Epidemic Diseases (Amendment) Bill, 2020; and
 - (10) The Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020.
- (II) Secretary General also laid on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of the following seventeen Bills passed by the Houses of Parliament and assented to by the President:-
 - (1) The Aircraft (Amendment) Bill, 2020;
 - (2) The Institute of Teaching and Research in Ayurveda Bill, 2020;
 - (3) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020;
 - (4) The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020;

- (5) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020;
- (6) The Essential Commodities (Amendment) bill, 2020;
- (7) The Jammu and Kashmir Official Languages Bill, 2020;
- (8) The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020;
- (9) The Companies (Amendment) Bill, 2020;
- (10) The Bilateral Netting of Qualified Financial Contracts Bill, 2020;
- (11) The Rashtriya Raksha University Bill, 2020;
- (12) The National Forensic Sciences University Bill, 2020;
- (13) The Foreign Contribution (Regulation) Amendment Bill, 2020;
- (14) The Industrial Relations Code, 2020;
- (15) The Code on Social Security, 2020;
- (16) The Occupational Safety, Health and Working Conditions Code, 2020; and
- (17) The Banking Regulation (Amendment) Bill, 2020.

6. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2020-21):-

- (1) 21st Report on "Implementation of Food Safety and Standards Act, 2006".
- (2) 22nd Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 110th Report (16th Lok Sabha) on "Examination of Accounts of ICAR", "Non Achievement of Stated Objective" and "Blocking of Funds of Coconut Development Board".
- (3) 23rd Report on Action taken by the Government on the Recommendations/
 Observations of the Committee contained in their 114th Report (16th Lok

Sabha) on "Design, Development, Manufacture and Induction of Light Combat Aircraft".

7. Statements of Public Accounts Committee

Dr. Satya Pal Singh laid on the Table the Statements showing Action Taken by Government on the Observations/ Recommendations contained in the following Action Taken Reports (Hindi and English versions) of the Public Accounts Committee:-

- (1) 9th Action Taken Report (17th Lok Sabha) on "Irregularities in procurement of Goods and Services, Award of work to non-existent firms, Unrealised VAT refund and Excess payment of departmental charges".
- (2) 49th Action Taken Report (16th Lok Sabha) on "Rail Link to Kashmir".
- (3) 52nd Action Taken Report (16thLok Sabha) on "Procurement of Allopathic Drugs in CGHS".
- (4) 54th Action Taken Report (16th Lok Sabha) on "Railways Finances".
- (5) 58th Action Taken Report (16th Lok Sabha) on "Non-Compliance by Ministries in Timely Submission of Action Taken Notes on the Non-Selected Audit Paragraphs of the C&AG of India".
- 81st Action Taken Report (16th Lok Sabha) on "Extra Avoidable Expenditure by ANURAG".
- (7) 83rd Action Taken Report (16th Lok Sabha) on "Land Management in Bharat Sanchar Nigam Limited".
- (8) 97th Action Taken Report (16th Lok Sabha) on "Performance of Import and Export Trade Facilitation through Customs Ports".
- (9) 98th Action Taken Report (16th Lok Sabha) on "Ratna and R-Series Hydrocarbon Fields".
- (10) 102nd Action Taken Report (16th Lok Sabha) on "Disaster Preparedness in India".

- (11) 115th Action Taken Report (16th Lok Sabha) on "Performance Audit of Employees State Insurance Corporation and Special Audit of Medical Education Projects of ESIC".
- (12) 119th Action Taken Report (16th Lok Sabha) on "Maintenance of Bridges in Indian Railways".
- (13) 125th Action Taken Report (16th Lok Sabha) on "Stressed Assets Stabilisation Fund (SASF)".
- (14) 126th Action Taken Report (16th Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana".
- (15) 130th Action Taken Report (16th Lok Sabha) on "Hydrocarbon Production Sharing Contracts".
- (16) 6th Action Taken Report (15th Lok Sabha) on "Injudicious Release of Grants".
- (17) 37th Action Taken Report (15th Lok Sabha) on "Procurement of Stores and Inventory Control".
- (18) 46th Action Taken Report (15th Lok Sabha) on "Revenue Loss due to Delay in levy of Toll Fees".
- (19) 49th Action Taken Report (15th Lok Sabha) on "Administration of Universal Service Obligation (USO) Fund".
- (20) 54th Action Taken Report (15th Lok Sabha) on "Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme".
- (21) 68th Action Taken Report (15th Lok Sabha) on "Accelerated Irrigation Benefits Programme (AIBP)".
- (22) 69th Action Taken Report (15th Lok Sabha) on "Accelerated Rural Water Supply Programme (ARWSP)".
- (23) 70th Action Taken Report (15th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2008-09)".

- (24) 75th Action Taken Report (15th Lok Sabha) on "Canteen Stores Department".
- (25) 76th Action Taken Report (15th Lok Sabha) on "Training of Pilots in the Indian Air Force".
- (26) 78th Action Taken Report (15th Lok Sabha) on "Functioning of Land and Development Office".

8. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 47th Report (Sixteenth Lok Sabha) on "Implementation of District Mineral Foundation and Pradhan Mantri Khanij Kshetra Kalyan Yojana" pertaining to the Ministry of Mines.
- (2) Tenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 3rd Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Coal.
- (3) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations contained in the 4th Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Mines.
- (4) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 5th Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Steel.
- (5) Thirteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 6th Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Coal.

- (6) Fourteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 7th Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Mines.
- (7) Fifteenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 8th Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Steel.

9. Reports of Standing Committee on Home Affairs

Shri Dayanidhi Maran laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Home Affairs:-

- 226th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Twenty Fourth Report on Demands for Grants (2020-21) of the Ministry of Home Affairs.
- (2) 227th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Twenty Fifth Report on Demands for Grants (2020-21) of the Ministry of Development of North Eastern Region.
- (3) 228th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Twenty Second Report on the Management of Worsening Traffic Situation in Delhi.
- (4) 229th Report on Management of COVID-19 Pandemic and Related Issues.

^{*} These Reports were virtually presented through video conferencing to the Hon'ble Chairman, Rajya Sabha on 21st December, 2020 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

10. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- 121st Report on Action Taken by Government on the Recommendations/Observations contained in its 110th Report on the Functioning of Food Safety and Standards Authority of India (FSSAI).
- (2) 122nd Report on Action Taken by Government on the Recommendations/
 Observations contained in its 120th Report on Demands for Grants (2020 21) (Demand No. 4) of the Ministry of AYUSH.
- (3) 123rd Report on the Outbreak of Pandemic Covid-19 and its Management.
- (4) 124th Report on Action Taken by Government on the Recommendations/ Observations contained in its 119th Report on Demands for Grants 2020-21 (Demand No. 43) of the Department of Health Research (Ministry of Health & Family Welfare).

^{*} The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 21st November, 2020 and forwarded to Speaker, Lok Sabha on 25th November, 2020.

11. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Vishnu Dutt Sharma laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) *Three Hundred and Seventeenth Report on Preparation for Olympic Games, 2021.
- (2) *Three Hundred and Eighteenth Report on Action Taken Note on 311th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Khelo India Scheme.
- (3) *Three Hundred and Nineteenth Report on Action Taken Note on 315th Report of the Standing Committee on Education, Women, Children, Youth and Sports on the Demand for Grants (2020-21) of the Ministry of Youth Affairs and Sports.
- (4) Three Hundred and Twentieth Report on Action Taken Note on 312th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of the Department of School Education and Literacy, Ministry of Education.
- (5) Three Hundred and Twenty-first Report on Action Taken Notes on 314th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of Ministry of Women and Child Development.

^{*} These Reports were presented to Hon'ble Chairman on 24th December,2020 under Direction 30(i) of Directions by the Chairman, Rajya Sabha when the House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of those Reports under Direction 30(ii). Reports were also forwarded to the Lok Sabha Secretariat on the same day.

(6) Three Hundred and Twenty-second Report on Action Taken Notes on 313th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of the Department of Higher Education, Ministry of Education.

12. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 1st February, 2021."

The motion was adopted.

5.09 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ashok Kumar Rawat regarding need to construct Over Bridges at level crossings near Sandila Railway Station in Misrikh Parliamentary constituency, Uttar Pradesh.
- (2) Shri Kunar Hembram regarding need to address the drinking water problem in Jhargram parliamentary constituency, West Bengal.
- (3) Shri Subhash Chandra Baheria regarding need to utilise DMFT Fund in Bhilwara parliamentary constituency, Rajasthan.
- (4) Shri Gopal Chinayya Shetty regarding need to take measures to bolster the economy of the country.
- (5) Shri Janardan Singh Sigriwal regarding need to expedite the construction of Railway Bridge at Manjhi, Bihar and doubling of Chapra-Varanasi Railway line.
- (6) Shri Chunni Lal Sahu regarding need to ensure timely payment of funds to beneficiaries under Pradhan Mantri Awas Yojana.
- (7) Shri Santosh Pandey regarding basic road facilities on National HighwayNo. 53 in Rajnandgaon parliamentary constituency, Madhya Pradesh.
- (8) Shri Jagdambika Pal regarding need to frame guidelines to regulate online games and gambling.
- (9) Shri Mansukhbhai D. Vasava regarding need to rescind the notification declaring villages under Narmada district as 'Eco-Sensitive Zones'.

- (10) Shri Dharambir Singh regarding need to augment train services in Bhiwani-Mahendragarh Parliamentary constituency, Haryana.
- (11) Smt. Jaskaur Meena regarding need to accelerate the construction of Dausa-Gangapur railway line.
- (12) Dr. Virendra Kumar regarding need to conserve ancient ponds in Tikamgarh parliamentary constituency.
- (13) Dr. Nishikant Dubey regarding aborigines of Santhal Pargana region in Jharkhand.
- (14) Shri Jayant Sinha regarding prevention of illegal mining in Jharkhand.
- (15) Shri Harish Dwivedi regarding need to establish an Indoor Sports Complex in Basti parliamentary constituency, Uttar Pradesh.
- (16) Shri Abdul Khaleque regarding scraping farm laws.
- (17) Shri Deepak Baij regarding need to provide tax holiday and Transport subsidy to backward districts of Chhattisgarh.
- (18) Shri Rajmohan Unnithan regarding Semi High Speed Rail line Corridor connecting north and south ends of Kerala.
- (19) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding need to create multilingual government websites.
- (20) Prof. Sougata Ray regarding need to repeal the farm laws.
- (21) Shri Sanjay Jadhav regarding need to set up a Cotton University and Cotton Processing University in Parbhani parliamentary constituency, Maharashtra.
- (22) Shri Chandeshwar Prasad regarding need to construct a by-pass road on the eastern side of Jahanabad city in Bihar.

- (23) Shri Bhartruhari Mahtab regarding payment of pending subsidy amount to Odisha and lifting of par boiled rice from the state.
- (24) Shri Kunwar Danish Ali regarding need to facilitate payment of dues of sugarcane farmers.
- (25) Dr. Gaddam Ranjith Reddy regarding need to fill teaching vacancies on regular basis in KVs of Telangana.
- (26) Smt. Supriya Sule regarding payment of GST compensation to States.
- (27) Shri Syed Imtiaz Jaleel regarding financial support under Rashtriya Arogya Nidhi.

(Due to interruptions, Lok Sabha adjourned at 5.10 P.M. and re-assembled at 7.00 P.M.)

7.00 P.M.

14. Motion of Thanks on the President's Address

Time Allotted: 10 Hrs. Time Taken: 07 Mts. Balance: 9 Hrs. 53 Mts.

Smt. Locket Chatterjee spoke on the following motion and her speech was unfinished :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2021'."

7.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 4.00 P.M., Wednesday, the 3rd February, 2021)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 3, 2021/Magha 14, 1942 (Saka)

No. 94

4.00 P.M.

1. Observation by the Speaker

The Speaker made observation* regarding maintaining proper decorum and dignity of the House.

(Due to interruptions, Lok Sabha adjourned at 4.04 P.M. and re-assembled at 4.30 P.M.)

4.30 P.M.

2. Starred Questions

Member in whose name Starred Question No. 21 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 21 was asked by the Member.

(Due to interruptions, Lok Sabha adjourned at 4.35 P.M. and re-assembled at 5.00 P.M.)

5.00 P.M.

Replies to Starred Question Nos. 22–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

*Original in Hindi. For details, see the debates for the day.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

(1) A copy of the Conduct of Elections (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. S.O.1964(E) in Gazette of India dated 19th June, 2020 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

(2) A copy each of the following Notifications (Hindi and English versions) under clause 6 of Section 8A of the Representation of the People Act, 1950:-

- S.O.903(E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Assam.
- S.O.904(E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Arunachal Pradesh.
- (iii) S.O.905(E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Manipur.
- (iv) S.O.906(E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Nagaland.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Railways; Minister of Commerce and Industry; and Minister of Consumer Affairs, Food and Public Distribution (Shri Piyush Goyal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2020-2021.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2019-2020.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.

(2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2019-2020.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural

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and Sports Board, New Delhi, for the year 2018-2019.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2019-2020 under subsection (4) of Section 25 of the Right to Information Act, 2005.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2019-2020.
- (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research

Laboratory, Gadanki, for the year 2019-2020.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2020-2021.
 - (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2020-2021.
 - (iv) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2020-2021.
 - (v) Memorandum of Understanding between the IREL (India) Limited and the Department of Atomic Energy for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Khurda, for

the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Khurda, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- S.O.1128(E) published in Gazette of India dated 18th March,
 2020, regarding amendment in import policy of items under
 Chapter 26 and 27 of ITC (HS), 2017, Schedule-I (Import Policy).
- S.O.1231(E) published in Gazette of India dated 31st March, 2020, regarding amendment in import policy of Iron & Steel and incorporation of policy condition in Chapter 72, 73 and 86 of ITC (HS), 2017, Schedule-I (Import Policy).
- S.O.1460(E) published in Gazette of India dated 13th May, 2020, regarding amendment in import policy conditions of Silver under Chapter 71 of ITC (HS), 2017, Schedule-I (Import Policy).
- S.O.1873(E) published in Gazette of India dated 12th June, 2020, regarding amendment in Import Policy of Tyres.
- S.O.2289(E) published in Gazette of India dated 9th July, 2020, regarding amendment in import policy of cut flowers under HS

Code 0603 of Chapter 6 of ITC (HS), 2017, Schedule-I (Import Policy).

- (vi) S.O.2352(E) published in Gazette of India dated 15th July, 2020, regarding amendment in import policy and policy conditions of items under Chapter 84 of ITC (HS), 2017, Schedule-I (Import Policy).
- (vii) S.O.2540(E) published in Gazette of India dated 30th July, 2020, regarding amendment in import policy of items under Exim Code 8528 72 Chapter 85 of ITC (HS), 2017, Schedule-I (Import Policy).
- (viii) S.O.2705(E) published in Gazette of India dated 11th August, 2020, regarding amendment in import policy conditions under Chapter 29, 38 and 39 of ITC (HS), 2017, Schedule-I (Import Policy).
- (ix) S.O.4338(E) published in Gazette of India dated 2nd December,
 2019, regarding amendment in Policy condition No. 2(iii) to
 Chapter 95 of ITC (HS), 2017-Schedule-I (Import Policy).
- (x) S.O.4449(E) published in Gazette of India dated 12th December,
 2019, regarding amendment in Para 2.25 of Foreign Trade Policy,
 2015-20.
- (xi) S.O.4534(E) published in Gazette of India dated 18th December, 2019, regarding amendment in import policy conditions of gold and silver under Chapter 71 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xii) S.O.06(E) published in Gazette of India dated 1st January, 2020, regarding Notification of ITC(HS), 2017-Schedule-I (Import Policy).
- (xiii) S.O.113(E) published in Gazette of India dated 8th January,
 2020, regarding amendment in import policy of items under Exim

Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule-I (Import Policy).

- (xiv) S.O.114(E) published in Gazette of India dated 8th January, 2020, regarding amendment in import policy and incorporation of Policy condition under HS code 0801 11 00 of Chapter 8 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xv) S.O.486(E) published in Gazette of India dated 31st January,
 2020, regarding Incorporating Policy Condition under HSN Code
 4810 of Chapter 48 of Schedule Policy I (Import Policy, ITC (HS),
 2017.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2017-2018:-

- (i) Kandla Special Economic Zone Authority
- (ii) Madras Export Processing Zone Authority
- (iii) Noida Special Economic Zone Authority
- (iv) Falta Special Economic Zone Authority
- (v) Santacruz Electronic Export Processing Zone SEZ Authority
- (vi) Cochin Special Economic Zone Authority
- (vii) Visakhapatnam Special Economic Zone Authority

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- The Unique Identification Authority of India (Appointment of Officers and Employees) Regulations, 2020 published in Notification No. A-12013/13/RR/2016-UIDAI (No. 1 of 2020) published in Gazette of India dated 22nd January, 2020.
- (ii) The Unique Identification Authority of India (Salary, Allowances and other Terms and Conditions of Service of Employees) Regulations, 2020 published in Notification No. A-12013/13/RR/2016-UIDAI (No. 2 of 2020) published in Gazette of India dated 22nd January, 2020.
- (iii) The Aadhaar (Enrolment and Update) (Eighth Amendment) Regulations, 2020 published in Notification No. A-13012/79/2017/Legal-UIDAI(13)/Vol.II published in Gazette of India dated 2nd July, 2020.
- (iv) The Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020 published in Notification No.
 G.S.R.490(E) published in Gazette of India dated 5th August, 2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy of the Indian Boiler (Second Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R. 551(E) in Gazette of India dated 11th September, 2020 under sub-section (2) of Section 28 of the Boilers Act, 1923.

5. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports* (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Twelfth Report Financing the Startup Ecosystem
- (2) Thirteenth Report Action Taken by the Government on the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Investment and Public Asset Management).
- (3) Fourteenth Report- Action Taken by the Government on the recommendations contained in the 2nd Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Finance (Department of Revenue).
- (4) Fifteenth Report- Action Taken by the Government on the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Corporate Affairs
- (5) Sixteenth Report- Action Taken by the Government on the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Planning (NITI).

^{* 12&}lt;sup>th</sup> to 23rd Reports were presented to Hon'ble Speaker on 9th September, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the same were seen by the Hon'ble Chairman, Rajya Sabha on 11th September, 2020. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (6) Seventeenth Report- Action taken by the Government on the recommendations contained in the 5th Report of the Standing Committee on Finance on 'Demands for Grants (2019-20)' of the Ministry of Statistics and Programme Implementation.
- (7) Eighteenth Report Action Taken by the Government on the recommendations contained in the 7th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Investment and Public Asset Management).
- (8) Nineteenth Report- Action Taken by the Government on the recommendations contained in the 8th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Finance (Department of Revenue).
- (9) Twentieth Report- Action Taken by the Government on the recommendations contained in the 9th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Corporate Affairs.
- (10) Twenty-First Report- Action Taken by the Government on the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Planning (NITI).
- (11) Twenty-Second Report- Action taken by the Government on the recommendations contained in the 11th Report of the Standing Committee on Finance on 'Demands for Grants (2020-21)' of the Ministry of Statistics and Programme Implementation.
- (12) Twenty-Third Report Action Taken by the Government on the recommendations contained in the 50th Report (16th Lok Sabha) on the subject 'Review of NSSO and CSO and Streamlining Of Statistics Collection Machinery in the Country, including Management Information System for Project Monitoring/Appraisal'.

(13) Twenty-Fourth Report - The Factoring Regulation (Amendment) Bill, 2020

6. Reports of Standing Committee on Labour

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour (2020-21):-

- (1) Tenth Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their First Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Labour & Employment.
- (2) Eleventh Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Second Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Textiles.
- (3) Twelfth Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Third Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Skill Development & Entrepreneurship.
- (4) Thirteenth Report on Action Taken by Government on the Observations/ Recommendations of the Committee contained in their Fifth Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Labour & Employment.
- (5) Fourteenth Report on Action Taken by Government on the Observations/ Recommendations of the Committee contained in their Sixth Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Textiles.
- (6) Fifteenth Report on Action Taken by Government on the Observations/ Recommendations of the Committee contained in their Seventh Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Skill Development & Entrepreneurship.

7. Reports of Standing Committee on Industry

Shri Rampreet Mandal laid on the table the following Reports^{\$} (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 300th Report on Action taken by the Government on the recommendations/ observations contained in the 297th Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 301st Report on Action taken by the Government on the recommendations/ observations contained in the 298th Report of the Committee on Demands for Grants (2020-21) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries & Public Enterprises).
- (3) 302nd Report on Action taken by the Government on the recommendations/ observations contained in the 299th Report of the Committee on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry (Ministry of Heavy Industries & Public Enterprises).
- (4) 303rd Report on Downturn in Automobile Sector Its Impact and Measures for Revival.

8. Report of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Ranjan Singh Rajkumar laid on the Table the 340th Report (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on "The DNA Technology (Use and Application) Regulation Bill, 2019".

^{\$} The Reports were presented to the Hon'ble Chairman on 15th December, 2020 and were also forwarded to Hon'ble Speaker, Lok Sabha on the same day when House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of these Reports.

9. Reports of the Standing Committee on Transport, Tourism and Culture

Shri Rahul Kaswan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Eightieth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventieth Report on 'Development of Tourism in Jammu and Kashmir'.
- (2) Two Hundred Eighty First Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Sixth Report on Demands for Grants (2020-21) of Ministry of Civil Aviation.
- (3) Two Hundred Eighty Second Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Seventh Report on Demands for Grants (2020-21) of Ministry of Culture.
- (4) Two Hundred Eighty Third Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Ninth Report on Demands for Grants (2020-21) of Ministry of Shipping.
- (5) Two Hundred Eighty Fourth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Fifth Report on Demands for Grants (2020-21) of Ministry of Tourism.
- (6) Two Hundred Eighty Fifth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Eighth Report on Demands for Grants (2020-21) of Ministry of Road Transport and Highways.
- (7) Two Hundred Eighty Sixth Report on the Action Taken by the Government

on the Recommendations/ Observations of the Committee contained in its Two Hundred Sixty Ninth Report on 'Cargo Handling at the Major Ports'.

10. Motions for election to Committee on Welfare of Other Backward Classes

Shri Pralhad Joshi moved the following motions:-

 Motion for election to the Committee on Welfare of Other Backward Classes (2021-2022):-

"That in pursuance of para (3) of item at SI. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

(2) Motion for joining ten members of Rajya Sabha with the Committee on Welfare of Other Backward Classes (2021-2022):-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motions were adopted.

(Due to interruptions, Lok Sabha adjourned at 5.08 P.M. and re-assembled at 7.01 P.M.)

7.01 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Khagen Murmu regarding need to run superfast trains from Maldah, West Bengal to New Delhi and Bengaluru.
- (2) Shri Mohan Mandavi regarding need to develop places with scenic natural beauty in Kanker parliamentary constituency, Chhattisgarh as tourist destinations.
- (3) Shri Parvesh Sahib Singh regarding need for a policy for cycling tracks in all cities.
- (4) Shri Ramcharan Bohra regarding mode of transfer of funds to Panchayati Raj Institutions in Rajasthan.
- (5) Shri Rebati Tripura regarding need to address the problems afflicting the Tripura Tribal Area Autonomous District Council.
- (6) Dr. Jai Sidheshwar Shivachary Mahaswamiji regarding need to sanction funds for development of Pomegranate Research Centre, Solapur, Maharashtra.
- (7) Shri Raju Bista regarding water scarcity in Darjeeling hills, terai and dooars in West Bengal.
- (8) Adv. Adoor Prakash regarding delay in construction of new building for ESI dispensary at Navaikulam in Attinigal, Kerala.
- (9) Shri Su Thirunavukkarasar regarding Tiruchirappalli Junction 4-lane RoB project near Mannarpuram, Tamil Nadu.
- (10) Shri Gautham Sigamani Pon regarding alleged fraud in the PM Kisan Scheme.

- (11) Shri DNV Senthilkumar S. regarding initiatives to complete Morappur-Dharmapuri New Railway line.
- (12) Shri Kuruva Gorantla Madhav regarding sanction of Pending amount under National Social Assistance Programme to Andhra Pradesh.
- (13) Smt. Sajda Ahmed regarding facilities of Minority education in National Education Policy (NEP 2020).
- (14) Shri P.R. Natarajan regarding New Education Policy.
- (15) Shri Hanuman Beniwal regarding need to enhance the rate of compensation for loss of horticulture and cash crops due to natural calamities.
- (16) Shri N.K. Premachandran regarding need to attach Vistadome Coaches in Kollam-Chennai route.

(Due to continued interruptions, Lok Sabha adjourned at 7.02 P.M. and re-assembled at 9.00 P.M.)

9.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 4.00 P.M., Thursday, the 4th February, 2021)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 4, 2021/Magha 15, 1942 (Saka)

No. 95

4.00 P.M.

1. Starred Questions

Starred Question Nos. 41–43 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 4.14 P.M. and re-assembled at 5.00 P.M.)

Replies to Starred Question Nos. 44–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

5.00 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2019-2020, together

with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O.3834(E) (Hindi and English versions) published in Gazette of India dated 27th October, 2020, making certain amendments in Notification No. S.O.1258(E) dated 30th March, 2016 issued under sub-section (1) of Section 41 of the Haj Committee Act, 2002.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) for Ministry of New and Renewable Energy for the year 2021-2022.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Power SystemOperation Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New

Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2020-2021.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- Notification No. L-1/236/2018/CERC published in Gazette of India dated 26th November, 2019, containing corrigendum to the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- (ii) Notification No. L-1/18/2010-CERC published in Gazette of India dated 28th February, 2020, containing corrigendum to the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- (iii) Notification No. L-1/18/2010-CERC published in Gazette of India dated 18th August, 2020, containing corrigendum to the Central Electricity Regulatory Commission (Indian Electricity Grid Code)(Sixth Amendment) Regulations, 2019.
- (iv) The Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 published in Notification No. L-1/246/2019/CERC in Gazette of India dated 1st July, 2020.
- (v) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 published in Notification No. L-1/250/2019/CERC in Gazette of India dated 1st July, 2020.
- (vi) The Central Electricity Regulatory Commission (Power Market)(Second Amendment) Regulations, 2019 published in Notification No. L-1/13/2010/CERC in Gazette of India dated 1st July, 2020.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2018-2019,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Airports Authority of India (Ground Handling Services) Second Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. AAI/OPS/707/GHR in Gazette of India dated 6th March, 2020 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Inland Waterways Authority of India (Levy and Collection of fees and charges) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. IWAI/Cargo/184/2009/Vol-II in Gazette of India dated 29th July, 2020 under Section 36 of the Inland Waterways Authority of India Act, 1985.

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2019-2020.
 - (v) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2019-2020, together with Audit Report thereon.
 - (vi) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Pension Fund Trust Mumbai, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V.K. Singh] laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Resignation from the membership of Lok Sabha

The Chair informed the House that Shri P.K. Kunhalikutty, an elected Member from the Malappuram Parliamentary Constituency of Kerala, has resigned from the membership of Lok Sabha and the Speaker had accepted his resignation with effect from 3rd February, 2021.

5. Reports of Standing Committee on Railways

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

(1) Fourth Report of the Standing Committee on Railways (2020-21) (17th Lok Sabha) on action taken by Government on the Recommendations/ Observations contained in the Second Report of the Standing Committee on Railways (17th Lok Sabha) on 'Demands for Grants (2019-20) of the Ministry of Railways'.

(2) Fifth Report of the Standing Committee on Railways (2020-21) (17th Lok Sabha) on action taken by Government on the Recommendations/ Observations contained in the Third Report of the Standing Committee on Railways (17th Lok Sabha) on 'Demands for Grants (2020-21) of the Ministry of Railways'.

6. Statements of Standing Committee on Railways

Shri Radha Mohan Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Statement showing further Action Taken by Government on the recommendations contained in Chapter – I of the 24th Report of the Committee (16thLok Sabha) on action taken by Government on the recommendations contained in their 18th Report (16thLok Sabha) on 'Tourism Promotion and Pilgrimage Circuit'.
- (2) Statement showing further Action Taken by Government on the recommendations contained in Chapter – I and Chapter-V of the 25th Report of the Committee (16thLok Sabha) on action taken by Government on the recommendations contained in their 21st Report (16thLok Sabha) on 'New Railway Catering Policy - 2017'.
- (3) Statement showing further Action Taken by Government on the recommendations contained in Chapter – I of the 1st Report of the Committee(17thLok Sabha) on action taken by Government on the recommendations contained in their 23rd Report (16thLok Sabha) on 'Maintenance of Bridges in Indian Railways'.

7. Reports of Standing Committee on Urban Development

Shri Sunil Kumar Soni presented the following Reports* (Hindi and English versions) of the Standing Committee on Urban Development:-

- (1) Third Report on Action Taken by the Government on the Recommendations/Observations contained in the First Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of Ministry of Housing and Urban Affairs.
- (2) Fourth the Report on Action Taken by the Government on Recommendations/Observations contained in the Second Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) of Ministry of Housing and Urban Affairs.

8. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Swami Sakshiji Maharaj laid on the Table the 333rd, 334th, 335th, 336th, 337th, 338th and 339th Reports^{\$} (Hindi and English versions) on Action Taken by the Government on the recommendations/ observations contained in the 326th to 332nd Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on the Demands for Grants (2020-21) of the Ministries/Departments of Atomic Energy; Biotechnology; Scientific and Industrial Research; Science & Technology; Space; Environment, Forest and Climate Change and Earth Sciences respectively.

^{* 3&}lt;sup>rd</sup> and 4th Reports were presented to Hon'ble Speaker on 11th September, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the same were also placed before the Hon'ble Chairman, Rajya Sabha for his perusal. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

^{\$} The Reports were presented to Hon'ble Chairman, Rajya Sabha on 30th November, 2020 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

9. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Energy on 'National Solar Mission-An Appraisal' pertaining to the Ministry of New and Renewable Energy.
- (2) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Energy on 'Energy Access in India—Review of Current Status and role of Renewable Energy' pertaining to the Ministry of New and Renewable Energy.
- (3) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Energy on 'Development and Status of Small Hydro Sector' pertaining to the Ministry of New and Renewable Energy.
- (4) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on 'Demands for Grants (2014-15)' pertaining to the Ministry of New and Renewable Energy.

5.05 P.M.

10. Government Bill – Introduced

The Arbitration and Conciliation (Amendment) Bill, 2021

Shri Bhartruhari Mahtab opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

11. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Arbitration and Conciliation (Amendment) Ordinance, 2020 (No. 14 of 2020) was laid on the Table.

> (Due to interruptions, Lok Sabha adjourned at 5.12 P.M. and re-assembled at 6.00 P.M.)

6.00 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sanganna Amarappa Karadi regarding train services from Bengaluru to Katra.
- (2) Shri Ravindra Kushwaha regarding need to run Vande Bharat Express and Rajdhani Express on Delhi-Lucknow-Gorakhpur-Barauni Railway section and Shatabdi Express on Lucknow-Gorakhpur-Varanasi section.
- (3) Shri Ramapati Ram Tripathi regarding need to make available the services of Pediatricians in rural areas of the country.
- (4) Shri Ramdas C. Tadas regarding need to restore stoppage of trains at Pulgaon and Hinganghat railway stations in Wardha parliamentary Constituency, Maharashtra.
- (5) Shri Nayab Singh regarding need to construct an underpass or overbridge across National Highway No. 65 (Ambala-Hisar) in Haryana.
- (6) Shri Arun Sao regarding need to start flight services from Bilaspur Airport, Chhattisgarh to different cities.
- (7) Shri Ajay Bhatt regarding problems being faced due to human-animal conflict in Uttarakhand.
- (8) Smt. Meenakashi Lekhi regarding educating women on financial matters.
- (9) Shri Sangam Lal Gupta regarding need to develop and operationalize Prithviganj Airport, Uttar Pradesh.
- (10) Smt. Diya Kumari regarding need for railway line from Bar to Bilara via Jaitaran.
- (11) Shri Kunwar Pushpendra Singh Chandel regarding need to constitute a Board to look into the possibilities of creating smaller States in the country.
- (12) Smt. Sangeeta Kumari Singh Deo regarding National Library Policy.

- (13) Shri Vishnu Dayal Ram regarding construction of embankments along the course of Amanat and Koel rivers in Palamu parliamentary constituency, Jharkhand.
- (14) Shri (Adv.) Dean Kuriakose regarding Angamali-Sabarimala Railway Project.
- (15) Shri Benny Behanan regarding repeal of agriculture law.
- (16) Shri V. Kalanidhi regarding problems being posed by Kodungaiyur dumping yard in Chennai.
- (17) Shri Vallabbhaneni Balashowry regarding cold chain facilities in Andhra Pradesh.
- (18) Ms. Mimi Chakraborty regarding merger of Public Sector Banks.
- (19) Dr. Alok Kumar Suman regarding need to augment railway services in Thawe junction in Gopalganj parliamentary constituency, Bihar.
- (20) Shri Malook Nagar regarding need to establish a Kendriya Vidyalaya in Bijnor parliamentary constituency, Uttar Pradesh.
- (21) Shri K. Navaskani regarding subsidy on Deep Sea Fishing.
- (22) Shri Thomas Chazhikadan regarding Indian Students pursuing Medical Education in China.

(Due to interruptions, Lok Sabha adjourned at 6.02 P.M. and re-assembled at 7.00 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 7.02 P.M. and re-assembled at 8.30 P.M.)

*9.00 P.M.

(Lok Sabha adjourned till 4.00 P.M., Friday, the 5th February, 2021)

UTPAL KUMAR SINGH Secretary General

*From 8.30 P.M. to 9.00 P.M., Members raised matters of urgent public importance.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 5, 2021/Magha 16, 1942 (Saka)

No. 96

4.00 P.M.

1. Starred Questions

Starred Question No. 61 (clubbed with 71 and 78) was orally answered.

Members in whose names Starred Question Nos. 71 and 78 were listed, were absent. However, Minister concerned laid the replies on the Table. No Supplementary Questions to Starred Question Nos. 71 and 78 were asked.

Replies to Starred Question Nos. 62–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

3. [%]Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated the scientists and doctors for their sincere efforts in making indigenous COVID vaccine.

(Due to interruptions, Lok Sabha adjourned at 4.14 P.M. and re-assembled at 6.00 P.M.)

[%]Original in Hindi. For details, see the debates for the day.

6.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2018-2029.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2018-2019.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2019-2020.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the

Apparel Export Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the National Institute of Fashion Technology Statutes, 2020
(Hindi and English versions) published in Notification No. NIFT/HO/Act-Statutes/2007-Vol-IV in Gazette of India dated 26th May, 2020 under sub-section
(6) of Section 25 of the National Institute of Fashion Technology Act, 2006.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2021-2022.
 - (ii) Output-Outcome Monitoring Framework of the Ministry of Earth Sciences for the year 2021-2022.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2018-

2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2018-2019,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2020-2021.

5. Report of Committee of Privileges

Shri Rajiv Pratap Rudy laid on the Table the First Report (Hindi and English versions) of the Committee of Privileges (17th Lok Sabha).

6. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports* (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

(1)Tenth Report Action Taken the on by Government on the Observations/Recommendations contained in the First Report of the Committee on Demands for Grants (2019-20) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

^{*10&}lt;sup>th</sup> to 13th Reports were presented to Hon'ble Speaker, Lok Sabha on 10th September, 2020 under Direction 71A of the Directions by the Speaker, Lok Sabha and the same were seen by the Hon'ble Chairman, Rajya Sabha on 14th September, 2020. The Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (2) Eleventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report of the Committee on Demands for Grants (2019-20) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Twelfth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Committee on Demands for Grants (2019-20) of the Ministry of Tribal Affairs.
- (4) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on Demands for Grants (2019-20) of the Ministry of Minority Affairs.

6.02 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 8th February, 2021.

6.04 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Ashok Mahadeorao Nete regarding need to provide stoppage of all the trains at Wadsa railway station in Gadchiroli district, Maharashtra.
- (2) Shri Ajay Misra (Teni) regarding need to streamline the auction process for confiscated goods entering India from Nepal in Uttar Pradesh.
- (3) Shri Dushyant Singh regarding National Status for Eastern Rajasthan Canal Project (ERCP).
- (4) Shri Bhanu Pratap Singh Verma regarding need to establish a National Institute of Technology in Jalaun district, Uttar Pradesh.
- (5) Shri Anurag Sharma regarding financial package for Bundelkhand region.
- (6) Shri S. Muniswamy regarding passport Seva Kendra in Kolar district, Karnataka.
- (7) Smt. Keshari Devi Patel regarding need to frame stringent laws to curb content in films and social media platforms.
- (8) Dr. Umesh G. Jadhav regarding Kalaburgi Railway Division.
- (9) Shri Parbatbhai Savabhai Patel regarding widening of NH 68 in Tharad city, Gujarat.
- (10) Shri Pradeep Kumar Singh regarding need to augment railways services in Araria parliamentary constituency, Bihar.

- (11) Shri Chhedi Paswan regarding need to establish an Eklavya Model Residential School in Rohtas District, Bihar.
- (12) Shri P.P. Chaudhary regarding need to ensure adequate discharge of water in Jawai dam in Rajasthan.
- (13) Shri Bhagirath Chaudhary regarding need to develop state highway7E in Ajmer parliamentary constituency, Rajasthan, as a National Highway.
- (14) Shri Nihal Chand Chauhan regarding fixing of MSP of 'Kinu' and 'Carrot'.
- (15) Shri Kuldeep Rai Sharma regarding dedicated research institute for fisheries in Andaman and Nicobar Islands.
- (16) Shri S.R. Parthiban regarding implementation of the Tamil Nadu Defence Industrial Corridor Project.
- (17) Shri Talari Rangaiah regarding completion status of NH 67.
- (18) Shri Mahabali Singh regarding need to construct bridge on Punpun river in Aurangabad district, Bihar.
- (19) Shri Jayadev Galla regarding alleged irregularities in PDS system in Andhra Pradesh.

6.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 4.00 P.M., Monday, the 8th February, 2021)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 8, 2021/Magha 19, 1942 (Saka)

No. 97

4.00 P.M.

1. Starred Questions

Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 4.09 P.M. and re-assembled at 5.00 P.M.)

Replies to Starred Question Nos. 82–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1012 and 1014–1150 were laid on the Table.

5.00 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; Minister of Panchayati Raj; and Minister of Food Processing Industries (Shri Narendra Singh Tomar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Education (Shri Ramesh Pokhriyal 'Nishank') laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Education for the year 2021-2022.
- (2) Output Outcome Framework of the Ministry of Education for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Tribal Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Second Amendment Regulations, 2020 published in Notification No.
 F. No. PNGRB/M(C)/62/2020 in Gazette of India dated 27th March, 2020.
- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/COM/2-NGPL/Tariff(3)/2019-Vol-II in Gazette of India dated 27th March, 2020.
- (iii) The Petroleum and Natural Gas Regulatory Board (Meetings of the Board) Amendment Regulations, 2020 published in Notification No. F.
 No. PNGRB/Admin/11-Misc(10)/2020 in Gazette of India dated 4th May, 2020.
- (iv) The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/COM/2-NGPL Tariff(2)/2012 in Gazette of India dated 25th June, 2020.
- (v) The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Third Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/M(C)/62/2020 in Gazette of India dated 1st July, 2020.
- (vi) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Auth/1-CGD(06)/2020 in Gazette of India dated 1st July, 2020.

- (vii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/2-T4SNGPL/(1)/2019 in Gazette of India dated 22nd July, 2020.
- (viii) The Petroleum and Natural Gas Regulatory Board (Annual Statement of Accounts and Records) Amendment Rules, 2020 published in Notification No. G.S.R.373(E) in Gazette of India dated 12th June, 2020 together with a corrigendum thereto published in Notification No. G.S.R.569(E) dated 17th September, 2020.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- A copy of the Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2020-2021 and Revised Estimates for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2018-2029.
 - (ii) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2018-2019, together with Audit Report thereon.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the V. V.
 Giri National Labour Institute, Noida, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2019-2020.
- (6) A copy of the Addendum of Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2018-2019.

(7) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:-

- (i) The Employees' State Insurance (Central) Amendment Rules, 2020 published in Notification No. G.S.R.554(E) in Gazette of India dated 14th September, 2020.
- (ii) The Employees' State Insurance (Central) Amendment Rules, 2020 published in Notification No. G.S.R.555(E) in Gazette of India dated 14th September, 2020.
- (iii) The Employees' State Insurance (General) (First) Amendment Regulations, 2020 published in Notification No. 12/13/1/2016-P&D in Gazette of India dated 18th May, 2020.
- (iv) The Employees' State Insurance (General) (Second) Amendment Regulations, 2020 published in Notification No. 12/13/01-2019-P&D in Gazette of India dated 18th May, 2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year

2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, together with

Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2018-

2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Shastri Indo-Canadian Institute, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shastri Indo-Canadian Institute, New Delhi, for the year 2018-2019.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha School Education Programme Authority, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority, Bhubaneswar, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2018-2019.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2018-2019.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2018-2019.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Canchipur, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2018-2019.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2018-2019.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2018-2019, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2018-2019.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2018-2019.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2019-2020.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Himachal Pradesh, Shimla, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Himachal Pradesh, Shimla, for the year 2018-2019.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chhattisgarh, Raipur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chhattisgarh, Raipurn, for the year 2018-2019.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2018-2019.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2018-2019.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

(i) The Central Universities (Amendment) Statutes (for Central University of Punjab), 2020 published in Notification No. F. No. CUPB/CC/19-20/Ord./2361 in Gazette of India dated 4th September, 2020.

 (ii) The Central Universities (Amendment) Statutes (for Doctor Harisingh Gour Vishwavidyalaya), 2019 published in Notification No. F. No. DHSGU/20/Statute/7/415 in Gazette of India dated 17th March, 2020.

(46) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-

- (i) The All India Council for Technical Education (Group "A" "B" and "C" Post) (5th Amendment) Recruitment Regulations, 2018 published in Notification No. F. No. 3-24/Admn/Estt./Amend/RRs/2011/Vol. I in Gazette of India dated 5th February, 2019 containing corrigendum to the Notification No. F. No. 3-24/Admn/Estt./Amend/RRs/2011/Vol.I dated 12th March, 2020.
- (ii) The All India Council for Technical Education (Group "A" "B" and "C" Post) (4th Amendment) Recruitment Regulations, 2018 published in Notification No. F. No. 3-24/Admn/Estt./Amend/RRs/ 2011/Vol. I in Gazette of India dated 5th February, 2019 containing corrigendum to the Notification No. F. No. 3-24/Admn/Estt./ Amend/RRs/2011/Vol.I dated 12th March, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2018-2019, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the years 2016-2017 to 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the years 2016-2017 to 2018-2019.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2019-2020.
- (ii) Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2019-2020.

(7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Industrial

Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.03.2020.

- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.03.2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 30.06.2020.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 30.06.2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the India InfrastructureFinance Company Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy of the 50th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2019-2020.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2019-2020.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 39 of the Export Import Bank of India Act, 1981:-

- (i) The Export-Import Bank Officers' (Conduct, Discipline and Appeal) Regulations Rules, 2020 published in Notification No. F. No. 9/1/2011-IF-I(E) in Gazette of India dated 21st August, 2020.
- (ii) The Export-Import Bank of India General Regulations, 2020 published in Notification No. F. No. 9/13/2018-IF-I(E) in Gazette of India dated 21st August, 2020.

(11) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2020 (Hindi and English versions) published in Notification No. G.S.R.536(E) in Gazette of India dated 27th August,

2020 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(12) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- The Debts Recovery Appellate Tribunal (Procedure)(Amendment)
 Rules, 2016 published in Notification No. G.S.R.1043(E) in Gazette of
 India dated 4th November, 2016.
- (ii) The Debts Recovery Tribunal (Procedure for Investigation of Misbehaviour or Incapacity of Presiding Officer)(Amendment) Rules, 2016 published in Notification No. G.S.R.1044(E) in Gazette of India dated 4th November, 2016.
- (iii) The Debts Recovery Appellate Tribunal (Financial and Administrative Power)(Amendment) Rules, 2016 published in Notification No. G.S.R.1045(E) in Gazette of India dated 4th November, 2016.
- (iv) The Debts Recovery Tribunal (Procedure)(Amendment) Rules, 2016 published in Notification No. G.S.R.1047(E) in Gazette of India dated 4th November, 2016.
- (v) The Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing Rules, 2020 published in Notification No.
 G.S.R.43(E) in Gazette of India dated 23rd January, 2020.

(13) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002:-

 The Security Interest (Enforcement)(Amendment) Rules, 2002 published in Notification No. G.S.R.1046(E) in Gazette of India dated 4th November, 2016. (ii) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2020 published in Notification No. G.S.R.45(E) in Gazette of India dated 24th January, 2020.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-

- G.S.R.313(E) published in Gazette of India dated 26th May, 2020, making certain amendments of item No. (viii) in the Schedule VII of the Companies Act, 2013.
- (ii) G.S.R.399(E) published in Gazette of India dated 23th June, 2020, making certain amendments of item No. (vi) in the Schedule VII of the Companies Act, 2013.
- (iii) G.S.R.525(E) published in Gazette of India dated 24th August, 2020, making certain amendments of item No. (ix) in the Schedule VII of the Companies Act, 2013.
- (iv) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2020 published in Notification No. G.S.R.526(E) published in Gazette of India dated 24th August, 2020.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- The Companies (Meeting of Board and its Powers) Second Amendment Rules, 2019 published in Notification No. G.S.R.857(E) in Gazette of India dated 18th November, 2019.
- (ii) The Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2020 published in Notification No.
 G.S.R.13(E) in Gazette of India dated 6th January, 2020.

- (iii) The Companies (Winding Up) Rules, 2020 published in Notification
 No. G.S.R.46(E) in Gazette of India dated 24th January, 2020.
- (iv) The Companies (Accounts) Amendment Rules, 2020 published in Notification No. G.S.R.60(E) in Gazette of India dated 30th January, 2020.
- The Companies (Compromises, Arrangements and Amalgamations)
 Amendment Rules, 2020 published in Notification No. G.S.R.79(E)
 in Gazette of India dated 3rd February, 2020.
- (vi) The National Company Law Tribunal (Amendment) Rules, 2020 published in Notification No. G.S.R.80(E) in Gazette of India dated 3rd February, 2020.
- (vii) NIDHI (Amendment) Rules, 2020 published in Notification No.
 G.S.R.81(E) in Gazette of India dated 3rd February, 2020.
- (viii) The Companies (Issue of Global Depository Receipts) Amendment Rules, 2020 published in Notification No. G.S.R.111(E) in Gazette of India dated 13th February, 2020.
- (ix) The NIDHI (Second Amendment) Rules, 2020 published in Notification No. G.S.R.114(E) in Gazette of India dated 14th February, 2020, together with a corrigendum thereto published in Notification No.G.S.R.150(E) published in Gazette of India dated 3rd March, 2020.
- (x) The Companies (Incorporation) Amendment Rules, 2020 published in Notification No. G.S.R.128(E) in Gazette of India dated 18th February, 2020.
- (xi) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2020 published in Notification No. G.S.R.145(E) in Gazette of India dated 28th February, 2020.

- (xii) G.S.R.151(E) published in Gazette of India dated 3rd March, 2020 making certain amendments in the Notification No. G.S.R.463(E) dated 5th June, 2015.
- (xiii) The Companies (Registration Office and Fees) Amendment Rules,
 2020 published in Notification No. G.S.R.127(E) in Gazette of India dated 18th February, 2020.
- (xiv) The Companies (Registration Offices and Fees) Second Amendment Rules, 2020 published in Notification No. G.S.R.170(E) in Gazette of India dated 13th March, 2020.
- (xv) The Companies (Incorporation) Second Amendment Rules, 2020 published in Notification No. G.S.R.169(E) in Gazette of India dated 13th March, 2020.
- (xvi) The Companies (Meeting of Board and its Powers) Amendment Rules, 2020 published in Notification No. G.S.R.186(E) in Gazette of India dated 19th March, 2020.
- (xvii) The Companies (Appointment and Qualifications of Directors)
 Second Amendment Rules, 2020 published in Notification No.
 G.S.R.268(E) in Gazette of India dated 29th April, 2020.
- (xviii) The Companies (Share Capital and Debentures) Amendment Rules,
 2020 published in Notification No. G.S.R.372(E) in Gazette of India dated 12th June, 2020.
- (xix) The Companies (Appointment and Qualifications of Directors) Third Amendment Rules, 2020 published in Notification No. G.S.R.396(E) in Gazette of India dated 23rd June, 2020.
- (xx) The Companies (Meeting of Board and its Powers) Second Amendment Rules, 2020 published in Notification No. G.S.R.395(E) in Gazette of India dated 23rd June, 2020.

- (xxi) The Companies (Removal of Name of Companies from the Register of Companies) Amendment Rules, 2020 published in Notification No. G.S.R.420(E) in Gazette of India dated 29th June, 2020.
- (xxii) The Companies (Indian Accounting Standards) Amendment Rules, 2020 published in Notification No. G.S.R.463(E) in Gazette of India dated 24th July, 2020.
- (xxiii) The Companies (Management and Administration) Amendment Rules, 2020 published in Notification No. G.S.R.538(E) in Gazette of India dated 28th August, 2020.
- (xxiv) The Companies (Acceptance of Deposits) Rules, 2020 published in Notification No. G.S.R.548(E) in Gazette of India dated 7th September, 2020.

(16) Seventeen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xvii) of (15) above.

(17) A copy of the Draft Notification No. F. No. 1/1/2014-CL-V (Hindi and English versions) making further amendment in MCA notification no. G.S.R.464(E) dated 05.06.2015 under sub-section (2) of Section 462 of the Companies Act, 2013.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2019-2020, under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2019-2020.
- (21) (i) A copy of the Annual Report (Part I & II)(Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2019-2020.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2019-2020.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.07.2020 to 30.09.2020.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity

shareholders), Kolkata, for the period from 01.07.2020 to 30.09.2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2019-2020.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2019-2020 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2019-2020.

(27) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-

- (i) The Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2020 published in Notification No. G.S.R.228(E) published in Gazette of India dated 31st March, 2020 together with an explanatory memorandum.
- (ii) The Prevention of Money-laundering (Maintenance of Records) 2nd Amendment Rules, 2020 published in Notification No. G.S.R.251(E)

published in Gazette of India dated 15th April, 2020 together with an explanatory memorandum.

(iii) The Prevention of Money-laundering (Maintenance of Records) 3rd Amendment Rules, 2020 published in Notification No. G.S.R.254(E) published in Gazette of India dated 16th April, 2020 together with an explanatory memorandum.

(28) A copy of the National Company Law Tribunal and National Company Law Appellate Tribunal (Procedure for investigation of misbehavior or incapacity of Chairperson, President and other Members) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.470(E) in Gazette of India dated 28th July, 2020 under sub-section (4) of Section 469 of the Companies Act, 2013.

(29) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 30th September, 2020.
- (ii) The Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Second Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/7 in Gazette of India dated 29th July, 2020.
- (iii) The Pension Fund Regulatory and Development Authority (National Pension System Trust) (Second Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/5 in Gazette of India dated 29th July, 2020.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 15 of the Government Savings Promotion Act, 1873:-

- (i) The Kisan Vikas Patra (Amendment) Scheme, 2020 published in Notification No. G.S.R.283(E) in Gazette of India dated 9th May, 2020.
- (ii) The National Savings Certificates (VIII Issue) (Amendment) Scheme,
 2020 published in Notification No. G.S.R.284(E) in Gazette of India dated 9th May, 2020.
- (iii) The National Savings Recurring Deposit (Amendment) Scheme, 2020 published in Notification No. G.S.R.285(E) in Gazette of India dated 9th May, 2020.
- (iv) The National Savings (Monthly Income Account) (Amendment) Scheme, 2020 published in Notification No. G.S.R.286(E) in Gazette of India dated 9th May, 2020.
- (v) The Senior Citizen's Savings (Amendment) Scheme, 2020 published in Notification No. G.S.R.287(E) in Gazette of India dated 9th May, 2020.
- (vi) The Sukanya Samriddhi Account (Amendment) Scheme, 2020 published in Notification No. G.S.R.288(E) in Gazette of India dated 9th May, 2020.
- (vii) The National Savings Time Deposit (Amendment) Scheme, 2020 published in Notification No. G.S.R.289(E) in Gazette of India dated 9th May, 2020.
- (viii) The Public Povident Fund (Amendment) Scheme, 2020 published in Notification No. G.S.R.290(E) in Gazette of India dated 9th May, 2020.

(31) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

- The Bank of Baroda (Officers') Service (Amendment) Regulations, 2020 published in Notification No. BCC:HRM:EXE:112/274 in Gazette of India dated 31st March, 2020.
- (ii) The Bank of Baroda Officers Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 2020 published in Notification No. BCC:HRM:EXE:112/275 in Gazette of India dated 31st March, 2020.
- (iii) The Union Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2020 published in Notification No. F. No. CO:ERD:1073:2020(E) in Gazette of India dated 31st March, 2020.
- (iv) The Union Bank of India (Officers') Service (Amendment) Regulations, 2020 published in Notification No. F. No. CO:ERD:1071:2020(E) in Gazette of India dated 31st March, 2020.
- (v) The Union Bank of India Officer Employees' (Discipline and Appeal)
 (Amendment) Regulations, 2020 published in Notification No. F. No.
 CO:ERD:1072:2020(E) in Gazette of India dated 31st March, 2020.
- (vi) The Canara Bank (Officers') Service (Amendment) Regulations, 2020 published in Notification No. HRWPM 01 AK1078 2020 in Gazette of India dated 28th March, 2020.
- (vii) The Punjab National Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2020 published in Notification No. HRDD:POL:OSR(E) in Gazette of India dated 27th March, 2020.

- (viii) The Punjab National Bank Officer Employees' (Discipline and Appeal)
 Amendment Regulations, 2020 published in Notification No.
 HRDD/POL/OSR(E) in Gazette of India dated 27th March, 2020.
- (ix) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2020 published in Notification No. HRDD/POL/OSR(E) in Gazette of India dated 28th March, 2020.
- (x) Notification No. F. No. HRDD/POL/OSR(E) published in Gazette of India dated 28th March, 2020, containing corrigendum to the Notification No. CG-DL-E-27032020-218942 dated 28th March, 2020.

(32) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.647(E) in Gazette of India dated 19th October, 2020 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(33) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2020-2021.

(34) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Non-Debt Instruments) Amendment Rules, 2020 published in Notification No. G.S.R.1278(E) in Gazette of India dated 22nd April, 2020.
- (ii) The Foreign Exchange Management (Non-Debt Instruments) (Second Amendment) Rules, 2020 published in Notification No.
 G.S.R.1374(E) in Gazette of India dated 27th April, 2020.
- (iii) The Foreign Exchange Management (Non-Debt Instruments) (Third Amendment) Rules, 2020 published in Notification No.
 G.S.R.2442(E) in Gazette of India dated 27th July, 2020.

(35) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

- The Coinage (Issue of Commemorative coin on the occasion of 75th Anniversary of Food and Agriculture Organisation) Rules, 2020 published in Notification No. G.S.R.565(E) in Gazette of India dated 17th September, 2020.
- (ii) The Coinage (Issue of Coin to commemorate the occasion of 125th Birth Anniversary Year of Netaji Subhas Chandra Bose) Rules, 2021 published in Notification No. G.S.R.37(E) in Gazette of India dated 20th January, 2021.
- (iii) The Coinage (Issue of commemorative coin to commemorate on the occasion of Centennial Celebrations of University of Lucknow) Rules, 2020 published in Notification No. G.S.R.727(E) in Gazette of India dated 18th November, 2020.
- (iv) The Coinage (Issue of commemorative coins to commemorate on the occasion of 125th Birth Anniversary of Srimat Swami Pranavanandaji Maharaj) Rules, 2021 published in Notification No. G.S.R.41(E) in Gazette of India dated 22nd January, 2021.

(36) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2020/09 in Gazette of India dated 7th April, 2020.
- (ii) The Securities and Exchange Board of India (Employees' Service)(Amendment) Regulations, 2020 (Hindi and English

versions) published in Notification No. SEBI/LAD-NRO/GN/2020/26 in Gazette of India dated 5th August, 2020.

(37) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938:-

- The Obligatory Cession for the financial year 2021-22 published in Notification No. F. No. IRDAI/RI/6/172/2020 in Gazette of India dated 30th December, 2020.
- (ii) The Insurance (Amendment) Rules, 2020 published in Notification
 No. G.S.R.229(E) in Gazette of India dated 1st April, 2020.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (37) above.

(39) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- The Insurance Regulatory and Development Authority of India (Minimum Information Required for Investigation and Inspection) Regulations, 2020 published in Notification No. F. No. IRDAI/Reg/3/169/2020 in Gazette of India dated 24th November, 2020.
- (ii) The Insurance Regulatory and Development Authority of India Loss Surveyors Assessors)(Amendment) (Insurance and Regulations, 2020 published in Notification No. F. No. 26th IRDAI/Reg/4/170/2020 Gazette of India dated in November, 2020.

(40) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- S.O.1383(E) published in Gazette of India dated 27th April, 2020, regarding establishment of IFSC Authority, Gandhinagar, Gujarat.
 - S.O.1384(E) published in Gazette of India dated 27th April, 2020, regarding enforcement of Sections of IFSCA Act, 2019.
 - (iii) The International Financial Services Centres Authority (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2020 published in Notification No. G.S.R.269(E) in Gazette of India dated 29th April, 2020.
- S.O.2844(E) published in Gazette of India dated 21st August, 2020, regarding enforcement of Sections of IFSCA Act, 2019 together with a corrigendum thereto published in the Notification No. S.O.2869(E) dated 26th August, 2020.
- S.O.2957(E) published in Gazette of India dated 31st August, 2020, regarding Bullion as financial product and related services as financial services under the IFSC Authority Act, 2019.

(41) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG065 in Gazette of India dated 13th November, 2020.
- (ii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG066 in Gazette of India dated 13th November, 2020.
- (iii) The Insolvency and Bankruptcy Board of India (Liquidation Process)(Fourth Amendment) Regulations, 2020 published in Notification No.

IBBI/2020-21/GN/REG067 in Gazette of India dated 13th November, 2020.

- (iv) The Insolvency and Bankruptcy Board of India (Annual Report)
 (Amendment) Rules, 2020 published in Notification No. G.S.R.563(E) in
 Gazette of India dated 16th September, 2020.
- (v) The Insolvency and Bankruptcy (Application to Adjudicating Authority) (Amendment) Rules, 2020 published in Notification No. G.S.R.583(E) in Gazette of India dated 24th September, 2020.
- (vi) The Insolvency and Bankruptcy Board of India (Liquidation Process)
 (Amendment) Regulations, 2020 published in Notification No. IBBI/2019-20/GN/REG053 in Gazette of India dated 6th January, 2020.
- (vii) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2020 published in Notification No. IBBI/2019-20/GN/REG054 in Gazette of India dated 15th January, 2020.
- (viii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2020 published in Notification No. IBBI/2019-20/GN/REG055 in Gazette of India dated 12th February, 2020 together with a corrigendum thereto published in Notification No. IBBI/2019-20/GN/REG055(1) dated 14th February, 2020.
- (ix) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG056 in Gazette of India dated 24th April, 2020.
- (x) The Insolvency and Bankruptcy Board of India (Insolvency Professionals)
 (Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG057 in Gazette of India dated 24th April, 2020.

- (xi) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG058 in Gazette of India dated 24th April, 2020.
- (xii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG059 in Gazette of India dated 24th April, 2020.
- (xiii) The Insolvency and Bankruptcy Board of India (Liquidation Process)
 (Second Amendment) Regulations, 2020 published in Notification No.
 IBBI/2020-21/GN/REG060 in Gazette of India dated 24th April, 2020.
- (xiv) The Insolvency and Bankruptcy Board of India (Insolvency Professionals)
 (Second Amendment) Regulations, 2020 published in Notification No.
 IBBI/2020-21/GN/REG061 in Gazette of India dated 1st July, 2020.
- (xv) The Insolvency and Bankruptcy Board of India (Liquidation Process)
 (Third Amendment) Regulations, 2020 published in Notification No.
 IBBI/2020-21/GN/REG062 in Gazette of India dated 5th August, 2020.
- (xvi) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Second Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG063 in Gazette of India dated 5th August, 2020.
- (xvii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2020 published in Notification No. IBBI/2020-21/GN/REG064 in Gazette of India dated 7th August, 2020.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vi) to (xvii) of (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- The Income-tax (8th Amendment) Rules, 2020 published in Notification No. G.S.R.282(E) in Gazette of India dated 6th May, 2020, together with an explanatory memorandum.
- (ii) The Income-tax (10th Amendment) Rules, 2020 published in Notification No. G.S.R.315(E) in Gazette of India dated 27th May, 2020, together with an explanatory memorandum.
- (iii) The Income-tax (18th Amendment) Rules, 2020 published in Notification No. G.S.R.469(E) in Gazette of India dated 28th July, 2020, together with an explanatory memorandum.
- (iv) The Direct Tax Vivad se Vishwas Rules, 2020 published in Notification No. S.O.1129(E) in Gazette of India dated 18th March, 2020, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.1195(E) dated 20th March, 2020.
- (v) The Income-tax (9th Amendment) Rules, 2020 published in Notification No. G.S.R.304(E) in Gazette of India dated 20th May, 2020, together with an explanatory memorandum.
- (vi) The Income-tax (11th Amendment) Rules, 2020 published in Notification No. G.S.R.329(E) in Gazette of India dated 28th May, 2020, together with an explanatory memorandum.
- (vii) The Income-tax (13th Amendment) Rules, 2020 published in Notification No. G.S.R.415(E) in Gazette of India dated 26th June, 2020, together with an explanatory memorandum.
- (viii) The Income-tax (14th Amendment) Rules, 2020 published in Notification No. G.S.R.421(E) in Gazette of India dated 29th June, 2020, together with an explanatory memorandum.

- (ix) The Income-tax (15th Amendment) Rules, 2020 published in Notification No. G.S.R.423(E) in Gazette of India dated 30th June, 2020, together with an explanatory memorandum.
- (x) The Income-tax (16th Amendment) Rules, 2020 published in Notification No. G.S.R.429(E) in Gazette of India dated 3rd July, 2020, together with an explanatory memorandum.
- (xi) The Income-tax (17th Amendment) Rules, 2020 published in Notification No. G.S.R.464(E) in Gazette of India dated 24th July, 2020, together with an explanatory memorandum.
- (xii) The Income-tax (19th Amendment) Rules, 2020 published in Notification No. G.S.R.499(E) in Gazette of India dated 10th August, 2020, together with an explanatory memorandum.
- (xiii) The Income-tax (20th Amendment) Rules, 2020 published in Notification No. G.S.R.508(E) in Gazette of India dated 17th August, 2020, together with an explanatory memorandum.
- (xiv) S.O.2745(E) published in Gazette of India dated 13th August, 2020, together with an explanatory memorandum making certain amendments in the Notification No. S.O.3264(E) dated 12th September, 2019.
- (xv) S.O.2746(E) published in Gazette of India dated 13th August, 2020, together with an explanatory memorandum making certain amendments in the Notification No. S.O.3265(E) dated 12th September, 2019.
- (xvi) S.O.2227(E) published in Gazette of India dated 6th July, 2020, together with an explanatory memorandum regarding harmonised master list of infrastructure sub sector under section 10(23FE).

- (xvii) S.O.2148(E) published in Gazette of India dated 30th June, 2020, together with an explanatory memorandum notifying the conditions specified in clauses (e), (f) and (g) of Income Tax Act, 1961.
- (xviii) S.O.1879(E) published in Gazette of India dated 12th June, 2020, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1790(E) dated 5th June, 2017.
- (xix) Circular No. 9/2020 dated 22nd April, 2020, together with an explanatory memorandum regarding queries from the stakeholders seeking clarifications in respect of various provisions clarified in the form of answers to frequently asked questions.

(44) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.630(E) published in Gazette of India dated 13th October, 2020, together with an explanatory memorandum seeking to extend the levy of anti- dumping duty imposed on imports of " Plain Medium Density Fibre Board of thickness 6 mm and above " originating in or exported from China PR, Malaysia, Sri Lanka and Thailand for a further period of three months, i.e. up to and inclusive of 20th January 2021.
- (ii) G.S.R.646(E) published in Gazette of India dated 16th October, 2020, together with an explanatory memorandum seeking to extend the levy of anti- dumping duty on imports of "Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicle" originating in or exported from People's republic of China, for a period upto and inclusive of the 30th November, 2020.
- (iii) G.S.R.649(E) published in Gazette of India dated 19th October, 2020, together with an explanatory memorandum seeking to extend the levy of anti- dumping duty imposed vide notification No. 51/2015- Customs

(ADD), dated the 21st October, 2015 on imports of All Full Drawn or Fully Oriented Yarn/ Spin Draw Yarn/ Flat Yarn of Polyester from the People's Republic of China an d Thailand upto and inclusive of 30th November, 2020 pending outcome of sunset review investigations being conducted by the Directorate General of Trade Remedies.

- (iv) G.S.R.672(E) published in Gazette of India dated 27th October, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Fluoroelastomers (FKM) originating in or exported from China PR for a further period up to and inclusive of the 27th November, 2020, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (v) G.S.R.692(E) published in Gazette of India dated 9th November, 2020, together with an explanatory memorandum seeking to extend the anti-dumping duty on the imports of "Carbon Black used in rubber applications" originating in or exported from People's Republic of China and Russia, for a further period up to and inclusive of 31st December, 2020, on the request of Directorate General of Trade Remedies (DGTR), in terms of sub- section (5) of section 9A of the Customs Tariff Act .
- (vi) G.S.R.697(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking continue the imposition of anti- dumping duty on imports of "Flax Fabric." Originating in or exported from, the People's Republic of China and Hong Kong for a period of 5 years as recommended by Directorate General of Trade Remedies in the sunset review investigations conducted in the matter.

- (vii) G.S.R.707(E) published in Gazette of India dated 11th November, 2020, together with an explanatory memorandum seeking to revoke the levy of anti- dumping duty on imports of acrylic fibre originating in or exported from Thailand.
- (viii) G.S.R.708(E) published in Gazette of India dated 11th November, 2020, together with an explanatory memorandum seeking to impose definitive anti- dumping duty on "Clear Float Glass" originating in and exported from Malaysia, based on recommendations of the Directorate General of Trade Remedies.
- (ix) G.S.R.730(E) published in Gazette of India dated 19th November, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Phthalic Anhydride originating in or exported from Japan and Russia for a further period up to and inclusive of the 31st January, 2021, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (x) G.S.R.738(E) published in Gazette of India dated 26th November, 2020, together with an explanatory memorandum seeking to further extend the levy of anti- dumping duty imposed vide Notification No. 51/2015-Customs (ADD) dated 21st October, 2015 and extended till 30th November, 2020 vide Notification No. 32/2020- Customs (ADD) on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester from China PR and Thailand upto and inclusive of 31st December, 2020.
- (xi) G.S.R.743(E) published in Gazette of India dated 27th November, 2020, together with an explanatory memorandum seeking to impose Anti-Dumping duty on Fluoroelastomers (FKM) originating in or exported from China PR for a period of 5 years, in pursuance of sunset review

final findings issued by the Designated Authority, Directorate General of Trade Remedies.

- (xii) G.S.R.741(E) published in Gazette of India dated 27th November, 2020, together with an explanatory memorandum seeking to further extend the levy of anti- dumping duty on imports of "Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles" Originating in or exported from People's Republic of China, for a period upto and inclusive of the 31st January, 2021.
- (xiii) G.S.R.746(E) published in Gazette of India dated 1st December, 2020, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Methylene Chloride originating in or exported from China PR for a further period up to and inclusive of the 31st January, 2021, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xiv) G.S.R.748(E) published in Gazette of India dated 2nd December, 2020, together with an explanatory memorandum seeking to impose provisional anti- dumping duty on imports of Toluene Di-isocyanate (TDI) having isomer content in the ratio of 80:20, originating in or exported from European Union, Saudi Arabia, Chinese Taipei and UAE, for a period of six months, as recommended in the preliminary findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xv) G.S.R.751(E) published in Gazette of India dated 3rd December, 2020, together with an explanatory memorandum seeking to further extend the levy of anti- dumping duty on imports of Cold-Rolled Flat Products of Stainless Steel of width 600 mm to 1250 mm and above 1250 mm of non-bonafide usage falling under tariff heading 7219 of the First

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schedule to the Customs Tariff Act, 1975, originating in or exported from, the people's Republic of china, Republic of Korea, European Union, South Africa, Taiwan, Thailand and the United States of America imposed, for a period upto and inclusive of the 31st January, 2021.

- (xvi) G.S.R.752(E) published in Gazette of India dated 3rd December, 2020, together with an explanatory memorandum seeking to revoke the levy of anti- dumping duty on import of Nylon Tyre Cord Fabric originating in or exported from People's Republic of China.
- (xvii) G.S.R.753(E) published in Gazette of India dated 7th December, 2020, together with an explanatory memorandum seeking to further extend the levy of anti-dumping duty imposed on imports of "Float Glass" originating in or exported from China PR vide Notification 47/2015 –Customs (ADD) dated the 8th September, 2015, upto and inclusive of 6th February, 2021.
- (xviii) G.S.R.762(E) published in Gazette of India dated 15th December, 2020, together with an explanatory memorandum seeking to impose antidumping duty on imports of Dimethylacetamide originated in or exported from China PR and Turkey, to exclude goods of certain specification from the scope of product under consideration, in pursuance of the mid-term review findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xix) G.S.R.811(E) published in Gazette of India dated 30th December, 2020, together with an explanatory memorandum seeking to revoke the levy of anti-dumping duty on imports of "All Fully Drawn or Fully Oriented Yarn/Spin Drawn Yarn/ Flat Yarn of Polyester (non-textured and non-POY)" from China PR and Thailand.

(xx) G.S.R.623(E) published in Gazette of India dated 9th October, 2020, together with an explanatory memorandum seeking to levy provisional countervailing duty on "Flat Products of Stainless Steel" originating in or exported from Indonesia, for period of four months from the date of its publication in the Official Gazette, that is, the 9th of October, 2020, based on the Preliminary Finding notification No. 6/16/2019- DGTR, dated the 7th August, 2020 of the Directorate General of Trade Remedies.

(45) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.1126(E) published in Gazette of India dated 18th March, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ii) Notification No. 27/2020-Customs (N.T.) dated 19th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) Notification No. 28/2020-Customs (N.T.) dated 20th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- S.O.1187(E) published in Gazette of India dated 20th March, 2020, together with an explanatory memorandum regarding revision of tariff

value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (v) Notification No. 30/2020-Customs (N.T.) dated 24th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.1218(E) published in Gazette of India dated 25th March, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 32/2020-Customs (N.T.) dated 26th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.1221(E) published in Gazette of India dated 26th March, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 34/2020-Customs (N.T.) dated 27th March, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (x) Notification No. 35/2020-Customs (N.T.) dated 30th March, 2020, together with an explanatory memorandum regarding revised rates of

exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xi) S.O.1234(E) published in Gazette of India dated 31st March, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xii) Notification No. 37/2020-Customs (N.T.) dated 1st April, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *viceversa* of the purpose of assessment of imported and export goods.
- (xiii) S.O.1257(E) published in Gazette of India dated 15th April, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiv) Notification No. 39/2020-Customs (N.T.) dated 16th April, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O.1406(E) published in Gazette of India dated 30th April, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xvi) Notification No. 41/2020-Customs (N.T.) dated 6th May, 2020, together with an explanatory memorandum regarding revised rates of exchange

for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xvii) S.O.1484(E) published in Gazette of India dated 15th May, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xviii) S.O.1520(E) published in Gazette of India dated 19th May, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xix) Notification No. 46/2020-Customs (N.T.) dated 21st May, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *viceversa* of the purpose of assessment of imported and export goods.
- (xx) S.O.1695(E) published in Gazette of India dated 29th May, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxi) Notification No. 49/2020-Customs (N.T.) dated 4th June, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *viceversa* of the purpose of assessment of imported and export goods.
- (xxii) S.O.1886(E) published in Gazette of India dated 15th June, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (xxiii) Notification No. 53/2020-Customs (N.T.) dated 18th June, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxiv) S.O.2154(E) published in Gazette of India dated 30th June, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxv) Notification No. 55/2020-Customs (N.T.) dated 2nd July, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *viceversa* of the purpose of assessment of imported and export goods.
- (xxvi) S.O.3148(E) published in Gazette of India dated 15th September, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxvii) Notification No. 88/2020-Customs (N.T.) dated 17th September, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxviii) S.O.3291(E) published in Gazette of India dated 24th September, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (xxix) S.O.3352(E) published in Gazette of India dated 28th September, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxx) S.O.3424(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxxi) Notification No. 95/2020-Customs (N.T.) dated 1st October, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxii) Notification No. 99/2020-Customs (N.T.) dated 15th October, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxiii) S.O.3624(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxxiv) S.O.3905(E) published in Gazette of India dated 29th October, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (xxxv) Notification No. 104/2020-Customs (N.T.) dated 3rd November, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxvi) Notification No. 105/2020-Customs (N.T.) dated 5th November, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxvii) Notification No. 106/2020-Customs (N.T.) dated 12th November, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxviii) S.O.4092(E) published in Gazette of India dated 13th November, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxxix) Notification No. 108/2020-Customs (N.T.) dated 19th November, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xl) S.O.4266(E) published in Gazette of India dated 27th November, 2020, together with an explanatory memorandum regarding revision of tariff

value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (xli) Notification No. 110/2020-Customs (N.T.) dated 3rd December, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xlii) S.O.4538(E) published in Gazette of India dated 15th December, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xliii) Notification No. 113/2020-Customs (N.T.) dated 17th December, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xliv) Notification No. 114/2020-Customs (N.T.) dated 30th December, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xlv) S.O.4793(E) published in Gazette of India dated 31st December , 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xlvi) Notification No. 03/2021-Customs (N.T.) dated 7th January, 2021, together with an explanatory memorandum regarding revised rates of

exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xlvii) S.O.204(E) published in Gazette of India dated 15th January, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xlviii) G.S.R.296(E) published in Gazette of India dated 14th May, 2020, together with an explanatory memorandum extending the period of validity of existing Export Performance Certificates for Financial Year 2019-20 upto 30.09.2020 and it is a trade facilitation measure.
- (xlix) G.S.R.227(E) published in Gazette of India dated 30th March, 2020, together with an explanatory memorandum extending the exemption from Integrated Tax and Compensation Cess upto 31.03.2021 on goods imported under Advance Authorisation and Export Promotion Capital Goods Schemes.
- (I) G.S.R.307(E) published in Gazette of India dated 21st May, 2020, together with an explanatory memorandum implementing various export promotion schemes so as to include Gopalpur Port in the list of ports from where imports and exports under such export promotion schemes are permitted and it is a trade facilitation measure.
- (li) G.S.R.599(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum seeking to impose Basic Customs duty at the rate of 5% ad valorem, on Open Cell (15.6" and above) for use in the manufacture of Panels of LCD/LED Television.
- (lii) G.S.R.651(E) published in Gazette of India dated 20th October, 2020, together with an explanatory memorandum seeking to exclude titanium

and lithium grades of Polybutadiene Rubber from the provisional bilateral safeguard measure under the Comprehensive Economic Partnership Agreement between the Republic of India and the Republic of Korea, imposed vide notification No. 31/2020- Customs dated 13.07.2020, as per recommendation of the Directorate General of Trade Remedies.

- (Iiii) G.S.R.680(E) published in Gazette of India dated 28th October, 2020, together with an explanatory memorandum seeking to extend the concessional Basic Customs Duty of 10% of imports from countries other than USA and 30% on imports from USA, on Lentils (Mosur) till 31st December 2020.
- (liv) G.S.R.681(E) published in Gazette of India dated 28th October, 2020, together with an explanatory memorandum seeking to prescribe concessional Basic Customs duty rate of 10% on potato imports with the prescribed quota (TRQ) of 10 lakh Metric Tons till the 31st January, 2021.
- (Iv) G.S.R.683(E) published in Gazette of India dated 29th October, 2020, together with an explanatory memorandum seeking to change the names of certain Patient Assistance Programmes and names of the pharmaceutical companies running the Patient Assistance Programmes in the said notification.
- (Ivi) G.S.R.705(E) published in Gazette of India dated 11th November, 2020, together with an explanatory memorandum seeking to impose Basic Customs duty at the rate of 5% ad valorem, on following three parts of Open Cell (15.6" and above) of LCD /LED Television, namely (a) Chip on Film falling under heading 8529;b) Printed Circuit Board

Assembly (PCBA) falling under heading 8529; and c) Cell (Glass board/ substrate) falling under heading 8529.

- (Ivii) G.S.R.736(E) published in Gazette of India dated 26th November, 2020, together with an explanatory memorandum seeking to reduce the Basic Customs duty (BCD) on Crude Palm Oil from 44% to 27.5%.
- G.S.R.777(E) published in Gazette of India dated 18th December, 2020, (lviii) together with an explanatory memorandum seeking to confirm the provisional Bilateral Safeguard measure on imports of Phthalic Anhydride originating Korea RP under the India-Korea in Comprehensive Economic Partnership Agreement, and to further amend notification No. 152/2009-Customs dated 31st December, 2009 to modify the rate of duty of customs on said imports, on recommendation of final findings of Directorate General of Trade Remedies under the India-Korea Comprehensive Economic Partnership Agreement (Bilateral Safeguard Measures) Rules, 2017.
- (lix) G.S.R.810(E) published in Gazette of India dated 30th December, 2020, together with an explanatory memorandum seeking to deepen tariff concessions in respect of specified goods when imported from ASEAN as per the India –ASEAN Free Trade Agreement w.e.f. 01.01.2021.
- (Ix) S.O.2350(E) published in Gazette of India dated 15th July, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixi) Notification No. 59/2020-Customs (N.T.) dated 16th July, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *viceversa* of the purpose of assessment of imported and export goods.

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- (Ixii) S.O.2423(E) published in Gazette of India dated 23rd July, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixiii) S.O.2448(E) published in Gazette of India dated 27th July, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixiv) S.O.2565(E) published in Gazette of India dated 31st July, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixv) S.O.2645(E) published in Gazette of India dated 6th August, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixvi) Notification No. 69/2020-Customs (N.T.) dated 6th August, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (Ixvii) S.O.2649(E) published in Gazette of India dated 7th August, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixviii) S.O.2753(E) published in Gazette of India dated 13th August, 2020, together with an explanatory memorandum regarding revision of tariff

value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (Ixix) S.O.2770(E) published in Gazette of India dated 14th August, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (Ixx) Notification No. 80/2020-Customs (N.T.) dated 20th August, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (Ixxi) Notification No. 84/2020-Customs (N.T.) dated 3rd September, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (Ixxii) S.O.2956(E) published in Gazette of India dated 31st August, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

(46) A copy of the Notification No. G.S.R.442(E) (Hindi and English versions) published in Gazette of India dated 13th July, 2020 together with an explanatory memorandum making certain amendments in the Notification No. 07/2020-Cus.(N.T.), dated 28th January, 2020 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

(47) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- G.S.R.571(E) published in Gazette of India dated 21st September, 2020, together with an explanatory memorandum seeking to give one time extension for the time limit provided under Section 31(7) of the CGST Act 2017 till 31.10.2020.
- (ii) G.S.R.572(E) published in Gazette of India dated 21st September, 2020, together with an explanatory memorandum seeking to grant waiver / reduction in late fee for not furnishing FORM GSTR-4 for 2017-18 and 2018-19, subject to the condition that the returns are filled between 22.09.2020 to 31.10.2020 together with a corrigendum thereto published in Notification No. G.S.R.576(E) in Gazette of India dated 22nd September, 2020.
- (iii) G.S.R.573(E) published in Gazette of India dated 21st September, 2020, together with an explanatory memorandum seeking to grant waiver / reduction in late fee for not furnishing FORM GSTR-10, subject to the condition that the returns are filled between 22.09.2020 to 31.12.2020 together with a corrigendum thereto published in Notification No. G.S.R.577(E) in Gazette of India dated 22nd September, 2020.
- (iv) G.S.R.595(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum seeking to amend notification No. 41/2020-Central Tax dt. 05.05.2020 to extend due date of return under Section 44 till 31.10.2020.
- (v) G.S.R.596(E) published in Gazette of India dated 30th September,
 2020, together with an explanatory memorandum seeking to amend notification No. 13/2020-Central Tax dt. 21.03.2020.
- (vi) G.S.R.602(E) published in Gazette of India dated 30th September,
 2020, together with an explanatory memorandum seeking to amend

notification 14/2020- Central Tax to extend the date of implementation of the Dynamic QR Code for B2C invoices till 01.12.2020.

- (vii) The Central Goods and Services Tax (Eleventh Amendment) Rules, 2020 published in Notification No. G.S.R.603(E) in Gazette of India dated 30th September, 2020, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.611(E) in Gazette of India dated 1st October, 2020.
- (viii) G.S.R.613(E) published in Gazette of India dated 1st October, 2020, together with an explanatory memorandum seeking to notify a special procedure for taxpayers for issuance of e-Invoices in the period 01.10.2020 - 31.10.2020.
- (ix) G.S.R.634(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 for the quarters October, 2020 to December, 2020 and January, 2021 to March, 2021 for registered persons having aggregate turnover of up to 1.5 crore rupees in the preceding financial year or the current financial year.
- (x) G.S.R.635(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year, for each of the months from October, 2020 to March, 2021.
- (xi) G.S.R.636(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking to prescribe

return in FORM GSTR-3B of CGST Rules, 2017 along with due dates of furnishing the said form for October, 2020 to March, 2021.

- (xii) G.S.R.637(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking tomake filing of annual return under section 44 (1) of CGST Act for F.Y. 2019-20 optional for small taxpayers whose aggregate turnover is less than Rs 2 crores and who have not filed the said return before the due date.
- (xiii) G.S.R.638(E) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking to notify the number of HSN digits required on tax invoice.
- (xiv) The Central Goods and Services Tax (Twelfth Amendment) Rules, 2020 published in Notification No. G.S.R.639(E) in Gazette of India dated 15th October, 2020, together with an explanatory memorandum.
- (xv) G.S.R.679(E) published in Gazette of India dated 28th October, 2020, together with an explanatory memorandum seeking to amend notification no. 41/2020-Central Tax dt. 05.05.2020 to extend due date of return under Section 44 till 31.12.2020.
- (xvi) S.O.4043(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking to notify amendment carried out in sub-section (1), (2) and (7) of section 39 vide Finance (No.2) Act, 2019.
- (xvii) The Central Goods and Services Tax (Thirteenth Amendment) Rules, 2020 published in Notification No. G.S.R.698(E) in Gazette of India dated 10th November, 2020, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.711(E) in Gazette of India dated 13th November, 2020.

- (xviii) G.S.R.699(E) published in Gazette of India dated 10th November,
 2020, together with an explanatory memorandum seeking to extend the due date for FORM GSTR-1.
- (xix) G.S.R.700(E) published in Gazette of India dated 10th November,
 2020, together with an explanatory memorandum seeking to notify class of persons under proviso to section 39(1).
- (xx) G.S.R.701(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking to notify special procedure for making payment of 35% as tax liability in first two month.
- (xxi) G.S.R.702(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking to rescind Notification 76/2020-Central tax dated 15.08.2020, together with a corrigendum thereto published in Notification No. G.S.R.712(E) dated 13th November, 2020.
- (xxii) G.S.R.703(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking to extend the due date for furnishing of FORM ITC-04 for the period July-September 2020 till 30th November, 2020.
- (xxiii) G.S.R.704(E) published in Gazette of India dated 10th November, 2020, together with an explanatory memorandum seeking to implement e-invoicing for the taxpayers having aggregate turnover exceeding Rs. 100 Cr from 1st January 2021.
- (xxiv) G.S.R.745(E) published in Gazette of India dated 29th November, 2020, together with an explanatory memorandum seeking to waive penalty payable for noncompliance of the provisions of notification No.14/2020 – Central Tax, dated the 21st March, 2020.

- (xxv) G.S.R.747(E) published in Gazette of India dated 1st December, 2020, together with an explanatory memorandum seeking to make amendment to Notification no. 12/2017- Central Tax dated 28.06.2017.
- (xxvi) G.S.R.759(E) published in Gazette of India dated 14th December, 2020, together with an explanatory memorandum seeking to extend the due dates for compliances and actions in respect of antiprofiteering measures under GST till 31.03.2021.
- (xxvii) S.O.4643(E) published in Gazette of India dated 22nd December, 2020, together with an explanatory memorandum seeking to bring into force Sections 119,120,121,122,123,124,126,127 and 131 of Finance Act, 2020(12 of 2020).
- (xxviii) G.S.R.785(E) published in Gazette of India dated 22nd December, 2020, together with an explanatory memorandum seeking to waive late fee for FORM GSTR-4 filing in UT of Ladakh for Financial year 2019-20.
- (xxix) The Central Goods and Services Tax (Fourteenth Amendment) Rules, 2020 published in Notification No. G.S.R.786(E) in Gazette of India dated 22nd December, 2020, together with an explanatory memorandum together with a corrigendum thereto published in Notification No. G.S.R.801(E) in Gazette of India dated 28th December, 2020.
- (xxx) G.S.R.809(E) published in Gazette of India dated 30th December, 2020, together with an explanatory memorandum seeking to extend the time limit for furnishing of the annual return specified under section 44 of CGST Act, 2017 for the financial year 2019-20 till 28.02.2021.

- (xxxi) The Central Goods and Services Tax (Amendment) Rules, 2021 published in Notification No. G.S.R.2(E) published in Gazette of India dated 1st January, 2021, together with an explanatory memorandum.
- (xxxii) G.S.R.18(E) published in Gazette of India dated 12th January, 2021, together with an explanatory memorandum notifying amendment to jurisdiction of Central Tax officers.
- (xxxiii) G.S.R.604(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum seeking to extend CGST exemption on services by way of transportation of goods by air or by sea from customs station of clearance in India to a place outside India, by one year i.e. upto 30.09.2021.
- (xxxiv) G.S.R.643(E) published in Gazette of India dated 16th October, 2020, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to exempt satellite launch services provided by ISRO, Antrix co. Ltd and NSIL.

(48) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- G.S.R.640(E) (Hindi and English versions) published in Gazette of India dated 15th October, 2020, together with an explanatory memorandum seeking to notify the number of HSN digits required on tax invoice
- (ii) G.S.R.605(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum seeking to IGST exemption on services by way of transportation of goods by air or by sea from customs station of clearance in India to a place outside India, by one year i.e. upto 30.09.2021.
- (iii) G.S.R.644(E) published in Gazette of India dated 16th October, 2020, together with an explanatory memorandum seeking to amend

notification No. 9/2017-Ingegrated Tax (Rate) so as to exempt satellite launch services provided by ISRO, Antrix co. Ltd and NSIL.

(49) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.606(E) published in Gazette of India dated 30th September, 2020, together with an explanatory memorandum seeking to UTGST exemption on services by way of transportation of goods by air or by sea from customs station of clearance in India to a place outside India, by one year i.e. upto 30.09.2021.
- (ii) G.S.R.645(E) published in Gazette of India dated 16th October, 2020, together with an explanatory memorandum seeking to extend notification No. 12/2017-Union Territory Tax (Rate) so as to exempt satellite launch services provided by ISRO, Antrix co. Ltd and NSIL.

(50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2019-2020.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Reports of Standing Committee n Information Technology

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2020-21):-

- (1) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Communications (Department of Telecommunications).
- (2) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Information and Broadcasting.
- (3) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Communications (Department of Posts).
- (4) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Electronics and Information Technology.
- (5) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Information and Broadcasting.
- (6) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Electronics and Information Technology.

- (7) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Telecommunications).
- (8) Twentieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Posts).
- (9) Twenty-first Report on the subject 'India's Preparedness for 5G' of the Ministry of Communications (Department of Telecommunications).

5. Statement by Defence Minister

The Defence Minister (Shri Rajnath Singh) appealed to all Leaders and Members of various Political Parties to maintain the sanctity of Motion of Thanks on President's Address, and therefore, initiate the discussion on it as per the past convention.

Shri Adhir Ranjan Chowdhury also spoke.

Thereupon, the Speaker made an observation*.

*Original in Hindi. For details, see the debates for the day.

#6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sunil Kumar Singh regarding need to establish an ESIC hospital in Chatra parliamentary constituency, Jharkhand.
- (2) Dr. Dhal Singh Bisen regarding need to provide employment to dependents of farmers whose land has been acquired for Katangi-Tirodi rail line project in Balaghat parliamentary constituency, Madhya Pradesh.
- (3) Smt. Jaskaur Meena regarding need to enhance the amount of compensation due to loss of life and property caused by animals in and around Sariska and Ranthambore wildlife sanctuaries in Rajasthan.
- (4) Shri Vishnu Dayal Ram regarding need to revive Japla Cement Factory in Palamu parliamentary constituency, Jharkhand.
- (5) Shri Manoj Kumar Tiwari regarding need to establish a Women's College under Delhi University.
- (6) Shri Sushil Kumar Singh regarding need to repair and widen NH-19 passing through Aurangabad parliamentary constituency, Bihar.
- (7) Shri Rahul Kaswan regarding need to ensure payment of insurance claims for loss of agricultural produce to farmers of Churu parliamentary constituency, Rajasthan.
- (8) Smt. Rama Devi regarding need to set up a Head Post Office in Sheohar parliamentary constituency, Bihar.
- (9) Sadhvi Pragya Singh Thakur regarding need to appoint specialist doctors against vacant posts in various departments in BMHRC, Bhopal, Madhya Pradesh.

- (10) Shri Ashok Kumar Rawat regarding alleged irregularities in appropriation of funds meant for NTPC Solar plant in Misrikh parliamentary constituency, Uttar Pradesh.
- (11) Shri Unmesh B. Patil regarding construction of a tunnel at Autram Ghat, Maharashtra.
- (12) Shri Subhash Chandra Baheria regarding need to set up rail coach factory in Bhilwara, Rajasthan.
- (13) Shri Sudarshan Bhagat regarding need to include Tanginah and Anjan Dham in Lohardaga parliamentary constituency, Jharkhand under Swadesh Dashan Scheme.
- (14) Shri Ravneet Singh regarding problems being faced by textile and hosiery industry.
- (15) Adv. Adoor Prakash regarding review of existing breakwater at Muthalappozhi fishing harbour in Thiruvananthapuram in Kerala.
- (16) Shri A. Ganeshamurthi regarding opening of a CGHS wellness Centre in Coimbatore.
- (17) Prof. Saugata Roy regarding immediate resolution of farmers issues.
- (18) Shri Arvind Ganpat Sawant regarding redevelopment of building in the land under the National textile Industry, Mumbai.
- (19) Dr. Alok Kumar Suman regarding need to provide PNG facility in Gopalganj parliamentary constituency, Bihar.
- (20) Shri Bhartruhari Mahtab regarding grant of funds for development of Ansupa, a sweet water lake, in Odisha.
- (21) Shri Kunwar Danish Ali regarding need to shift a Multi National Company in Gajraula, Uttar Pradesh posing a threat to health of the people.
- (22) Smt. Supriya Sule regarding repeal of 3 farm laws.
- (23) Shri K. Subbarayan regarding transfer of gas connections.

[%]7. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 8th February, 2021, Rajya Sabha passed the Jammu and Kashmir Reorganisation (Amendment) Bill, 2021.

[%]8. Bill as passed by Rajya Sabha – Laid on the Table

The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021

5.13 P.M.

9. Motion of Thanks on the President's Address

Time Allotted : 10 Hrs. Time Taken : 6 Hrs. 51 Mts. Balance: 3 Hrs. 09 Mts.

Smt. Locket Chatterjee moved the following motion:-

"That an Address be presented to the President in the following terms:-'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2021'."

Dr. Virendra Kumar seconded the motion.

6.27 P.M.

Thereafter, the Speaker made the following & announcement:-

[%]At 7.42 P.M.

[&] Original in Hindi. For details, see the debates for the day.

Thirty eight (11–20, 22–31, 128–137 and 148–155) Amendments were moved.

6.29 P.M.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri T.R. Baalu
- 3. Ms. Mahua Moitra
- 4. Shri P.V. Midhun Reddy
- 5. Shri Prataprao Jadhav
- 6. Shri Rajiv Ranjan alias Lallan Singh
- 7. Shri Pinaki Misra
- 8* Shri Ganesh Singh
- 9* Smt. Rama Devi
- 10* Shri Vishnu Dayal Ram
- 11* Shri Bidyut Baran Mahato
- 12* Dr. Rajkumar Ranjan Singh
- 13* Shri Mukesh Rajput
- 14* Shri Kapil Moreshwar Patil
- 15* Smt. Raksha Nikhil Khadse
- 16. Shri Ritesh Pandey
- 17* Shri Vivek Narayan Shejwalkar
- 18. Shri Shriniwas Dadasaheb Patil
- 19* Shri Girish Chandra
- 20. Shri Jagdambika Pal

- 21* Shri Chandeshwar Prasad
- 22* Shri Nayab Singh
- 23. Shri Manish Tewari
- 24* Dr. Umesh G. Jadhav
- 25. Adv. A.M. Ariff
- 26. Smt. Anupriya Patel
- 27. Shri Uday Pratap Singh
- 28* Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 29* Shri Shrirang Appa Barne
- 30. Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 31. Smt. Navneet Ravi Rana
- 32* Shri Manoj Kishorvbhai Kotak
- 33. Shri P.P. Chaudhary
- 34* Smt. Supriya Sule
- 35. Shri Gurjeet Singh Aujla
- 36. Shri P. Ravindhranath
- 37. Dr. Amol Ramsing Kolhe
- 38. Shri Jasbir Singh Gill

11.59 P.M.

10. Announcement regarding suspension of Question Hour

The Minister of Parliamentary Affairs (Shri Pralhad Joshi) proposed that in order to dispose of the discussion on Motion of Thanks on the President's Address, the Question Hour for 9^{th} and 10^{th} February, 2021 may be dispensed with.

Thereafter, the Speaker took the sense of the House and the House agreed.

12.00 A.M.

(Lok Sabha adjourned till 4.00 P.M., Tuesday, the 9th February, 2021.)

UTPAL KUMAR SINGH Secretary General LOK SABHA BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 9, 2021/Magha 20, 1942 (Saka)

No. 98

1. Questions

As the Question Hour was dispensed with for today, Starred Question Nos. 101–120 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1151–1380 would be printed in the Official Report for the day.

2. Statement by Minister

The Minister of Home Affairs (Shri Amit Shah) made a statement regarding an avalanche in Chamoli District of Uttarakhand.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Electronics and Information Technology for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; Minister of Panchayati Raj; and Minister of Food Processing Industries (Shri Narendra Singh Tomar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Fisheries, Animal Husbandry and Dairying (Shri Giriraj Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Fisheries,Animal Husbandry and Dairying for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2020-2021.
 - (ii) Memorandum of Understanding between the HIL (India) Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2020-2021.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2021-2022.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Chemicals and Fertilizers for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 7 of 2020)-(Compliance Audit) General Purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2019.
- (2) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 18 of 2020)-Compliance Audit Observations for the year ended March, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities

(Divyangjan), Mumbai, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad (Divyangjan), for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2018-2019.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2018-2019.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O.1202(E) (Hindi and English versions) published in Gazette of India dated 23rd March, 2020 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy of the Private Security Agencies Central Model Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.776(E) in Gazette of India dated 18th December, 2020 issued under Section 24 of the Private Security Agencies (Regulation) Act, 2005.

(2) A copy of the Notification Nos. S.O.3816(E) to S.O.3833(E)(Hindi and English versions) published in Gazette of India dated 27th October, 2020, for adding the name of "Sajid Mir, Yusuf Muzammil, Abdur Rehman Makki, Shahid Mehmmood, Farhatullah Ghori, Abdul Rauf Asghar, Ibrahim Athar, Yusuf Azahar, Shahid Latif, Syed Muhammad Yusuf Shah, Ghulam Nabi Khan, Zaffar Hussain Bhat, Riyaz Ismail Shahbandri, Md Iqbal, Sheikh Shakeel, Mohammad Anis, Ibrahim Abdul Razak Memon & Javed Chikna" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 under sub-section (5) of Section 35 of the said Act.

- (3) A copy each of the following papers (Hindi and English versions):-
 - (1) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2021-2022.
 - (2) Detailed Demands for Grants of the Ministry of Home Affairs (Union Territories)(Volume II) for the year 2021-2022.
 - (3) Output Outcome Monitoring Framework of the Ministry of Home Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2019-2020.

(3) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2017-2018.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2017-2018.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2019-2020.

 (iv) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2019-2020, together with Audit Report thereon.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2020-2021.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2020 published in Notification No. S.O. 3646(E) in Gazette of India dated 16th October, 2020.
- (ii) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2020 published in Notification No. S.O.4243(E) in Gazette of India dated 26th November, 2020.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-

- The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2020 published in Notification No. G.S.R. 495(E) in Gazette of India dated 7th August, 2020.
- (ii) The Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2020 published in Notification No. G.S.R. 34(E) in Gazette of India dated 19th January, 2021.
- (9) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Agriculture and Farmers Welfare for the year 2021-2022.
- Output Outcome Monitoring Framework of the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare, for the year 2021-2022.
- (iii) Output Outcome Monitoring Framework of the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Safai Karamchari, New Delhi, for the year 2019-2020.
 - (ii) Explanatory Memorandum on the Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2019-2020.
- (4) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2019-2020.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

- (i) The Central Reserve Police Force constable (Daftry), Constable (Peon), Constable (Farash) and Constable (Safai Karmachari Ministerial) Recruitment Rules, 2020 published in Notification No. G.S.R.97 in weekly Gazette of India dated 4th July, 2020.
- (ii) The Central Reserve Police Force, Assistant Commandant (Official Language), Group 'A' Post, Recruitment (Amendment) Rules, 2020 published in Notification No. G.S.R.82 in weekly Gazette of India dated 6th June, 2020.

(4) A copy of the Ministry of Home Affairs, National Fire Service College, Nagpur, Assistant, (Group B) Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.141 in weekly Gazette of India dated 10th October, 2020 under article 309 of the Constitution.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Reports of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the following Reports (Hindi and English Versions) of Committee on Estimates (2020-21):-

- (1) Sixth Report on Action Taken by the Government on the Recommendations contained in Twenty First Report (Sixteenth Lok Sabha) of the Committee on Estimates on the subject 'Structural Changes in Union Budget' pertaining to the Ministry of Finance (Department of Economic Affairs).
- (2) Seventh Report on the subject 'Estimates and Functioning of National Highway Projects including Bharatmala Projects' pertaining to the Ministry of Road Transport & Highways.
- (3) Eighth Report on the subject 'Review of Performance of the Scheme Khelo India' pertaining to the Ministry of Youth Affairs and Sports.

5. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2020-21):-

- (1) 24th Report on "Excesses over Voted Grants and Charged Appropriations (2017-18)".
- (2) 25th Report on 'Financial Loss Due to non-receipt of Completion-cumoccupancy Certificate', 'Loss due to Failure to Levy Departmental Charges' and 'Undue Benefit to Contractor''.
- (3) 26th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighth Report (Sixteenth Lok Sabha) on "Water Pollution in India".
- (4) 27th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their One Hundred and

Twenty Ninth Report (Sixteenth Lok Sabha) on "Apparel Export Promotion Council".

- (5) 28th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their One Hundred and Thirty Fourth Report (Seventeenth Lok Sabha) on "Pradhan Mantri Swasthya Suraksha Yojana".
- (6) 29th Report on Action Taken by the Government on the Observations/ Recommendations contained in First Report (Seventeenth Lok Sabha) on the subject "Revision of Ceilings for Exception Reporting in Appropriation Accounts".
- (7) 30th Report on Action Taken by the Government on the Observations/ Recommendations contained in Fourth Report (Seventeenth Lok Sabha) on the subject "Excesses over Voted Grants and Charged Appropriations (2016-17)".

6. Reports of the Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- Thirteenth Report (17th Lok Sabha) regarding "Requests for dropping of Assurances (Acceded to)".
- (2) Fourteenth Report (17th Lok Sabha) regarding "Requests for dropping of Assurances (Not Acceded to)".
- (3) Fifteenth Report (17th Lok Sabha) regarding "Review of pending Assurances pertaining to the Ministry of Communications (Department of Telecommunications)".

(4) Sixteenth Report (17th Lok Sabha) regarding "Review of pending Assurances pertaining to the Ministry of Education (Department of School Education and Literacy)".

7. Reports of Standing Committee on Water Resources

Shri Hasmukhbhai Somabhai Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Sixth Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the First Report on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti -Department of Water Resources, River Development & Ganga Rejuvenation.
- (2) Seventh Report (Hindi and English versions) on Action Taken by the Government on the Observations / Recommendations contained in the Second Report on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (3) Eighth Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the Third Report on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti -Department of Water Resources, River Development & Ganga Rejuvenation.
- (4) Ninth Report (Hindi and English versions) on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

8. Statements by Minister

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid the following (Hindi and English versions) statements regarding:-

- (1) the status of implementation of the recommendations contained in the 2nd Report on Demands for Grants 2019-20 and 3rd Report on Demands for Grants 2020-21 of the Standing Committee on Food, Consumer Affairs and Public Distribution pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2020-21) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

4.15 P.M.

9. Motions for Election to Committees

(i) Shri Girish Bhalchandra Bapat moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1^{st} May, 2021 and ending on the 30^{th} April, 2022."

The motion was adopted.

(ii) Shri Adhir Ranjan Chowdhury moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022." The motion was adopted.

(iii) Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022 and do communicate to this House the names of the members so nominated by Rajya Sabha." The motion was adopted.

(iv) Smt. Meenakashi Lekhi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022."

The motion was adopted.

(v) Smt. Meenakashi Lekhi moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022 and do communicate to this House the names of the members so nominated by Rajya Sabha." The motion was adopted.

(vi) Shri Bhanu Pratap Singh Verma moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022."

The motion was adopted.

(vii) Shri Bhanu Pratap Singh Verma moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022 and do communicate to this House the names of the members so nominated by Rajya Sabha." The motion was adopted. 10. Motion regarding the Report of Joint Committee on the Personal Data Protection Bill, 2019 - Extension of Time

Smt. Meenakashi Lekhi moved the following motion :-

"That the extension of time granted to the Joint Committee on the Personal Data Protection Bill, 2019 by the House on 23rd September, 2020 for presentation of the Report upto the second week of the Winter Session of the Parliament, 2020, may be treated as extension upto last day of first week of second part of Budget Session, 2021 of Parliament."

The motion was adopted.

4.21 P.M.

11. Personal Explanation under Rule 357

Shri Amit Shah* made a personal explanation** regarding certain remarks made by Shri Adhir Ranjan Chowdhury on 8th February, 2021.

*Minister of Home Affairs

**He also laid documents on the Table with the permission of the Chair.

[%]12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Ashok Mahadeorao Nete regarding development of places of religious importance in Gadchiroli-Chimur parliamentary constituency, Maharashtra as tourist destinations.
- (2) Shri Sudhakar Tukaram Shrangre regarding Rail Coach Factory in Latur District, Maharashtra.
- (3) Shri Ramcharan Bohra regarding expeditious implementation of Smart City project in Jaipur, Rajasthan.
- (4) Shri Rakesh Singh regarding release of funds for construction of Post Matric Girls' Hostel in Jabalpur Parliamentary constituency, Madhya Pradesh.
- (5) Shri Chunni Lal Sahu regarding need to provide land rights in forest areas to economically weaker people belonging to general and other backward classes.
- (6) Smt. Annpurna Devi regarding construction of National Highways in Kodarma parliamentary constituency, Jharkhand.
- (7) Dr. Virendra Kumar regarding need to establish a Medical College in Tekamgarh district, Madhya Pradesh.
- (8) Smt. Sangeeta Kumari Singh Deo regarding setting up of a bench of Odisha High Court in Western Odisha.

[%] At 5.03 P.M.

- (9) Shri Raju Bista regarding framing of a National policy to grant Parja Patta rights for tea and Cinchona gardens across Darjeeling Hills, Terai and Dooars.
- (10) Shri Nitesh Ganga Deb regarding declaration of Veer Surendra Sai University of Technology (VSSUT) Burla, Sambalpur as Indian Institute of Engineering Science and Technology.
- (11) Shri Ajay Misra (Teni) regarding redressal of grievances of EPS Pensioners.
- (12) Smt. Raksha Nikhil Khadse regarding extension of OBC reservation to people belonging to 'Leva or Lewa' community of Maharashtra.
- (13) Shri Arun Sao regarding need to include Chhattisgarhi language in the Eighth Schedule to the Constitution.
- (14) Smt. Mala Rajya Shah Laxmi regarding need to include Bagur in Chakrata Block, Dehradun under Pradhan Mantri Gram Sadak Yojana.
- (15) Shri Kodikunnil Suresh regarding re-examination of the proposed Semi-High speed silver line train project in Kerala.
- (16) Dr. Mohammad Jawed regarding release of funds for Aligarh Muslim University Centre, Kishanganj.
- (17) Shri Kuldeep Rai Sharma regarding privatisation of Electricity department in Andaman & Nicobar Islands.
- (18) Dr. T.R. Paarivendhar regarding compulsory NCC training in schools and colleges and entry of transgenders in NCC.
- (19) Shri Gautham Sigamani Pon regarding speeding up of the construction of National Highway (NH 79) road connecting Salem and Ulundurpettai.

- (20) Shri K. Raghu Rama Krishna Raju regarding setting up of the office of KRMB at Vijayawada.
- (21) Smt. Aparupa Poddar regarding need to announce a scheme for migrant labourers who lost their livelihood during lockdown imposed due to Covid Pandemic.
- (22) Shri Rajendra Gavit regarding farmers' protest.
- (23) Shri Kaushalendra Kumar regarding need to include caste census in Census 2021.
- (24) Shri Malook Nagar regarding need to enhance the procurement price of sugarcane and release the pending dues by sugar mills.
- (25) Shri Jayadev Galla regarding grant of Industry status to Agriculture.
- (26) Shri Chandra Prakash Choudhary regarding problems of people displaced due to acquisition of their land by Coal India.

4.26 P.M.

13. Motion of Thanks on the President's Address

Time Taken: 15 Hrs. 24 Mts.

Further discussion on the following motion moved by Smt. Locket Chatterjee and seconded by Dr. Virendra Kumar on 8th February, 2021, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2021'."

The following members took part in the debate:-

- 1. Shri Ramesh Bidhuri
- 2. Shri Nama Nageswara Rao
- 3. Dr. Farooq Abdullah
- 4* Shri Rajendra Dhedya Gavit
- 5* Shri Raju Bista
- 6* Dr. Bharatiben Dhirubhai Shiyal
- 7* Shri Devji M. Patel
- 8* Smt. Queen Oja
- 9* Shri Sudhakar Tukaram Shrangare
- 10* Smt. Riti Pathak
- 11* Smt. Sumalatha Ambareesh
- 12* Dr. Gautham Sigamani Pon

*Written speeches were laid on the Table.

- 13* Shri Dulal Chandra Goswami
- 14* Shri Bhartruhari Mahtab
- 15* Shri Dural Murugan Kathir Anand
- 16* Shri Ramcharan Bohra
- 17* Shri K. Navas Kani
- 18* Shri P.C. Gaddigoudar
- 19* Shri Gopal Chinayya Shetty
- 20* Shri Ajay Mishra Teni
- 21* Smt. Meenakashi Lekhi
- 22. Smt. Sunita Duggal
- 23* Shri Ashok Mahadeorao Nete
- 24* Shri S.R. Parthiban
- 25* Shri Rakesh Singh
- 26* Dr. Alok Kumar Suman
- 27. Shri Akhilesh Yadav
- 28* Dr. Heena Vijaykumar Gavit
- 29* Shri Unmesh Bhaiyyasaheb Patil
- 30* Shri Sukhbir Singh Jaunapuria
- 31* Smt. Aparupa Poddar
- 32. Shri Dilip Saikia
- 33* Smt. Sharda Anilkumar Patel
- 34. Smt. Preneet Kaur
- 35. Shri S. Jagathrakshakan

- 36. Prof. Rita Bahuguna Joshi
- 37* Shri Talari Rangaiah
- 38* Shri Arun Kumar Sagar
- 39* Shri Ashok Kumar Rawat
- 40. Shri Saugata Roy
- 41. Shri Srinivas Kesineni
- 42* Shri Rajendra Agrawal
- 43. Dr. Nishikant Dubey
- 44* Shri Shivkumar Chanabasappa Udasi
- 45* Shri Rahul Kaswan
- 46* Dr. Subhash Ramrao Bhamre
- 47* Dr. Kalanidhi Veeraswamy
- 48. Shri Sri Krishna Devarayalu Lavu
- 49. Kunwar Danish Ali
- 50. Smt. Harsimrat Kaur Badal
- 51. Shri Hanuman Beniwal
- 52* Smt. Pratima Mondal
- 53* Dr. M.K. Vishnu Prasad
- 54. Shri K. Subbarayan
- 55. Shri E.T. Mohammed Basheer
- 56* Shri Devendra Singh alias Bhole Singh
- 57. Shri Asaduddin Owaisi
- 58. Shri Chazhikadan Thomas
- 59* Ms. S. Jothi Mani
- 60. Smt. Annpurna Devi
- 61* Shri Saptagiri Sankar Ulaka

*Written speeches were laid on the Table.

- 62. Shri N.K. Premachandran
- 63. Shri Bhagwant Mann
- 64. Shri P.C. Mohan
- 65. Shri Ravneet Singh
- 66* Shri Ajay Bhatt
- 67. Shri Achyutananda Samanta
- 68. Prof. S.P. Singh Baghel
- 69. Shri Vijay Kumar Hansdak
- 70. Smt. Aparajita Sarangi
- 71* Shri Arvind Ganpat Sawant
- 72. Shri Shafiquer Rahman Barq
- 73. Shri Thirumaa Valavan Thol
- 74* Dr. Bharati Pravin Pawar
- 75. Shri D. Ravikumar
- 76. Shri S. Venkatesan
- 77. Shri Karti P. Chidambaram
- 78. Dr. Venkata Satyavathi Beesetti
- 79^{\$} Shri Kailash Choudhary
- 80. Dr. Amar Singh
- 81. Dr. Arvind Kumar Sharma
- 82. Shri Haji Fazlur Rehman
- 83. Adv. Dean Kuriakose
- 84. Shri Jamyang Tsering Namgyal
- 85. Shri Abdul Khaleque
- 86. Shri Anurag Sharma
- 87. Smt. Sangeeta Azad

*Written speeches were laid on the Table.

^{\$} Minister of State in the Ministry of Agriculture and Farmers Welfare

- 88. Shri Uttam Kumar Nalamada Reddy
- 89. Shri Jugal Kishore Sharma
- 90* Shri Malook Nagar

The discussion was not concluded.

12.59 A.M.

(Lok Sabha adjourned till 4.00 P.M., Wednesday, the 10th February, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 10, 2021/Magha 21, 1942 (Saka)

No. 99

4.00 P.M.

1. Questions

As the Question Hour was dispensed with for today, Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the Official Report for the day.

*4.12 P.M.

2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

*From 4.00 P.M. to 4.12 P.M., Members raised matters of urgent public importance.

- The Conduct of Elections (Amendment) Rules, 2019 published in Notification No. S.O.3786(E) in Gazette of India dated 22nd October, 2019.
- (2) The Conduct of Elections (Amendment) Rules, 2020 published in Notification No. S.O.3667(E) in Gazette of India dated 19th October, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Information and Broadcasting for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Railways; Minister of Commerce and Industry; and Minister of Consumer Affairs, Food and Public Distribution (Shri Piyush Goyal) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2019-2020.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Indian RailwayFinance Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mumbai Railway
 Vikas Corporation Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Nine statements (Hindi and English versions) showing reasons for delay in

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laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

- (i) The Railway Passengers (Manner of Investigation of Untoward Incidents) Rules, 2020 published in Notification No. G.S.R.346(E) in Gazette of India dated 4th June, 2020.
- (ii) The Railway Accidents and Untoward Incidents (Compensation) Amendment Rules, 2020 published in Notification No. G.S.R.347(E) in Gazette of India dated 4th June, 2020.
- (iii) The Railways (Punitive charges for overloading of wagon)(Amendment) Rules, 2020 published in Notification No. G.S.R.560(E) in Gazette of India dated 16th September, 2020.
- (iv) The Railways (Punitive charges for overloading of wagon)(Second Amendment) Rules, 2020 published in Notification No. G.S.R.566(E) in Gazette of India dated 17th September, 2020.
- (6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.553(E) in Gazette of India dated 14th September, 2020 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Coal India Limited,Kolkata, and its subsidiary companies for the year 2019-2020.
 - (ii) Annual Report of the Coal India Limited [Volume II (Part 1, 2 & 3)], Kolkata, for the year 2019-2020, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2019-2020.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Gold MinesLimited, Kolar Gold Field, for the year 2019-2020.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2019-2020.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2019-2020.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Mines for the year 2021-2022.
 - Detailed Demands for Grants of the Ministry of Coal for the year 2021-2022.
 - (iii) Output Outcome Monitoring Framework of the Ministry of Coal for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2019-2020.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2019-2020, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2019-2020.
 - (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2021-2022.
- Detailed Demands for Grants of the Ministry of Planning for the year 2021-2022.
- (iii) Output Outcome Monitoring Framework of the Ministry of Planning for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2020-2021.
- (2) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2020-2021.
- (3) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2021-2022.
 - (ii) Detailed Demands for Grants of the Department of Space for the year 2021-2022.
 - (iii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2021-2022.
 - (iv) Output Outcome Monitoring Framework of the Ministry of Personnel, Public Grievances and Pensions for the year 2021-2022.

(2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2019-2020.
- (ii) Annual Report of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

Institute for Plasma Research, Gandhinagar, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2019-2020.

(8) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.618(E) in Gazette of India dated 7th October, 2020 under Clause (5) of article 320 of the Constitution of India.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 61 of the Lokpal and Lokayuktas Act, 2013:-

- The Lokpal (Multi Tasking Staff, Group 'C' posts) Recruitment Rules, 2021 published in Notification No. G.S.R. 6(E) published in Gazette of India dated 5th January, 2021.
- (ii) The Lokpal (Staff Car Driver) Recruitment Rules, 2020 published in Notification No. G.S.R.733(E) published in Gazette of India dated 25th November, 2020.
- (iii) The Lokpal (Finance and Account) Rules, 2020 published in Notification No. G.S.R.793(E) published in Gazette of India dated 23rd December, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion

Council, New Delhi, for the year 2019-2020.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Tea Board India, Kolkata, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2019-2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2019-2020.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the State Trading Corporation of India Limited,

New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2019-2020.
 - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following SEZs for the year ended the 31st March, 2019 together with Auditor's Report thereon:-

- (i) Noida Special Economic Zone Authority
- (ii) Falta Special Economic Zone Authority
- (iii) Santacruz Electronic Export Processing Zone SEZ Authority
- (iv) Visakhapatnam Special Economic Zone Authority
- (v) Cochin Special Economic Zone Authority
- (vi) Kandla Special Economic Zone Authority
- (vii) Madras Special Economic Zone Authority

(12) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above SEZs for the year 2018-2019.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy of the Special Economic Zones (4th Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.12(E) in Gazette of India dated 6th January, 2020 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2019-2020.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2020-2021.

(4) A copy of the Temporary Suspension of Telecom Services (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.694(E) in Gazette of India dated 10th November, 2020 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

(5) A copy of the Telecom Consumers Protection (Eleventh Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. 301-20/2020-F&EA in Gazette of India dated 30th September, 2020 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(6) A copy of the Indian Post Office (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.744(E) in Gazette of India dated 27th November, 2020 under Section 74 of the Indian Post Office Act, 1898.

(7) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Department of Posts for the year 2021-2022.
- (ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.
- (iii) Output Outcome Monitoring Framework of the Department of Posts for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2019-2020, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 160 of the Patents Act, 1970:-

- The Patents (2nd Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.689(E) in Gazette of India dated 4th November, 2020.
- (ii) The Patents (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.652(E) in Gazette of India dated 20th October, 2020.

(3) A copy of the Indian Boiler (Second Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.551(E) in Gazette of India dated 11th September, 2020 under sub-section (2) of Section 28 of the Boilers Act, 1923.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2019-2020.

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 9th February, 2021, Rajya Sabha passed the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021.

4. Bill as passed by Rajya Sabha – Laid on the Table

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021

5. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Nineteenth Report of Business Advisory Committee.

6. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2020-2021):-

- (1) Sixth and Seventh Reports on Action Taken by the Government on the recommendations contained in their 2nd and 3rd Reports (17th Lok Sabha) on Demands for Grants (2019-20) and (2020-21) respectively of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Fifth and Eighth Reports on Action Taken by the Government on the recommendations contained in their 1st and 4th Reports (17th Lok Sabha) on Demands for Grants (2019-20) and (2020-21) respectively of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

7. Reports of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Third Report on Action Taken by the Government on the recommendations contained in the First Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2019-20) on 'Demands for Grants (2019-20)'; and
- (2) Fourth Report on Action Taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2019-20) on 'Demands for Grants (2020-21)'.

8. Reports of Standing Committee on Commerce

Shri Prasun Banerjee laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) 155th Report on Action taken by Government on the recommendations/ observations of the Committee contained in its one hundred and fiftieth Report on 'Export of Organic Products : Challenges and Opportunities'.
- (2) 156th Report on Action taken by Government on the recommendations/ observations of the Committee contained in its one hundred and fifty second Report on Demands for Grants (2020-21) pertaining to Department of Commerce, Ministry of Commerce and Industry.
- (3) 157th Report on Action taken by Government on the recommendations/ observations of the Committee contained in its one hundred and fifty third Report on Demands for Grants (2020-21) pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry; and

(4) 158th Report on 'Attracting Investment in Post-Covid Economy: Challenges and Opportunities for India'.

9. Statements by Minister

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid the following statements (Hindi and Enlglish versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 3rd Report on Demands for Grants 2019-20 and 6th Report on Demands for Grants 2020-21 of the Standing Committee on Coal and Steel pertaining to the Ministry of Coal.
- (2) the status of implementation of the recommendations contained in the 4th Report on Demands for Grants 2019-20 and 7th Report on Demands for Grants 2020-21 of the Standing Committee on Coal and Steel pertaining to the Ministry of Mines.

4.15 P.M.

10. Motion of thanks on the President's Address

Time Taken: 16 Hrs. 58 Mts.

Further discussion on the following motion moved by Smt. Locket Chatterjee and seconded by Dr. Virendra Kumar on 8th February, 2021, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2021'."

The following members laid their speeches on the Table:-

- 1. Shri Tirath Singh Rawat
- 2. Shri Harish Dwivedi
- 3. Shri Hemant Tukaram Godse
- 4. Shri Anto Antony
- 5. Shri Sunil Kumar Singh
- 6. Dr. Sanghamitra Maurya
- 7. Shri Kuldeep Rai Sharma
- 8. Adv. Adoor Prakash
- 9. Smt. Gitaben Vajesingbhai Rathva
- 10. Shri Nihal Chand Chauhan
- 11. Smt. Darshana Vikram Jardosh
- 12. Shri Sumedhanand Saraswati
- 13. Shri Jaswantsinh Sumanbhai Bhabhor
- 14. Dr. Sanjay Jaiswal

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- 15. Smt. Ranjanben Dhananjay Bhatt
- 16. Dr. DNV SenthilKumar S.
- 17. Shri Dhanush M. Kumar
- 18. Shri Ramshiromani Verma
- 19. Shri Chandra Prakash Joshi

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived. The motion was adopted.

5.49 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Rajesh Verma regarding need to construct RoB on level crossings in Sitapur parliamentary constituency, Uttar Pradesh.
- (2) Shri Devendra Singh alias Bhole Singh regarding request for CBI probe into the alleged irregularities by Managing Director of Artificial Limbs Manufacturing Corporation of India, Kanpur Nagar, Uttar Pradesh.
- (3) Shri Bhagirath Chaudhary regarding starting operation of goods train at Madar railway station in Rajasthan.
- (4) Shri Mohan Mandavi regarding need to extend railway line from Dhamtari to Kondagaon via Kanker in Chhattisgarh.
- (5) Shri Hasmukhbhai Somabhai Patel regarding need to construct a bridge or underbridge on Mahatma Gandhi Express Way No. 1 in Ahmedabad East parliamentary constituency, Gujarat.

- (6) Shri Jagdambika Pal regarding measures to prevent flood in Rapti river in Domariyaganj parliamentary constituency, Uttar Pradesh.
- (7) Smt. Keshari Devi Patel regarding need to bring 'Sangam Kshetra' and historical fort in Prayagraj under the control of Archaeological Survey of India.
- (8) Shri Janardan Singh Sigriwal regarding need to provide stoppage of Pataliputra-Lucknow train no. 025229/30 at Ekma railway station in Maharajganj parliamentary constituency, Bihar.
- (9) Dr. Umesh G. Jadhav regarding setting up of Yoga Park in Kalaburagi, Karnataka.
- (10) Shri Kunwar Pushpendra Singh Chandel regarding need to set up a committee to report on the existing information relating to Indian History, Philosophy and cultural values in our textbooks.
- (11) Shri Sangam Lal Gupta regarding need to construct a Railway overbridge at level crossing at Kusmi on NH-96 between Ayodhya and Prayagraj.
- (12) Dr. Ramapati Ram Tripathi regarding need to construct an overbridge on level crossing no. 115 near east Bhatni Railway Junction in Deoria parliamentary constituency, Uttar Pradesh.
- (13) Shri Kanakmal Katara regarding construction of bridges in Beneshwar Dham in Banswara parliamentary constituency, Rajasthan.
- (14) Shri V.K. Sreekandan regarding establishment of a FM station at Palakkad.
- (15) Shri Anto Antony regarding man-animal conflict.
- (16) Shri Deepak Baij regarding need to withdraw the decision to privatise Nagarnar Steel Plant in Chhattisgarh.
- (17) Shri S.R. Parthiban regarding problems of EPF pensioners.
- (18) Shri V. Balashowry regarding release of funds for construction of Panchayat buildings in Andhra Pradesh.

- (19) Shri Magunta Sreenivasulu Reddy regarding grant of CCS pension to Navodaya Vidyalaya Staff.
- (20) Shri Prataprao Jadhav regarding payment of compensation to farmers by insurance company for loss of crops due to incessant heavy rains in Buldhana parliamentary constituency, Maharashtra.
- (21) Shri Santosh Kumar regarding reservation in private sector.
- (22) Smt. Sangeeta Azad regarding measures for welfare of people rendered jobless due to pandemic situation.
- (23) Dr. Gaddam Ranjith Reddy regarding closing of railway stations.
- (24) Shri E.T. Mohammed Basheer regarding setting up of a Migrant Commission.
- (25) Shri P. Ravindhranath regarding need to grant environmental clearance for construction of road between Thevaram and Sakkulathumettu in Tamil Nadu.
- (26) Shri Hanuman Beniwal regarding East Rajasthan canal project.

5.50 P.M.

12. The Union Budget – 2021-2022

Time Allotted: 10 Hrs. Time Taken: 6 Hrs. 42 Mts. Balance: 3 Hrs. 18 Mts.

General Discussion on the Union Budget for 2021-2022 commenced.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Smt. Meenakashi Lekhi
- 3. Shri Thiru Dayanidhi Maran
- 4. Prof. Saugata Roy
- 5. Shri Magunta Sreenivasulu Reddy
- 6* Shri K. Subbarayan
- 7* Shri P.R. Natarajan
- 8* Adv. Adoor Prakash
- 9* Shri S.R. Parthiban
- 10* Shri Sanjay Seth
- 11. Shri Arvind Ganpat Sawant
- 12* Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 13. Shri Dinesh Chandra Yadav
- 14. Smt. Sarmistha Kumari Sethi

^{*}Written speeches were laid on the Table.

- 15* Shri Reddeppa Nallakonda Gari
- 16. Smt. Sangeeta Azad
- 17* Shri Nayab Singh
- 18. Dr. Gaddam Ranjith Reddy
- 19. Smt. Supriya Sule
- 20* Shri P.P. Chaudhary
- 21. Shri L.S. Tejasvi Surya
- 22. Adv. A.M. Ariff
- 23. Shri Girish Bhalchandra Bapat
- 24. Smt. Navneet Rana
- 25. Smt. Hema Malini
- 26. Smt. Geetha Viswanath Vanga
- 27* Dr. Sanghamitra Maurya
- 28. Shri Ganesh Singh
- 29. Shri Shrirang Appa Barne
- 30. Km. Diya Kumari
- 31. Shri Shyam Singh Yadav
- 32. Smt. Sandhya Ray
- 33. Shri Harish Dwivedi
- 34. Shri Nihal Chand Chauhan
- 35. Shri Malook Nagar
- 36. Dr. Bharti Pravin Pawar

The discussion was not concluded.

12.32 A.M.

(Lok Sabha adjourned till 4.00 P.M., Thursday, the 11th February, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 11, 2021/Magha 22, 1942 (Saka)

No. 100

4.00 P.M.

1. Starred Questions

Starred Question Nos. 141 and 143–145 were orally answered.

Members in whose names Starred Question No. 142 was listed, were absent. However, Minister concerned laid the reply on the Table.

Starred Question Nos. 152 and 157 were clubbed. Member in whose name Starred Question No. 152 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 157 was asked.

Starred Question Nos. 146 and 154 were clubbed. Member in whose name Starred Question No. 146 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 154 were asked.

Replies to Starred Question Nos. 147–151, 153, 155, 156 and 158–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2021-2022.
- (2) Output Outcome Monitoring Framework for GS & CSS Scheme of the Ministry of Health and Family Welfare for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi, and its subsidiaries for the year 2019-2020.
 - (ii) Annual Report of the NTPC Limited, New Delhi, and its subsidiaries for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2019-2020.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2019-2020.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2019-2020.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the NHDC Limited,

Bhopal, for the year 2019-2020.

- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2019-2020.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2019-2020.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2020-2021.
 - Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2020-2021.
 - (iii) Memorandum of Understanding between the Power System Operation Corporation Limited and the Ministry of Power for the year 2020-2021.

- (iv) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2020-2021.
- Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2020-2021.
- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2021-2022.
 - (ii) Detailed Demands for Grants of the Ministry of Power for the year 2021-2022.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

- (i) The Energy Conservation (Minimum Qualification for Energy Auditors, Energy Auditors (Building) and Energy Managers) Rules, 2020 published in Notification No. G.S.R.607(E) in Gazette of India dated 1st October, 2020.
- (ii) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2020 published in Notification No. G.S.R.779(E) in Gazette of India dated 21st December, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2019-2020.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2021-2022.

(6) A copy of the Metro Railways General Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.769(E) in Gazette of India dated 17th December, 2020 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

(7) A copy of Notification No. S.O.4683(E) (Hindi and English versions) published in Gazette of India dated 24th December, 2020, extending the provisions of the Metro Railways (Construction of Works) Act, 1978 and the Metro Railways (Operation and Maintenance) Act, 2002 to Bhopal Metropolitan Area and Indore Metropolitan Area in the State of Madhya Pradesh w.e.f. the date of publication of this notification issued under the said Acts.

(8) A copy of the Central Government General Pool Residential Accommodation (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.593(E) in Gazette of India dated 29th September, 2020 under article 309 of the Constitution of India.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2019-2020.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Maharashtra Metro

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Rail Limited, Nagpur, for the year 2019-2020.

- (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2019-2020.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Airports Authority of India (Ground Handling Services) Second Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. AAI/OPS/707/GHR in Gazette of India dated 6th March, 2020 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

- (13) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Housing and Urban Affairs for the year 2021-2022.
 - (2) Output Outcome Monitoring Framework of the Ministry of Housing and Urban Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2019-2020.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year
 2019-2020, alongwith Audited Accounts and comments of the
 Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2019-2020.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2019-2020.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2020-2021.
- (ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2020-2021.
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port, Kolkata, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Syama Prasad Mookerjee Port, Kolkata, for the year 2019-2020.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2019-2020.

- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2019-2020.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2019-2020, together with Audit Report thereon.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2019-2020.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2019-2020.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2019-2020, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2019-2020.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2019-2020.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2019-

2020, together with Audit Report thereon.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2019-2020.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2019-2020.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2019-2020, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2019-2020.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2019-2020.

(13) A copy of the Inland Waterways Authority of India (Levy and Collection of Fees and Charges) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. IWAI/Cargo/184/2009/Vol-II in Gazette of India dated 29th July, 2020 under Section 36 of the Inland Waterways Authority of India Act, 1985.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ports, Shipping and Waterways for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Steel (Shri Faggan Singh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Steel for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Steel for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FOURTEENTH LOK SABHA

1. Statement No. 33

Thirteenth Session, 2008

- 2. Statement No. 39
- 3. Statement No. 32
- 4. Statement No. 33
- 5. Statement No. 33
- Statement No. 31
- 7. Statement No. 31
- 8. Statement No. 34
- 9. Statement No. 31
- 10. Statement No.30
- 11. Statement No. 28

12. Statement No. 26

FIFTEENTH LOK SABHA Second Session, 2009

Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010 Seventh Session, 2011 Eighth Session, 2011 Ninth Session, 2011 Tenth Session, 2012

- Eleventh Session, 2012
- Twelfth Session, 2012

13. Statement No.27	Thirteenth Session, 2013
14. Statement No. 22	Fourteenth Session,2013
15. Statement No. 23	Fifteenth Session,2013-14
SIXTEENTH LOK SABHA	
16. Statement No. 22	Second Session, 2014
17. Statement No. 22	Third Session, 2014
18. Statement No. 21	Fourth Session, 2015
19. Statement No. 18	Fifth Session, 2015
20. Statement No. 18	Sixth Session, 2015
21. Statement No. 16	Seventh Session, 2016
22. Statement No. 16	Eighth Session, 2016
23. Statement No. 15	Ninth Session, 2016
24. Statement No. 13	Tenth Session, 2016
25. Statement No.13	Eleventh Session, 2017
26. Statement No. 11	Twelfth Session, 2017
27. Statement No. 10	Thirteenth Session, 2017-18
28. Statement No. 9	Fourteenth Session, 2018
29. Statement No. 8	Fifteenth Session, 2018
30. Statement No. 6	Sixteenth Session, 2018-19
31. Statement No. 5	Seventeenth Session, 2019

SEVENTEENTH LOK SABHA

- 32. Statement No. 4 33. Statement No. 3
- 34. Statement No. 2
- 35. Statement No. 1

First Session, 2019 Second Session, 2019 Third Session, 2020 Fourth Session, 2020

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V.K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956

- S.O.3184(E) published in Gazette of India dated 18th September,
 2020, regarding user fee notification for the project of Four lane of
 Kagavdar-Una Section from design Km. 140.470 to Km. 181.450
 (Existing Chainage Km. 139.915 to Km. 180.478) of NH-8E in the
 State of Gujarat.
- S.O.3185(E) published in Gazette of India dated 18th September, 2020, regarding user fee notification for the project of Rayachoty to Kadapa Section of NH-18 (New NH-40) from design Km. 108.850 to Km. 160.130 of NH-18 (New NH-40) in the State of Andhra Pradesh.
- (iii) S.O.3186(E) published in Gazette of India dated 18th September, 2020, regarding user fee notification for the project of Lokhandi-Sawargaon-Renapur Section from Km. 32.225 to Km. 66.693 and Ambajgaon Bypass from Km. 0.000 to Km. 3.815 on NH-548B in the State of Maharashtra.
- (iv) S.O.3217(E) published in Gazette of India dated 22nd September, 2020, regarding user fee notification for the project of Four laning of Gagalheri-Saharanpur-Yamunanagar (UP/Haryana Border) section of NH-73 from Km. 33.000 (Desgin Chainage Km. 35.400) to Km. 71.640 (Desgin Chainage Km. 86.855) in the State of Uttar Pradesh under NHDP-IV on Hybrid Annuity Mode (Package-II).
- (v) S.O.3254(E) published in Gazette of India dated 23rd September,
 2020, regarding user fee notification for the project of
 Ananthapuramu to Kalyandurg Section from design Km. 0.00 to Km.
 56.00 of NH-544DD in the State of Andhra Prdesh.
- (vi) S.O.3255(E) published in Gazette of India dated 23rd September,
 2020, regardinguser fee notification for the project of Four lane of
 Balasore to Baripada to Jharpokharia Section from Km. 0.000 to

Km. 80.600 (design Km. 0.000 to Km. 81.257) of NH-5 (New NH-18) in the State of Odisha.

- (vii) S.O.3256(E) published in Gazette of India dated 23rd September, 2020, regarding user fee notification for the project of Kalamb-Ralegaon-Wadki Section from design Km. 0+000 to Km. 50+275 of NH-361B in the State of Maharashtra.
- (viii) S.O.3298(E) published in Gazette of India dated 25th September,
 2020, regarding user fee notification for the project of Two lane of
 Jadcherla Kalwakurthy Section from Design Km. 15.525 to Km.
 62.880 of NH-167 in the State of Telangana on EPC mode.
- (ix) S.O.3425(E) published in Gazette of India dated 30th September, 2020, regarding user fee notification for the project of Four laning of Talwandi Bhai to Ferozepur Section from Km. 170.380 to Km. 194.040 of NH-05 (Old NH-95) in the State of Punjab on EPC mode.
- (x) S.O.3469(E) published in Gazette of India dated 6th October, 2020, regardinguser fee notification for the project of Gagaria-Baori-Kalan-Serwa-Bakhasar Section of NH-925 (Design Chainage 0+000 to 136+520) and Satta-Gandhav Section of NH-925A (Design Chainage 0+000 to 60+450) in the State of Rajasthan.
- (xi) S.O.3508(E) published in Gazette of India dated 9th October, 2020, regarding user fee notification for the project of Two lane of Pallahara to Pitiri Section from Km. 0.000 to Km. 68.280 of NH-149 in the State of Odisha on EPC mode.
- (xii) S.O.3509(E) published in Gazette of India dated 9th October, 2020, regardinguser fee notification for the project of Two lane of Manwath (Tadborgaon) Section from Km. 342.000 to Km. 444.000 of NH-211(from NH-211 to Manwath (Tadborgaon) of NH-222 (New NH-61) in the State of Maharashtra under NHDP-IV on EPC mode.

- (xiii) S.O.3510(E) published in Gazette of India dated 9th October, 2020, regardinguser fee notification for the project of Two lane of Ibrahimpatnam to AP/Telangana Border Section from design Km. 0.000 to Km. 70.190 (existing Km. 0.000 to Km. 71.200) of NH-30 (Old NH-221) in the State of Andhra Pradesh under NHDP-IV on EPC mode.
- (xiv) S.O.3637(E) published in Gazette of India dated 16th October, 2020, regardinguser fee notification for the project of Widening 2 lane CE with 1.5m PS in both sides & Strengthening from Km. 162.010 to Km. 224.900 of NH-57 (Bolangir-Khurda Section) in the State of Odisha on EPC mode.
- (xv) S.O.3638(E) published in Gazette of India dated 16th October, 2020, regardinguser fee notification for the project of Four lane of Avinashi-Tirupur-Avinashipalayam Section from design Km. 0.000 to 13.400 and Km. 13.800 to Km. 31.800 (existing Km. 0.000 to 13.400 and 13.800 to 31.800) of NH-381 in the State of Tamil Nadu on EPC mode.
- (xvi) S.O.3815(E) published in Gazette of India dated 26th October, 2020, regardinguser fee notification for the project of 6 laning of Handia Rajatalab Section from design Km. 712.900 to Km. 785.544 (existing Km. 713.215 to Km. 785.859) of NH-19 (old NH-2) in the State of Uttar Pradesh under NHDP Phase-V on Hybrid Annuity Mode.
- (xvii) S.O.3887(E) published in Gazette of India dated 29th October, 2020, regarding user fee notification for the project of Two lane of Barhani- Kataya Chowk Section (Km. 385.00 to Km. 420.00) of NH-730 in the State of Uttar Pradesh on EPC mode.

- (xviii) S.O.3888(E) published in Gazette of India dated 29th October, 2020, regarding user fee notification for the project of Four laning of Barhi- Hazaribagh Section of NH-33 from Km. 0.000 to Km. 40.500 in the State of Jharkhand under NHDP Phase-III on EPC mode.
- (xix) S.O.3889(E) published in Gazette of India dated 29th October, 2020, regarding user fee notification for the project of Two lane of Balrampur-Tulsipur Section from Km. 323.745 to Km. 351.000 of NH-730 in the State of Uttar Pradesh on EPC mode.
- (xx) S.O.3890(E) published in Gazette of India dated 29th October, 2020, regarding user fee notification for the project of Four laning of Muzzafarnagar-Haridwar Section of NH-58 from Km. 131.000 to Km. 211.000 in the State of Uttar Pradesh and Uttarakhand on EPC mode.
- (xxi) S.O.3891(E) published in Gazette of India dated 29th October, 2020, regardinguser fee notification for the project of Two lane of Majalgaon to Kaij Section from Km. 101.740 to Km. 159.258 of Mantha Taluka Border-Wathur Phata-Ashti-Majalgaon Dharur Kaij-Kalamb Yermala-Barshi in the State of Maharashtra on EPC mode.
- (xxii) S.O.3939(E) published in Gazette of India dated 2nd November, 2020, regarding user fee notification for the project of 6-laning of existing 4 lane road from Gundugolanu to Kanaka Durgamma Varadhi Section from Km. 1022.494 to Km. 1100.694 of NH-16 in the State of Andhra Pradesh.
- (xxiii) S.O.4033(E) published in Gazette of India dated 9th November, 2020, regardinguser fee notification for the project of Two/Four laning of Govindpur (Rajganj) – Chas- West Bengal Border Section from Km. 0.000 to Km. 56.889 of NH-32 in the State of Jharkhand on NHDP Phase-IV on EPC mode.

- (xxiv) S.O.4180(E) published in Gazette of India dated 23rd November, 2020, regarding user fee notification for the project of four laning of Seoni-MP/MH Border section from Km. 624.480 to Km. 653.225 of NH-7 under NHDP Phase-II in the State of Madhya Pradesh on EPC mode.
- (xxv) S.O.4181(E) published in Gazette of India dated 23rd November, 2020, regarding user fee notification for the project of 2-lane of Maur to Raman Mandi Section from Km. 82.400 to Km. 132.300 of NH-254 in the State of Punjab on EPC mode.
- (xxvi) S.O.4248(E) published in Gazette of India dated 26th November, 2020, regarding user fee notification for the project of Four lane of Ananthapuramu to Mudigubba Section from design Km. 76.000 to 99.971 and Km. 99.971 to Km. 133.471 of NH-42 in the State of Andhra Pradesh on EPC mode.
- (xxvii) S.O.4258(E) published in Gazette of India dated 27th November, 2020, regarding user fee notification for the project of Two lane of Kalupur-Lalta Section from Km. 285.000 to Km. 326.000 of NH-76 in the State of Uttar Pradesh on EPC mode.
- (xxviii) S.O.4423(E) published in Gazette of India dated 7th December, 2020, regarding user fee notification for the project of Two lane of Bolangir-Sonepur Section from design chainage Km. 0.000 to Km. 45.750 (existing chainage from Km. 0.000 to Km. 45.750) of NH-57 (Old NH-224) in the State of Odisha on EPC mode.
- (xxix) S.O.4502(E) published in Gazette of India dated 11th December, 2020, regarding user fee notification for the project of Four laning of Nagina-Kashipur from design Km. 71.614 to Km. 170.407 (existing Km. 73.000 to Km. 175.000) of NH-74 in the State of Uttar Pradesh.

- (xxx) S.O.4586(E) published in Gazette of India dated 18th December, 2020, regarding user fee notification for the project of four and more lane section from EPE crossing to the start of Shamli bypass from design kilometer 0.000 to kilometer 61.409 (existing kilometer 30.790 to kilometer 92.200) of National Highway number 709B in the State of Uttar Pradesh.
- (xxxi) S.O.4587(E) published in Gazette of India dated 18th December, 2020, regarding user fee notification for the project of Haridwar-Dehradun section from design kilometer 209.100 to kilometer 216.824 (existing km 211.000 to km 218.200) of National Highway number 58 (New NH-34) and from design kilometer 158.900 to design kilometer 188.324 (existing km 165.000 to km 196.825) in the State of Uttarakhand.
- (xxxii) S.O.4635(E) published in Gazette of India dated 22nd December, 2020, regarding user fee notification for the project of four and more lane on the type of vehicles specified in column (1) of the Table 1 below of Gadu-Porbandar Section from design kilometer 287.430 to kilometer 379.100 (existing km 263.200 to km 356.766) of National Highway number 8E in the State of Gujarat.
- (xxxiii) S.O.4791(E) published in Gazette of India dated 31st December, 2020, regarding amendment fee notification of 382.930 to Km. 377.550 of NH-76 (New NH-35) at Umapur Village in Allahabad District of Uttar Pradesh.
- (xxxiv)S.O.27(E) published in Gazette of India dated 5th January, 2021, regarding amendment fee notification for the project of 2-lane road to 4 lane divided from Km. 239.000 to Km. 281.000 of NH-6 (Raipur Aurang) on BOT basis in the State of Chattisgarh.

- (xxxv) S.O.63(E) published in Gazette of India dated 7th January, 2020, regarding user fee notification for the project of Two lane of Harpalpur-Sugira Section from design Km. 92.025 to 133.500 (existing Km. 89.600 to 133.520) of NH-76 in the State of Uttar Pradesh on EPC mode.
- (xxxvi)S.O.64(E) published in Gazette of India dated 7th January, 2021, regarding user fee notification for the project of Two lane of Indo Nepal Border to Rudhauli Section from design Km. 0.000 to Km. 65.870 (existing Km. 0.000 to Km. 65.000) of NH-233 in the State of Uttar Pradesh under NHDP-IV on EPC mode.
- (xxxvii) S.O.280(E) published in Gazette of India dated 20th January,
 2021, regarding user fee notification for the project of 4-laning of
 Muzaffarnagar-Haridwar Section from design Km. 166.000 to Km.
 209.120 (existing Km. 166.000 to Km. 211.000) of NH-58 (New NH334) in the State of Uttarakhand.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2020 published in Notification No.11012/248/2015-Admn published in Gazette of India dated 11th February, 2020.
- (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Second Amendment Regulations, 2020 published in Notification No.11012/248/2015-Admn.I published in Gazette of India dated 7th August, 2020.
- (iii) The National Highways Authority of India (the Terms of Office and other Conditions of Service of Members) (Amendment) Rules, 2020

published in Notification No.G.S.R.666(E) published in Gazette of India dated 23rd October, 2020.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- S.O.4262(E) published in Gazette of India dated the 25th November,
 2019, regarding 'LA' Registration Mark for Ladakh.
- (ii) The Central Motor Vehicles (Twelfth Amendment) Rules, 2019 published in Notification No. G.S.R.881(E) in Gazette of India dated the 26th November, 2019.
- (iii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2019 published in Notification No. G.S.R.934(E) in Gazette of India dated 18th December, 2019.
- (iv) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2019 published in Notification No. G.S.R.935(E) in Gazette of India dated 18th December, 2019.
- (v) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2019 published in Notification No. G.S.R.959(E) in Gazette of India dated 27th December, 2019.
- (vi) The Central Motor Vehicles (First Amendment) Rules, 2020 published in Notification No. G.S.R.37(E) in Gazette of India dated the 17th January, 2020.
- (vii) S.O.295(E) published in Gazette of India dated the 22nd January 2020, regarding 'DD' registration mark for Dadra Nagar Haveli and Daman Diu and CG registration mark for Chhattisgarh.

- (viii) The Central Motor Vehicles (Second Amendment) Rules, 2019 published in Notification No. G.S.R.104(E) in Gazette of India dated the 11th February, 2020.
- (ix) The Central Motor Vehicles (Third Amendment) Rules, 2020 published in Notification No. G.S.R.178(E) in Gazette of India dated the 16th March, 2020.
- (x) The Central Motor Vehicles (Fourth Amendment) Rules, 2020 published in Notification No. G.S.R.308(E) in Gazette of India dated the 22nd May, 2020.
- (xi) The Central Motor Vehicles (Fifth Amendment) Rules, 2020 published in Notification No. G.S.R.401(E) in Gazette of India dated the 24th June, 2020.
- (xii) The Central Motor Vehicles (Sixth Amendment) Rules, 2020 published in Notification No. G.S.R.414(E) in Gazette of India dated the 26th June, 2020.
- (xiii) S.O.2339(E) published in Gazette of India dated the 14th July, 2020, regarding alphanumeric and background colour of registration mark.
- (xiv) The Central Motor Vehicles (Seventh Amendment) Rules, 2020 published in Notification No. G.S.R.457(E) in Gazette of India dated the 20th July, 2020.
- (xv) The Central Motor Vehicles (Eighth Amendment) Rules, 2020 published in Notification No. G.S.R.540(E) in Gazette of India dated the 1st September, 2020.
- (xvi) S.O.3204(E) published in Gazette of India dated the 21st September, 2020, regarding carriage of oxygen by transport vehicle during COVID 19.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2021-2022.

(7) A copy of the National Highways Fee (Determination of Rates and Collection) Third Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.804(E) in Gazette of India dated 30th December, 2020 under sub-section (3) of Section 9 of the National Highways Act, 1956.

(8) A copy of the Motor Vehicles (High Security Registration Plates) Amendment Order, 2020 (Hindi and English versions) published in Notification No. S.O.1759(E) in Gazette of India dated the 5th June, 2020 issued under subsection (3) of Section 109 of the Motor Vehicles Act, 1988.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Central Motor Vehicles (Relaxation of Fees) Order, 2020 (Hindi and English versions) published in Notification No. S.O.1579(E) in Gazette of India dated the 22nd May, 2020 issued under Section 211 of the Motor Vehicles Act, 1988.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Finance for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Finance for the year 2021-2022.

(3) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Centre for Drinking Water, Sanitation and Quality, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2018-

2019.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2018-2019.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2021-2022.
 - Output Outcome Monitoring Framework of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2021-2022.
 - (iii) Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2019-2020.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2019-2020.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2019-2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development

Centre (Central Footwear Training Institute), Chennai, for the year 2019-2020.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2019-2020.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2019-2020.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, Mumbai, for the year 2019-2020.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by

the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2019-2020.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2020-2021.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th February, 2021, Rajya Sabha passed the Major Port Authorities Bill, 2020, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Major Port Authorities Bill, 2020

6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ajay Misra Teni presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Thirteenth Report on the representation of Shri Ved Prakash Mathur alleging Sahara Credit Cooperative Society Limited, Deoli (Kekri), Region -Ajmer for non-payment of fixed deposit amount on maturity and important issues related therewith.
- (2) Fourteenth Report on the representation of Shri Manmohan Kalantri regarding amendments in the Insecticides Act, 1968, the Fertiliser (Control) Order, 1985 and the Seeds (Control) Order, 1983 for facilitating Agricultural Business in the country and other important issues related therewith.
- (3) Fifteenth Report on the representation of Shri Manohar Singh and others regarding introducing reforms in Journalism in the country and other important issues related therewith.

8. Reports of Committee on Papers Laid on the Table

Shri Ritesh Pandey presented the Thirty Third to Thirty Seventh Reports (Original) (Hindi and English versions) of the Committee on Papers Laid on the Table (2020-2021).

9. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture (2020-21):-

(1) 14th Report on the Action taken by the Government on Observations/ Recommendations contained in the 3rd Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

- (2) 15th Report on the Action taken by the Government on Observations/ Recommendations contained in the 4th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (3) 16th Report on the Action taken by the Government on Observations/ Recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) 17th Report on the Action taken by the Government on Observations/ Recommendations contained in the 6th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (5) 18th Report on the Action taken by the Government on Observations/ Recommendations contained in the 7th Report of the Standing Committee on Agriculture on Demands for Grants (2019-20) pertaining to the Ministry of Food Processing Industries.
- (6) 19th Report on the Action taken by the Government on Observations/ Recommendations contained in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (7) 20th Report on the Action taken by the Government on Observations/ Recommendations contained in the 10th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Ministry

of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

- (8) 21st Report on the Action taken by the Government on Observations/ Recommendations contained in the 11th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (9) 22nd Report on the Action taken by the Government on Observations/ Recommendations contained in the 12th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (10) 23rd Report on the Action taken by the Government on Observations/ Recommendations contained in the 13th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Ministry of Food Processing Industries.

10. Reports of Committee on External Affairs

Shri P.P Chaudhary presented the following Reports (Hindi and English versions) of the Committee on External Affairs (2020-21):-

(1) *Fourth Report on action Taken by the Government on the Observations/ Recommendations contained in the Twenty Third Report on 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants'.

^{*} The Fourth Report was presented to the Hon'ble Speaker, Lok Sabha on 9 September, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha and the same was also placed before the Hon'ble Chairman, Rajya Sabha for his perusal.

- (2) Fifth Report on action taken by the Government on the observations/ recommendations contained in the First Report on Demands for Grants of the Ministry of External Affairs for the year 2019-20.
- (3) Sixth Report on the Anti-Maritime Piracy Bill, 2019.
- (4) Seventh Report on action taken by the Government on the observations/ recommendations contained in the Second Report on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

11. Report of Standing Committee on Labour

Shri Ganesh Singh presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Labour on 'Social Security and Welfare Measures for Inter-State Migrant Workers'.

12. Action Taken Reports of the Standing Committee on Chemicals and Fertilizers

Shri Uday Pratap Singh presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Ninth Report on Action Taken by the Government on the recommendations contained in the 2nd Report (17th Lok Sabha) on Demands for Grants 2019-20 of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in the 3rd Report (17th Lok Sabha) on Demands for Grants 2019-20 of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (3) Eleventh Report on Action Taken by the Government on the recommendations contained in the 4th Report (17th Lok Sabha) on Demands for Grants 2019-20 of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Twelfth Report on Action Taken by the Government on the recommendations contained in the 5th Report (17th Lok Sabha) on 'Study of System of Fertilizer Subsidy' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (5) Thirteenth Report on Action Taken by the Government on the recommendations contained in the 6th Report (17th Lok Sabha) on Demands for Grants 2020-21 of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (6) Fourteenth Report on Action Taken by the Government on the recommendations contained in the 7th Report (17th Lok Sabha) on Demands for Grants 2020-21 of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (7) Fifteenth Report on Action Taken by the Government on the recommendations contained in the 8th Report (17th Lok Sabha) on Demands for Grants 2020-21 of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

5.04 P.M.

13. Statements by Ministers

(1) The Minister of Defence (Shri Raj Nath Singh) made a statement regarding present situation in Eastern Ladakh.

5.17 P.M.

- (2) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding: -
 - the status of implementation of the recommendations contained in the 17th Report (2015-16) of the Standing Committee on Energy on 'Hydro Power - A Sustainable, Clean and Green Alternative' pertaining to the Ministry of Power.
 - (ii) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Energy on 'Stressed/Non-performing Assets in Electricity Sector' pertaining to the Ministry of Power.
 - (iii) the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Energy on 'Impact of the RBI's Revised Framework for Resolution of Stressed Assets on NPAs in the Electricity Sector' pertaining to the Ministry of Power.
 - (iv) the status of implementation of the recommendations contained in the 42nd Report of the Standing Committee on Energy on 'Stressed/Non-Performing Assets in Gas based Power Plants' pertaining to the Ministry of Power.

- (v) the status of implementation of the recommendations contained in the 43rd Report (2013) of the Standing Committee on Energy on 'Development of Hydro Sector' pertaining to the Ministry of Power.
- (vi) the status of implementation of the recommendations contained in the 43rd Report (2019) of the Standing Committee on Energy on 'Hydro Power' pertaining to the Ministry of Power.

14. Motion

Shri Adhir Ranjan Chowdhury moved the following motion:-

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on 10th February, 2021."

The motion was adopted.

15. Supplementary Demands for Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2020-2021.

16. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.P. Chaudhary regarding electoral reforms.
- (2) Shri Sanjay Bhatia regarding need to relax age and fee for economically weaker sections in various schemes.
- (3) Shri Jual Oram regarding expeditions completion of Talcher-Bimalagarh rail line project.
- (4) Shri Parbatbhai Savabhai Patel regarding Pradhan Mantri Awas Yojana in Banaskantha parliamentary constituency, Gujarat.
- (5) Shri Tirath Singh Rawat regarding need to provide stoppage of Ranikhet Express and Sampark Kranti Express at Pirumdara railway station in Uttarakhand and construction of an underpass at Pirumdara from both sides.
- (6) Shri Dharambir Singh regarding canal linking and incomplete projects.
- (7) Shri Bidyut Baran Mahato regarding inclusion of Kudmali language in Language code.
- (8) Shri Girish Bhalchandra Bapat regarding time-schedule of OPD in Medical Colleges and hospitals.
- (9) Shri Ramdas C. Tadas regarding treatment of workers injured in accident in a steel plant in Wardha parliamentary constituency, Maharashtra.

- (10) Ms. Shobha Karandlaje regarding special package for coffee growers in Karnataka.
- (11) Dr. Manoj Rajoria regarding need to include Jat community of Dholpur and Bharatpur in Rajasthan in the Central List of Other Backward Classes.
- (12) Shri Manoj Kotak regarding restriction on inbound passengers in Mumbai and Maharashtra due to covid pandemic.
- (13) Shri Khagen Murmu regarding need to implement Ayushman Bharat Yojana in West Bengal.
- (14) Shri Ravindra Kushawaha regarding need to establish a Sainik School in Salempur parliamentary constituency, Uttar Pradesh.
- (15) Shri Vishnu Datt Sharma regarding need to provide employment to people of Panna in Madhya Pradesh whose land has been acquired for Lalitput-Khajuraho-Pana-Satna Broad Gauge railway line project.
- (16) Shri Su Thirunavukkarasar regarding opening of nationalized Bank branches in Tiruchirappalli constituency.
- (17) Shri V. Kalanidhi regarding setting up of a Desalination plant in North Chennai.
- (18) Shri Vinayak B. Raut regarding need to waive off licence fee and electricity bills of vendors at railway stations in the country.
- (19) Shri Chandeshwar Prasad regarding need to establish an Akashwani Kendra in Jahanabad parliamentary constituency, Bihar.
- (20) Shri Chandra Sekhar Sahu regarding special category status to Odisha.
- (21) Shri S. Venkatesan regarding reopening of AIIMS at Madurai.
- (22) Shri N.K. Premachandran regarding Indian students pursuing medical courses in China.

5.22 P.M.

17. The Union Budget – 2021-2022

Time Taken: 13 Hrs. 25 Mts.

Further General Discussion on the Union Budget for 2021-2022 continued.

The following members took part in the debate:-

- 1. Shri Rahul Gandhi
- 2* Smt. Aparupa Poddar
- 3* Shri Dhanush M. Kumar
- 4* Shri Bharturhari Mahtab
- 5* Dr. Virendra Kumar
- 6* Shri A. Ganeshamurthi
- 7* Shri Devendra alias Bhole Singh
- 8* Shri Manoj Kishorebhai Kotak
- 9^{\$} Shri Anurag Singh Thakur
- 10. Shri Jayadev Galla
- 11* Shri Nalin Kumar Kateel
- 12. Dr. K. Jayakumar
- 13. Dr. Sanjay Jaiswal
- 14. Shri Muniyan Selvaraj
- 15. Shri Ajay Misra Teni
- 16* Dr. (Prof.) Kirit P. Solanki
- 17. Shri Hansnain Masoodi

*Written speeches were laid on the Table.

^{\$}Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur)

- 18* Shri Srinivas Kesineni
- 19* Smt. Sharda Anilkumar Patel
- 20* Shri Chandeshwar Prasad
- 21* Shri Dulal Chandra Goswami
- 22* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 23. Smt. Anupriya Patel
- 24. Shri Mohammad Jawed
- 25* Shri Prataprao Jadhav
- 26. Shri K. Navas Kani
- 27* Shri Sudarshan Bhagat
- 28* Shri Sudhakar Tukaram Shrangare
- 29. Km. Pratima Bhoumik
- 30* Shri Rahul Ramesh Shewale
- 31. Shri Syed Imtiaz Jaleel
- 32. Shri N.K. Premachandran
- 33[%] Smt. Smriti Zubin Irani
- 34* Shri Rakesh Singh
- 35. Dr. S.T. Hasan
- 36. Shri Hanuman Beniwal
- 37* Shri Vivek Narayan Shejwalkar
- 38. Shri P. Ravindhranath
- 39. Shri Rodmal Nagar
- 40* Dr. Krishnapal Singh Yadav
- 41. Shri Saptagiri Sankar Ulaka
- 42. Shri Durai Murugan Kathir Anand
- 43. Smt. Jaskaur Meena
- 44. Shri Thomas Chazhikadan

*Written speeches were laid on the Table.

[%] Minister of Women and Child Development; and Minister of Textiles

- 45* Dr. Umesh G. Jadhav
- 46. Shri Rajveer (Raju Bhaiya) Singh
- 47* Shri Nama Nageswara Rao
- 48. Shri Deepak Baij
- 49. Smt. Pratima Mondal
- 50. Dr. Dhal Singh Bisen
- 51. Shri Kaushalendra Kumar
- 52* Smt. Raksha Nikhil Khadse
- 53. Shri Anubhav Mohanty
- 54. Shri Shankar Lalwani
- 55. Shri Ramulu Pothuganti
- 56. Shri Ajay Bhatt
- 57* Shri Achyutananda Samanta
- 58. Shri Anto Antony
- 59* Shri Hasmukhbhai Sombhai Patel
- 60* Shri Parbatbhai Savabhai Patel
- 61. Smt. Rama Devi
- 62. Shri Thol Thirumaa Valavan
- 63. Shri Ramdas Chandrabhanji Tadas
- 64. Ms. S. Jothi Mani
- 65. Shri Sangamlal Kadedin Gupta
- 66. Shri Kanakmal Katara
- 67* Dr. D. Ravikumar
- 68. Shri Vinod Sonkar
- 69. Shri Bidyut Baran Mahato
- 70. Shri Unmesh Bhaiyyasaheb Patil
- 71. Shri Girish Chandra

- 72. Shri Manne Srinivas Reddy
- 73. Shri Ramcharan Bohra
- 74. Dr. Rajkumar Ranjan Singh
- 75. Shri Ramshiromani Verma
- 76* Shri Jagdambika Pal
- 77. Shri Satish Kumar Gautam
- 78. Shri Kuruva Gorantla Madhav
- 79. Dr. DNV Senthil Kumar S.
- 80. Shri Kodikunnil Suresh
- 81* Shri Lalubhai Babubhai Patel
- 82* Shri Talari Rangaiah
- 83* Shri Balashowry Vallabbhaneni
- 84* Dr. Alok Kumar Suman
- 85* Shri Rajendra Dhedya Gavit
- 86* Smt. Riti Pathak
- 87* Shri Vishnu Dayal Ram

The discussion was not concluded.

12.05 A.M.

(Lok Sabha adjourned till 4.00 P.M., Friday, the 12th February, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 12, 2021/Magha 23, 1942 (Saka)

No. 101

4.00 P.M.

1. Starred Questions

Starred Question Nos. 161–166 were orally answered.

Starred Question Nos. 172 and 180 were clubbed. Members in whose names Starred Question No. 172 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 180 was asked.

Replies to Starred Question Nos. 167–171 and 173–179 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

3. Observation by the Speaker

The Speaker made an observation regarding the commencement of the sitting of the House on 13 February, 2021 at 10 A.M.

The House agreed.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2019-2020.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2019-2020.
- (5) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Textiles for the year 2021-2022.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Textiles for the year 2021-2022.
 - (iii) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2021-2022.
 - (iv) Output Outcome Monitoring Framework of the Ministry of Women and Child Development for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Polar and

Ocean Research, Vasco-Da-Gama, for the year 2019-2020.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2019-2020, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2019-2020.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2019-2020.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New

Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2019-2020.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2019-2020.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2019-2020.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and

Technology, Mohali, for the year 2019-2020.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2019-2020.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2019-2020.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), for the year 2019-2020.
- (27) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (26) above.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2019-2020.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2019-2020.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2019-2020.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2019-2020.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2019-2020.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2019-2020.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2019-

2020.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2019-2020.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2019-2020.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2019-2020.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions of the

Indian National Science Academy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2019-2020.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2019-2020.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2019-2020.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences,

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Bengaluru, for the year 2019-2020.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2019-2020.
- (57) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Science and Technology for the year 2021-2022.
 - Output Outcome Monitoring Framework of the Ministry of Science and Technology for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of AYUSH for the year 2021-2022.

- (ii) Output Outcome Monitoring Framework of the Ministry of AYUSH for the year 2021-2022.
- (iii) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2021-2022.
- (iv) Output Outcome Monitoring Framework of the Ministry of Minority Affairs for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2019-2020.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Begaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Begaluru, for the year 2019-2020.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2019-2020.
- (13) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2019-2020.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2019-2020.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2019-2020.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Power for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2017-2018 and 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2017-2018 and 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2017-2018 and 2018-2019.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (15) above.

(17) A copy each of the following Annual Reports (Hindi and English versions) for the year 2019-2020 alongwith Audited Accounts in respect of the following centres:-

- Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (ii) Population Research Centre (Department of Statistics, Patna University), Patna.
- (iii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
- (iv) Population Research Centre (Andhra University), Visakhapatnam.
- (v) Population Research Centre (Institute for Social and Economic Change), Bangalore.
- (vi) Population Research Centre (Panjab University), Chandigarh.
- (vii) Population Research Centre (Institute of Economic Growth), Delhi
- (viii) Population Research Centre (Department of Statistics, Faculty of Science, Maharaja Syajirao University of Baroda), Vadodara.
- (ix) Population Research Centre (Gauhati University), Guwahati.
- (x) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (xi) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.
- (xii) Population Research Centre (Himachal Pradesh University), Shimla.
- (xiii) Population Research Centre (University of Kashmir), Srinagar
- (xiv) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (xv) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.

(xvi) Population Research Centre (Department of Economics, University of Lucknow), Lucknow

(18) A copy each of the Review (Hindi and English versions) by the Government of the working of the Population Research Centres, mentioned at item No. (17) above for the year 2019-2020.

(19) Sixteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(20) A copy of the Education Regulations, 2020 for Diploma Course in Pharmacy (Hindi and English versions) published in Notification No. 14-55/2020-PCI in Gazette of India dated 16th October, 2020 under sub-section (4) of Section 18 of the Pharmacy Act, 1948.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forest and Climate Change for the year 2021-2022.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3,6 & 25 of the Environment (Protection) Act, 1986:-

- S.O.382(E) published in Gazette of India dated 27th January, 2020 reconstituting the Environment Pollution (Prevention and Control) Authority consisting the persons, mentioned therein.
- S.O.4640(E) published in Gazette of India dated 22nd December, 2020 making certain amendments in Notification No. S.O.489(E) dated 30th April, 2003.
- S.O.4278(E) published in Gazette of India dated 27th November, 2019 making certain amendments in Notification No. S.O.3023(E) dated 22nd August, 2019.

- (iv) G.S.R.906(E) published in Gazette of India dated 12th December, 2019 making certain amendments in Notification No. G.S.R.45(E) dated 19th January, 2018.
- (v) G.S.R.113(E) published in Gazette of India dated 14th February, 2020 making certain amendments in Notification No. G.S.R.45(E) dated 19th January, 2018.
- (vi) G.S.R.46(E) published in Gazette of India dated 25th January, 2021 making certain amendments in Notification No. G.S.R.45(E) dated 19th January, 2018.
- (vii) S.O.2587(E) published in Gazette of India dated 5th August, 2020 reconstituting the Environment Pollution (Prevention and Control) Authority consisting the persons, mentioned therein.
- (viii) S.O.3659(E) published in Gazette of India dated 19th October, 2020 making certain amendments in Notification No. S.O.2587(E) dated 5TH August, 2020.
- (ix) G.S.R..714(E) published in Gazette of India dated 13th November,
 2020 making certain amendments in Notification No. G.S.R.45(E) dated 19th January, 2018.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2021-2022.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 5th March, 2020, for filling up of vacancies of seven members to the Committee on Public Account and of which five members were duly elected and reported to the House on the 20th March, 2020, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining two vacancies of Rajya Sabha to the Committee on Public Accounts and the following members from Rajya Sabha have been duly elected to the said Committee:-

- 1. Shri Bhubaneswar Kalita
- 2. Shri Malikarjun Kharge'

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Mohammed Azam Khan	2.03.2020 to 23.03.2020 &
		14.09.2020 to 23.09.2020
(2)	Shri Atul Kumar singh alias Atul Rai	14.09.2020 to 23.09.2020;
		29.01.2021 to 13.02.2021; &
		8.03.2021 to 8.04.2021
(3)	Shri Sanjay Shamrao Dhotre, (Minister of State)	29.01.2021 to 13.02.2021
(4)	Shri V. Srinivas Prasad	29.01.2021 to 13.02.2021
(5)	Shri Sridhar Kotagiri	29.01.2021 to 13.02.2021

7. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Sixteenth Report on the representation of Shri Dharambir Singh regarding dilapidated condition of Coal Mines in West Bengal and Jharkhand and other related issues.
- (2) Seventeenth Report on the representation of Shri Yogesh Sarda alleging consideration of ineligible bidder, i.e., M/s. Mehta Tubes Limited by Mazagon Dock Shipbuilders Limited by awarding of Contract(s) and Tender(s) for procurement of Cu-Ni Pipes and Copper Pipes of Project P15B and other important issues related therewith.
- (3) Eighteenth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Sixty-Fifth Report on the representation of Shri Suresh Srivastava forwarded by Shri R. K. Sinha, M.P., Rajya Sabha, regarding extensive theft of motor vehicles in Delhi.

8. Report of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit presented the Fourth Report (Hindi and English versions) of the Committee on Empowerment of Women (2020-2021) on Action Taken on the Recommendations/ Observations contained in the Eleventh Report (Sixteenth Lok Sabha) on the subject 'Women's Healthcare: Policy Options'.

9. Reports of Standing Committee on Defence

Shri Jual Oram presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Ninth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty Third Report (16th Lok Sabha) on the subject 'Proxy and Postal Voting by Defence Services Personnel in General Elections - an Evaluation'.
- (2) Tenth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fiftieth Report (16th Lok Sabha) on the subject 'Provision of all weather road connectivity under Border Roads Organisation (BRO) and other agencies up to International Borders as well as the strategic areas including approach roads-an appraisal'.
- (3) Eleventh Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the First Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18 and 21)'.
- (4) Twelfth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)'.

- (5) Thirteenth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand No. 19 and 20)'.
- (6) Fourteenth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions, Sainik Schools (Demand Nos. 18, 19, 20 and 21)'.
- (7) Fifteenth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)'.
- (8) Sixteenth Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)'.

10. Reports of Standing Committee on Rural Development

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Seventh Report on Action taken by the Government on the recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Eighth Report on Action taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Panchayati Raj.
- (3) Ninth Report on Action taken by the Government on the recommendations contained in Third Report on 'Demands for Grants (2019-20)' pertaining to Ministry of Rural Development (Department of Land Resources).
- (4) Tenth Report on Action taken by the Government on the recommendations contained in the Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2020-2021'.
- (5) Eleventh Report on Action taken by the Government on the recommendations contained in the Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Rural Development (Department of Land Resources) for the year 2020-2021'.
- (6) Twelfth Report on Action taken by the Government on the recommendations contained in the Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Panchayati Raj for the year 2020-2021'.

11. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Fifteenth Report on Action taken by the Government on the observations/ recommendations contained in the Sixth Report of the Committee on `Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Sixteenth Report on Action taken by the Government on the observations/ recommendations contained in the Seventh Report of the Committee on `Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Seventeenth Report on Action taken by the Government on the observations/recommendations contained in the Eighth Report of the Committee on 'Demands for Grants (2020-21)' of the Ministry of Minority Affairs.
- (4) Eighteenth Report on Action taken by the Government on the observations/recommendations contained in the Ninth Report of the Committee on 'Demands for Grants (2020-21)' of the Ministry of Tribal Affairs.

12. Statements by Ministers

(1) The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid the following statements (Hindi and English versions) regarding:-

 the status of implementation of the recommendations contained in 110th and 121st Reports of the Standing Committee on Health and Family Welfare on the Functioning of Food Safety and Standards Authority of India (FSSAI) pertaining to the Ministry of Health and Family welfare.

(ii) the status of implementation of the recommendations contained in the 329th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

(2) The Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid the following (Hindi and English versions) statements regarding:-

- the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Department of Land Resources, Ministry of Rural Development.
- (ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Rural Development on Demands for Grants (2020-21) pertaining to the Department of Land Resources, Ministry of Rural Development.

13. Motion for Election of two Members each to the All India Institute of Medical Sciences (AIIMS), Awantipora, Jammu & Kashmir and Madurai

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to each of the two All India Institute of Medical Sciences, Awantipora, Jammu & Kashmir and Madurai, subject to the other provisions of the said Act."

The motion was adopted.

*5.07 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Mukesh Rajput regarding need to develop NH 730C in Uttar Pradesh as link expressway.
- (2) Shri Bhanu Pratap Singh Verma regarding construction of new railway lines under Jhansi Division of North Central Railway.
- (3) Shri Kirti Vardhan Singh regarding increasing cases of mental disorder in the country.
- (4) Dr. Nishikant Dubey regarding construction of a 100-bedded hospital in Karown block of Deoghar district in Jharkhand.
- (5) Shri Jugal Kishore Sharma regarding need to restore 4G internet services in Jammu district, Jammu & Kashmir.
- (6) Dr. Bharati Pravin Pawar regarding stoppage of trains at Nandgaon Station.
- (7) Shri Nihal Chand Chauhan regarding setting up of a washing line and a solar energy panel in Hanumangarh Railway Station, Rajasthan and also restore stalled train services in Ganganagar parliamentary constituency, Rajasthan.

^{*}From 5.08 P.M. to 5.39 P.M., Members raised matters of urgent public importance.

- (8) Shri Dushyant Singh regarding Eastern Rajasthan Canal Project.
- (9) Shri Ganesh Singh regarding promotion of small, micro and marginal industries and their products.
- (10) Shri Arjunlal Meena regarding need to establish a Sainik School in Udaipur parliamentary constituency, Rajasthan.
- (11) Shri Lalubhai B. Patel regarding Union Budget 2021-2022.
- (12) Shri Chhedi Paswan regarding construction of dam in Kaimur district, Bihar.
- (13) Shri Rameshbhai L. Dhaduk regarding need to redress the grievances of Scheduled Tribes of Porbandar parliamentary constituency, Gujarat.
- (14) Shri Vivek Narayan Shejwalkar regarding Farmers' Protest.
- (15) Shri DNV Senthilkumar S. Regarding expansion of Thoppur Ghat Section, Tamil Nadu.
- (16) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding Reservation in PSU jobs.
- (17) Shri Pocha Brahmananda Reddy regarding shifting of dumping yard from Nandyal station, Andhra Pradesh.
- (18) Shri Rahul Ramesh Shewale regarding need to strengthen the economy of the country.
- (19) Shri Mahabali Singh regarding need to construct a bridge on Punpun river near Gomdahi village in Nabinagar block in Aurangabad district, Bihar.

5.39 P.M.

15. Amendments made by Rajya Sabha to Government Bill – Agreed to

* The Major Port Authorities Bill, 2020

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Mansukh Mandaviya:-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Seventy-first", the word "Seventy-second" be <u>substituted.</u>

CLAUSE 1

2. That at page 1, line 5, <u>for</u> the figure "2020", the figure "2021" be <u>substituted.</u>

CLAUSE 2

 That at page 3, line 4, <u>for</u> the words "expression "notify"", the words "expression "notify" and "notified"" be <u>substituted.</u>

CLAUSE 54

 That at page 19, line 24, <u>for</u> the words "shall be in Mumbai", the words "shall be at such a place as may be notified by the Central Government" be <u>substituted.</u>

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Mansukh Mandaviya.

The motion was adopted and the amendments were agreed to.

[#]The Bill was passed by Lok Sabha on the 23rd September, 2020 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 10th February, 2021 and returned it to Lok Sabha on the same day.

5.42 P.M.

[%]16. Statutory Resolution – Negatived

Time Taken: 2 Hrs. 28 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Arbitration and Conciliation (Amendment) Ordinance, 2020 (Ordinance No. 14 of 2020) promulgated by the President on 4 November, 2020."

Shri Adhir Ranjan Chowdhury also spoke.

The Resolution was put to vote and negatived.

[%]17. Government Bill – Passed

The Arbitration and Conciliation (Amendment) Bill, 2021

The motion for consideration of the Bill was moved by Shri Ravi Shankar

Prasad.

The following members took part in the debate:-

- 1. Shri Subhash Chandra Baheria
- 2. Shri Dhanush M. Kumar
- 3. Prof. Sougata Ray
- 4. Shri Pinaki Misra
- 5. Dr. Alok Kumar Suman
- 6. Shri Ritesh Pandey
- 7. Smt. Supriya Sule
- 8. Shri Nama Nageswara Rao
- 9. Shri Jayadev Galla
- 10. Shri Sri Krishna Devarayalu Lavu

[%]Discussed together.

11. Shri Hasnain Masoodi

12. Shri N.K. Premachandran

- 13. Shri Gopal Chinayya Shetty
- 14. Shri S.R. Parthiban
- 15. Shri Kodikunnil Suresh

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Ravi Shankar

Prasad.

The motion was adopted and the Bill was passed.

8.10 P.M.

18. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020, continued :-

"Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- (1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from "Honorarium" to "Salary";
- (3) payment of adequate amount of compensation to Anganwadi
 Workers and Anganwadi Helpers, which would reflect
 importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and
- (5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.".

The following members took part in the debate:-

- 1. Shri Ajay Mishra Teni
- 2. Shri Hanuman Beniwal
- 3. Shri Jagdambika Pal (speech unfinished)

The discussion was not concluded.

*10.12 P.M.

19. Submission by Member

Shri Santosh Pandey raised the issue of recognizing Chhattisgarhi language and to start radio station in Chhattisgarhi language.

Shri Kuldeep Rai Sharma, Kunwar Pushpendra Singh Chandel and Shri Unmesh Bhaiyyasaheb Patil associated.

[&]Shri Prakash Javadekar responded.

11.11 P.M.

(Lok Sabha adjourned till 10.00 A.M., Saturday, the 13th February, 2021.)

UTPAL KUMAR SINGH Secretary General

^{*}From 9.11 P.M. to 11.11 P.M., Members raised matters of urgent public importance.

[&]Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Saturday, February 13, 2021/Magha 24, 1942 (Saka)

No. 102

10.00 A.M.

1. Papers laid on the Table

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Defence for the year 2021-2022.
- (2) Defence Services Estimates for the year 2021-2022.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; Minister of Panchayati Raj; and Minister of Food Processing Industries (Shri Narendra Singh Tomar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2021-2022.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Law and Justice for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Law and Justice for the year 2021-2022.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Social Justice and Empowerment (Shri Thaawar Chand Gehlot) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2021-2022.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Social Justice and Empowerment for the year 2021-2022.

(2) A copy of the Transgender Persons (Protection of Rights) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.592(E) in Gazette of India dated 25th February, 2020 under sub-section (3) of Section 22 of the Transgender Persons (Protection of Rights) Act, 2019.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2020-2021.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2019-2020.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the

Bharat Petroleum Corporation Limited, Mumbai, for the year 2019-2020.

- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Bharat Petroresources Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Bharat Petroresources Limited, Mumbai, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) & (e) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.
 - Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2019-2020.

(7) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2021-2022.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

A copy of the Financial Estimates and Performance Budget (Hindi and

- (3) English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:-

- The Employees' State Insurance (Central) Amendment Rules, 2020 published in Notification No. G.S.R.554(E) in Gazette of India dated 14th September, 2020.
- (ii) The Employees' State Insurance (Central) Amendment Rules, 2020 published in Notification No. G.S.R.423(E) in Gazette of India dated 13th June, 2019.
- (iii) The Employees' State Insurance (General) (First) Amendment Regulations, 2020 published in Notification No. N-12/13/1/2016-P&D in Gazette of India dated 18th May, 2020.
- (iv) The Employees' State Insurance (General) (Second) Amendment Regulations, 2020 published in Notification No. N-12/13/01-2019-P&D in Gazette of India dated 18th May, 2020.
- (v) Notification No. N-12/13/01/2019-P&D published in Gazette of India dated 11th January, 2021 regarding amendment of Atal Beemit Vyakti Kalyan Yojna.
- (vi) Notification No. N-12/13/01/2019-P&D published in Gazette of India dated 11th January, 2021 regarding amendment of Atal Beemit Vyakti Kalyan Yojna.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i), (iii) & (iv) of (5) above.

(7) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:-

- (i) The Employees' State Insurance (Central) Amendment Rules,
 2020 published in Notification No. G.S.R.675(E) in Gazette of
 India dated 27th October, 2020.
- (ii) The Employees' State Insurance (Central) Amendment Rules,
 2020 published in Notification No. G.S.R.676(E) in Gazette of India dated 27th October, 2020.
- (iii) The Employees' State Insurance (Central) Amendment Rules,
 2020 published in Notification No. G.S.R.555(E) in Gazette of
 India dated 14th September, 2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (iii) of (7) above.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2019-2020.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2019-2020, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2019-2020.
- (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2019-2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2021-2022.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2021-2022.

 Output Outcome Monitoring Framework of the Ministry of Culture for the year 2021-2022.

(2) A copy each of the Annual Reports for the year 2019-2020 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
- (ii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.
- (iii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (iv) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (v) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.

- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xix) Institute for Hotel Management, Bangalore.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gandhinagar.
- (xxii) National Council for Hotel Management and Catering Technology, Noida.

(3) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the institutions mentioned at item No. (2) above for the year 2019-2020.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2019-2020,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2018-2019.
 - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2018-2019.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2018-2019.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2019-2020.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the year 2018-2019.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2018-2019.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2018-2019.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the years 2017-2018 and 2018-2019.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2018-2019.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the

Gaden Rabgyeling Monastic School, Bomdila, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2018-2019.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Namgyal Institute of Tibetology, Gangtok, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Namgyal Institute of Tibetology, Gangtok, for the years 2017-2018 and 2018-2019.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2021-2022.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Commerce and Industry for the year 2021-2022.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Affairs for the year 2020-2021.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2019-2020.
- (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2019-2020.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2019-2020, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2019-2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Steel (Shri Faggan Singh Kulaste) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2019-2020.
 - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2019-2020.
 - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the MECON Limited,

Ranchi, for the year 2019-2020.

- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2019-2020.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Rashtriya IspatNigam Limited, Visakhapatnam, for the year 2019-2020.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year

2019-2020.

- (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Rashtriya IspatNigam Limited and the Ministry of Steel for the year 2020-2021.
 - (ii) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2020-2021.
 - (iii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2020-2021.
 - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2020-2021.
 - (v) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2020-2021.
 - (vi) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2020-2021
 - (vii) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2020-2021

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
 - Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2019-2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V.K. Singh] laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Education of the Deaf and Blind, Vizianagaram, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Education of the Deaf and Blind, Vizianagaram, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, for the years 2010-2011, 2011-2012 and 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, for the years 2010-2011, 2011-2012 and

2015-2016.

- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Social and Health Development Organisation, Imphal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social and Health Development Organisation, Imphal, for the year 2019-2020.
- (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organisation of Rural Development Society, Kurnool, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Organisation of Rural Development Society, Kurnool, for the year 2019-2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the LEBENSHILFE, Visakhapatnam, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the LEBENSHILFE, Visakhapatnam, for the year 2019-2020.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2019-2020.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Educational and Rural Development Organisation, Thoubal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational and Rural Development Organisation, Thoubal, for the year 2019-2020.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2019-2020.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Pahel (Viklang Punarwas Kendra Samiti), Kanpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pahel (Viklang Punarwas Kendra Samiti), Kanpur, for the year 2019-2020.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, for the year 2019-2020.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

St. Ann's Manovikas Kendra, Guntur, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra, Guntur, for the year 2019-2020.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for the Mentally Handicapped, Samalkot, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Siri Institute for the Mentally Handicapped, Samalkot, for the year 2019-2020.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2019-2020.
- (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2019-2020.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the year 2019-2020.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the year 2018-2019.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2019-2020.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram,

Vijayawada, for the year 2019-2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution, for the year 2021-2022.
 - Output Outcome Monitoring Framework of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2021-2022.
 - (iii) Output Outcome Monitoring Framework of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- S.O.3257(E) published in Gazette of India dated 24th September,
 2020 making certain amendments in Notification No. S.O.371(E)
 dated 8th February, 2017.
- S.O.4584(E) published in Gazette of India dated 18th December,
 2020 making certain amendments in Notification No. S.O.371(E) dated 8th February, 2017.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

- (i) The Warehousing (Development and Regulation) Authority, appointment of Chairperson and other members Amendment Rules, 2020 published in Notification No. G.S.R.670(E) in Gazette of India dated 21st October, 2020.
- (ii) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2020 published in Notification No. G.S.R.782(E) in Gazette of India dated 22nd December, 2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2015-2016.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New

Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-

- The Insecticides (Third Amendment) Rules, 2020 published in Notification No. G.S.R.805(E) in Gazette of India dated 30th December, 2020.
- S.O.2582(E) in Gazette of India dated 4th August, 2020, including the substances, mentioned therein, in the Schedule of the Insecticides Act, 1968.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the

year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Assam, Guwahati, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2019-2020, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute

of Science and Technology, Itanagar, for the year 2018-2019.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the years 2016-2017 and 2017-2018.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the years 2016-2017 and 2017-2018.

- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat Council of Secondary Education, Gandhinagar, for the year 2016-2017, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat Council of Secondary Education, Gandhinagar, for the year 2016-2017.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2018-2019.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2018-2019.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2018-2019.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2019-2020.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2018-2019.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2018-2019.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science,

Bangalore, for the year 2018-2019.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2019-2020.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2018-2019.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2018-2019.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2018-2019.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the years 2018-2019 and 2019-2020.
- (41) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Silchar, Silchar, for the year 2018-2019.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Telangana, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Telangana, Hyderabad, for the year 2018-2019.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the EdCIL (India) Limited and the Ministry of Education for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2020-2021.
 - (iii) Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications, for the year 2020-2021.
 - (iv) Memorandum of Understanding between the Mahanagar
 Telephone Nigam Limited and the Department of
 Telecommunications, Ministry of Communications, for the year
 2020-2021.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2018-2019.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2018-2019.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2018-2019.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Rajasthan, Jaipur, for the year 2019-2020.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2018-2019.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2018-2019.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2018-2019.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2018-2019.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2018-2019.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2019-2020.

- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2019-2020.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2019-2020.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2018-2019.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2018-2019, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2018-2019.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Tripura, Agartala, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Tripura, Agartala, for the year 2018-2019.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Mizoram, Aizawl, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizawl, for the year 2018-2019.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2018-2019.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2019-2020.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2019-2020.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Canchipur, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2018-2019.
- (79) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2019-2020.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the years 2013-2014 to 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the years 2013-2014 to 2016-2017.

- (83) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2018-2019.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2019-2020.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2018-2019.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2018-2019, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2018-2019.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2018-2019.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of

Educational Planning and Administration, New Delhi, for the year 2016-2017.

- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Karaput, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Karaput, for the year 2019-2020.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2019-2020.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2018-2019.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2019-2020.

(100) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2018-2019.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the year 2018-2019, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the year 2018-2019.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2018-2019.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2018-2019.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2018-2019.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2018-2019.
- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Kendriya Vidyalaya Sangathan, New Delhi, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2019-2020.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2019-2020.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Samagra Shiksha Abhiyan), Shillong, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Samagra Shiksha Abhiyan), Shillong, for the year 2018-2019.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Sikkim, Gangtok, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Sikkim, Gangtok, for the year 2018-2019.

(117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.

(118) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(119) A copy of the Council of Architecture (Minimum Standards of Architectural Education) Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. CA/193/2020/MSAER in Gazette of India dated 11th August, 2020 under sub-section (3) of Section 45 of the Architects Act, 1972.

- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2018-2019.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the IFCI Limited, New(a) Delhi, for the year 2019-2020.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2019-2020.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2019-2020.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2019-2020.

(9) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- Report on the working and activities of the Bank of Maharashtra for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Central Bank of India for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.

- (iv) Report on the working and activities of the Indian Overseas Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Punjab National Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Union Bank of India for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the UCO Bank for the year2019-2020, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Bank of Baroda for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Canara Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Corporation Bank of India for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Indian Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Oriental Bank of Commerce for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Syndicate Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.

- (xiv) Report on the working and activities of the United Bank of India for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the Andhra Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Bank of India for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Punjab and Sind Bank for the year 2019-2020, alongwith Accounts and Auditor's Report thereon.

(10) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banks mentioned at item No. (9) above for the year 2019-2020.

- (11) Seventeen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the State Bank of India, Mumbai, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Bank of India, Mumbai, for the year 2019-2020.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth,

Delhi, for the year 2019-2020.

(15) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31st March, 2020.

(16) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2021-2022.

(17) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2020 together with Auditor's Report thereon:-

- (i) Andhra Pradesh Grameena Vikas Bank, Warangal
- (ii) Andhra Pragathi Grameena Bank, Kadapa
- (iii) Aryavart Bank, Lucknow
- (iv) Arunachal Pradesh Rural Bank, Naharlagun
- (v) Assam Gramin Vikash Bank, Guwahati
- (vi) Bangiya Gramin Vikash Bank, Berhampore
- (vii) Baroda Gujarat Gramin Bank, Vadodara
- (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (ix) Baroda Uttar Pradesh Gramin Bank, Gorakhpur
- (x) Chaitanya Godavari Grameena Bank, Guntur
- (xi) Chhattisgarh Rajya Gramin Bank, Raipur
- (xii) Dakshin Bihar Gramin Bank, Patna
- (xiii) Ellaquai Dehati Bank, Srinagar
- (xiv) Himachal Pradesh Gramin Bank, Mandi
- (xv) J&K Grameen Bank, Jammu
- (xvi) Jharkhand Rajya Gramin Bank, Ranchi
- (xvii) Karnataka Gramin Bank
- (xviii) Karnataka Vikas Grameena Bank, Dharwad

- (xix) Kashi Gomti Samyut Gramin Bank, Varanasi
- (xx) Kerala Gramin Bank, Thiruvananthapuram
- (xxi) Madhya Pradesh Gramin Bank, Patna
- (xxii) Madhyanchal Gramin Bank, Sagar
- (xxiii) Maharashtra Gramin Bank, Aurangabad
- (xxiv) Manipur Rural Bank, Imphal
- (xxv) Meghalaya Rural Bank, Shillong
- (xxvi) Mizoram Rural Bank, Aizawl
- (xxvii) Nagaland Rural Bank, Kohima
- (xxviii) Odisha Gramya Bank, Bhubaneswar
- (xxix) Paschim Banga Gramin Bank, Howrah
- (xxx) Prathama U.P. Gramin Bank, Moradabad
- (xxxi) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxii) Punjab Gramin Bank, Kapurthala
- (xxxiii) Purvanchal Bank, Gorakhpur
- (xxxiv) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxv) Saptagiri Grameena Bank, Chittoor
- (xxxvi) Sarva Haryana Gramin Bank, Rohtak
- (xxxvii) Saurashtra Gramin Bank, Rajkot
- (xxxviii) Tamil Nadu Grama Bank, Salem
- (xxxix) Telangana Grameena Bank, Hyderabad
 - (xl) Tripura Gramin Bank, Agartala
 - (xli) Utkal Grameen Bank, Bolangir
 - (xlii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
 - (xliii) Uttar Bihar Gramin Bank, Muzaffarpur
 - (xliv) Uttarakhand Gramin Bank, Dehradun
 - (xlv) Vidharbha Konkan Gramin Bank, Nagpur

(18) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2019-2020.

(19) Forty-Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- G.S.R.60(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- G.S.R.61(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 57/2017-Cus., dated 30th June, 2017.
- (iii) G.S.R.62(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 25/99-Cus., dated 28th February, 1999.
- (iv) G.S.R.63(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 24/2005-Cus., dated 1st March, 2005.
- (v) G.S.R.64(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 08/2020-Cus., dated 2nd February, 2020.

- (vi) G.S.R.65(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum rescinding notifications, mentioned therein.
- (vii) G.S.R.66(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 153/94-Cus., dated 13th July, 1994.
- (viii) G.S.R.67(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.
- (ix) The project Imports (Amendment) Regulations, 2021 published in Notification No. G.S.R.68(E) in Gazette of India dated 1st February, 2021, together with an explanatory memorandum.
- (x) G.S.R.69(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum seeking to prescribe effective rate of Agriculture Infrastructure and Development Cess for specified goods.
- (xi) G.S.R.70(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 12/2018-Cus., dated 2nd February, 2018.
- (xii) G.S.R.71(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum exempting all goods falling under headings 7106 and 7108 of the First Schedule of the Customs Tariff Act, 1975 when imported into India.

- (xiii) G.S.R.72(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 11/2018-Cus., dated 2nd February, 2018.
- (xiv) G.S.R.73(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Cus., dated 27th October, 2017.
- (xv) The Customs (Import of Goods at Concessional Rate of Duty)(Amendment) Rules, 2021 published in Notification No.
 G.S.R.74(E) in Gazette of India dated 1st February, 2021, together with an explanatory memorandum.
- (xvi) G.S.R.52(E) published in Gazette of India dated 28th January, 2021, together with an explanatory memorandum seeking to impose definitive bilateral safeguard measure on the imports of "Polybutadiene Rubber, excluding titanium and lithium grade" from Korea RP for a period of two years from the date of imposition of the provisional bilateral safeguard measure imposed on the recommendation of the final findings of Directorate General of Trade Remedies under India-Korea Comprehensive Economic Partnership Agreement (Bilateral Safeguard Measures) Rules, 2017.
- (xvii) G.S.R.615(E) published in Gazette of India dated 5th October, 2020, together with an explanatory memorandum making certain amendments in the Notification No. 13/2020-Cus., dated 14th February, 2020.

(xviii) G.S.R.657(E) published in Gazette of India dated 21st October, 2020, together with an explanatory memorandum allowing exemption from specified duties of Customs to goods when imported into India and cleared against a duty credit scrip issued under the scheme for Rebate of State Levies on export of garments and made-ups.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.78(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 54/2018 – Customs (ADD) dated 18th October, 2018 so as to temporarily revoke the operation of the said notification for the period from 2nd February, 2021 to 30th September, 2021.
- G.S.R.79(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 38/2019 Customs (ADD) dated 25th September, 2019 so as to temporarily revoke the operation of the said notification for the period from 2nd February, 2021 to 30th September, 2021.
- (iii) G.S.R.80(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 16/2020 – Customs (ADD) dated 23rd June, 2020 so as to temporarily revoke the operation of the said notification for the period from 2nd February, 2021 to 30th September, 2021.

- (iv) G.S.R.81(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum rescinding Notification No. 02/2020-Cus.(CVD), dated 9th October, 2020.
- (v) G.S.R.82(E) published in Gazette of India dated 1st February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017 – Customs (CVD) dated 7th September, 2017 so as to temporarily revoke the operation of the said notification for the period from 2nd February, 2021 to 30th September, 2021.
- (vi) G.S.R.7(E) published in Gazette of India dated 6th January, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 2/2016-Cus.(ADD) dated 28th January, 2016.
- (vii) G.S.R.53(E) published in Gazette of India dated 28th January, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 3/2018-Cus.(ADD) dated 23rd January, 2018.
- (viii) G.S.R.54(E) published in Gazette of India dated 28th January, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 27/2016-Cus.(ADD) dated 23rd June, 2016.
- (ix) G.S.R.58(E) published in Gazette of India dated 30th January, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of "Steering Knuckles meant for heavy and medium commercial vehicles" originating in or exported from People's Republic of China for a

period of thirty months from the date of publication of the notification in the official Gazette i.e. 30th January, 2021.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- G.S.R.83(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-C.E., dated 30th June, 2017.
- G.S.R.84(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum making certain amendments in the Notification No. 05/2019-C.E., dated 6th July, 2019.
- (iii) G.S.R.85(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum seeking to exempt Agriculture Infrastructure and Development Cess on blended fuels.
- (iv) G.S.R.86(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum making certain amendments in the Notification No. 28/2002-Central Excise, dated 13.05.2002, to exempt M-15 and E-20 fuels from Special Additional Excise Duty and to add the reference of Agriculture Infrastructure and Development Cess in the appropriate duty of excise.
- (v) G.S.R.87(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum seeking to exempt M-15 fuel from Road and Infrastructure Cess.
- (vi) G.S.R.88(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum seeking to exempt E-20 fuel from Road and Infrastructure Cess.

- (vii) G.S.R.89(E) published in Gazette of India dated 1st February, 2021 together with an explanatory memorandum making certain amendments in the Notification No. 10/2018-Central Excise, 11/2018-Central Excise, 12/2018-Central Excise and 13/2018-Central Excise, all dated 02.02.2018, to add the reference of Agriculture Infrastructure and Development Cess in the appropriate duty of excise.
- (viii) G.S.R.658(E) published in Gazette of India dated 21st October, 2020 together with an explanatory memorandum allowing exemption from Central Excise duty leviable on manufactured goods when cleared againsta duty credit scrip issued under the scheme for Rebate of State Levies on export of garments and made-ups.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Intermediareis)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/07 in Gazette of India dated 21st January, 2021.
- Notification No. SEBI/LAD-NRO/GN/2021/06 published in Gazette of India dated 20th January, 2021 containing corrigendum to the Notification No. SEBI/LAD-NRO/GN/2021/04 dated 11th January, 2021.

(24) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- The International Financial Services Centres Authority (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2020 published in Notification No. G.S.R.269(E) in Gazette of India dated 29th April, 2020.
- (ii) The International Financial Services Centres Authority (Employees' Service) Regulations, 2020 published in Notification No. IFSCA/2020-21/GN/REG001 in Gazette of India dated 13th November, 2020.
- (iii) The International Financial Services Centres Authority (Procedure for Authority Meetings) Regulations, 2020 published in Notification No. IFSCA/2020-21/GN/REG002 in Gazette of India dated 13th November, 2020.
- (iv) The International Financial Services Centres Authority (Global In-House Centres) Regulations, 2020 published in Notification No. IFSCA/2020-21/GN/REG003 in Gazette of India dated 13th November, 2020.
- (v) The International Financial Services Centres Authority (Banking) Regulations, 2020 published in Notification No. IFSCA/2020-21/GN/REG004 in Gazette of India dated 20th November, 2020.
- (vi) The International Financial Services Centres Authority (Bullion Exchange) Regulations, 2020 published in Notification No. IFSCA/2020-21/GN/REG005 in Gazette of India dated 11th December, 2020.
- (vii) S.O.57(E) published in Gazette of India dated 6th January, 2021 making certain amendments in the Notification No. S.O.2527(E) dated 30th July, 2020.

- (viii) S.O.3652(E) published in Gazette of India dated 16th October, 2020 notifying aircraft lease which shall include operating and financial lease and any hybrid of operating and financial lease of aircraft or helicopter and engines of aircraft or helicopter or any other part thereof, as financial product.
- (ix) S.O.3653(E) published in Gazette of India dated 16th October, 2020 notifying Global in-House Centres as financial service to provide services relating to financial products and financial services, for which eligibility criteria shall be provided by the Authority in regulations.
- (x) S.O.2844(E) published in Gazette of India dated 21st August, 2020 appointing the 21st August, 2020 as the date on which the provisions, mentioned therein, shall come into force together with a corrigendum thereto published in Notification No. 2869(E) (in English version only) dated 26th August, 2020.
- (xi) S.O.2957(E) published in Gazette of India dated 31st August, 2020 notifying certain financial products and financial services and directs that the powers and functions of the Authority shall include regulating the said financial products and financial services, mentioned therein.
- (xii) S.O.3374(E) published in Gazette of India dated 29th September, 2020 appointing the 1st of October, 2020 as the date on which the provisions, mentioned therein, of the International Financial Services Centres Authority Act, 2019 shall come into force.
- (xiii) S.O.1383(E) published in Gazette of India dated 27th April, 2020 appointing the 27th April, 2020 as the date on of the establishment of the International Financial Services Centres

Authority and the head office of that Authority shall be at Gandhinagar, Gujarat.

(xiv) S.O.1384(E) published in Gazette of India dated 27th April, 2020 appointing the 27th April, 2020 as the date on which the provisions, mentioned therein, of the International Financial Services Centres Authority Act, 2019 shall come into force.

(25) A copy of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2020/32 in Gazette of India dated 8th October, 2020 under section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

(26) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) Notification No. SEBI/LAD-NRO/GN/2021/05 published in Gazette of India dated 13th January, 2021 repealing with immediate effect the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003.
- (ii) The Securities and Exchange Board of India (Investment Advisers)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/04 in Gazette of India dated 11th January, 2021.
- (iii) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/38 in Gazette of India dated 29th October, 2020.

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- (iv) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/36 in Gazette of India dated 19th October, 2020.
- (v) The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/36 in Gazette of India dated 7th April, 2020.

(27) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2020 published in Notification No. S.O.1278(E) in Gazette of India dated 22nd April, 2020.
- (ii) The Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2020 published in Notification No. S.O.1374(E) in Gazette of India dated 27th April, 2020.
- (iii) The Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2020 published in Notification No. S.O.2442(E) in Gazette of India dated 27th July, 2020.
- (iv) The Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2020 published in Notification No. S.O.4441(E) in Gazette of India dated 8th December, 2020.

(28) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

(i) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG068 in Gazette of India dated 14th January, 2021.

- (ii) The Insolvency and Bankruptcy (Application to Adjudicating Authority) Amendment Rules, 2019 published in Notification No.
 G.S.R.222(E) in Gazette of India dated 19th March, 2019.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (28) above.

(30) A copy of the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. HR/PPG/PA/19-20/112 in Gazette of India dated 9th December, 2020 under subsection (4) of Section 50 of the State Bank of India Act, 1955.

(31) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021 published in Notification No.
 S.O.366(E) in Gazette of India dated 27th January, 2021.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021 published in Notification No.
 S.O.367(E) in Gazette of India dated 27th January, 2021.
- (iii) The Bank of India (Officers') Service (Amendment) Regulations,
 2020 published in Notification No. F. No. BOI/HO/HR/IR/GS/L 241(E) in Gazette of India dated 26th October, 2020.

(32) A copy of the Small Industries Development Bank of India (Staff) [Amendment] Regulations, 2018 (Hindi and English versions) published in Notification No. HRV No. L001127473/Staff.Gen.(2) in Gazette of India dated 6th March, 2019 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Sabka Vishwas (legacy Dispute Resolution) Scheme (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.295(E) in Gazette of India dated 14th May, 2020 under Section 132 of the Finance (No.2) Act, 2019, together with an explanatory memorandum.

(35) A copy of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (Removal of Difficulties) Order, 2020 (Hindi and English versions) published in Notification No. G.S.R.715(E) in Gazette of India dated 13th November, 2020 under Section 134 of the Finance (No.2) Act, 2019, together with an explanatory memorandum.

(36) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- (i) The Annual Report and Audited Accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2020 published in Notification No. G/19-CWA/9/2020 in Gazette of India dated 30th September, 2020.
- S.O.3201(E) published in Gazette of India dated 21st September,
 2020, making certain amendments in the Notification No.
 S.O.1693(E) dated 3rd October, 2007.

(37) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

 (i) The Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31st March, 2020 published in Notification No. 1-CA(5)/71/2020 in Gazette of India dated 30th September, 2020 together with a corrigendum thereto published in Notification No.1-CA(5)/71A/2020 published in Gazette of India dated 24th December, 2020.

(ii) The Chartered Accountants (Amendment) Regulations, 2020 published in Notification No. 1-CA(7)/193/2020 in Gazette of India dated 19th October, 2020.

(38) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-

- (i) The Annual Report and Audited Accounts of the Institute of Company Secretaries of India for the year ending 31st March, 2020 published in Notification No. F. No. 104/40/Accts. in Gazette of India dated 30th September, 2020.
- (ii) The Company Secretaries (Procedure of Investigations of Professional and other Misconduct and Conduct of Cases) Amendment Rules, 2020 published in Notification No. G.S.R.696(E) in Gazette of India dated 10th November, 2020.
- (iii) G.S.R.726(E) published in Gazette of India dated 17th November, 2020, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
- (iv) G.S.R.33(E) published in Gazette of India dated 14th January, 2020, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
- (v) G.S.R.339(E) published in Gazette of India dated 1st June, 2020, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) of (v) of (38) above.

(40) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the Customs Tariff Act, 1975:-

- The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2021 published in Notification No. G.S.R.75(E) in Gazette of India dated 1st February, 2021, together with an explanatory memorandum.
- (ii) The Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Amendment Rules, 2021 published in Notification No. G.S.R.76(E) in Gazette of India dated 1st February, 2021, together with an explanatory memorandum.
- (iii) The Customs Tariff (Identification and Assessment of Safeguard Duty) Amendment Rules, 2021 published in Notification No.
 G.S.R.77(E) in Gazette of India dated 1st February, 2021, together with an explanatory memorandum.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year

2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2019-2020.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2020-2021.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2020-2021.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd September, 2020, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. K. Keshava Rao from the Rajya Sabha and also communicated the name Shri Hardwar Dubey, member of Rajya Sabha who had been duly elected to the said Committee.

3. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Ajay Misra Teni laid on the Table the minutes (Hindi and English versions) of the Third sitting of the Committee on Absence of Members from the sittings of the House held on 10.02.2021.

4. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Seventeenth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (2) Eighteenth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (3) Nineteenth Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Power".
- (4) Twentieth Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)".

10.03 A.M.

5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri D. Ravikumar regarding restrictions on webinars conducted by educational institutions.
- (2) Dr. B.V. Satyavathi regarding problems due to bridge construction over Sarada River in Vishakhapatanam district.

10.05 A.M.

6. The Union Budget – 2021-2022

Time Taken: 14 Hrs. 42 Mts.

Further General Discussion on the Union Budget for 2021-2022 continued.

The following members laid their speeches on the Table:-

- 1. Shri Ashok Mahadeorao Nete
- 2. Shri M.K. Raghavan
- 3. Shri Sri Krishna Devarayalu Lavu
- 4. Shri Devji M. Patel
- 5. Shri Akshaibar Lal
- 6. Shri Kuldeep Rai Sharma
- 7. Shri Jaswantsinh Sumanbhai Bhabhor
- 8. Smt. Annpurna Devi
- 9. Dr. Subhash Ramrao Bhamre
- 10. Shri Tirath Singh Rawat
- 11. Shri Raju Bista
- 12. Shri Sunil Kumar Singh
- 13. Shri Sukhir Singh Jaunapuria
- 14. Shri Kapil Moreshwar Patil
- 15. Shri Ramshiromani Verma
- 16. Shri Ajay Tamta
- 17. Shri Ashok Kumar Rawat
- 18. Km. Shobha Karandlaje
- 19. Dr. Shrikant Eknath Shinde
- 20. Dr. Veeraswamy Kalanidhi
- 21. Dr. Heena Vijaykumar Gavit
- 22. Shri Rahul Kaswan
- 23. Dr. Manoj Rajoria

Smt. Nirmala Sitharaman replied to the debate.

The discussion was concluded.

11.22 A.M.

[%]7. Statutory Resolution – Negatived

Time Taken: 3 Hrs. 57 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021 (Ordinance No. 1 of 2021) promulgated by the President on 7 January, 2021."

Shri Adhir Ranjan Chowdhury also spoke.

The Resolution was put to vote and negatived.

[%]8. Government Bill – Passed

The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Hasnain Masoodi
- 2. Dr. Saty Pal Singh
- 3. Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 4. Prof. Sougata Ray
- 5. Smt. Chinta Anuradha
- 6. Shri Rajiv Ranjan alias Lalan Singh
- 7. Shri Mlook Nagar
- 8. Shri Bhartruhari Mahtab

[%]Discussed together.

- 9. Shri Nama Nageswara Rao
- 10. Shri E.T. Mohammed Basheer
- 11. Shri Brijendra Singh
- 12. Shri N.K. Premachandran
- 13. Shri Jamyang Tsering Namgyal
- 14. Shri Manish Tewari
- 15. Shri Jugal Kishore Sharma
- 16. Shri Asaduddin Owaisi
- 17. Shri Jasbir Singh Gill

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as passed by Rajya Sabha, be passed, was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

*3.34 P.M.

9. Government Bills – Introduced

- (i) The Tribunals Reforms (Rationalisation and Conditions of Service) Bill, 2021
- (ii) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021

5.18 P.M.

(Lok Sabha adjourned till 4.00 P.M., Monday, the 8th March, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 8, 2021/Phalguna 17, 1942 (Saka)

No. 103

4.00 P.M.

1. Obituary References

The Speaker made references to the passing away of Shri Mohan S. Delkar, sitting Member of the Lok Sabha; Shri Nand Kumar Singh Chauhan, sitting Member of the Lok Sabha; Shri Rajendra Kumar Sharma, Member of the Sixth and Tenth Lok Sabhas; Shri Sarat Kar, member of the Sixth Lok Sabha; Shri M.R. Kadambur Janarthanan, Member of the Eighth, Ninth, Tenth and Twelfth Lok Sabhas; Shri M. Deiveekan, Member of the Fourth and Fifth Lok Sabhas; Shri Mahavir Bhagora, Member of the Fourteenth Lok Sabha; Captain Satish Sharma, Member of the Tenth, Eleventh and Thirteenth Lok Sabhas and; Shri D. Pandian, Member of the Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Lok Sabha adjourned at 4.07 P.M. and re-assembled at 5.01 P.M.)

5.01 P.M.

2. Questions

As the House adjourned till 5.00 P.M. after making Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071–2300 would be printed in the official report for the day.

3. Reference by the Speaker

The Speaker made reference on the occasion of International Women's Day.

4. Announcement by the Speaker

The Speaker made an announcement* regarding receipt of message from President.

5. Announcement by the Speaker on the sitting of the Lok Sabha

The Speaker announced that the sitting of Lok Sabha will commence at 11.00 A.M. from 9.03.2021.

5.04 P.M.

6. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2019-2020.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Notification No. CA-31037/5/2019-CA/PNG (Hindi and English versions) published in Gazette of India dated 9th November, 2020 regarding ordinances of Indian Institute of Petroleum and Energy under sub-section (2) of Section 45 of the Indian Institute of Petroleum and Energy Act, 2017.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Companies (Corporate Social Responsibility Policy)
Amendment Rules, 2021 (Hindi and English versions) published in Notification
No. G.S.R.40(E) in Gazette of India dated 22nd January, 2021 under sub-section
(3) of Section 469 of the Companies Act, 2013.

(4) A copy of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. CCI/CD/Amend /Comb. Regl./2020 in Gazette of India dated 26th November, 2020 under Section 64 of the Competition Act, 2002.

(5) A copy of the Notification No. S.O.399(E) (Hindi and English versions) published in Gazette of India dated 28th January, 2021, making certain

amendments in the Notification No. S.O.1693(E) dated 3rd October, 2007, under Section 40 of the Cost and Works Accountants Act, 1959.

(6) A copy of the Notification No. ICSI No. 01 of December, 2020 (Hindi and English versions) published in Gazette of India dated 23rd December, 2020 regarding resignation of the member of the Council of the Institute under Section 40 of the Company Secretaries Act, 1980.

(7) A copy of the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2021(Hindi and English versions) published in Notification No. S.O.611(E) in Gazette of India dated 9th February, 2021 under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

(8) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.12.2020.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.12.2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2019-2020, together with Audit Report thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table a copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2021-2022.
- (2) Output Outcome Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2021-2022.

7. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Swami Sakshiji Maharaj laid on the table a copy each of the following Reports (Hindi & English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (i) Three Hundred Forty First Report on Demands for Grants (2021-2022) of the Department of Atomic Energy.
- (ii) Three Hundred Forty Second Report on Demands for Grants (2021-2022) of the Department of Biotechnology.
- (iii) Three Hundred Forty Third Report on Demands for Grants (2021-2022) of the Department of Scientific and Industrial Research.
- (iv) Three Hundred Forty Fourth Report on Demands for Grants (2021-22) of the Department of Science and Technology.
- (v) Three Hundred Forty Fifth Report on Demands for Grants (2021-2022) of the Department of Space.
- (vi) Three Hundred Forty Sixth Report on Demands for Grants (2021-2022) of the Ministry of Environment, Forest and Climate Change.
- (vii) Three Hundred Forty Seventh Report on Demands for Grants (2021-2022) of the Ministry of Earth Sciences.

8. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (i) 125th Report on Action Taken by Government on the Recommendations/ Observations contained in its One Hundred Eighteenth Report on Demands for Grants 2020-21 (Demand No. 42) of the Department of Health and Family Welfare.
- (ii) 126th Report on Demands for Grants 2021-22 (Demand No. 44) of the Department of Health and Family Welfare (Ministry of Health and Family Welfare).
- (iii) 127th Report on Demands for Grants 2021-22 (Demand No. 45) of the Department of Health Research (Ministry of Health and Family Welfare).

9. Reports of Standing Committee on Energy

Smt. Anupriya Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (i) Sixth Report on Demands for Grants (2021-22) relating to the Ministry of New and Renewable Energy.
- (ii) Seventh Report on Demands for Grants (2021-22) relating to the Ministry of Power.

10. Reports of Standing Committee on Railways

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:

- Sixth Report on 'Passenger Amenities including Modernization of Railway Stations'.
- (ii) Seventh Report on 'Demands for Grants (2021-22) of the Ministry of Railways'.

11. Report of Standing Committee on Urban Development

Shri Jagdambika Pal presented the Fifth Report on Demands for Grants (2021-22) of Ministry of Housing and Urban Affairs (Hindi and English versions) of the Standing Committee on Urban Development.

12. Reports of Standing Committee on Water Resources

Dr. Sanjay Jaiswal presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- Tenth Report on 'Demands for Grants' (2021-22) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.
- (ii) Eleventh Report on 'Demands for Grants' (2021-22) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

13. Statements by Minister

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) made the following statements regarding:-

- the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Finance on Demands for Grants (2019-20) pertaining to the Department of Revenue, Ministry of Finance.
- (ii) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Finance on Demands for Grants (2020-21) pertaining to the Department of Revenue, Ministry of Finance.

(Due to interruptions, Lok Sabha adjourned at 5.14 P.M. and re-assembled at 7.00 P.M.)

7.00 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Jagdambika Pal regarding inclusion of more products in Second Schedule of the Agricultural and Processed Food Products Export Development Authority Act (APEDA Act).
- (2) Dr. Ramapati Ram Tripathi regarding need to provide stoppage of train nos. 05114, 05113, 55008 & 55007 at Tariasujan Railway station in Kushinagar district, Uttar Pradesh.
- (3) Shri Chunni Lal Sahu regarding need to construct a bridge on National Highway No. 30 between Raipur and Dhamtari in Chhattisgarh.
- (4) Smt. Jaskaur Meena regarding implementation of Atal Bhu-Jal Yojana in Dausa parliamentary constituency, Rajasthan.
- (5) Prof. (Dr.) Ram Shankar Katheria regarding need to upgrade Lion Safari Park in Etawah parliamentary constituency, Uttar Pradesh as National Safari Park.
- (6) Shri Ashok Kumar Rawat regarding need to set up a Munsiff Court at Bilhaur Tehsil headquarters in Kanpur Nagar district, Uttar Pradesh.
- (7) Shri Hasmukhbhai Somabhai Patel regarding need to shift the food stalls located near Foot over bridge on Ahmedabad Railway Station platform.
- Shri Naranbhai Kachhadiya regarding need to install 10 KW transmitter for FM broadcast in Amreli parliamentary constituency, Gujarat.
- (9) Dr. Dhal Singh Bisen regarding need to construct a bridge on Bawanthadi river between Bhandara district (Maharashtra) and Balaghat disrict (Madhya Pradesh).

- (10) Shri Kunwar Pushpendra Singh Chandel regarding need to set up an AIIMS in Hamirpur parliamentary constituency, Uttar Pradesh.
- (11) Shri Rahul Kaswan regarding need to restore passenger train services.
- (12) Shri Raju Bista regarding revival of Cinchona plantations in Darjeeling and Kalimpong.
- (13) Shri Vincent H. Pala regarding effective implementation of the Rights of Persons with Disability Act.
- (14) Shri V. Kalanidhi regarding construction of Rail over Bridge in Chennai.
- (15) Prof. Sougata Ray regarding withdrawal of excise duty on petroleum products.
- (16) Shri Mahabali Singh regarding need to construct a bridge on Kao River in Rohtas district, Bihar.
- (17) Shri Bhartruhari Mahtab regarding need to restart Hindi language based services of Akashvani.
- (18) Shri Mohammed Faizal P.P. regarding infrastructural needs in tandem with ecology and environmental aspect of Lakshadweep Island.
- (19) Adv. A.M. Arif regarding closure of NTPC Kendriya Vidyalaya in Kayamkulam.
- (20) Shri N.K. Premachandran regarding upgradation of existing infrastructure in ESI Model and Super Speciality Hospital in Asramam, Kollam.

7.03 P.M.

15. Calling Attention – Converted into Short Duration Discussion under Rule 193

The Chair observed* that keeping in view the importance of the subject of Empowerment of Women listed under Calling Attention, the same may be converted into Short Duration Discussion under Rule 193 so that more members could participate in the discussion.

Accordingly, Dr. B.V. Satyavathi initiated the discussion.

The following members took part in the debate:-

- 1. Dr. Sanghamitra Maurya
- 2. Smt. Satabdi Roy (Banerjee)
- 3. Smt. Navneet Ravi Rana

7.29 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 9th March, 2021.)

UTPAL KUMAR SINGH Secretary General

*Original in Hindi. For details, see the debates for the day.



BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 9, 2021/Phalguna 18, 1942 (Saka)

No. 104

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201 and 202 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.18 A.M. and re-assembled at 12.01 P.M.)

12.01 P.M.

Replies to Starred Question Nos. 203–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2019-2020.
 - (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2019-2020.
 - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2019-2020.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Karnataka

Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2019-2020.

- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

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- (i) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
- (ii) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
- (iii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industry and Public Enterprises, for the year 2020-2021.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2019-2020.

- (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2019-2020.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Development Council, Agra, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Development Council, Agra, for the year 2018-2019.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Development of Poor and Labourers, Imphal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Development of Poor and Labourers, Imphal, for the year 2019-2020.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019.
 - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2019-2020.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Santhivardhana Ministries, East Godavari, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhivardhana Ministries, East Godavari, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Telangana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Telangana, for the year 2019-2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ashra- Akruti, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashra-Akruti, Hyderabad, for the year 2019-2020.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bureau of Indian Standards (Conformity Assessment) First Amendment Regulations, 2021 published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 4th February, 2021.
- (ii) The Bureau of Indian Standards (Conformity Assessment) Second Amendment Regulations, 2021 published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 5th February, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2019-2020, together with Audit Report thereon. (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, New Delhi, for the year 2019-2020.

(2) A copy of Notification No. S.O.319(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2021 authorizing the manufacturers, mentioned therein, of City Compost to sell City Compost in bulk directly to farmers for a period of three years further from the date of publication of this order under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2019-2020.
- (2) Annual Report of the National Safai Karamcharis Finance and

Development Corporation, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Ministry of Home Affairs, Assam Rifles Havildar (Operator Radio and Line), Combatised post, Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.02 in weekly Gazette of India dated 16th January, 2021 under Section 167 of the Assam Rifles Act, 2006.

(2) A copy of the Border Security Force Inspector (Librarian) (Combatised, Non-Gazetted, Group 'B' Posts) Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.03 in weekly Gazette of India dated 16th January, 2021 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(3) A copy of the Central Industrial Security Force, Group 'A' and 'B' Civilian Gazetted Posts, Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.38(E) in Gazette of India dated 22nd January, 2021 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- Twenty-first Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (2) Twenty-second Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (3) Twenty-third Report (17th Lok Sabha) regarding "Review of Pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)".
- (4) Twenty-fourth Report (17th Lok Sabha) regarding "Review of Pending Assurances pertaining to the Ministry of Defence (Department of Defence)".
- (5) Twenty-fifth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (6) Twenty-sixth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (7) Twenty-seventh Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".

- (8) Twenty-eighth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (9) Twenty-ninth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (10) Thirtieth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".

5. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture (2020-21):-

- 24th Report on 'Demands for Grants (2021-22)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 25th Report on 'Demands for Grants (2021-22)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 26th Report on 'Demands for Grants (2021-22)' of the Ministry of Food Processing Industries.

6. Reports of Standing Committee on Rural Development

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

(1) Thirteenth Report on the Examination of Demands for Grants (2021-22) pertaining to the Department of Rural Development (Ministry of Rural Development).

- (2) Fourteenth Report on the Examination of Demands for Grants (2021-22) pertaining to the Department of Land Resources (Ministry of Rural Development).
- (3) Fifteenth Report on the Examination of Demands for Grants (2021-22) pertaining to the Ministry of Panchayati Raj.

7. Report of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants (2021-22)' of the Ministry of Tribal Affairs.

8. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Anubhav Mohanty laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:

- 323rd Report on Demands for Grants 2021-22 of the Department of School Education and Literacy, Ministry of Education.
- (2) 324th Report on Demands for Grants 2021-22 of the Department of Higher Education, Ministry of Education

9. Reports of Standing Committee on Transport, Tourism and Culture

Shri Rajiv Pratap Rudy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

 Two Hundred Eighty Seventh Report on Demands for Grants (2021-22) of Ministry of Road Transport and Highways. (2) Two Hundred Eighty Eighth Report on Demands for Grants (2021-22) of Ministry of Tourism.

10. Report of Business Advisory Committee

Shri Pralhad Joshi presented the 20th Report of Business Advisory Committee.

11. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers.
- (2) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers.

12. Motion for Election of two Members to the Central Advisory Board on Disability

Shri Thaawarchand Gehlot moved the following motion :-

"That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board on disability for the period till they cease to be the members of the House, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Subhash Chandra Baheria regarding need to curb illegal Bajri mining in Rajasthan.
- (2) Shri Ashok Mahadeorao Nete regarding need to set up an additional Navodaya Vidyalaya in Gadchiroli - Chimur parliamentary constituency, Maharashtra.
- (3) Shri Mohan Mandavi regarding transfer of educational institutes in Chhattisgarh.
- (4) Shri Rajendra Agrawal regarding need to establish a Sainik School in Meerut.
- (5) Dr. Nishikant Dubey regarding expediting of various Highway projects in Santhal Pargana region, Jharkhand.
- (6) Shri Jugal Kishore Sharma regarding need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir.
- (7) Shri Sudhakar Tukaram Shrangre regarding need to construct a pit line at Latur Railway Station, Maharashtra.
- (8) Shri Sunil Kumar Singh regarding need to provide adequate funds for construction of Gaya-Bodhgaya-Chatra railway line.
- (9) Shri Parbatbhai Savabhai Patel regarding need to start construction of Bhuj-Barmer-Tharad railway line.
- (10) Shri Rajiv Pratap Rudy regarding declaration of a WAPCOS project as a national project.

- (11) Shri Ajay Misra (Teni) regarding setting up of Quarantine plant facility on India - Nepal border.
- (12) Smt. Geeta Kora regarding need to enhance the amount for construction of House under Pradhan Mantri Awas Yojana in rural and urban areas.
- (13) Shri A. Ganeshamurthi regarding need to redress the grievances of plain powerlooms/mill sector.
- (14) Dr. B.V. Satyavathi regarding conversion of R&B road as four lane National Highways.
- (15) Shri Omprakash Bhupalsingh alias Pawan Rajenimbalkar regarding need to widen NH-548 C/NH-63 in Maharashtra.
- (16) Dr. Alok Kumar Suman regarding need to include Gopalganj district in the list of Aspirational Districts.
- (17) Shri Hanuman Beniwal regarding need to widen & repair Highways and construct a bypass and a RoB in Nagaur district, Rajasthan.

2.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 10th March, 2021.)

> UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 10, 2021/Phalguna 19, 1942 (Saka)

No. 105

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question Nos. 221, 222 and 224 were listed, were absent. However, Ministers concerned laid the replies on the Table. No Supplementary Question to Starred Question No. 221 was asked. Supplementary Questions to Starred Question Nos. 222 and 224 were asked by the Members.

Starred Question No. 223 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12.31 P.M.)

12.31 P.M.

Replies to Starred Question Nos. 225–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Geological Congress, New Delhi, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Geological Congress, New Delhi, for the years 2016-2017 to 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2017-2018.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2019-2020.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2019-2020.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.
 - (iii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Electronic Corporation of India Limited, Hyderabad, for the year 2019-2020.
- (ii) Annual Report of the Electronic Corporation of India Limited, Hyderabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2020-2021.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2018 published in Notification No.
 G.S.R.780(E) in Gazette of India dated 21st December, 2020.
- (ii) The Indian Police Service (Pay) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.781(E) in Gazette of India dated 21st December, 2020.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2020 published in Notification No.
 G.S.R.812(E) in Gazette of India dated 30th December, 2020.
- (iv) The Indian Administrative Service (Pay) Amendment Rules, 2020 published in Notification No. G.S.R.813(E) in Gazette of India dated 30th December, 2020.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2021 published in Notification No.
 G.S.R.50(E) in Gazette of India dated 28th January, 2021.
- (vi) The Indian Administrative Service (Pay) Amendment Rules, 2021 published in Notification No. G.S.R.51(E) in Gazette of India dated 28th January, 2021.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2021 published in Notification No. G.S.R.107(E) in Gazette of India dated 9th February, 2021.
- (viii) The Indian Administrative Service (Pay) Second Amendment Rules,
 2021 published in Notification No. G.S.R.108(E) in Gazette of India dated 9th February, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the ECGC Limited

(Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2019-2020.

- (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2019-2020.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- S.O.1681(E) published in Gazette of India dated 28th May, 2020, regarding amendment in Export Policy of Paracetamol API.
- S.O.1698(E) published in Gazette of India dated 1st June, 2020, regarding amendment in Export Policy of alcohol based Hand Sanitizers.

- (iii) S.O.1819(E) published in Gazette of India dated 10th June, 2020, regarding amendment in Export Policy of Diagnostic Kits/Laboratory Reagents/Diagnostic Apparatus.
- (iv) S.O.1860(E) published in Gazette of India dated 12th June, 2020, regarding amendment in Export Policy of Human Embryos.
- (v) S.O.1963(E) published in Gazette of India dated 18th June, 2020, regarding amendment in Export Policy of Hydroxychloroquine API and its Formulations.
- (vi) S.O.1996(E) published in Gazette of India dated 22nd June, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Masks.
- (vii) S.O.2125(E) published in Gazette of India dated 29th June, 2020, regarding amendment in Export Policy of Personal Protection Equipment.
- (viii) S.O.2311(E) published in Gazette of India dated 13th July, 2020, regarding amendment in Export Policy of textile raw material for masks and coveralls.
- (ix) S.O.2405(E) published in Gazette of India dated 21st July, 2020, regarding amendment in Export Policy of Personal Protection Equipment/Maks.
- (x) S.O.2471(E) published in Gazette of India dated 28th July, 2020, regarding amendment in Export Policy of personal protection equipment/masks.
- (xi) S.O.2586(E) published in Gazette of India dated 4th
 August, 2020, regarding amendment in Export Policy of ventilators.

- (xii) S.O.2680(E) published in Gazette of India dated 10th August, 2020, regarding amendment in policy condition of Sl. No. 55 & 57, Chapter 10 Schedule 2, ITC (HS) Export Policy, 2018.
- (xiii) S.O.2720(E) published in Gazette of India dated 11th August,
 2020, regarding supply of essential commodities to the Republic of
 Maldives during 2020-21.
- (xiv) S.O.2797(E) published in Gazette of India dated 18th August,
 2020, regarding amendment in Export Policy of textile raw material for masks and coveralls.
- (xv) S.O.2860(E) published in Gazette of India dated 25th August,
 2020, regarding amendment in Export Policy of personal protection equipments/masks.
- (xvi) S.O.3130(E) published in Gazette of India dated 14th September,
 2020, regarding amendment in Export Policy of onions.
- (xvii) S.O.3471(E) published in Gazette of India dated 6th October,
 2020, regarding amendment in Export Policy of personal protection equipments/masks.
- (xviii) S.O.3504(E) published in Gazette of India dated 9th October, 2020, regarding amendment in Export Policy of onions.
- (xix) S.O.3610(E) published in Gazette of India dated 15th October,
 2020, regarding amendment in Export Policy of alcohol based hand sanitizers.
- (xx) S.O.3750(E) published in Gazette of India dated 22nd October,
 2020, regarding amendment in Export Policy of Nitrile/NBR Gloves.
- (xxi) S.O.3903(E) published in Gazette of India dated 29th October,
 2020, regarding amendment in Export Policy of onion seeds.

(xxii) S.O.4641(E) published in Gazette of India dated 22nd December, 2020, regarding amendment in Export Policy of Medical Goggles and Nitrile/NBR Gloves.

(xxiii) S.O.4740(E) published in Gazette of India dated 28th December, 2020, regarding amendment in Export Policy of onions.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2019-2020.
 - (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2018-2019.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2018-2019, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2018-2019.

4. Assent to Bills

Secretary General laid on the Table following two Bills passed by the Houses of Parliament during the first part of the Fifth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 2^{nd} February, 2021 :-

- (1) The Major Port Authorities Bill, 2021;
- (2) The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021.

5. Reports of Standing Committee on Information Technology

Col. Rajyavardhan Singh Rathore presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2020-21):-

- Twenty-second Report on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Posts).
- (2) Twenty-third Report on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Telecommunications.

- (3) Twenty-fourth Report on 'Demands for Grants (2021-22)' of the Ministry of Electronics and Information Technology.
- (4) Twenty-fifth Report on 'Demands for Grants (2021-22)' of the Ministry of Information and Broadcasting.

6. Reports of Standing Committee on Petroleum and Natural Gas

Shri Unmesh Bhaiyyasaheb Patil presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Fifth Report on 'Demands for Grants (2021-22)' of the Ministry of Petroleum and Natural Gas.
- (2) Sixth Report on the subject 'Review of Progress in Production of Non-Conventional Fuels with Specific Reference to Bio-Fuels'.

12.34 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business during the week commencing Monday, the 15th March, 2021.

12.36 P.M.

8. Motion

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on 9th March, 2021."

The motion was adopted.

9. Announcement by the Chair regarding cancellation of sitting

The Chair made the announcement[%] regarding cancellation of sitting of the House fixed for Friday, the 12th March, 2021.

12.37 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sangam Lal Gupta regarding need to construct a Railway underbridge on level crossing No. 82B in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (2) Shri Ramdas C. Tadas regarding levy of GST (RCM) on cotton.
- (3) Smt. Meenakashi Lekhi regarding virtual hearing of court cases.
- (4) Shri Vishnu Datt Sharma regarding status of sanctioned irrigation projects in Khajuraho parliamentary constituency, Madhya Pradesh.
- (5) Shri Ramesh Bidhuri regarding demarcation of 'O' Zone in Delhi.
- (6) Shri Bholanath (B.P. Saroj) regarding need to set up a Kendriya Vidyalaya in Machhlishahr parliamentary constituency, Uttar Pradesh.
- (7) Shri Vishnu Dayal Ram regarding need to restart the services of Ranchi -Sasaram Intercity Express.
- (8) Shri Sanjay Seth regarding need to enact population control law.
- (9) Shri Pankaj Chowdhary regarding movable and immovable property of Swadeshi Mining and Manufacturing Company in Uttar Pradesh.
- (10) Shri Nihal Chand Chauhan regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.
- (11) Shri G.S. Basavaraj regarding inhuman plight of the nomadic Kadugolla community.
- (12) Shri Jasbir Singh Gill regarding pending dues of sugarcane farmers.

[%]Original in Hindi. For details, see the debates for the day.

- (13) Shri V.K. Sreekandan regarding disinvestment in BEML.
- (14) Shri T. N. Prathapan regarding alleged controversial dealings of Kerala Government with an American company.
- (15) Shri Sadashiv Kisan Lokhande regarding need to provide Cargo facility at Shirdi Airport, Maharashtra.
- (16) Shri Chandeshwar Prasad regarding need to appoint a Nodal Officer for Aspirational Districts.

*12.51 P.M.

11. (i) Statutory Resolution – Not Moved

(ii) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021, as passed by Rajya Sabha.

Time Taken: 27 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

- 1. Smt. Meenakashi Lekhi
- 2. Shri Ramesh Bidhuri
- 3. Smt. Chinta Anuradha
- 4. Dr. Alok Kumar Suman

Clause 2 was adopted.

Clauses 3 to 7 were adopted.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 1, the Enacting Formula and the Long Title were also adopted.

^{*}From 12.38 P.M. to 12.50 P.M., Members raised matters of urgent public importance.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.33 P.M.)

2.33 P.M.

12. The Union Budget –2021-2022 – Demand for Grant

Time Allotted : 4 Hrs. Time Taken : 09 Mts. Balance : 3 Hrs. 51 Mts.

Discussion on the Demand for Grant No. 84 under the control of the Ministry of Railways, commenced.

Thereafter, the Chair made an observation[#] regarding moving of cut motions to the Demand for Grant relating to the Ministry of Railways.

Shri Ram Kripal Yadav took part in the debate and his speech was unfinished.

The discussion was not concluded.

2.42 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 15th March, 2021.)

> UTPAL KUMAR SINGH Secretary General

[#]For details, see the debates for the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 15, 2021/Phalguna 24, 1942 (Saka)

No. 106

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming H.E. Mr. Duarte Pacheco, President of Inter Parliamentary Union (IPU) who was on a visit to India as honoured guest.

11.02 A.M.

2. Questions

- Members in whose names Starred Question Nos. 261, 262, 266, 268, 269 and 270 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question Nos. 261 and 262 were asked by the Members. No Supplementary Questions to Starred Question Nos. 266, 268, 269 and 270 were asked. Starred Question Nos. 263, 264, 265, 267 and 271 were orally answered. Replies to Starred Question Nos. 272–280 were laid on the Table. Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.
- (ii) As the sitting of Lok Sabha fixed for Friday, the 12th March, 2021 was cancelled, the replies to Starred Question Nos. 241–260 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2761–2990 would also be printed in the official report for the day.

12.05 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Petroleum Laboratory, Noida, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Society of Petroleum Laboratory, Noida, for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/COM/2-NGPL/Tariff(3) /2014 Vol-IV (Part-1)(P-1439) in Gazette of India dated 24th November, 2020.
- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Third Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/COM/2-NGPL/Tariff(3) /2014 Vol-IV (Part-1)(P-1439) in Gazette of India dated 24th November, 2020.
- (iii) The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Third Amendment Regulations, 2020 published in Notification No.
 F. No. PNGRB/COM/2-NGPL/Tariff(2) /2012 (P-3116) in Gazette of India dated 24th November, 2020.
- (iv) The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Second Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/COM/2-NGPL/Tariff(2) /2012 (P-910) in Gazette of India dated 18th November, 2020.
- (v) The Petroleum and Natural Gas Regulatory Board (Procedure for development of Technical Standards and Specifications including Safety Standards) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/27-PDT4S/(1)/2020 (P-1922) in Gazette of India dated 24th November, 2020.
- (vi) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for Natural Gas Pipelines) Amendment Regulations, 2020 published

in Notification No. F. No. PNGRB/Tech/ 14-IMSNGPL/(1)/2019 (P-216) in Gazette of India dated 24th November, 2020.

(vii) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/13-IMSCGD/(1)/2019 (P-1384) in Gazette of India dated 24th November, 2020.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2019 published in Notification No. G.S.R.830(E) in Gazette of India dated 8th November, 2019.
- (ii) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Second Amendment Order, 2019 published in Notification No. G.S.R.903(E) in Gazette of India dated 10th December, 2019.
- (iii) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2020 published in Notification No. G.S.R.78(E) in Gazette of India dated 3rd February, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Samagra Shiksha), Chennai, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Samagra Shiksha), Chennai, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Calicut, Calicut, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Calicut, Calicut, for the year 2018-2019.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the years 2018-2019 and 2019-2020.
 - (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the U. T.
 Administration of Daman and Diu (Samagra Shiksha), Moti Daman,
 for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U. T. Administration of Daman and Diu (Samagra Shiksha), Moti Daman, for the years 2018-2019

and 2019-2020.

- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2018-2019, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New

Delhi, for the year 2019-2020, together with Audit Report thereon.

- (iii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2019-2020.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the State Implementing Society (Samagra Shiksha) Manipur, Imphal, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Implementing Society (Samagra Shiksha) Manipur, Imphal, for the year 2018-2019.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2019-2020.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Universalisation of Elementary Education Mission), Delhi, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha

(Universalisation of Elementary Education Mission), Delhi, for the year 2018-2019.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2018-2019.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2019-2020.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab Samagra Shiksha Abhiyan Authority, Mohali, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Punjab Samagra Shiksha

Abhiyan Authority, Mohali, for the year 2019-2020.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2018-2019.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
 - (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2018-2019.
 - (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
 - (33) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University,

Shillong, for the year 2019-2020.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2018-2019.
- (35) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2018-2019.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2019-2020.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2019-2020.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2018-2019.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Payment of Fees)(Amendment) Regulations, 2020 published in Notification No. SE-BI/LAD-NRO/GN/2020/011 in Gazette of India dated 8th May, 2020.
- (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Fourth Amendment) Regulations, 2020 pub-

lished in Notification No. SEBI/LAD-NRO/GN/2020/031 in Gazette of India dated 28th September, 2020.

- (iii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/033 in Gazette of India dated 8th October, 2020.
- (iv) The Securities and Exchange Board of India (Debenture Trustees)(Amendment) Regulations, 2020 published in Notification No. SE-BI/LAD-NRO/GN/2020/034 in Gazette of India dated 8th October, 2020.
- (v) The Securities and Exchange Board of India (Issue and Listing of Debt Securities)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/035 in Gazette of India dated 8th October, 2020.
- (vi) The Securities and Exchange Board of India (Alternative Investment Funds)(Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/37 in Gazette of India dated 19th October, 2020.
- (vii) The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020/039 in Gazette of India dated 29th October, 2020.
- (viii) The Securities and Exchange Board of India (Alternative Investment Funds)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/01 in Gazette of India dated 8th January, 2021.
- (ix) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Amendment) Regulations, 2021 published in

Notification No. SEBI/LAD-NRO/GN/2021/02 in Gazette of India dated 8th January, 2021.

- (x) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/03 in Gazette of India dated 8th January, 2021.
- (xi) The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/08 in Gazette of India dated 4th February, 2021.

(2) A copy of the Competition Commission of India (Manner of Recovery of Monetary Penalty) Amendment Regulations, 2021(Hindi and English versions) published in Notification No. R-40007/Reg-Recovery/Noti/2021-CCI in Gazette of India dated 17th February, 2021 under Section 64 of the Competition Act, 2002.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) The Sea Cargo Manifest and Transhipment (Amendment) Regulations,
 2020 published in Notification No. G.S.R.121(E) in Gazette of India dated
 14th February, 2020, together with an explanatory memorandum.
- (ii) The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2020 published in Notification No. G.S.R.486(E) in Gazette of India dated 31st July, 2020, together with an explanatory memorandum.
- (iii) The Bill of Entry (Forms)(Amendment) Regulations, 2020 published in Notification No. G.S.R.568(E) in Gazette of India dated 17th September, 2020, together with an explanatory memorandum.
- (iv) The Sea Cargo Manifest and Transhipment (Third Amendment) Regulations, 2020 published in Notification No. G.S.R.600(E) in Gazette of India

dated 30th September, 2020, together with an explanatory memorandum.

(4) A copy of Notification No. S.O.105(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2021, regarding designation of court of Additional District and Session Judge, Patna as the Special Court under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- G.S.R.142(E) published in Gazette of India dated 28th February, 2021, together with an explanatory memorandum seeking to extend the time limit for furnishing of the annual return specified under Section 44 of CGST Act, 2017 for the financial year 2019-20 till 31.03.2021.
- (ii) G.S.R.132(E) published in Gazette of India dated 23rd February, 2021, together with an explanatory memorandum seeking to notify persons to whom provisions of sub-section 6B or sub-section 6C of Section 25 of CGST Act will not apply.

4. Message from Rajya Sabha

That at its sitting held on the 10th March, 2021, Rajya Sabha agreed without any amendment to the Arbitration and Conciliation (Amendment) Bill, 2021, as passed by Lok Sabha.

5. Reports of Public Accounts Committee

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Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2020-21):-

- (1) 31st Report on "Implementation of Prime Minister's Employment Generation Programme (PMEGP)".
- (2) 32nd Report on "Preparedness for the Implementation of Sustainable Development Goals (SDGs)".
- (3) 33rd Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 122nd Report (16th Lok Sabha) on "Kendriya Vidyalaya Sangathan and Gujarat Vidyapith".
- (4) 34th Report on Action taken by the Government on the Recommendations/
 Observations of the Committee contained in their 127th Report (16th Lok
 Sabha) on "Supply and Infrastructure Development for Natural Gas".
- (5) 35th Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 137th Report (16th Lok Sabha) on "Procurement of Air Combat Manoeuvering Instrumentation System".

6. Reports of Standing Committee on Home Affairs

Shri Dulal Chandra Goswami laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 230th Report on 'Atrocities and Crimes against Women and Children'.
- (2) 231st Report on 'Demands for Grants (2021-22) of the Ministry of Home Affairs'.
- (3) 232nd Report on 'Demands for Grants (2021-22) of the Ministry of DoNER'.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Krupal Balaji Tumane laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Eighty Ninth Report on Demands for Grants (2021-22) of Ministry of Culture.
- (2) Two Hundred Ninetieth Report on Demands for Grants (2021-22) of Ministry of Ports, Shipping and Waterways.

12.09 P.M.

8. Statement by Minister

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding recent developments pertaining to the welfare abroad of Indians, Non-Resident Indians (NRIs) and Persons of Indian Origin (PIOs) in the COVID situation.

12.21 P.M.

9. Government Bills – Introduced

- (i) The Government of National Capital Territory of Delhi (Amendment) Bill, 2021.
- *(ii) The Mines and Minerals (Development and Regulation) Amendment Bill, 2021

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

(iii) The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021

12.23 P.M.

(iv) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

[%]12.27 P.M.

(v) The Marine Aids to Navigation Bill, 2021

[%]From 12.28 P.M. to 1.02 P.M., Members raised matters of urgent public importance. **1.02 P.M.**

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ram Kripal Yadav regarding pension related issues of retired bank employees.
- (2) Smt. Meenakashi Lekhi regarding Manual Scavenging.
- (3) Smt. Mala Rajya Laxmi Shah regarding need to include Binhari community of Uttarakhand in the Central List of OBC.
- Shri Gopal Jee Thakur regarding need to accord status of central institute to 'Dr. APJ Abdul Kalam Women's Institute of Technology', Darbhanga, Bihar.
- (5) Shri Jayant Sinha regarding crimes against women in Jharkhand.
- (6) Shri Rajendra Agrawal regarding need to set up a Textile Park in Meerut, Uttar Pradesh.
- (7) Smt. Annpurna Devi regarding need to construct foot-overbridge on both sides of platform of Chaudhary Bandh railway station in Dhanbad Railway Division.
- (8) Shri Bhanu Pratap Singh Verma regarding need to set up a Trauma Centre in Government Medical College, Orai, Uttar Pradesh.
- (9) Shri Parbatbhai Savabhai Patel regarding need to install a 1 KW FM Transmitter for operation of FM Radio Station in Tharad city, Gujarat.
- (10) Dr. Rajkumar Ranjan Singh regarding setting up of a citrus park in Manipur.
- (11) Shri Sudhakar Tukaram Shrangre regarding shifting of the Divisional Headquarters of postal department from Latur, Maharashtra.

- (12) Smt. Shardaben Anilbhai Patel regarding underpass on level crossing no. 196 on Mahesana - Palanpur railway line in Mahesana parliamentary constituency, Gujarat.
- (13) Shri Jagdambika Pal regarding setting up of National Institute for One Health.
- (14) Shri K. Muraleedharan regarding pathetic condition of Circus artists.
- (15) Dr. Shashi Tharoor regarding Blue Economy Policy.
- (16) Shri Ravneet Singh regarding promotion of bicycle industry.
- (17) Shri Prataprao Jadhav regarding import of Tuar (Arhar) dal.
- (18) Shri Mahabali Singh regarding need to extend basic civic amenities to people living in the forest areas in Karakat parliamentary constituency, Bihar.
- (19) Shri Bhartruhari Mahtab regarding repair and development of National Highways in Odisha.
- (20) Shri Ram Shiromani regarding need to provide basic civic amenities in areas inhabited by Scheduled Tribes in Shrawasti parliamentary constituency, Uttar Pradesh.
- (21) Shri Kotha Prabhakar Reddy regarding Telangana flagship programme and to increase green cover.
- (22) Smt. Veena Devi regarding need to construct a bridge over Gandak River in Vaishali parliamentary constituency, Bihar.
- (23) Shri Srinivas Kesineni regarding pension scheme for employees of Jawahar Navodaya Vidyalayas and Navodaya Vidyalaya Samiti.

1.03 P.M.

11. The Union Budget –2021-2022 – Demand for Grant

Time Taken : 7 Hrs. 22 Mts.

Further discussion on the Demand for Grant No. 84 under the control of the Ministry of Railways, continued.

The following members took part in the debate:-

- 1. Shri Ram Kripal Yadav (resumed his speech)
- 2. Shri Jasbir Singh Gill
- 3* Shri Jagdambika Pal
- 4* Dr. Alok Kumar Suman
- 5. Shri Gajanan Chandrakant Kirtikar
- 6* Shri Ajay Misra (Teni)
- 7. Shri Dileshwar Kamait
- 8* Adv. A.M. Ariff
- 9. Shri Hasnain Masoodi
- 10* Dr. Virendra Kumar
- 11. Shri Sushil Kumar Singh
- 12* Shri Dhanush M. Kumar
- 13* Shri Bhartruhari Mahtab
- 14* Shri Saptagiri Sankar Ulaka
- 15* Dr. Umesh G. Jadhav
- 16. Shri Magunta Sreenivasulu Reddy
- 17* Dr. Sanghamitra Maurya
- 18* Shri Raju Bista
- 19* Shri Mitesh Rameshbhai Patel
- 20. Dr. Amar Singh
- 21* Shri P.R. Natarajan

- 22* Shri Sudhakar Tukaram Shrangare
- 23. Dr. DNV Senthilkumar S.
- 24* Shri Jayadev Galla
- 25. Shri Achyutananda Samanta
- 26* Smt. Supriya Sule
- 27. Shri Tapir Gao
- 28* Shri Dulal Chandra Goswami
- 29. Smt. Veena Devi
- 30. Shri Deepak Baij
- 31. Shri Sri Krishna Devarayalu Lavu
- 32* Shri Chandeshwar Prasad
- 33. Shri Nama Nageswara Rao
- 34* Shri Subhash Chandra Baheria
- 35. Shri Lallu Singh
- 36* Smt. Sumalatha Ambareesh
- 37. Shri Shafiqur Rahman Barq
- 38. Smt. Anupriya Patel
- 39. Smt. Riti Pathak
- 40* Shri Ashok Mahadeorao Nete
- 41* Shri Chandra Prakash Joshi
- 42* Dr. S.T. Hasan
- 43. Shri Ram Shiromani Verma
- 44* Shri D.K. Suresh
- 45. Shri Shriniwas Dadasaheb Patil
- 46. Shri Gurjeet Singh Aujla
- 47* Shri Sumedhanand Saraswati
- 48. Shri Janardan Singh Sigriwal

- 49* Shri Vivek Narayan Shejwalkar
- 50* Shri Manoj Kishorbhai Kotak
- 51. Shri Syed Imtiaz Jaleel
- 52. Shri Hanuman Beniwal
- 53. Shri Arun Sao
- 54* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 55. Shri Krupal Balaji Tumane
- 56* Shri Rahul Kaswan
- 57* Shri P.P. Chaudhary
- 58. Smt. Ranjanben Dhananjay Bhatt
- 59. Shri E.T. Mohammed Basheer
- 60. Shri Jugal Kishore Sharma
- 61* Shri B.Y. Raghavendra
- 62* Dr. Krishnapal Singh Yadav
- 63. Shri Anubhav Mohanty
- 64. Shri Vijay Kumar Hansdak
- 65. Dr. Ranjan Singh Rajkumar
- 66* Shri Arun Kumar Sagar
- 67* Shri Ashok Kumar Rawat
- 68. Shri Shyam Singh Yadav
- 69* Shri Sunil Kumar Soni
- 70. Shri Bidyut Baran Mahato
- 71* Shri Y. Devendrappa
- 72. Shri Girish Bhalchandra Bapat
- 73* Shri Vishnu Dayal Ram
- 74* Smt. Annpurna Devi
- 75. Shri Shankar Lalwani

- 76. Shri Anurag Sharma
- 77. Shri Anil Firojiya
- 78. Smt. Darshana Vikram Jardosh
- 79. Shri Ramesh Chandra Majhi
- 80. Shri Pradeep Kumar Singh
- 81. Dr. Bharati Pravin Pawar
- 82. Dr.(Prof.) Kirit P. Solanki
- 83. Dr. Jaisiddeshwar Shivacharya Mahaswamiji
- 84. Smt. Rama Devi
- 85* Shri Unmesh B. Patil
- 86. Shri Ramcharan Bohra
- 87. Smt. Sangeeta Kumari Singh Deo
- 88. Smt. Sandhya Ray
- 89. Dr. Dhal Singh Bisen
- 90. Shri Sanjay Seth
- 91* Dr. Heena Vijaykumar Gavit
- 92. Smt. Kavita Singh
- 93. Shri Janardan Mishra

The discussion was not concluded.

8.16 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 16th March, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 16, 2021/Phalguna 25, 1942 (Saka)

No. 107

11.00 A.M.

1. Starred Questions

Starred Question Nos. 281–286 were orally answered. Replies to Starred Question Nos. 287–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

*12.06 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

^{*}From 12.02 P.M. to 12.05 P.M., Members raised matters of urgent public importance.

- (1) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2021-2022.
- (2) Output Outcome Monitoring Framework of the Ministry of Development of North Eastern Region for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2019-2020.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2019-2020.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2019-2020, alongwith Audited Accounts.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2018-2019, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2018-2019.
- (4) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
 - Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.

(iii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (i) The Legal Metrology (Government Approved Test Centre) Amendment Rules, 2021 published in Notification No. G.S.R.95(E) in Gazette of India dated 1st February, 2021.
- (ii) The Legal Metrology (General) (Amendment) Rules, 2021 published in Notification No. G.S.R.149(E) in Gazette of India dated 3rd March, 2021.

(2) A copy of the Food Corporation of India (Staff) (Fifth Amendment)
Regulations, 2020 (Hindi and English versions) published in Notification No.
EP.36(1)/2020 in Gazette of India dated 11th December, 2020 under sub-section
(5) of Section 45 of the Food Corporation Act, 1964.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Gujarat State

Seeds Corporation Limited, for the year 2019-2020.

- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Fertiliser (Inorganic, Organic or Mixed)(Control) Fourth Amendment Order, 2020 (Hindi and English versions) published in Notification No. S.O.3885(E) in Gazette of India dated 29th October, 2020 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-

- S.O.2582(E) in Gazette of India dated 4th August, 2020, including new insecticides, mentioned therein, in the Schedule of the Insecticides Act, 1968.
- S.O.826(E) in Gazette of India dated 22nd February, 2021, including new insecticides, mentioned therein, in the Schedule of the Insecticides Act, 1968.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2018-2019.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2018-2019.

Statement (Hindi and English versions) showing reasons for delay in laying
 the papers mentioned at (1) above.

4. Reports of Standing Committee on Defence

Shri Jual Oram presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

- (1) Seventeenth Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Third Report (17th Lok Sabha) on the subject 'Demands for Grants of the Ministry of Defence for the year 2019-20 on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (2) Eighteenth Report of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Seventh Report (17th Lok Sabha) on the subject `Demands for Grants of the Ministry of Defence for the year 2020-21 on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (3) Nineteenth Report of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2021-22 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions (Demand Nos. 18 and 21)'.
- (4) Twentieth Report of the Standing Committee on Defence on `Demands for Grants of the Ministry of Defence for the year 2021-22 on Army, Air Force, Navy, Joint Staff, Military Engineer Services, Ex-

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Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos.19 and 20)'.

- (5) Twenty-first Report of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2021-22 on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (6) Twenty-second Report of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2021-22 on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance, and National Cadet Corps (Demand Nos. 19 and 20)'.

5. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- Twenty-Fifth Report on Demands for Grants (2021-22) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management).
- (2) Twenty-Sixth Report on Demands for Grants (2021-22) of the Ministry of Finance (Department of Revenue).
- (3) Twenty-Seventh Report on Demands for Grants (2021-22) of the Ministry of Corporate Affairs.
- (4) Twenty-Eighth Report on Demands for Grants (2021-22) of the Ministry of Planning.
- (5) Twenty-Ninth Report on Demands for Grants (2021-22) of the Ministry of Statistics and Programme Implementation.

- (6) Thirtieth Report on Action taken by the Government on the recommendations contained in Seventy-First Report (16th Lok Sabha) on the subject 'Central Assistance for Disaster Management and Relief'.
- (7) Thirty-First Report on Action taken by the Government on the recommendations contained in Seventy-Second Report (16th Lok Sabha) on the subject 'Strengthening of the Credit Rating Framework in the Country'.

6. Reports of Standing Committee on Labour

Shri Ganesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Seventeenth Report on 'Demands for Grants (2021-22)' of the Ministry of Labour & Employment.
- (2) Eighteenth Report on 'Demands for Grants (2021-22)' of the Ministry of Textiles.
- (3) Nineteenth Report on 'Demands for Grants (2021-22)' of the Ministry of Skill Development & Entrepreneurship.

7. Reports of Standing Committee on Coal and Steel

Shri Arun Sao presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

(1) Sixteenth Report on Demands for Grants (2021-22) relating to the Ministry of Coal.

- (2) Seventeenth Report on Demands for Grants (2021-22) relating to the Ministry of Mines.
- (3) Eighteenth Report on Demands for Grants (2021-22) relating to the Ministry of Steel.
- (4) Nineteenth Report on the subject "Coal Conservation and Development of Infrastructure for Transportation of Coal Across the Country" relating to the Ministry of Coal.
- (5) Twentieth Report on the subject "Development of Leased Out Iron Ore Mines and optimum capacity utilization" relating to the Ministry of Steel.

8. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2020-21):-

- Twentieth Report on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Twenty-first Report on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Twenty-second Report on 'Demands for Grants (2021-22)' of the Ministry of Minority Affairs.

9. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Dhal Singh Bisen laid on the Table, a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:

- (1) 325th Report on Demands for Grants 2021-22 of the Ministry of Youth Affairs and Sports.
- (2) 326th Report on Demands for Grants 2021-22 of the Ministry of Women and Child Development.

10. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Raghurama Krishna Raju Kanumuru laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- One Hundred Sixth Report on Demands for Grants (2021-22) of Ministry of Personnel, Public Grievances and Pensions.
- (2) One Hundred Seventh Report on Demands for Grants (2021-22) of Ministry of Law and Justice.

12.09 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Rajveer (Raju Bhaiya) Singh regarding need to run trains from Delhi to Kasganj and Etah districts, Uttar Pradesh.
- (2) Shri Chunni Lal Sahu regarding environmental clearance to facilitate construction of National Highway from Raipur to Deobhog in Chhattisgarh.
- (3) Shri Ramdas C. Tadas regarding need to formulate a plan for protection from wild animals around Bor Tiger Reserve in Wardha parliamentary constituency, Maharashtra.
- (4) Shri Sunil Kumar Singh regarding need to redress the grievances of people whose land has been acquired for North Karanpura Super Thermal Power Plant, Tandwa in Chatra parliamentary constituency, Jharkhand.
- (5) Smt. Rama Devi regarding need to enhance the pension of persons associated with JP Movement.
- (6) Dr. Jai Sidheshwar Shivachary Mahaswamiji regarding better road connectivity in Solapur Parliamentary constituency, Maharashtra.
- (7) Shri Vishnu Dayal Ram regarding need to improve BSNL telecom services in Palamu parliamentary constituency, Jharkhand.
- (8) Shri Ganesh Singh regarding need to set up a Sainik School in Satna parliamentary constituency, Madhya Pradesh.
- (9) Smt. Keshari Devi Patel regarding better infrastructure facilities at Prayagraj Airport, Uttar Pradesh.

- (10) Shri Ajay Misra (Teni) regarding need to ensure adequate measures for setting up laboratories at all entry points for testing of food products imported into the country.
- (11) Smt. Rekha Arun Verma regarding need to complete the construction of NH-24 in Uttar Pradesh.
- (12) Shri Vivek Narayan Shejwalkar regarding Covid-19 vaccination programme.
- (13) Shri Kunwar Pushpendra Singh Chandel regarding setting up of deaddiction/awareness centres and rehabilitation of affected youths in the country.
- (14) Shri Deepak Baij regarding need to restore old pensions scheme.
- (15) Shri Anumula Revanth Reddy regarding protest by farmers against the farm laws.
- (16) Shri Sanjay Haribhau Jadhav regarding construction of car shed at Purna Junction in Parbhani district, Maharashtra and doubling of Parbhani -Manmad railway line.
- (17) Dr. Alok Kumar Suman regarding need to make Sabeya Airfield in Gopalganj district, Bihar ready for air services.
- (18) Shri Pasunoori Dayakar regarding setting up of a coach factory and upgradation of Kazipet Railway Junction.
- (19) Smt. Sumalatha Ambareesh regarding damaged school buildings.
- (20) Shri Hanuman Beniwal regarding inclusion and treatment of 'Gau Shala' as'Pashu Shivir' during natural calamity under the SDRF norms.

12.10 P.M.

12. The Budget (General) –2021-2022 – Demand for Grant

Time Taken : 9 Hrs. 21 Mts.

Further discussion on the Demand for Grant No. 84 under the control of the Ministry of Railways, continued.

The following members laid their written speeches on the Table:-

- 1. Shri Sunil Kumar Singh
- 2. Dr. Sanjay Jaiswal
- 3. Shri Shrirang Appa Barne
- 4. Shri Nitesh Ganga Deb
- 5. Shri Sanjay Seth
- 6. Smt. Raksha Nikhil Khadse
- 7. Shri Rakesh Singh
- 8. Dr. Subhash Ramrao Bhamre
- 9. Smt. Poonamben Hematbhai Maadam
- 10. Shri Ajay Tamta
- 11. Shri Annasaheb Shankar Jolle
- 12. Shri Ravi Kishan

Shri Piyush Goyal* replied to the debate.

The Demand for Grant No. 84 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2021-2022 were voted in full.

* Minister of Railways; Minister of Commerce and Industry; and Minister of Consumer Affairs, Food and Public Distribution

2.10 P.M.

13. The Budget (General) –2021-2022 – Demands for Grants

Time Taken : 7 Hrs. 26 Mts.

Discussion on the Demands for Grants Nos. 24 and 25 under the control of the Ministry of Education commenced.

The Speaker made the [#]announcement relating to moving of cut motions.

10 cut motions (Nos. 6 and 8 to 16) relating to the Ministry of Education were moved.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Sanjay Jaiswal
- 3. Shri M. Dhanush Kumar
- 4. Smt. Chinta Anuradha
- 5* Dr. Umesh G. Jadhav
- 6* Dr. Alok Kumar Suman
- 7* Shri Annasaheb Shankar Jolle
- 8. Shri Arvind Ganpat Sawant
- 9* Shri Ajay Misra (Teni)
- 10. Shri Dulal Chandra Goswami
- 11* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 12. Shri Kotha Prabhakar Reddy

#Original in Hindi. For details, kindly see the debates for the day. *Written speeches were laid on the Table.

Creek Coursing Could
Smt. Supriya Sule
Shri Ritesh Pandey
Shri Chandeshwar Prasad
Shri D.K. Suresh
Shri Faizal P.P. Mohammed
Shri Hasnain Masoodi
Smt. Sumalatha Ambareesh
Shri Achyutananda Samanta
Shri Manickam Tagore
Shri L.S. Tejasvi Surya
Shri Janardan Singh Sigriwal
Smt. Veena Devi
Km. Diya Kumari
Shri P.P. Chaudhary
Dr. S.T. Hasan
Shri Sudhakar Tukaram Shrangare
Shri Ajay Bhatt
Smt. Anupriya Patel
Shri Unmesh Bhaiyyasaheb Patil
Shri Sri Krishna Devarayalu Lavu
Dr. Heena Vijaykumar Gavit
Dr. Virendra Kumar
Dr. Sanghamitra Maurya
Shri R.K. Singh Patel
Smt. Rekha Arun Verma

38.	Shri Kunwar Danish Ali
39*	Shri Sunil Kumar Singh
40.	Shri Janardan Mishra
41*	Shri Bhartruhari Mahtab
42.	Shri Santokh Singh Chaudhary
43*	Shri Manoj Kishorbhai Kotak
44*	Smt. Darshana Vikram Jardosh
45*	Smt. Jaskaur Meena
46.	Shri Nihal Chand Chauhan
47*	Shri B.Y. Raghavendra
48*	Shri Bidyut Baran Mahato
49.	Shri E.T. Mohammed Basheer
50*	Shri Girish Chandra
51*	Smt. Raksha Nikhil Khadse
52*	Shri Ramcharan Bohra
53.	Shri Asaduddin Owaisi
54.	Shri Sunil Kumar Soni
55.	Shri Anubhav Mohanty
56.	Shri Hanuman Beniwal
57.	Shri Mahendra Singh Solanky
58*	Shri Kuldeep Rai Sharma
59.	Shri Indra Hang Subha
60*	Smt. Riti Pathak
61*	Shri Bheemrao Baswanthrao Patil
62.	Shri Kinjarapu Ram Mohan Naidu

63.	Shri Jagdambika Pal
64*	Dr. Sujay Radhakrishna Vikhepatil
65*	Dr. Shrikant Eknath Shinde
66.	Dr. Mohammad Jawed
67.	Shri Vishnu Dayal Ram
68*	Shri Ganesh Singh
69*	Shri Dhairyasheel S. Mane
70*	Dr. Bharati Pravin Pawar
71.	Shri Kaushalendra Kumar
72.	Shri Balak Nath
73.	Dr. Shafiqur Rahman Barq
74.	Prof. S.P. Singh Baghel
75.	Smt. Sangeeta Azad
76.	Shri Parbatbhai Savabhai Patel
77.	Shri Gopla Jee Thakur
78.	Shri Jasbir Singh Gill
79.	Shri Santosh Pandey
80.	Shri Sangamlal Kadedin Gupta
81.	Shri Saptagiri Sankar Ulaka
82.	Shri Ramprit Mandal
83*	Smt. Ranjeeta Koli
84*	Smt. Poonamben Hematbhai Maadam

[@]Shri Ramesh Pokhriyal 'Nishank' replied to the debate.

All the cut motions moved, were put to vote and negatived.

^{*}Written speeches were laid on the Table. [@] Minister of Education

The Demands for Grants Nos. 24 and 25 (both Revenue Account and Capital Account) for which the Ministry of Education is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2021-2022 were voted in full.

9.37 P.M.

14. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-first Report of Business Advisory Committee.

[#]9.46 P.M.

15. Submission by Member

Shri Chandra Prakash Joshi made submission regarding alleged telephone tapping by Rajasthan Government.

[%]Shri Pralhad Joshi responded.

11.10 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 17th March, 2021.)

UTPAL KUMAR SINGH Secretary General

[#]From 9.38 P.M. to 11.10 P.M., Members raised matters of urgent public importance. [%]Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 17, 2021/Phalguna 26, 1942 (Saka)

No. 108

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Ram Swaroop Sharma, sitting Member of the Lok Sabha and Shri Manohar Lal Saini, Member of the Sixth and Seventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Lok Sabha adjourned at 11.03 A.M. and re-assembled at 1.01 P.M.)

*1.01 P.M.

2. Questions

As the House adjourned till 1.00 P.M. after making Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 301–320 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3451–3680 would be printed in the official report for the day.

^{*}From 1.01 P.M. to 1.04 P.M., Member raised matter of urgent public importance.

1.04 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of Railways; Minister of Commerce and Industry; and Minister of Consumer Affairs, Food and Public Distribution (Shri Piyush Goyal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Kolkata Metro RailCorporation Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2019-2020.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Madhepura

Electric Locomotive Private Limited, New Delhi, for the year 2019-2020.

- (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2019-2020.
 - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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(5) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Indian Railways (Open Lines) General Amendment Rules, 2021(Hindi and English versions) published in Notification No. G.S.R.157(E) in Gazette of India dated 8th March, 2021 under Section 199 of the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2020-2021.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- The Atomic Minerals Concession (Amendment) Rules, 2020 published in Notification No. G.S.R.693(E) in Gazette of India dated 10th November, 2020.
- S.O.1766(E) published in Gazette of India dated 5th June, 2020, regarding delegation of powers to nominated authority under Mines and Minerals (Development and Regulation) Act, 1957 alongwith a

corrigendum thereto published in Notification No. S.O.2870(E)(E) dated 26^{th} August, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2019-2020.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2019-2020.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the NewSpace India Limited, Bengaluru, for the year 2019-2020.
- (ii) Annual Report of the NewSpace India Limited, Bengaluru, for the year 2019-2020 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2019-2020, alongwith Audited Accounts and Delay Statement.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and Delay Statement.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2019-2020.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 22 of the Central Vigilance Commission Act, 2003:-

(i) The Central Vigilance Commission (Procedure for Dealing with Complaints and Procedure of Inquiry) Regulations, 2021 published in Notification No. F. No. 016/VGL/073(E) in Gazette of India dated 29th January, 2021.

- (ii) The Central Vigilance Commission (Procedure for Transaction and Allocation of Business) Regulations, 2021 published in Notification No. F. No. 016/VGL/073(E) in Gazette of India dated 29th January, 2021.
- (iii) The Central Vigilance Commission (Duties and Powers of Secretary) Regulations, 2021 published in Notification No. F. No. 016/VGL/073(E) in Gazette of India dated 29th January, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council),

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Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2019-2020.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2018-2019.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2019-2020.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2019-2020.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

Federation of Indian Export Organisations, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2019-2020.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2019-2020.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2019-2020.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council

(CAPEXIL), Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2019-2020.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2019-2020.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- S.O.3181(E) published in Gazette of India dated 17th September, 2020, regarding insertion of Policy condition in Chapter 85 and 94 of ITC (HS), 201, Schedule-I (Import Policy).
- S.O.3370(E) published in Gazette of India dated 28th September, 2020, regarding insertion of Policy Condition regarding import under al HS codes in chapter 72, 73 and 86 of ITC (HS), 2017 to require compulsory registration under Steel Import Monitoring System (SIMS).
- S.O.3369(E) published in Gazette of India dated 28th September, 2020, regarding amendment in the Import Policy Condition No. 3 of Chapter 71 of ITC (HS)-2017, Schedule-I (Import Policy).
- (iv) S.O.3629(E) published in Gazette of India dated 15th October, 2020, regarding amendment in import policy of items under ITC HS Codes

84151010 and 84151090 of Chapter 84 of ITC (HS), 2017, Schedule-I (Import Policy).

- (v) S.O.3936(E) published in Gazette of India dated 30th October, 2020, regarding insertion of import policy conditions for items under Exim code 07019000 of Chapter 07 of ITC (HS), 2017, Schedule - I (Import Policy).
- (vi) S.O.4634(E) published in Gazette of India dated 21st December, 2020, regarding amendment in Import Policy Condition for de-notifying STC as an STE for import of Copra and Coconut Oil under Chapter 12 and 15 of ITC (HS), 2017, schedule-I(Import Policy).
- (vii) S.O.4645(E) published in Gazette of India dated 22nd December, 2020, regarding amendment in import policy of Coal and incorporation of Policy Condition No. 7 in Chapter 27 of ITC (HS), 2017, Schedule-I (Import Policy).
- (viii) S.O.4654(E) published in Gazette of India dated 22nd December, 2020, regarding incorporation of policy condition under Exim Code 05040039 of Chapter 05 of ITC (HS), 2017, Schedule-I (Import Policy).
- (ix) S.O.4772(E) published in Gazette of India dated 30th December, 2020, regarding incorporation of policy condition under Exim Code 05040039 of Chapter 05 of ITC (HS), 2017, Schedule-I (Import Policy).
- (x) S.O.7(E) published in Gazette of India dated 1st January, 2021, regarding insertion of a policy condition for items under HS Code 33074900 of Chapter-33 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xi) S.O.75(E) published in Gazette of India dated 7th January, 2021, regarding amendment in import policy and condition of items classified under Chapter 41 & 43 of ITC (HS), 2017, schedule-I (Import Policy).

- (xii) S.O.415(E) published in Gazette of India dated 28th January, 2021, regarding amendment in import policy of Coal and incorporation of Policy Condition No. 7 in Chapter 27 of ITC (HS), 2017, schedule-I (Import policy).
- (xiii) S.O.3446(E) published in Gazette of India dated 1st October, 2020, regarding Quota of 1.5 Lakh MT of Urad to be imported till 31.03.2021.
- (xiv) S.O.1017(E) published in Gazette of India dated 3rd March, 2021, regarding Quota of 4 Lakh MT of Urad for fiscal year 2021-22.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.2121(E) published in Gazette of India dated 26th June, 2020, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.
- S.O.2122(E) published in Gazette of India dated 26th June, 2020, relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Andhra Pradesh.
- (iii) S.O.4209(E) published in Gazette of India dated 25th November, 2020, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Karnataka.
- (iv) S.O.4210(E) published in Gazette of India dated 25th November, 2020, relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Karnataka.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export Inspection Council (Quality Control and Inspection) Act, 1963:-

- The Export of Milk and Milk Products (Quality Control, Inspection and Monitoring) Rules, 2020 published in Notification No. S.O.4032E) published in Gazette of India dated 9th November, 2020.
- The Ministry of Commerce and Industry, Department of Commerce, Export Inspection Council (Director) Recruitment Rules, 2020 published in Notification No. G.S.R.18 published in weekly Gazette of India dated 27th February, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2018-2019, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the years 2016-2017 and 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design,

Ahmedabad, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2019-2020.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2018-2019.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2019-2020.

(7) A copy of the Rubber Hose for Liquefied Petroleum Gas (LPG)(Quality Control) Order, 2020 (Hindi and English versions) published in Notification No.
 G.S.R.478(E) in Gazette of India dated 31st January, 2020 under Section 40 of the Bureau of Indian Standards Act, 2016.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the National Institute of Design Act, 2014:-

- The Director, National Institute of Design, Assam (Recruitment, Salary, Allowances and other Conditions of Service) Rules, 2020 published in Notification No. G.S.R.819(E) in Gazette of India dated 31st December, 2020.
- (ii) The National Institute of Design, Assam (Form of Annual Statement of Accounts) Rules, 2020 published in Notification No. G.S.R.820(E) in Gazette of India dated 31st December, 2020.
- (iii) The Director, National Institute of Design, Madhya Pradesh (Recruitment, Salary, Allowances and other Conditions of Service) Rules, 2020 published in Notification No. G.S.R.821(E) in Gazette of India dated 31st December, 2020.
- (iv) The Director, National Institute of Design, Madhya Pradesh (Form of Annual Statement of Accounts) Rules, 2020 published in Notification No.
 G.S.R.822(E) in Gazette of India dated 31st December, 2020.
- (v) The Director, National Institute of Design, Haryana (Recruitment, Salary, Allowances and other Conditions of Service) Rules, 2020 published in Notification No. G.S.R.823(E) in Gazette of India dated 31st December, 2020.

- (vi) The Director, National Institute of Design, Haryana (Form of Annual Statement of Accounts) Rules, 2020 published in Notification No. G.S.R.824(E) in Gazette of India dated 31st December, 2020.
- (vii) The Director, National Institute of Design, Andhra Pradesh (Recruitment, Salary, Allowances and other Conditions of Service) Rules, 2020 published in Notification No. G.S.R.825(E) in Gazette of India dated 31st December, 2020.
- (viii) The Director, National Institute of Design, Andhra Pradesh (Form of Annual Statement of Accounts) Rules, 2020 published in Notification No.
 G.S.R.826(E) in Gazette of India dated 31st December, 2020.
- (ix) The National Institute of Design Doctor of Philosophy Ordinances, 2020 published in Notification No. P-24024/11/2018-IPR-V in Gazette of India dated 26th August, 2020.
- (x) The First Statutes of the National Institute of Design, Ahmedabad (Amendment), 2020 published in Notification No. F. No. NIDA-GC-143-144-2016(E) in Gazette of India dated 22nd July, 2020.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ix) & (x) of (9) above.

A copy of the Designs (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.45(E) in Gazette of India dated 25th January, 2021 under sub-section (4) of Section 47 of the Designs Act, 2000.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951:-

 S.O.1023(E) published in Gazette of India dated 9th March, 2020, regarding establishment of a Development Council for Pulp, Paper and Allied Industries.

- S.O.3127(E) published in Gazette of India dated 14th September,
 2020, establishing the Development Council for Footwear and
 Leather Industry and appoints the persons, mentioned therein, as
 Chairman, Member-Secretary and Members of the said Council.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (12) above.

(14) A copy of the Boiler Operation Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.115(E) in Gazette of India dated 17th February, 2021 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Footwear made from all-Rubber and all Polymeric material and its components (Quality Control) Order, 2020 published in Notification No. S.O.3858(E) in Gazette of India dated 28th October, 2020.
- (ii) The Personal Protective Equipment-Footwear (Quality Control) Order, 2020 published in Notification No. S.O.3857(E) in Gazette of India dated 28th October, 2020.
- (iii) The Footwear made from Leather and other materials (Quality Control) Amendment Order, 2019 published in Notification No. S.O.4379(E) in Gazette of India dated 4th December, 2020.
- (iv) The Plain Copier Paper (Quality Control) Order, 2020 published in Notification No. S.O.2149(E) in Gazette of India dated 30th June, 2020.
- (v) The Footwear made from Leather and other materials (Quality Control) Order, 2020 published in Notification No. S.O.3860(E) in Gazette of India dated 28th October, 2020.

- (vi) The Personal Protective Equipment-Footwear (Quality Control) Amendment Order, 2020 published in Notification No. S.O.4377(E) in Gazette of India dated 4th December, 2020.
- (vii) The Footwear made from all-Rubber and all Polymeric material and its components (Quality Control) Amendment Order, 2020 published in Notification No. S.O.4378(E) in Gazette of India dated 4th December, 2020.
- (16) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha :-

- That at its sitting held on the 15th March, 2021, Rajya Sabha passed the National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021.
- (ii) That at its sitting held on the 16th March, 2021, Rajya Sabha passed the National Commission for Allied and Healthcare Professions Bill, 2021.
- (iii) That at its sitting held on the 16th March, 2021, Rajya Sabha passed the Medical Termination of Pregnancy (Amendment) Bill, 2020 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bills as passed by Rajya Sabha – Laid on the Table

- *(i)* The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021
- (ii) The National Commission for Allied and Healthcare Professions Bill, 2021

6. Bill as amended by Rajya Sabha – Laid on the Table

The Medical Termination of Pregnancy (Amendment) Bill, 2020

1.06 P.M.

7. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Thirty-First Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (2) Thirty-Second Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (3) Thirty-Third Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Finance (Department of Revenue)".
- (4) Thirty-Fourth Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Labour and Employment".
- (5) Thirty-Fifth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (6) Thirty-Sixth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (7) Thirty-Seventh Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)".
- (8) Thirty-Eighth Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Land Resources)".

8. Statement of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Dr. (Prof.) Kirit Premjibhai Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twenty-Second Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government in the Fifth Report (16th Lok Sabha) pertaining to the Ministry of Education (Department of Higher Education) on the subject "Role of Educational Institutions including Universities, Technical, Medical and Engineering in Socio-economic Development of the Scheduled Castes and Scheduled Tribes – Implementation of Reservation Policy in University of Delhi".

9. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) of Standing Committee on Agriculture (2020-21):-

- 27th Report on 'Demands for Grants (2021-22)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (2) 28th Report on 'Demands for Grants (2021-22)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

10. Report of Standing Committee on External Affairs

Shri P.P. Chaudhary presented the Eighth Report (English and Hindi versions) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2021-22.

11. Reports of Standing Committee on Urban Development

Shri Jagdambika Pal presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Urban Development:-

- (1) Sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty Fourth Report (Sixteenth Lok Sabha) on the subject, 'Rainwater Harvesting in Metropolitan Cities.'
- (2) Seventh Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty Fifth Report (Sixteenth Lok Sabha) on the subject, 'Solid Waste Management including Hazardous waste, Medical waste and E-waste.'

12. Final Action Taken Statements of Standing Committee on Urban Development

Shri Jagdambika Pal presented the following Final Action Taken Statements on First and Second Reports (Seventeeth Lok Sabha) of Standing Committee on Urban Development:-

- (1) Statement on Final Action Taken on the Third Report on Action Taken by the Government on 1st Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of Ministry of Housing and Urban Affairs.
- (2) Statement on Final Action Taken on the Fourth Report on Action Taken by the Government on 2nd Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) of Ministry of Housing and Urban Affairs.

13. Reports of Standing Committee on Chemicals and Fertilizers

Shri Uday Pratap Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2020-21):-

- (1) Sixteenth Report on the subject 'Demand and Availability of Petrochemicals including Imports and Exports' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Seventeenth Report on the subject 'Review of Pradhan Mantri Bhartiya Janaushadhi Pariyojana' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Eighteenth Report on the subject 'Revival of closed and sick Fertilizers Units' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (4) Nineteenth Report on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (5) Twentieth Report on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
- (6) Twenty-First Report on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (7) Twenty-second Report on the subject 'Status of COVID-19 vaccine production in India' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

14. Reports of Standing Committee on Commerce

Shri Magunta Sreenivasulu Reddy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

 159th Report on the Demands for Grants 2021-22 (Demand No.10) of the Department of Commerce, Ministry of Commerce and Industry. (2) 160th Report on the Demands for Grants 2021-22 (Demand No.11) of the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

15. Reports of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- 304th Report on Demands for Grants (2021-22) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 305th Report on Demands for Grants (2021-22) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).
- (3) 306th Report on Demands for Grants (2021-22) pertaining to the Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises).
- (4) 307th Report on Impact of Covid-19 on PSUs and the initiatives taken by the PSUs under "Atmanirbhar Bharat Abhiyaan".

16. Reports of Standing Committee on Transport, Tourism and Culture

Shri Sunil Kumar Pintu laid on the Table the Two Hundred Ninety First Report (Hindi and English versions) on Demands for Grants (2021-22) of Ministry of Civil Aviation of the Standing Committee on Transport, Tourism and Culture.

17. Report of Standing Committee on Health and Family Welfare

Dr. DNV Senthilkumar. S laid on the Table the 128th Report (Hindi and English versions) on Demands for Grants 2021-22 (Demand No. 4) of the Ministry of AYUSH of the Standing Committee on Health and Family Welfare.

1.10 P.M.

18. Statements by Ministers

- *(1) The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding "India's Vaccine Maitri Initiative".
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 338th Report of the Standing Committee on Science & Technology, Environment, Forests & Climate Change on Demands for Grants (2020-21) pertaining to the Department of Space.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid the following statements (Hindi and English versions) regarding:-

*Made from 2.42 P.M. to 2.50 P.M.

- the status of implementation of the recommendations/observations contained in the 6th Report of the Standing Committee on Information Technology on Demands for Grants (2020-21), pertaining to the Department of Telecommunications, Ministry of Communications.
- (ii) the status of implementation of the recommendations/observations contained in the 7th Report of the Standing Committee on Information Technology on Demands for Grants (2020-21), pertaining to the Department of Posts, Ministry of Communications.

19. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on 16th March, 2021."

The motion was adopted.

1.12 P.M.

20. Supplementary Demands for Grants (Union Territory of Jammu and Kashmir)

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for 2020-21.

21. Demands for Grants (Union Territory of Jammu and Kashmir)

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Jammu and Kashmir for the year 2021-22.

22. Supplementary Demands for Grants (Union Territory of Puducherry)

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Puducherry for 2020-21.

23. Demands for Grants (Union Territory of Puducherry)

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Puducherry for the year 2021-22.

1.14 P.M.

24. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ashok Kumar Rawat regarding flouting of pollution control norms by Indian Oil Corporation Limited Refinery, Panipat, Haryana.
- (2) Shri Pankaj Chowdhary regarding need to construct a RuB/Underpass/RoB at level crossing no. 18C between Kaptanganj and Khushhal Nagar in Maharajganj parliamentary constituency, Uttar Pradesh.
- (3) Shri Janardan Singh Sigriwal regarding need to develop a waterway on

Saryu river between Manjhi in Bihar and Ayodhya in Uttar Pradesh.

- (4) Shri Manoj Kotak regarding redevelopment of residential colonies falling under funnel zone near Mumbai Airport.
- (5) Shri Raju Bista regarding Coronation Bridge over Teesta River.
- (6) Smt. Raksha Nikhil Khadse regarding inclusion of all Gurjar caste & sub caste in Central OBC list in Raver Parliamentary Constituency, Maharashtra.
- (7) Shri Bhagirath Chaudhary regarding need for doubling of Phulera Rewari railway section.
- (8) Dr. Kirit P. Solanki regarding patients suffering from Lysosomal Storage Disorders (LSD).
- (9) Dr. Virendra Kumar regarding need to set up Mineral based industry in Tikamgarh district, Madhya Pradesh.
- (10) Shri Devji M. Patel regarding extension of under-construction overbridge between railway platforms in Swaroopnagar in Sirohi district, Rajasthan.
- (11) Dr. Manoj Rajoria regarding Chambal-Panchana-Jagar lift project for drinking and irrigation purpose in Karauli parliamentary constituency, Rajasthan.
- (12) Shri Vincent H. Pala regarding inclusion of Khasi language in 8th schedule to the Constitution.
- (13) Shri Magunta Sreenivasulu Reddy regarding problems of bank retirees.
- (14) Shri Rahul Ramesh Shewale regarding need to frame stringent laws and set up fast track courts to curb crimes against women.
- (15) Shri Kaushalendra Kumar regarding need to set up an International Airport at Rajgir in Nalanda parliamentary constituency, Bihar.
- (16) Dr. Gaddam Ranjith Reddy regarding creation of districts in Telangana.

1.14 P.M.

25. The Budget (General) –2021-2022 – Demands for Grants

Time Taken : 4 Hrs. 56 Mts.

Discussion on the Demands for Grants Nos. 44 and 45 under the control of the Ministry of Health and Family Welfare commenced.

The Speaker made the [#]announcement relating to moving of cut motions.

10 cut motions (Nos. 11 to 20) relating to the Ministry of Health and Family Welfare were moved.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Rajiv Ranjan Singh alias Lalan Singh
- 3. Dr. Sanjeev Kumar Singari
- 4. Dr. Heena Vijaykumar Gavit
- 5* Shri Sangamlal Kadedin Gupta
- 6* Dr. Alok Kumar Suman
- 7* Shri Kuldeep Rai Sharma
- 8* Shri Ashok Mahadeorao Nete
- 9* Smt. Sarmistha Kumari Sethi
- 10. Dr. Rajashree Mallick
- 11* Shri Bhartruhari Mahtab
- 12* Shri Parbatbhai Savabhai Patel
- 13. Dr. DNV Senthilkumar S.
- 14* Shri Chandeshwar Prasad

#Original in Hindi. For details, kindly see the debates for the day. *Written speeches were laid on the Table.

- 15* Smt. Raksha Nikhil Khadse
- 16* Smt. Sumalatha Ambareesh
- 17. Dr. Gaddam Ranjith Reddy
- 18. Dr. Srikant Eknath Shinde
- 19. Dr. Amol Ramsing Kolhe
- 20* Dr. Umesh G. Jadhav
- 21* Smt. Supriya Sule
- 22* Shri Gajanan Chandrakant Kirtikar
- 23. Dr. S.T. Hasan
- 24. Shri Malook Nagar
- 25. Dr. Satya Pal Singh
- 26* Smt. Sangeeta Azad
- 27. Shri Hasnain Masoodi
- 28* Dr. Virendra Kumar
- 29* Dr. Subhash Ramrao Bhamre
- 30* Shri Shrirang Appa Barne
- 31. Smt. Preneet Kaur
- 32* Smt. Jaskaur Meena
- 33. Shri Jayadev Galla
- 34* Shri Sumedhanand Saraswati
- 35. Shri P.P. Chaudhary
- 36* Shri Unmesh Bhaiyyasaheb Patil
- 37* Shri Janardan Singh Sigriwal
- 38. Smt. Anupriya Patel
- 39* Shri Saptagiri Sankar Ulaka

*Written speeches were laid on the Table.

- 40* Shri Girish Chandra
- 41* Shri Sunil Kumar Singh
- 42* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
- 43* Smt. Darshana Vikram Jardosh
- 44* Dr. Bharati Pravin Pawar
- 45* Shri D.K. Suresh
- 46* Smt. Riti Pathak
- 47* Shri Sunil Kumar Soni
- 48. Shri Syed Imtiaz Jaleel
- 49. Dr. Sujay Radhakrishna Vikhepatil
- 50. Shri E.T. Mohammed Basheer
- 51. Shri Hanuman Beniwal
- 52. Shri Ajay Misra (Teni)
- 53. Dr. Mohammad Jawed
- 54. Dr. Sanghamitra Maurya
- 55. Shri Kuldeep Rai Sharma
- 56* Smt. Poonamben Hematbhai Maadam
- 57. Shri Indra Hang Subba
- 58* Shri Nihal Chand Chauhan
- 59* Smt. Rama Devi
- 60* Shri Ritesh Pandey
- 61* Dr. Krishna Pal Singh Yadav
- 62* Shri Ajay Bhatt
- 63* Shri Annasaheb Shankar Jolle
- 64* Shri Balubhau Narayanrao alias Suresh Dhanorkar
- 65* Shri Chandra Prakash Joshi
- 66* Shri Bidyut Baran Mahato

- 67* Shri Manoj Kishorbhai Kotak
- 68* Shri Jagdambika Pal
- 69* Shri Ashok Kumar Rawat

[®]Dr. Harsh Vardhan replied to the debate.

All the cut motions moved, were put to vote and negatived.

The Demands for Grants Nos. 44 and 45 (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2021-2022 were voted in full.

6.03 P.M.

26. The Union Budget – 2021-2022 – Demands for Grants

The Speaker announced^{\$} that all the cut motions on Demands for Grants Budget (General) for the year 2021–22 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants –Budget (General) for 2021-2022 were submitted to the vote of the House and voted in full :-

(1) Demand Nos. 1 and 2 relating to Ministry of Agriculture and Farmers Welfare;

^{*}Written speeches were laid on the Table.

[@] Minister of Health and Family Welfare

^{\$}Original in Hindi. For details, see the debates for the day.

- (2) Demand No. 3 relating to Department of Atomic Energy;
- (3) Demand No. 4 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH);
- (4) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (5) Demand No. 8 relating to Ministry of Civil Aviation;
- (6) Demand No. 9 relating to Ministry of Coal;
- (7) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;
- (8) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (9) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (10) Demand No. 16 relating to Ministry of Corporate Affairs;
- (11) Demand No. 17 relating to Ministry of Culture;
- (12) Demand Nos. 18 to 21 relating to Ministry of Defence;
- (13) Demand No. 22 relating to Ministry of Development of North Eastern Region;
- (14) Demand No. 23 relating to Ministry of Earth Sciences;
- (15) Demand No. 26 relating to Ministry of Electronics and Information Technology;

- (16) Demand No. 27 relating to Ministry of Environment, Forest and Climate Change;
- (17) Demand No. 28 relating to Ministry of External Affairs;
- (18) Demand Nos. 29 to 36, 39 and 40 relating to Ministry of Finance;
- (19) Demand Nos. 41 and 42 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
- (20) Demand No. 43 relating to Ministry of Food Processing Industries;
- (21) Demand Nos. 46 and 47 relating to Ministry of Heavy Industries and Public Enterprises;
- (22) Demand Nos. 48 to 58 relating to Ministry of Home Affairs;
- (23) Demand No. 59 relating to Ministry of Housing and Urban Affairs;
- (24) Demand No. 60 relating to Ministry of Information and Broadcasting;
- (25) Demand Nos. 61 and 62 relating to Ministry of Jal Shakti;
- (26) Demand No. 63 relating to Ministry of Labour and Employment;
- (27) Demand Nos. 64 and 65 relating to Ministry of Law and Justice;
- (28) Demand No. 67 relating to Ministry of Micro, Small and Medium Enterprises;
- (29) Demand No. 68 relating to Ministry of Mines;

- (30) Demand No. 69 relating to Ministry of Minority Affairs;
- (31) Demand No. 70 relating to Ministry of New and Renewable Energy;
- (32) Demand No. 71 relating to Ministry of Panchayati Raj;
- (33) Demand No. 72 relating to Ministry of Parliamentary Affairs;
- (34) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions;
- (35) Demand No. 75 relating to Ministry of Petroleum and Natural Gas;
- (36) Demand No. 76 relating to Ministry of Planning;
- (37) Demand No. 77 relating to Ministry of Ports, Shipping and Waterways;
- (38) Demand No. 78 relating to Ministry of Power;
- (39) Demand No. 80 relating to Lok Sabha;
- (40) Demand No. 81 relating to Rajya Sabha;
- (41) Demand No. 82 relating to Secretariat of the Vice-President;
- (42) Demand No.85 relating to Ministry of Road Transport and Highways;
- (43) Demand Nos. 86 and 87 relating to Ministry of Rural Development;
- (44) Demand Nos. 88 to 90 relating to Ministry of Science and Technology;

- (45) Demand No. 91 relating to Ministry of Skill Development and Entrepreneurship;
- (46) Demand Nos. 92 and 93 relating of Ministry of Social Justice and Empowerment;
- (47) Demand No. 94 relating to Department of Space;
- (48) Demand No. 95 relating to Ministry of Statistics and Programme Implementation;
- (49) Demand No. 96 relating to Ministry of Steel;
- (50) Demand No. 97 relating to Ministry of Textiles;
- (51) Demand No. 98 relating to Ministry of Tourism;
- (52) Demand No. 99 relating to Ministry of Tribal Affairs;
- (53) Demand No. 100 relating to Ministry of Women and Child Development; and
- (54) Demand No. 101 relating to Ministry of Youth Affairs and Sports.

6.09 P.M.

27. Government Bill – Introduced

The Appropriation (No.2) Bill, 2021

28. Government Bill – Passed

The Appropriation (No.2) Bill, 2021

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

[#]8.42 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 18th March, 2021.)

UTPAL KUMAR SINGH Secretary General

[#]From 6.12 P.M. to 8.42 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 18, 2021/Phalguna 27, 1942 (Saka)

No. 109

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321, 323 (clubbed with 338), 324 and 326 were orally answered.

Members in whose names Starred Question Nos. 322 and 325 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question No. 322 were asked by the Members. Replies to Starred Question Nos. 325, 327–337, 339 and 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.04 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2019-2020, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2019-2020, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2019-2020.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2019-2020.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NTPC Limited and the its holding company NEEPCO for the year 2020-2021.
 - (ii) Memorandum of Understanding between the NTPC Limited and its holding Companies and the THDC India Limited for the year 2020-2021.
 - (iii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2020-2021.
 - (iv) Memorandum of Understanding between the NHPC Limited and NHDC Limited for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2019-2020.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the DNH PowerDistribution Corporation Limited, Silvassa, for the year 2019-2020.
 - (ii) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2019-

2020.

- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurugram, for the year 2018-2019.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurugram, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union

Territories), Gurugram, for the year 2019-2020.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurugram, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2019-2020.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts of the Delhi Urban Art Commission, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Hindustan

Steelworks Construction Limited, Kolkata, for the year 2019-2020.

- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2019-2020.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2019-2020alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2019-2020.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Noida Metro Rail

Limited, Noida, for the year 2019-2020.

- (ii) Annual Report of the Noida Metro Rail Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2019-2020.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2019-2020.
 - (ii) Annual Report of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2019-2020.
 - (ii) Annual Report of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Rohini Heliport Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Rohini Heliport Limited, New Delhi, for the year

2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (k) of (9) above.

(11) A copy of the Ladakh Real Estate (Regulation and Development)(General)
Rules, 2020 (Hindi and English versions) published in Notification No.
G.S.R.619(E) in Gazette of India dated 8th October, 2020 under sub-section (1)
of Section 86 of the Real Estate (Regulation and Development) Act, 2016.

(12) A copy of Notification No. S.O.936(E) (Hindi and English versions) published in Gazette of India dated 26th February, 2021, regarding alignment of Ahmedabad Metro Rail Project Phase-I and Phase II under the Metro Railways (Construction of Works) Act, 1978.

(13) A copy of the Central Government General Pool Residential Accommodation (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.114(E) in Gazette of India dated 17th February, 2021 under article 309 of the Constitution of India.

(14) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- S.O.4046(E) published in Gazette of India dated 11th November,
 2020, regarding fixation of predetermined rate for the year 2019 20 for allotment of land to chemical traders at Holambi Kalan.
- S.O.4675(E) published in Gazette of India dated 23rd December,
 2020, regarding fixation of charges for implementing the policy to enable the development of privately owned lands.

(15) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Capital Region Planning Board and the Ministry of Housing and Urban Affairs for the year 2019-2020.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment Rules, 2020 published in Notification No. G.S.R.770(E) in Gazette of India dated 18th December, 2020, together with an explanatory note.
- (ii) The Aircraft (Second Amendment) Rules, 2020 published in Notification No. G.S.R.142(E) in Gazette of India dated 28th February, 2020, together with an explanatory note.

(17) A copy of the Airports Authority of India (Management of Airports) Second Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. AAI/PERS/EDPA/Reg./2002 in Gazette of India dated 19th October, 2020 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy of the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.665(E) in Gazette of India dated 23rd October, 2020 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(2) A copy each of the following Notifications (in English version only) under subsection (4) of Section 16 of the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017:-

- (i) The Orissa High Court Admiralty (Jurisdiction and Settlement of Maritime Claims) Rules, 2020 published in Notification No. 889-X-3/2020/R in Odisha Gazette dated 28th August, 2020.
- (ii) Notification No. SRO C-17/2020 published in Tamil Nadu Government Gazette dated 30th September, 2020 regarding the rules for regulating the procedure and practice in cases brought before the High Court of Judicature at Madras.

(3) Statement explaining reasons for not providing Hindi version of the notifications mentioned at item No.(2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V.K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 and Section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O.451(E) published in Gazette of India dated 29th January, 2021, regarding user fee notification for the project of 4/6 laning of Narnaul Bypass to PaniyalaMor from design Km. 0.000 to Km. 31.240 (existing Km. 7.960 to Km. 39.340) of NH-148B and Narnaul bypass from design Km. 28.000 to Km. 51.460 of NH-148B and Narnaul to PacheriKalan from design Km. 0.000 to Km. 11.300 (existing Km. 68.700 to Km. 79.000) of NH-11 in the State of Haryana and Rajasthan on Hybrid Annuity Mode for Package-I and Package-II.
- S.O.452(E) published in Gazette of India dated 29th January, 2021, regarding user fee notification for the project of 4-lane of Islampur Bypass-Goshpukur Section (from design Km. 0.000 to design Km.

10.360 of Islampur Bypass and existing Km. 506.950 to Km. 551.000) of NH-31 in the State of West Bengal under NHDP Phase-II on EPC mode.

- S.O.453(E) published in Gazette of India dated 29th January, 2021, regarding user fee notification for the project of Chittor-Kurnool Section from Km. 300.193 to Km. 337.693 (old Km. 18.350 to Km. 56.000) of NH-40 (old NH-18) in the State of Andhra Prdesh under EPC mode.
- S.O.509(E) published in Gazette of India dated 3rd February, 2021, regarding user fee notification for the project of Four laning of Byrapura Challakere Section from design Km. 308.550 to design Km. 358.500 (existing Km. 309.150 to existing Km. 359.120) of NH-150 in the State of Karnataka under Bharatmala Pariyojna on HAM.
- S.O.528(E) published in Gazette of India dated 4th February, 2021, regarding user fee notification for the project of four and more lane of Gooty-Tadipatri Section from design Km. 424.650 to Km. 487.663 (existing Km. 424.650 to Km. 487.693) of NH-67 in the State of Andhra Pradesh on EPC mode.
- (vi) S.O.555(E) published in Gazette of India dated 5th February, 2021, regarding user fee notification for the project of Two lane of Manneguda Ravulapally Section from design Km. 59.500 to Km. 132.033 (Existing Km. 59.500 to Km. 132.300) of NH-163 in the State of Telangana on EPC mode.
- (vii) S.O.556(E) published in Gazette of India dated 5th February, 2021, regarding user fee notification for the project of Two lane of Naghbid To Amrori Section from Km. 97.487 to Km. 137.250 of NH-353D in the State of Maharashtra on EPC mode.

- (viii) S.O.557(E) published in Gazette of India dated 5th February, 2021, regarding user fee notification for the project of Four lane or more of Hyderabad Outer Ring Road Junction to Medak Section from design Km. 0.000 to Km. 62.920 of NH-765D in the State of Telangana.
- S.O.616(E) published in Gazette of India dated 10th February, 2021, regarding user fee notification for the project of Two lane of Jhajjar-Loharu Section from design Km. 0.000 to Km. 97.864 (existing kM. 130.770 to Km. 228.630) of NH-334B in the State of Haryana on EPC mode.
- (x) S.O.617(E) published in Gazette of India dated 10th February, 2021, regarding user fee notification for the project of Two lane of Sultanpur-Pratapgarh Section from design Km. 60.000 to Km. 90.865 (existing Km. 60.000 to Km. 90.000) of NH-96 (New NH-330) in the State of Uttar Pradesh on EPC mode.
- (xi) S.O.618(E) published in Gazette of India dated 10th February, 2021, regarding user fee notification for the project of Two lane of Allahabad –Mirzapur Section from design Km. 450.150 to Km. 486.970 (existing Km. 450.000 to Km. 486.775) of NH-76E (New NH-35) in the Stat e of Uttar Pradesh on EPC mode.
- (xii) S.O.619(E) published in Gazette of India dated 10th February, 2021, regarding user fee notification for the project of Two lane of Risod to Hingoli Section from design Km. 44.220 to Km. 97.450 (existing Km. 44.425 to Km. 97.785) of NH-461B in the State of Maharashtra on EPC mode.
- (xiii) S.O.649(E) published in Gazette of India dated 11th February, 2021, regarding user fee notification for the project of Four lane of Bhopal Biaora Section from design Km. 315.725 to Km. 421.325 (existing Km.

316.1 to Km. 423.4) of NH-12 (New NH-46) in the State of Madhya Pradesh on EPC mode.

- (xiv) S.O.707(E) published in Gazette of India dated 17th February, 2021, regarding user fee notification for the project of Giddalur to Vinukonda Section from design Km. 212.983 to Km. 322.800 (existing Km. 213.000 to Km. 322.840) of NH-544D in the State of Andhra Pradesh on HAM.
- (xv) S.O.790(E) published in Gazette of India dated 19th February, 2021, regarding user fee notification for the project of Two lane of Raisinghnagar to Poogal Section from design Km. 101.000 to Km. 263.460 of NH-911 in the State of Rajasthan of BharatmalaPariyojana on EPC mode (Package-2).
- (xvi) S.O.945(E) published in Gazette of India dated 26th February, 2021, regarding user fee notification for the project of Four lane of Kota Baran Section design chainage from Km. 388.263 to Km. 492.322 (Baran Bypass from Km. 443.170 to Km. 458.170) of NH-76 in the State of Rajasthan.
- (xvii) S.O.946(E) published in Gazette of India dated 26th February, 2021, regarding user fee notification for the project of Four laning of Akkalkot to Solapur Section from design Km. 99.400 to Km. 138.352 (existing Km. 102.819 to Km. 141.400) of NH-150E in the State of Maharashtra on Hybrid Annuity Mode.
- (xviii) S.O.1013(E) published in Gazette of India dated 3rd March, 2021, regarding user fee notification for the project of 4 Laning of Varanasi Gorakhpur Section from design Km. 12.010 to Km. 84.160 (existing Km. 12.000 to Km. 88.000) of NH-29 in the State of Uttar Pradesh under NHDP Phase IV on EPC mode.

- (xix) S.O.1053(E) published in Gazette of India dated 5th March, 2021, regarding user fee notification for the project of 4 laning of Solapur to Dhule section from design Km. 320.640 to Km. 376.250 existing Km. 320.104 to Km. 375.000 of NH-211 in the State of Maharashtra on EPC mode.
- (xx) S.O.1098(E) published in Gazette of India dated 10th March, 2021, regarding user fee notification for the project of Two lane of Ralegaon to Sirasgaon to Vadner section from design Km. 0.000 to Km. 27.199 of NH-361B in the State of Maharashtra on EPC mode.
- (xxi) S.O.1099(E) published in Gazette of India dated 10th March, 2021, regarding user fee notification for the project of Two lane of Morhsi to Chandurbazar to Achalpur Section from Km. 0.000 to Km. 53.710 of NH-353J In the State of Maharashtra on EPC basis.
- (xxii) S.O.1100(E) published in Gazette of India dated 10th March, 2021, regarding user fee notification for the project of Two lane of Alappuzha Bypass from design Km. 408.100 to Km. 414.900 (existing Km. 408.100 to Km. 414.900) of NH-66 (Old NH-47) in State of Kerala on EPC basis.
- (xxiii) S.O.1021(E) published in Gazette of India dated 9th March, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xxiv) S.O.1022(E) published in Gazette of India dated 9th March, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxv) S.O.1054(E) published in Gazette of India dated 13th March, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

- (xxvi) S.O.1055(E) published in Gazette of India dated 13th March, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxvii) S.O.1056(E) published in Gazette of India dated 13th March, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxviii) S.O.1116(E) published in Gazette of India dated 17th March, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxix) S.O.1363(E) published in Gazette of India dated 24th April, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxx) S.O.1364(E) published in Gazette of India dated 24th April, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xxxi) S.O.1365(E) published in Gazette of India dated 24th April, 2020, regarding making certain amendments in the Notification No. S.O.1726(E) dated 26th June, 2015.
- (xxxii) S.O.1366(E) published in Gazette of India dated 24th April, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xxxiii) S.O.1506(E) published in Gazette of India dated 12th May, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxiv) S.O.1507(E) published in Gazette of India dated 12th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

- (xxxv) S.O.1508(E) published in Gazette of India dated 15th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxxvi) S.O.1504(E) published in Gazette of India dated 15th May, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxvii) S.O.1505(E) published in Gazette of India dated 15th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xxxviii) S.O.1666(E) published in Gazette of India dated 27th May, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxix) S.O.1667(E) published in Gazette of India dated 27th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xl) S.O.1668(E) published in Gazette of India dated 27th May, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xli) S.O.1669(E) published in Gazette of India dated 27th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xlii) S.O.1670(E) published in Gazette of India dated 27th May, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xliii) S.O.1671(E) published in Gazette of India dated 27th May, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.

- (xliv) S.O.1734(E) published in Gazette of India dated 3rd June, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xlv) S.O.1735(E) published in Gazette of India dated 3rd June, 2020, regarding making certain amendments in the Notification No. S.O.5663(E) dated 8th November, 2018
- (xlvi) S.O.1954(E) published in Gazette of India dated 18th June, 2020, regarding making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xlvii) S.O.1956(E) published in Gazette of India dated 18th June, 2020, regarding making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xlviii) S.O.1967(E) published in Gazette of India dated 19th June, 2020, regarding making certain amendments in the Notification No.
 S.O.689(E) dated 4th April, 2011.
- (xlix) S.O.1968(E) published in Gazette of India dated 19th June, 2020,
 declaring highways, mentioned therein, as new National Highways.
- S.O.1969(E) published in Gazette of India dated 19th June, 2020, regarding rescinding Notification No. S.O.1365(E) dated 24th April, 2020.
- S.O.1970(E) published in Gazette of India dated 19th June, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- S.O.2065(E) published in Gazette of India dated 25th June, 2020, declaring highways, mentioned therein, as new National Highways.
- (liii) S.O.2163(E) published in Gazette of India dated 30th June, 2020, declaring highways, mentioned therein, as new National Highways.

- (liv) S.O.2209(E) published in Gazette of India dated 3rd July, 2020, directing that the National Highways & Infrastructure development Corporation Limited shall exercise the function relating to the development and maintenance of the stretches, mentioned therein.
- (Iv) S.O.2210(E) published in Gazette of India dated 3rd July, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ivi) S.O.2211(E) published in Gazette of India dated 3rd July, 2020, regarding making certain amendments in the Notification No. S.O.465(E) dated 26th April, 2002.
- (Ivii) S.O.2212(E) published in Gazette of India dated 3rd July, 2020, regarding making certain amendments in the Notification No. S.O.1283(E) dated 14th May, 2015.
- (Iviii) S.O.2213(E) published in Gazette of India dated 3rd July, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (lix) S.O.2386(E) published in Gazette of India dated 20th July, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ix) S.O.2387(E) published in Gazette of India dated 20th July, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixi) S.O.2406(E) published in Gazette of India dated 21st July, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixii) S.O.2407(E) published in Gazette of India dated 21st July, 2020, regarding making certain amendments in the Notification No.
 S.O.689(E) dated 4th April, 2011.

- (Ixiii) S.O.2408(E) published in Gazette of India dated 22nd July, 2020,
 declaring highways, mentioned therein, as new National Highways.
- (lxiv) S.O.2566(E) published in Gazette of India dated 31st July, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixv) S.O.2643(E) published in Gazette of India dated 6th August, 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (Ixvi) S.O.2644(E) published in Gazette of India dated 6th August, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixvii) S.O.3180(E) published in Gazette of India dated 17th September,
 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixviii) S.O.3239(E) published in Gazette of India dated 23rd September,
 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixix) S.O.3411(E) published in Gazette of India dated 30th September,
 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixx) S.O.3459(E) published in Gazette of India dated 1st October, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixxi) S.O.3460(E) published in Gazette of India dated 1st October, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

- (Ixxii) S.O.3461(E) published in Gazette of India dated 1st October, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixxiii) S.O.3642(E) published in Gazette of India dated 16th October, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixxiv) S.O.3643(E) published in Gazette of India dated 16th October, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixxv) S.O.3644(E) published in Gazette of India dated 16th October, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixxvi) S.O.3743(E) published in Gazette of India dated 21st October, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixxvii) S.O.3744(E) published in Gazette of India dated 21st October, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixxviii) S.O.4022(E) published in Gazette of India dated 6th November, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixxix) S.O.4023(E) published in Gazette of India dated 6th November, 2020, regarding making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (Ixxx) S.O.4024(E) published in Gazette of India dated 6th November, 2020, declaring highways, mentioned therein, as new National Highways.

- (Ixxxi) S.O.4132(E) published in Gazette of India dated 17th November, 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (Ixxxii) S.O.4133(E) published in Gazette of India dated 17th November, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixxxiii) S.O.4144(E) published in Gazette of India dated 18th November,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (Ixxxiv) S.O.4145(E) published in Gazette of India dated 18th November, 2020, regarding making certain amendments in the Notification No. S.O.1055(E) dated 12th March, 2020.
- (Ixxxv) S.O.4182(E) published in Gazette of India dated 23rd November, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (Ixxxvi) S.O.4282(E) published in Gazette of India dated 27th November, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixxxvii) S.O.4339(E) published in Gazette of India dated 3rd December,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (Ixxxviii) S.O.4363(E) published in Gazette of India dated 3rd December, 2020, declaring highways, mentioned therein, as new National Highways.
- (Ixxxix) S.O.4368(E) published in Gazette of India dated 3rd December, 2020, declaring highways, mentioned therein, as new National Highways.

- (xc) S.O.4490(E) published in Gazette of India dated 10th December,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xci) S.O.4491(E) published in Gazette of India dated 10th December,
 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xcii) S.O.4540(E) published in Gazette of India dated 15th December,
 2020, declaring highways, mentioned therein, as new National Highways.
- (xciii) S.O.4580(E) published in Gazette of India dated 17th December,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xciv) S.O.4581(E) published in Gazette of India dated 17th December,
 2020, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xcv) S.O.4582(E) published in Gazette of India dated 17th December, 2020, regarding making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xcvi) S.O.4583(E) published in Gazette of India dated 17th December, 2020, directing that the National Highways & Infrastructure development Corporation Limited shall exercise the function relating to the development and maintenance of the stretches, mentioned therein.
- (xcvii) S.O.4682(E) published in Gazette of India dated 23rd December,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.

- (xcviii) S.O.4733(E) published in Gazette of India dated 28th December,
 2020, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xcix) S.O.11(E) published in Gazette of India dated 1st January, 2021,
 declaring highways, mentioned therein, as new National Highways.
- S.O.41(E) published in Gazette of India dated 5th January, 2021, regarding making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- S.O.42(E) published in Gazette of India dated 5th January, 2021, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (2) Twenty-Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2019-2020.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the WAPCOS Limited and the Ministry of Jal Shakti for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish

Tool Room), Jamshedpur, for the year 2019-2020.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Coir

Board, Kochi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2019-2020, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2019-2020.

4. Statements of Standing Committee on Energy

Shri Shivkumar Chanabasappa Udasi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action taken by Government on the recommendations/ observations contained in Chapter–I of the Tenth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the recommendations/observations contained in the Second Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of New and Renewable Energy for the year 2014-15.
- (2) Action taken by Government on the recommendations/ observations contained in Chapter–I of the Eighteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the recommendations/ observations contained in the Sixth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of New and Renewable Energy for the year 2015-16.
- (3) Action taken by Government on the recommendations/ observations contained in Chapter–I of the Twenty-Fourth (Sixteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the

recommendations/ observations contained in the Twentieth Report Report (Sixteenth Lok Sabha) of the Committee on the subject on 'Power Generation from Municipal Solid Waste'.

- (4) Action taken by Government on the recommendations/ observations contained in Chapter–I of the Twenty-Fifth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the recommendations/ observations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Committee on the subject on 'Measures to Check Commercial Losses'.
- (5) Action taken by Government on the recommendations/ observations contained in Chapter–I of the Thirty-Sixth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the recommendations/ observations contained in the Twenty-Second Report (Sixteenth Lok Sabha) of the Committee on the subject on 'Energy Access in India –Review of current Status and Role of Renewable Energy'.
- (6) Action-taken by Government on the recommendations/ observations contained in Chapter–I of the Fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on the recommendations/ observations contained in the Thirty-Ninth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of New and Renewable Energy for the year 2018-19.

5. Statements of Standing Committee on Information Technology

Shri Bhanu Pratap Singh Verma laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology (2020-21):-

- (1) Tenth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Fiftieth Report (16th Lok Sabha) on 'Progress of Implementation of BharatNet' of the Ministry of Communications (Department of Telecommunications).
- (2) Twelfth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Sixtieth Report (16th Lok Sabha) on 'Setting up of Post Bank of India as payments bank – scope, objectives and framework' of the Ministry of Communications (Department of Posts).

6. Statements of Standing Committee on Rural Development

Shri Prataprao Jadhav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 40th Report (16th Lok Sabha) on the recommendations of the Committee contained in 26th Report (16th Lok Sabha) on "Pradhan Mantri Awaas Yojana -Grameen (PMAY-G)" in respect of Department of Rural Development (Ministry of Rural Development).
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 52nd Report (16th Lok Sabha) on the recommendations of the Committee contained in 46th Report (16th Lok Sabha) on "Demands for Grants (2018-19)" in respect of Department of Rural Development (Ministry of Rural Development).
- (3) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 53rd Report (16th Lok Sabha) on the recommendations of the Committee contained in 45th Report (16th Lok Sabha) on "Demands for Grants (2018-19)" in respect of

erstwhile Ministry of Drinking Water & Sanitation presently Department of Drinking Water & Sanitation under the Ministry of Jal Shakti.

- (4) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 54th Report (16th Lok Sabha) on the recommendations of the Committee contained in 48th Report (16th Lok Sabha) on "Demands for Grants (2018-19)" in respect of Ministry of Panchayati Raj.
- (5) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 55th Report (16th Lok Sabha) on the recommendations of the Committee contained in 47th Report (16th Lok Sabha) on "Demands for Grants (2018-19)" in respect of Department of Land Resources (Ministry of Rural Development).
- (6) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 56th Report (16th Lok Sabha) on the recommendations of the Committee contained in 51st Report (16th Lok Sabha) on "Swachh Bharat Mission-Gramin in States/UTs" in respect of erstwhile Ministry of Drinking Water & Sanitation presently Department of Drinking Water & Sanitation under the Ministry of Jal Shakti.
- (7) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the 57th Report (16th Lok Sabha) on the recommendations of the Committee contained in 50th Report (16th Lok Sabha) on "Improvement in the functioning of Panchayats" in respect of Ministry of Panchayati Raj.

12.06 P.M.

7. Statements by Ministers

(1) The Minister of Road Transport and Highways; and Minister of Micro, Small and Medium Enterprises (Shri Nitin Jairam Gadkari) made a statement regarding "Vehicles Scrapping Policy".

12.09 P.M.

- (2) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Energy on "International Cooperation in New and Renewable Energy Sector" pertaining to the Ministry of New and Renewable Energy.
 - (ii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Energy on Demands for Grants (2015-16) pertaining to the Ministry of New and renewable Energy.
 - (iii) the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Energy on Demands for Grants (2016-17) pertaining to the Ministry of New and renewable Energy.
 - (iv) the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Energy on Demands for Grants (2018-19) pertaining to the Ministry of New and renewable Energy.
- (3) Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained

in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

8. Motion for Election of Two Members to the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar

Shri Kiren Rijiju moved the following motion :-

"That in pursuance of Section 6(1) of the Institute of Teaching and Research in Ayurveda (ITRA) Act, 2020, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute of Teaching and Research in Ayurveda, Jamnagar, subject to the other provisions of the said Act."

The motion as adopted.

*12.21 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ravi Kishan regarding need to accord the status of Central University to Deen Dayal Upadhyay Gorakhpur University, Gorakhpur, Uttar Pradesh.
- (2) Shri Chhedi Paswan regarding need to construct an airport in Sasaram, Bihar.

^{*}From 12.22 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

- (3) Shri Subhash Chandra Baheria regarding stoppage of trains.
- (4) Shri Bhola Singh regarding Prime Minister Cares Fund.
- (5) Shri Sushil Kumar Singh regarding need to set up a Medical College in Aurangabad, Bihar.
- (6) Smt. Jaskaur Meena regarding need to connect Dausa Kauthun road with Dausa- Gangapur National Highway in Rajasthan.
- (7) Km. Shobha Karandlaje regarding inclusion of Tulu language in the Eighth Schedule to the Constitution.
- (8) Shri P. P. Chaudhary regarding need to establish a Container Depot & Multi Modal Logistic Park at Marwar junction in Pali parliamentary constituency, Rajasthan.
- (9) Shri Pradeep Kumar Singh regarding need to expedite the construction of Mahananda Basin Project and also provide funds for the project.
- (10) Shri Nihal Chand Chauhan regarding need to curb pollution in Indira Gandhi canal.
- (11) Shri Gajanan C. Kirtikar regarding compassionate employment to family members of those employees who became corona victims.
- (12) Shri Vijay Kumar Hansdak regarding separate religion code for tribal population in Census 2021.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.)

2.06 P.M.

10. Supplementary Demands for Grants – Second Batch for 2020-21

Time taken: 3 Hrs. 41 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 11, 13 to

- 15, 17 to 20, 23 to 29, 31 to 34, 37 to 44, 46 to 54, 57 to 59, 61 to 65, 67 to 71,
- 73, 75 to 77, 79, 83 to 87, 90 to 92, 94, 95 and 97 to 101 commenced.

The Chair made an announcement[%] regarding moving of cut motions.

9 cut motions (Nos. 1 to 9) were moved.

The following members took part in the debate:-

- 1. Shri Jasbir Singh Gill
- 2. Shri Tapir Gao
- 3. Prof. Sougata Roy
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Bharat Ram Margani
- 6. Smt. Supriya Sule
- 7. Shri Bhartruhari Mahtab
- 8. Shri Saptagiri Sankar Ulaka
- 9. Shri Ajay Misra (Teni)
- 10. Shri Malook Nagar
- 11. Dr. DNV Senthilkumar S.
- 12. Shri Rahul Kaswan
- 13. Shri Nama Nageswara Rao
- 14. Shri Hasnain Masoodi
- 15. Shri E.T. Mohammed Basheer
- 16. Dr. S.T. Hasan
- 17. Shri Mohanbhai Kalyanji Kundariya
- 18. Shri Hanuman Beniwal
- 19. Shri Suresh Kumar Pujari
- 20. Dr. Ranjan Singh Rajkumar
- 21. Km. Pratima Bhoumik
- 22. Shri Devji M. Patel
- 23. Smt. Hema Malini
- 24. Shri Ravindra Kushwaha

[%]Original in Hindi. For details, see the debates for the day.

Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman replied to the debate.

All the cut motions moved, were put to vote and negatived.

All the Supplementary Demands for Grants Nos. 1 to 11, 13 to 15, 17 to 20, 23 to 29, 31 to 34, 37 to 44, 46 to 54, 57 to 59, 61 to 65, 67 to 71, 73, 75 to 77, 79, 83 to 87, 90 to 92, 94, 95 and 97 to 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Second Batch for 2020-2021 were voted in full.

11. Government Bill – Introduced

The Appropriation Bill, 2021

12. Government Bill – Passed

The Appropriation Bill, 2021

The motion for consideration of the Bill moved by Shri Anurag Singh Thakur was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill was passed.

5.47 P.M.

- **13. (I)** Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for 2020-21;
 - (II) General Discussion on the Budget for the Union Territory of Jammu and Kashmir for 2021-22;
 - (III) Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2021-22;
 - (IV) Supplementary Demands for Grants in respect of the Union Territory of Puducherry for 2020-21;
 - (V) General Discussion on the Budget for the Union Territory of Puducherry for 2021-22 and;
 - (VI) Demands for Grants in respect of the Union Territory of Puducherry for the year 2021-22 from 1st April, 2021 to 31st August, 2021;

Time Taken: 2 Hrs. 30 Mts.

Combined discussion on the following items of business was taken up together:-

- (I) Supplementary Demands for Grants Nos. 3, 6, 10, 14, 16 to 18, 23 and 26 in respect of the Union Territory of Jammu and Kashmir for 2020-21;
- (II) General Discussion on the Budget for the Union Territory of Jammu and Kashmir for 2021-22;
- (III) Demands for Grants Nos. 1 to 4 and 6 to 36 in respect of the Union Territory of Jammu and Kashmir for the year 2021-22;
- (IV) Supplementary Demands for Grants Nos. 5, 8, 10, 12, 17, 18, 21, 22, 26 to 30 and 32 in respect of the Union Territory of Puducherry for 2020-21;
- (V) General Discussion on the Budget for the Union Territory of Puducherry for 2021-22 and;
- (VI) Demands for Grants on Account Nos. 1 to 32 in respect of the Union Territory of Puducherry for the year 2021-22 from 1st April, 2021 to 31st August, 2021.

The following members took part in the combined debate:-

- 1. Shri Anmula Revanth Reddy
- 2. Shri Jamyang T. Namgyal
- 3. Prof. Sougata Ray
- 4. Shri Bhartruhari Mahtab
- 5. Shri K. Prabhakar Reddy
- 6. Shri Hasnain Masoodi
- 7. Shri Mohammad Jawed
- 8. Shri Jugal Kishore Sharma
- 9. Shri Girish Chandra
- 10. Shri Bhagwant Mann

Smt. Nirmala Sitharaman replied to the combined debate.

- (I) All the Supplementary Demands for Grants Nos. 3, 6, 10, 14, 16 to 18, 23 and 26 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Jammu and Kashmir) for 2020-2021 were voted in full.
- (I) (a) Government Bill Introduced The Jammu and Kashmir Appropriation Bill, 2021

(I)(b) Government Bill – Passed

The Jammu and Kashmir Appropriation Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

- (II) General discussion on the Budget for the Union Territory of Jammu and Kashmir for 2021-22 was concluded.
- (III) All the Demands for Grants Nos. 1 to 4 and 6 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2021-2022 were voted in full.

(III) (a) Government Bill – Introduced

The Jammu and Kashmir Appropriation (No. 2) Bill, 2021

(III)(b) Government Bill – Passed

The Jammu and Kashmir Appropriation (No. 2) Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

- (IV) All the Supplementary Demands for Grants Nos. 5, 8, 10, 12, 17, 18, 21, 22, 26 to 30 and 32 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Puducherry) for 2020-2021 were voted in full.
- (IV) (a) Government Bill Introduced The Puducherry Appropriation Bill, 2021

(IV)(b) Government Bill – Passed

The Puducherry Appropriation Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

(V) General Discussion on the Budget for the Union Territory of Puducherry for 2021-22 was concluded. (VI) All the Demands for Grants on Account (General) Nos. 1 to 32 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2021-2022 (1st April, 2021 to 31st August, 2021) were voted in full.

(VI) (a) Government Bill – Introduced

The Puducherry Appropriation (Vote on Account) Bill, 2021

(VI)(b) Government Bill – Passed

The Puducherry Appropriation (Vote on Account) Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

8.17 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 19th March, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 19, 2021/Phalguna 28, 1942 (Saka)

No. 110

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question Nos. 341 and 343 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question Nos. 341 and 343 were asked by the Members. Starred Question Nos. 342 and 344–346 were orally answered.

Replies to Starred Question Nos. 347–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills'

Research Association, Mumbai, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Annual Accounts (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2019-2020, together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2019-2020.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2019-2020.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

- (i) S.O.3813(E) published in Gazette of India dated 26th October, 2020 notifying Sh. Rajit Ranjan Okhandiar, MS, CSB to serve as the member of Central Silk Board for a period of three years w.e.f. 06.11.2020 or till he holds the office, whichever is earlier subject to the provisions of the Act.
- (ii) S.O.3814(E) published in Gazette of India dated 26th October, 2020 nominating officers from State Governments on the recommendations of the respective states to serve as member of the Central Silk Board for a period of three years w.e.f. date of notification, subject to the provisions of the Act.
- (iii) S.O.4205(E) published in Gazette of India dated 24th November, 2020 entrusting additional charge of Chairman, Central Silk Board, Bangalore to Sh. Ravi Capoor, Secretary, Ministry of Textiles for a period from the date of his assumption of additional charge of the post and upto 31.12.2020 or till the regular appointment to the post or until further order whichever is the earliest subject to the provisions of the Act.
- (iv) S.O.349(E) published in Gazette of India dated 25th January, 2021 nominating officers from State Governments on the recommendations of the respective states to serve as member of the Central Silk Board for a period of three years w.e.f. date of notification, subject to the provisions of the Act.
- (v) S.O.479(E) published in Gazette of India dated 1st February, 2021 nominating officers from State Governments on the recommendations of the respective states to serve as member of the Central Silk Board for a

period of three years w.e.f. date of notification, subject to the provisions of the Act.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

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Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2019-2020, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2019-2020.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2019-2020.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the

Translational Health Science and Technology Institute, Faridabad, for the year 2019-2020, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Faridabad, for the year 2019-2020.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2019-2020.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2019-2020, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2019-2020.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2019-2020.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2019-2020.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2019-2020.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Central ElectronicsLimited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) & (b) of (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the

Consultancy Development Centre, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2019-2020.
- (36) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Biotechnology Industry Research Assistant Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2020-2021.
- (37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the years 2018-2019 and 2019-2020.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2020-2021.

(10) A copy of the Cinematograph (Certification) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R. 582(E) in Gazette of India dated 24th September, 2020 under sub-section (3) of Section 8 of the Cinematograph Act, 1952.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Indian Medicine Central Council (Post Graduate Ayurveda Education) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. 4-90/2018-P.G.Regulation (Ayurveda) in Gazette of India dated 20th November, 2020 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

(10) A copy of the Pharmacy Council of India (Amendment) Regulations on curbing the Menace of Ragging in Pharmacy Colleges, 2019 for Diploma Course

in Pharmacy (Hindi and English versions) published in Notification No. 14-1/2017-PCI(Pt I) in Gazette of India dated 10th December, 2019 under subsection (4) of Section 18 of the Pharmacy Act, 1948.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

- (i) The National Commission for Indian System of Medicine (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Rules, 2020 published in Notification No. G.S.R.771(E) in Gazette of India dated 18th December, 2020.
- (ii) The National Commission for Indian System of Medicine (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Rules, 2020 published in Notification No. G.S.R.772(E) in Gazette of India dated 18th December, 2020.

(13) A copy of the Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. 7-3/2003-CCH (Pt.-I) in Gazette of India dated 23rd November, 2020 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2019-2020.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

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Board of Governors in supersession of Medical Council of India, New Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Board of Governors in supersession of Medical Council of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Governors in supersession of Medical Council of India, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society,

New Delhi, for the year 2018-2019.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the year 2018-2019, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2018-2019, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2019-2020.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2019-2020.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental

Health and Neuro Sciences, Bengaluru, for the year 2019-2020.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Central Mental Health Authority, for the year 2019-2020 within the stipulated period of nine months after the close of the accounting year.

(32) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- The Food Safety and Standards (Foods Products Standards and Food Additives) Ninth Regulations, 2020 published in Notification No. F. No. Stds/Processing aids/Notification/FSSAI/2018 in Gazette of India dated 13th October, 2020.
- (ii) The Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2020 published in Notification No. F. No. Stds/03/Notification(IFR)/ FSSAI-2017 in Gazette of India dated 10th December, 2020.
- (iii) The Food Safety and Standards (Labelling and Display) Regulations,
 2020 published in Notification No. F. No. 1-94/FSSAI/SP(Labelling)/
 2014(Pt-2) in Gazette of India dated 18th November, 2020.
- (iv) The Food Safety and Standards (Fortification of Foods) First Amendment Regulations, 2020 published in Notification No. F. No. REG/ Fortification Amendment(1)/Notification/FSSAI-2018 in Gazette of India dated 18th December, 2020.
- (v) The Food Safety and Standards (Advertising and Claims) First Amendment Regulations, 2020 published in Notification No. F. No.

Stds/SP(L&C/A)/Oil Claims/FSSAI-2018 in Gazette of India dated 13th October, 2020.

- (vi) The Food Safety and Standards (Laboratory and Sample Analysis) First Amendment Regulations, 2020 published in Notification No. F.
 No. 01/Lab & sample Analysis/Reg/2019 in Gazette of India dated 27th July, 2020.
- (vii) The Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2020 published in Notification No. F. No. Stds/O&F/Notification(12)/FSSAI-2019 in Gazette of India dated 26th October, 2020.
- (viii) The Food Safety and Standards (Contaminants, toxins and Residues)
 First Amendment Regulations, 2020 published in Notification No. F.
 No. Stds/SP/(Contaminants)/Notification-1/FSSAI-2018 in Gazette of India dated 14th August, 2020.
- (ix) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2020 published in Notification No. F. No. Stds/M&MP/Notification(04)/FSSAI-2019 in Gazette of India dated 2nd September, 2020.
- (x) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2020 published in Notification No. F. No. Stds/CPL&CP/Notification/01/FSSAI-2018 in Gazette of India dated 5th August, 2020.
- (xi) The Food Safety and Standards (Prohibition and Restriction on Sales) Second Amendment Regulations, 2020 published in Notification No.
 F. No. Stds/Agmark-BIS/02/FSSAI-2018 in Gazette of India dated 21st October, 2020.

- (xii) The Food Safety and Standards (Laboratory and Sample Analysis) Second Amendment Regulations, 2020 published in Notification No.
 F. No. 11023/24/2017-QA in Gazette of India dated 16th October, 2020.
- (xiii) The Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2020 published in Notification No. F. No. Stds/Additive-3/notification/FSSAI/2018 in Gazette of India dated 27th July, 2020.
- (xiv) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2020 published in Notification No. F. No. A-1/Standards/Agmark/2012-FSSAI(P+1) in Gazette of India dated 27th July, 2020.
- (xv) The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2020 published in Notification No. F. No. Stds/SP (water and Beverages)/Notification(1)/FSSAI-2019 in Gazette of India dated 18th December, 2020.
- (xvi) The Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2021 published in Notification No. F. No. Stds/O&F/Notification(13)/FSSAI-2019 in Gazette of India dated 3rd February, 2021.
- (xvii) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2020 published in Notification No. F. No. Stds/M&MPIP(3)/SP/FSSAI-2018 in Gazette of India dated 5th August, 2020.
- (xviii) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2020 published in

Notification No. F. No. 1-110/SP (Biological Hazards)/Amendment-1/FSSAI/2018 in Gazette of India dated 27th July, 2020.

- (xix) The Food Safety and Standards (Food Products Standards and Food Additives) Eight Amendment Regulations, 2020 published in Notification No. F. No. 1/Additional Additives-III/Stds/Notification/ FSSAI/2017 in Gazette of India dated 13th October, 2020.
- (xx) The Food Safety and Standards (Safe food and balance diets for children in school) Regulations, 2020 published in Notification No. F. No. 15(1)/2016/School Children Regulation/Enl/FSSAI in Gazette of India dated 4th September, 2020.
- (xxi) The Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2020 published in Notification No. F. No. REG-18/Menu Labelling/FSSAI-2018 in Gazette of India dated 21st August, 2020.
- (xxii) The Food Safety and Standards (Prohibition and Restriction on Sales) First Amendment Regulations, 2021 published in Notification No. F. No. Reg/Stds-Khesari dal/FSSAI-2020 in Gazette of India dated 13th January, 2021.
- (xxiii) The Food Safety and Standards (Import) First Amendment Regulations, 2020 published in Notification No. F. No. 1-1275/FSSAI/ Import/2015 in Gazette of India dated 21st October, 2021.
- (xxiv) The Food Safety and Standards Authority of India (Transaction of Business and Procedures for the Scientific Committee and Scientific Panels) First Amendment Regulations, 2021 published in Notification No. F. No. 2-63/FSSAI/Tr. Business SC and SP/Reg/2020 in Gazette of India dated 13th January, 2021.

(33) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- The Cosmetics Rules, 2020 published in Notification No. G.S.R.763(E) in Gazette of India dated 15th December, 2020.
- (ii) The Drugs and Cosmetics (Amendment) Rules, 2021 published in Notification No. G.S.R.140(E) in Gazette of India dated 26th February, 2021.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 124 of the Mental Healthcare Act, 2017:-

- (i) The Mental Healthcare (Central Mental Health Authority and Mental Health Review Boards) Amendment Rules, 2021 published in Notification No. G.S.R.120(E) in Gazette of India dated 18th February, 2021.
- (ii) The Mental Healthcare (Central Mental Health Authority) Regulations,
 2020 published in Notification No. F. No. V.15011/09/2019-PH-I in
 Gazette of India dated 18th December, 2020.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

- The Cigarettes and Other Tobacco Products (Packaging and Labelling) Amendment Rules, 2020 published in Notification No.
 G.S.R.248(E) in Gazette of India dated 13th April, 2020.
- (ii) The Cigarettes and Other Tobacco Products (Packaging and Labelling) Second Amendment Rules, 2020 published in Notification No. G.S.R.454(E) in Gazette of India dated 20th July, 2020.

 (iii) The Cigarettes and Other Tobacco Products (Packaging and Labelling) Third Amendment Rules, 2020 published in Notification No.
 G.S.R.458(E) in Gazette of India dated 21st July, 2020.

(36) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

- S.O.897(E) published in Gazette of India dated 28th February, 2020, regarding nomination of representatives of Jammu and Kashmir and Ladakh in Medical Advisory Council.
- S.O.1888(E) published in Gazette of India dated 28th February,
 2020, regarding nomination of representatives of Dadra Nagar
 Haveli and Daman Diu in Medical Advisory Council.
- S.O.1889(E) published in Gazette of India dated 28th February,
 2020, regarding nomination of representatives of Kerala in Medical Advisory Council.
- (iv) S.O.2867(E) published in Gazette of India dated 28th February,
 2020, regarding nomination of representatives of Jammu and
 Kashmir Medical Council in Medical Advisory Council.
- (v) S.O.3260(E) published in Gazette of India dated 28th February,2020, regarding constitution of National Medical Commission.
- (vi) S.O.3261(E) published in Gazette of India dated 28th February,
 2020, regarding constitution of four Autonomous Boards of National Medical Commission.
- (vii) S.O.3262(E) published in Gazette of India dated 28th February,
 2020, regarding brining all the provisions of National Medical Commission Act, 2019 into effect.
- (viii) S.O.4302(E) and S.O.4303(E) published in Gazette of India dated28th February, 2020, regarding substitution of representative of

Andhra Pradesh in National Medical Commission and Medical Advisory Council.

- S.O.4775(E) published in Gazette of India dated 28th February,
 2020, regarding nomination of representative of Dadra Nagar Haveli
 and Daman Diu in Medical Advisory Council.
- The Minimum Requirements for Annual M.B.B.S. Admissions Regulations, 2020 published in Notification No. NMC/MCI 35(1)98med.(ii)123627 in Gazette of India dated 28th February, 2020.
- (xi) The Establishment of Medical College Regulations (Amendment),
 2020 published in Notification No. NMC/MCI 34(41)/2020 med./123626 in Gazette of India dated 28th February, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forest and Climate change for the year 2021-2022.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the G. B.
 Pant National Institute of Himalayan Environment, Almora, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant National Institute of Himalayan Environment, Almora, for the year 2019-2020.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- The Environment (Protection) Amendment Rules, 2019 published in Notification No. G.S.R.47(E) in Gazette of India dated 24th January, 2020.
- (ii) The Environment (Protection) Third Amendment Rules, 2019 published in Notification No. G.S.R.48(E) in Gazette of India dated 24th January, 2020.

- (iii) The Environment (Protection) Second Amendment Rules, 2019 published in Notification No. G.S.R.952(E) in Gazette of India dated 26th December, 2019.
- (iv) The Environment (Protection) Amendment Rules, 2018 published in Notification No. G.S.R.5(E) in Gazette of India dated 3rd January, 2019.
- (v) The Environment (Protection) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.1241(E) in Gazette of India dated 28th December, 2018.
- (vi) The Environment (Protection) Fifth Amendment Rules, 2018 published in Notification No. G.S.R.1095(E) in Gazette of India dated 9th November, 2018.
- (vii) The Environment (Protection) Amendment Rules, 2020 published in Notification No. G.S.R.662(E) in Gazette of India dated 22nd October, 2020 together with a corrigendum thereto published in Notification No. G.S.R.742(E) dated 27th November, 2020.
- (viii) The Environment (Protection) Amendment Rules, 2018 published in Notification No. G.S.R.568(E) in Gazette of India dated 18th June, 2018.
- (ix) The Environment (Protection) Amendment Rules, 2018 published in Notification No. G.S.R.263(E) in Gazette of India dated 22nd March, 2018.
- (x) The Environment (Protection) Third Amendment Rules, 2018 published in Notification No. G.S.R.96(E) in Gazette of India dated 29th January, 2018.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 23 of the Air Quality Management in NCR and Adjoining Area Ordinance, 2020:-

- S.O.4014(E) published in Gazette of India dated 5th November, 2020, regarding constitution of the Commission for Air Quality Management in NCR and Adjoining Areas.
- (ii) S.O.751(E) published in Gazette of India dated 18th February, 2021, making certain amendments in the Notification No. G.S.R.4014(E) in Gazette of India dated 5th November, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Women and Child Development (Sushri Debasree Chaudhuri) laid on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-

- Annual Report of the National Commission for Women, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 18th March, 2021, Rajya Sabha passed the Insurance (Amendment) Bill, 2021.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Insurance (Amendment) Bill, 2021

6. Reports of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the Ninth Report (Hindi and English versions) of Committee on Estimates (2020-21) on the subject 'Recent Budgetary Reforms for Better Financial Management of Government Expenditure' pertaining to the Ministry of Finance (Department of Economic Affairs)

7. Reports of Standing Committee on Energy

Shri Rajiv Ranjan Singh *alias* Lalan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2020-21):-

- (1) Eighth Report on Action-taken by the Government on the recommendations contained in the Twenty-Eighth Report (Sixteenth Lok Sabha) on 'National Solar Mission-An Appraisal'.
- (2) Ninth Report on Action-taken by the Government on the recommendations contained in Thirty-Seventh Report (Sixteenth Lok Sabha) on `Stressed/ Non-performing Assets in Power Sector'.
- (3) Tenth Report on Action-taken by the Government on recommendations contained in Fortieth Report (Sixteenth Lok Sabha) on 'Impact of RBI's

Revised Framework for Resolution of Stressed Assets on NPAs in the Electricity Sector'.

- (4) Eleventh Report on Action-taken by the Government on recommendations contained in Forty-Second Report (Sixteenth Lok Sabha) on 'Stressed/ Non-Performing Assets in Gas based Power Plants'.
- (5) Twelfth Report on Action-taken by the Government on the recommendations contained in the Forty-Third Report (Sixteenth Lok Sabha) on 'Hydro Power'.
- (6) Thirteenth Report on Action-taken by the Government on the recommendations contained in the First Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of the Ministry of New and Renewable Energy.
- (7) Fourteenth Report on Action-taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Power.
- (8) Fifteenth Report on Action-taken by the Government on the recommendations contained in the Third Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) of the Ministry of New and Renewable Energy.
- (9) Sixteenth Report on Action-taken by the Government on the recommendations contained in the Fourth Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Power.
- (10) Seventeenth Report on the subject 'Action Plan for achievement of 175 Gigawatt (GW) Renewable Energy Target'.

8. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Ajay Misra Teni presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2020-2021):-

- (i) Ninth Report on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (ii) Tenth Report on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (iii) Eleventh Report on the subject 'Price Rise of Essential Commodities -Causes & Effects'.
- (iv) Twelfth Report on the subject 'Strengthening of Public Distribution System
 Augmenting use of technological means and implementation of "One Nation, One Ration Card" Scheme'.

9. Statement of Standing Committee on Water Resources

Dr. Sanjay Jaiswal laid on the Table, a copy of the Statement (Hindi and English versions) of the Standing Committee on Water Resources showing further Action Taken by Government on the Observations / Recommendations contained in the Eighteenth Report on Action Taken on Observations / Recommendations contained in Thirteenth Report (16th Lok Sabha) on "Indigenous and Modern Forms of Water Conservation - Techniques and Practices" of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

10. Report of Standing Committee on Health and Family Welfare

Dr. Bharati Pravin Pawar laid on the Table a copy of 129th Report on the Assisted Reproductive Technology (Regulation) Bill, 2020 (Hindi and English versions) of the Standing Committee on Health and Family Welfare.

11. Statements by Ministers

- (1) The Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid a Statement (Hindi and English versions) (i) correcting the reply given on 13.12.2019 to Unstarred Question No. 4356 (Hindi and English versions) by Shri Gautam Gambhir, MP regarding 'Cable Digitization' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 328th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology.

12.06 P.M.

12. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 22nd March, 2021.

12.08 P.M.

13. Matters Under Rule 377

As directed by the Chair, Smt. Goddeti Madhavi laid on the Table statement regarding sanctioning of a Jawahar Navodaya Vidyalaya in Araku parliamentary constituency under Rule 377 as indicated against her name.

12.08 P.M.

14. Amendments made by Rajya Sabha to Government Bill –Agreed to

* Medical Termination of Pregnancy (Amendment) Bill, 2020.

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Dr. Harsh Vardhan :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Seventy-first", the word "Seventy-second" be <u>substituted.</u>

<u>CLAUSE 1</u>

2. That at page 1, line 4, <u>for</u> the figure "2020", the figure "2021" be <u>substituted.</u>

[#]The Bill was passed by Lok Sabha on the 17th March, 2020 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 16th March, 2021 and returned it to Lok Sabha on the same day.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Dr. Harsh Vardhan.

The motion was adopted and the amendments were agreed to.

12.10 P.M.

15. Government Bill – Passed

The Mines and Minerals (Development and Regulation) Amendment Bill, 2021

Time Taken: 3 Hrs. 26 Mts.

The motion for consideration of the Bill was moved by Shri Pralhad Joshi.

The following members took part in the debate:-

- 1. Shri Vincent H. Pala
- 2. Shri Sunil Kumar Singh
- 3. Shri Reddeppa Nallakonda Gari
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Pinaki Misra
- 6. Shri Ram Shiromani Verma
- 7. Shri Nama Nageswara Rao
- 8. Shri Sunil Dattatray Tatkare
- 9. Shri Saptagiri Sankar Ulaka
- 10. Shri Chandra Prakash Joshi
- 11. Shri Sunil Kumar Pintu
- 12. Shri Arun Sao

- 13. Prof. Sougata Ray
- 14. Dr. Bharati Pravin Pawar
- 15. Shri Hanuman Beniwal
- 16. Shri Bishweswar Tudu
- 17. Shri Bhagwant Mann
- 18. Shri Kinjarapu Ram Mohan Naidu
- 19. Shri Balubhau Narayanrao alias Suresh Dhanorkar
- 20. Shri Ritesh Pandey
- 21. Shri Sanjay Seth

Shri Pralhad Joshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 and 6 were adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 and 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pralhad Joshi.

The motion was adopted and the Bill, as amended, was passed.

3.36 P.M.

16. Government Bill – Passed

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021

Time Taken: 2 Hrs. 07 Mts.

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

- 1. Shri Gurjeet Singh Aujla
- 2. Smt. Sunita Duggal
- 3. Smt. Goddeti Madhavi
- 4. Shri Rahul Ramesh Shewale
- 5. Shri Vijay Kumar
- 6. Shri Girish Chandra
- 7. Shri Ramulu Pothuganti
- 8. Shri Sunil Dattatray Tatkare
- 9. Dr. Umesh G. Jadhav
- 10. Dr. Amar Singh
- 11. Shri Virendra Kumar
- 12. Shri Syed Imtiaz Jaleel
- 13. Prof. Rita Bahuguna Joshi

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

5.44 P.M.

17. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020, continued :-

"Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from "Honorarium" to "Salary";
- (3) payment of adequate amount of compensation to Anganwadi
 Workers and Anganwadi Helpers, which would reflect importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with

all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and

(5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.".

Shri Jagdambika Pal took part in the debate and his speech was unfinished.

The discussion was not concluded.

[#]7.32 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 22nd March, 2021.)

UTPAL KUMAR SINGH Secretary General LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 22, 2021/Chaitra 1, 1943 (Saka)

No. 111

11.00 A.M.

1. Obituary References

The Chair made references to the passing away of Shri Mohanbhai Patel, Member of the Seventh and Eighth Lok Sabhas; and Shri Dilipkumar Mansukhlal Gandhi, Member of the Thirteenth, Fifteenth and Sixteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 361–365 were orally answered. Member in whose name Starred Question No. 366 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 366 was asked by the Member. Replies to Starred Question Nos. 367–380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Education (Shri Ramesh Pokhriyal 'Nishank') laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-

- (1) The All India Council for Technical Clarifications on certain issues/anomalies in 7th CPC pertaining to Qualifications, Pay Scales, Service Conditions Career Advancement Schemes (CAS)/promotions etc. for Teachers and other Academic Staff of Technical Institutions (Degree/Diploma), 2020 published in Notification No. F. No. 61-3/RIFD/7th CPC/2016-17 in Gazette of India dated 29th May, 2020.
- (2) The All India Council for Technical Education [Clarifications on certain Issues/Anomalies in 6th CPC pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS)/promotions etc. for Teachers and other Academic Staff of Technical Institutions (Degree/Diploma)], 2020 published in Notification No. F. No. 27-4/AICTE/RIFD/Pay Scale/2018-2019 in Gazette of India dated 29th May, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table a copy of the Press Council (Procedure for Notification of Associations of Persons) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.102(E) in Gazette of India dated 5th February, 2021 under sub-section (3) of Section 25 Press Council Act, 1978.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2019-2020.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.

 Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Determination of Transportation Rate for CGD and Transportation Rate for CNG) Regulations, 2020 published in Notification No. F. No. PNGRB/COM/1-CGD Tariff(1)/2015 (P-2750) in Gazette of India dated 24th November, 2020.
- (ii) The Petroleum and Natural Gas Regulatory Board (Access Code for City or Local Natural Gas Distribution Networks) Regulations, 2020 published in Notification No. F. No. PNGRB/Auth/1-CGD Tariff(16)/2020 (P-2748) in Gazette of India dated 24th November, 2020.
- (iii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum Installations) Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/7-T4SPI (1)/2020 in Gazette of India dated 18th November, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table a copy of the Statement (Hindi and English versions) regarding ILO Convention No. 190 and Recommendation No. 206 concerning violence and harassment adopted by the International Labour Conference at its 108th Session held in Geneva in June, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2019-2020.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry AshokHotel Corporation Limited, Puducherry, for the year 2019-2020.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited,

Puducherry, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Ranchi AshokBihar Hotel Corporation Limited, Patna, for the year 2019-2020.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab AshokHotel Company Limited, Chandigarh, for the year 2019-2020.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2018-2019.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi,, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Reports (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the years 2013-2014 to 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the years 2013-2014 to 2017-2018.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Pharmacy Act, 1948:-

- (i) The Master of Pharmacy (M. Pharm) Course (Amendment) Regulations, 2020 published in Notification No. 14-136/2019-PCI in Gazette of India dated 12th March, 2020.
- (ii) The Pharm.D. (Amendment) Regulations, 2019 published in Notification No. 14-126/2019-PCI in Gazette of India dated 10th December, 2019.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the years 2017-2018 and 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the years 2017-2018 and 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the years 2017-2018 and 2018-2019.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

Rashtriya Madhyamik Shiksha Abhiyaan Gujarat Council of Secondary Education, Gandhinagar, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat Council of Secondary Education, Gandhinagar, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2018-2019.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Chittoor, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, Chittoor, for the year 2018-2019.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Lucknow, for the year 2018-2019.
 - (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2018-2019.
 - (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
 - (22) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the School of Planning and Architecture, Bhopal, for the year 2019-2020.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2018-2019.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2018-2019.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2019-2020.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2018-2019, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2018-2019.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017:-

- The Statutes of Indian Institute of Information Technology, Surat, 2021 published in Notification No. S.O.1007(E) in Gazette of India dated 3rd March, 2021.
- (ii) The Statutes of Indian Institute of Information Technology, Bhopal,
 2021 published in Notification No. S.O.1008(E) in Gazette of India dated 3rd March, 2021.
- (iii) The Statutes of Indian Institute of Information Technology, Bhagalpur, 2021 published in Notification No. S.O.1009(E) in Gazette of India dated 3rd March, 2021.

- (iv) The Statutes of Indian Institute of Information Technology, Agartala, 2021 published in Notification No. S.O.1010(E) in Gazette of India dated 3rd March, 2021.
- (v) The Statutes of Indian Institute of Information Technology, Raichur,
 2021 published in Notification No. S.O.1011(E) in Gazette of India dated 3rd March, 2021.

(33) A copy of the University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Regulations, 2020 (Hindi and English versions) published in Notification No. F. 1-1/2020 (DEB-I) in Gazette of India dated 4th September, 2020 under Section 28 of the University Grants Commission Act, 1956.

(34) A copy of the Notification No. IG/ACD/7th CPC/CAS/2019-20/06 (Hindi and English versions) published in weekly Gazette of India dated 5th February, 2021 regarding Ordinance on Career Advancement Scheme of Teachers and Career Advancement Scheme of Academics including Librarian in IGNOU as per 7th CPC under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- Notification No. CUK/STAT/Amendment/12 published in Gazette of India dated 20th November, 2019, regarding amendment to Statute 10 of the Central University of Kerala on the constitution of the Court.
- (ii) The Central University of Jharkhand (Amendment) Statutes, 2019 published in Notification No. F. No. CUJ/Statute/1/2010 in Gazette of India dated 20th December, 2019.

- (iii) The Central Universities (Amendment) Statutes (for Central University of Punjab), 2020 published in Notification No. F. No. CUPB/CC/19-20/Ord./2361 in Gazette of India dated 4th September, 2020.
- (iv) The First Statutes of the Doctor Harisingh gour Vishwavidyalaya (Amendment) Statutes, 2019 published in Notification No. F. No. dhsgu/20/Statute/7/414 in Gazette of India dated 17th March, 2020.
- (v) The Central Universities (Amendment) Statutes (for Doctor Harisingh Gour Vishwavidyalaya), 2019 published in Notification No.
 F. No. dhsgu/20/Statute/7/415 in Gazette of India dated 17th March, 2020.

(36) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. CA/193/2020/MSAE(Regulations) in Gazette of India dated 7th August, 2020 under sub-section (3) of Section 45 of the Architects Act, 1972.

(37) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Institutions) (1st Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. AB/AICTE/REG/2020 (1st Amendment, 2021) in Gazette of India dated 24th February, 2021 under Section 24 of the All India Council for Technical Education Act, 1987.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the

Pension Fund Regulatory and Development Authority, New Delhi, for the years 2013-2014 to 2018-2019, together with Audit Report thereon.

- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of first half of the Financial year 2020-2021 and Statement explaining deviations in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 of the said Act.

(6) A copy of the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. IBBI/2020-21/GN/REG069 in Gazette of India dated 4th March, 2021 under Section 241 of the Insolvency and Bankruptcy Code, 2016.

(7) A copy of the Competition Commission of India (Meeting for Transaction of Business) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. R-40007/6/Reg-Meeting/Noti/2021-CCI in Gazette of India dated 3rd March, 2021 under Section 64 of the of the Competition Act, 2002.

(8) A copy of the Insurance Ombudsman (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.147(E) in Gazette of India dated 2nd March, 2021 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- The Companies (Meeting of Boards and its powers) Third Amendment Rules, 2020 published in Notification No. G.S.R.590(E) in Gazette of India dated 28th September, 2020.
- (ii) The Companies (Appointment and Qualification of Directors) Fourth Amendment Rules, 2020 published in Notification No. G.S.R.589(E) in Gazette of India dated 28th September, 2020.
- (iii) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2020 published in Notification No. G.S.R.642(E) in Gazette of India dated 16th October, 2020.
- (iv) The Companies (Appointment and Qualification of Directors) Fifth Amendment Rules, 2020 published in Notification No. G.S.R.774(E) in Gazette of India dated 18th December, 2020.
- (v) The Companies (Compromises, Arrangement and Amalgamations)
 Second Amendment Rules, 2020 published in Notification No.
 G.S.R.773(E) in Gazette of India dated 18th December, 2020.
- (vi) The Companies (Share Capital and Debentures) Second Amendment Rules, 2020 published in Notification No. G.S.R.794(E) in Gazette of India dated 24th December, 2020.
- (vii) The Companies (Incorporation) Third Amendment Rules, 2020 published in Notification No. G.S.R.795(E) in Gazette of India dated 24th December, 2020.

- (viii) The Companies (Meeting of Board and its Powers) Fourth Amendment Rules, 2020 published in Notification No. G.S.R.806(E) in Gazette of India dated 30th December, 2020.
- (ix) The Companies (Incorporation) Amendment Rules, 2021 published in Notification No. G.S.R.44(E) in Gazette of India dated 25th January, 2021.
- The Companies (Incorporation) Second Amendment Rules, 2021
 published in Notification No. G.S.R.91(E) in Gazette of India dated
 1st February, 2021.
- (xi) The Companies (Specification of Definitions Details) Amendment Rules, 2021 published in Notification No. G.S.R.92(E) in Gazette of India dated 1st February, 2021.
- (xii) The Companies (Compromises, Arrangement and Amalgamations)
 Amendment Rules, 2021 published in Notification No. G.S.R.93(E)
 in Gazette of India dated 1st February, 2021.
- (xiii) The Producer Companies Rules, 2021 published in Notification No.
 G.S.R.112(E) in Gazette of India dated 11th February, 2021.
- (xiv) The Companies (Share Capital and Debentures) Amendment Rules,
 2021 published in Notification No. G.S.R.113(E) in Gazette of India dated 11th February, 2021.
- (xv) The Companies (Specification of Definitions Details) Second Amendment Rules, 2021 published in Notification No. G.S.R.123(E) in Gazette of India dated 19th February, 2021.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the Direct Tax Vivad se Vishwas Act, 2020:-

- (i) Circular No. 9 of 2020 dated 22nd April, 2020 regarding clarifications on provisions of the Direct Tax Vivad se Vishwas Act, 2020.
- (ii) Circular No. 18 of 2020 dated 28th October, 2020 regarding clarifications on provisions of the Direct Tax Vivad se Vishwas Act, 2020.
- (iii) Circular No. 21 of 2020 dated 4th December, 2020 regarding clarifications on provisions of the Direct Tax Vivad se Vishwas Act, 2020.

(11) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (21st Amendment) Rules, 2020 published in Notification No. G.S.R.574(E) in Gazette of India dated 22nd September, 2020, together with an explanatory memorandum.
- (ii) The Faceless Appeal Scheme, 2020 published in Notification No.
 S.O.3296(E) in Gazette of India dated 25th September, 2020, together with an explanatory memorandum.
- (iii) S.O.3297(E) published in Gazette of India dated 25th September, 2020, together with an explanatory memorandum giving effect to the Faceless Appeal Scheme, 2020.
- (iv) The Income-tax (23rd Amendment) Rules, 2020 published in Notification No. G.S.R.664(E) in Gazette of India dated 22nd October, 2020, together with an explanatory memorandum.
- (v) The Faceless Penalty Scheme, 2021 published in Notification No.
 S.O.117(E) in Gazette of India dated 12th January, 2021, together with an explanatory memorandum.

(vi) S.O.118(E)published in Gazette of India dated 12th January, 2021, together with an explanatory memorandum giving effect to the Faceless Appeal Scheme, 2020.

(12) A copy of the Circular No. 17/2020 (Hindi and English versions) dated 29th September, 2020, together with an explanatory memorandum, containing guidelines under Section 194-O(4) and Section 206C(1-1) of Income Tax Act, 1961 issued under Section 194-O of the said Act.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) Notification No. 05/2021-Cus. (N.T) dated 21st January, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- S.O.446(E) published in Gazette of India dated 29th January, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iii) S.O.489(E) published in Gazette of India dated 2nd February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) Notification NO. 14/2021-Cus. (N.T) dated 4th February, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.562(E) published in Gazette of India dated 5th February, 2021, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (vi) S.O.675(E) published in Gazette of India dated 15th February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vii) Notification NO. 18/2021-Cus. (N.T) dated 18th February, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) G.S.R.103(E) published in Gazette of India dated 5th February, 2021, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (ix) G.S.R.116(E) published in Gazette of India dated 17th February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Cus., dated 8th May, 2000.
- (x) G.S.R.117(E) published in Gazette of India dated 17th February, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 11/2021-Cus., dated 1st February, 2021.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R.124(E) published in Gazette of India dated 19th February, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Aniline, originating in, or exported from China PR, for a period of five years from the date of imposition of provisional anti-dumping duty i.e. 29th July, 2020 as recommended in

the final findings issued by the Designated Authority, Directorate of Trade Remedies.

- (ii) G.S.R.137(E) published in Gazette of India dated ^{25th} February, 2021, together with an explanatory memorandum seeks to amend notification No. 29/2017-Customs (ADD) dated 14.06.2017, so as to extend anti-dumping duty on "Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption " originating in or exported from China PR, on recommendation of the Designated Authority.
- (iii) G.S.R.138(E) published in Gazette of India dated 25th February, 2021, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Melamine, originating in, or exported from China PR for a further period up to and inclusive of 31st March, 2021 in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (iv) G.S.R.150(E) published in Gazette of India dated 3rd March, 2021, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on Phenol, originating in, or exported from European Union and Singapore for a further period up to and inclusive of 7th June, 2021 in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (v) G.S.R.153(E) published in Gazette of India dated 5th March, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Black Toner in powder form, originating in, or exported from China PR, Malaysia and Chinese Taipei in pursuance of the final findings of anti-dumping issued by the

Designated Authority vide Notification No. F. No. 6/6/2020-DGTR dated 28th January, 2021.

(15) A copy of the Notification No. G.S.R.160(E) (Hindi and English versions) published in Gazette of India dated ^{8th} March, 2021, together with an explanatory memorandum making certain amendments in Notification No. 13/2020-Central Tax dated 2^{1st} march, 2020 under Section 166 of the Central Goods and Service Tax Act, 2017.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 10th March, 2021, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee :-
 - 1. Shri Rajeev Chandrasekhar
 - 2. Shri Shaktisinh Gohil
 - 3. Shri Bhubaneswar Kalita
 - 4. Dr. C.M. Ramesh
 - 5. Shri Sukhendu Sekhar Ray
 - 6. Dr. M. Thambidurai
 - 7. Shri Bhupender Yadav

(ii) That at its sitting held on the 10th March, 2021, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee :-

- 1. Shri Birendra Prasad Baishya
- 2. Shri Anil Desai
- 3. Shri Syed Nasir Hussain
- 4. Shri Om Prakash Mathur
- 5. Shri Surendra Singh Nagar
- 6. Shri K.C. Ramamurthy
- 7. Shri M. Shanmugam

- (iii) That at its sitting held on the 10th March, 2021, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on 1st May, 2021 and ending on the 30th April, 2022 and elected the following ten Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Abir Ranjan Biswas
 - 2. Shri Shamsher Singh Dullo
 - 3. Shrimati Kanta Kardam
 - 4. Shri Naranbhai J. Rathwa
 - 5. Shri Ram Shakal
 - 6. Dr. Sumer Singh Solanki
 - 7. Shri K. Somaprasad
 - 8. Shri Pradeep Tamta
 - 9. Shri Kamakhya Prasad Tasa
 - 10. Shri Ramkumar Verma
- (iv) That at its sitting held on the 12th February, 2021, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee and elected the following nine Members of Rajya Sabha to serve on the said Committee and to fill up the remaining one vacancy during the current Session:-
 - 1. Shrimati Geeta alias Chandraprabha
 - 2. Shri T.K.S. Elangovan
 - 3. Shri Narayana Koragappa
 - 4. Shri Jaiprakash Nishad
 - 5. Shri Vishambhar Prasad Nishad

- 6. Shri K.K. Ragesh
- 7. Shri B.L. Verma
- 8. Shrimati Chhaya Verma
- 9. Shri Harnath Singh Yadav

6. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Nineteenth Report on representation of Shri Swapan Das and others of Rourkela Steel Plant Widows Association regarding welfare of legal heirs of deceased workers of Rourkela Steel Plant.
- (2) Twentieth Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Twenty-Second Report on the representation of Shri Ghanshyam Bairwa forwarded by Shri Om Birla, M.P., Lok Sabha and Smt. Meenakashi Borkar regarding non-payment of arrears of pension and full salary to the employees/retired employees of Instrumentation Limited (IL), Kota.
- (3) Twenty First Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fortieth Report on the Petition of Shri Prasana Kumar Mohanty and others forwarded by Shri Bhartruhari Mahtab, M.P., Lok Sabha regarding construction of a new underpass/flyover at Sikharpur Square, Cuttack, Odisha.
- (4) Twenty Second Report on Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their First Report on the representation of Dr. Amit Kansal regarding alleged violation of Fundamental Right to Education vis-a-vis

Indira Gandhi National Open University (IGNOU) Act, 1985 and other important issues related therewith.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Labour on 'Demands for Grants (2019-20)' pertaining to the Ministry of Skill Development and Entrepreneurship.
 - (ii) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Labour on 'Demands for Grants (2020-21)' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao)laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations

contained in the 313th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2020-21) pertaining to the Department of Higher Education, Ministry of Education.

*12.02 P.M.

8. Government Bill – Introduced

The National Bank for Financing Infrastructure and Development Bill, 2021

*From 12.03 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

12.19 P.M.

9. Government Bill – Passed

The Insurance (Amendment) Bill, 2021, as passed by Rajya Sabha

Time Taken: 2 Hrs. 35 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Jagdambika Pal
- 3. Shri Magunta Sreenivasulu Reddy
- 4. Shri Sunil Kumar Pintu
- 5. Shri Shyam Singh Yadav
- 6. Smt. Supriya Sule
- 7. Dr. S.T. Hasan
- 8. Shri Bheemrao Baswanthrao Patil
- 9. Shri Arvind Ganpat Sawant
- 10. Shri Jasbir Singh Gill
- 11. Shri Ganesh Singh
- 12. Shri Ajay Misra (Teni)
- 13. Shri Rahul Shewale

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

2.55 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Manoj Rajoria regarding need to provide adequate funds for Dholpur-Saramthura-Karauli-Gangapur city railway line project.
- (2) Shri Kapil Moreshwar Patil regarding need for development of road connecting NH-08 (Mumbai- Ahmedabad) with NH-03 (Mumbai-Agra) as a National Highway.
- (3) Smt. Jaskaur Meena regarding need to harness the tourism potential of Dausa parliamentary constituency, Rajasthan.
- (4) Shri Janardan Singh Sigriwal regarding need to set un airport in Maharajganj parliamentary constituency, Bihar.
- (5) Shri Gopal Jee Thakur regarding need to take necessary measures to address the problem of flood and drought situation in North Bihar.
- (6) Shri Bhanu Pratap Singh Verma regarding need to ensure benefit of Kisan Samman Nidhi Yojana to all the eligible farmers.
- (7) Shri Ramcharan Bohra regarding need to sanction scheme for providing piped natural gas in Jaipur city, Rajasthan.
- (8) Shri Basanta Kumar Panda regarding need to develop Patnagarh-Nuapada-Dhamtari road and Junagarh (Kalahandi district)-Deobhog-Raipur road as National Highways.
- (9) Shri Manoj Kotak regarding need to develop a waterway connecting Thane-Navi Mumbai-Mumbai.
- (10) Shri Ravi Kishan regarding need to set up an Agriculture University in Gorakhpur, Uttar Pradesh.
- (11) Shri Naranbhai B. Kachhadiya regarding need to provide wildlife clearance to railway projects in Amreli parliamentary constituency, Gujarat.

- (12) Shri Jagdambika Pal regarding Agriculture Export Policy 2018.
- (13) Shri Mukesh Rajput regarding need to set up a Potato Board.
- (14) Shri Ashok Mahadeorao Nete regarding need to provide houses to people belonging to SC, ST, backward class and economically weaker section in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (15) Dr. Virendra Kumar regarding need to restart training centre of Sports Authority of India in Tikamgarh parliamentary constituency, Madhya Pradesh.
- (16) Shri G.S. Basavaraj regarding inclusion of Kunchitiga community under OBC category in Karnataka.
- (17) Shri Jasbir Singh Gill regarding pending dues of co-operative sugar mills.
- (18) Shri Kuldeep Rai Sharma regarding setting up of a Central University in Andaman & Nicobar Islands.
- (19) Shri Lavu Sri Krishna Devarayalu regarding disinvestment of Vishakhapatnam Steel Plant.
- (20) Shri Dhairyasheel Sambhajirao Mane regarding need to enhance pension under EPS 1995.
- (21) Shri Anubhav Mohanty regarding recommendations of 14th Finance Commission on SDRF.
- (22) Shri Shyam Singh Yadav regarding need to establish a Kendriya Vidyalaya in Jaunpur, Uttar Pradesh.
- (23) Shri B. B. Patil regarding closure of Oriental Insurance Branch in Kamareddy district, Telangana.
- (24) Smt. Veena Devi regarding need to construct embankment along the course of Burhi Gandak river in Vaishali parliamentary constituency, Bihar.
- (25) Shri Jayadev Galla regarding allocation of captive mines to Rashtriya Ispat Nigam Limited.
- (26) Shri Hanuman Beniwal regarding allocated share of Yamuna river water to Rajasthan.

2.55 P.M.

11. Government Bill – Passed

The Government of National Capital Territory of Delhi (Amendment) Bill, 2021

Time Taken: 2 Hrs. 33 Mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Smt. Meenakashi Lekhi
- 3. Shri Chandra Sekhar Bellana
- 4. Shri Vinayak Bhaurao Raut
- 5. Kunwar Danish Ali
- 6. Smt. Supriya Sule
- 7. Dr. S.T. Hasan
- 8. Shri Brijendra Singh
- 9. Shri Hasnain Masoodi
- 10. Shri E.T. Mohammed Basheer
- 11. Shri Bhagwant Mann
- 12. Shri Jasbir Singh Gill

Shri G. Kishan Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

5.19 P.M.

12. Government Bill – Passed

The Marine Aids to Navigation Bill, 2021

Time Taken: 1 Hr. 20 Mts.

The motion for consideration of the Bill was moved by Shri Mansukh Mandaviya.

The following members took part in the debate:-

- 1. Dr. Bharatiben Dhirubhai Shiyal
- 2. Shri Ram Shiromani Verma
- 3. Shri Rajiv Pratap Rudy
- 4. Shri Magunta Sreenivasulu Reddy
- 5. Shri Shrirang Appa Barne
- 6. Shri Kaushalendra Kumar
- 7. Shri Arvind Ganpat Sawant
- 8. Shri Jasbir Singh Gill

Shri Mansukh Mandaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 52 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

[#]7.35 P.M.

13. Submission by Member

Shri Rajiv Pratap Rudy made submission regarding alleged inflated medical bill for a poor patient in Bihar.

Shri Shrirang Appa Barne, Dr. Sanjay Jaiswal, Shri Kuldeep Rai Sharma and Kunwar Pushpendra Singh Chandel associated.

*Shri Arjun Ram Meghwal responded.

8.50 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 23rd March, 2021.)

UTPAL KUMAR SINGH Secretary General

[#]From 6.50 P.M. to 8.50 P.M., Members raised matters of urgent public importance. * Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 23, 2021/Chaitra 2, 1943 (Saka)

No. 112

11.00 A.M.

1. [#]Reference by the Chair

The Chair on behalf of the House paid homage to the Great Sons of Mother India, Shaheed Bhagat Singh, Shaheed Sukhdev and Shaheed Rajguru who got martyred on 23 March, 1931.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 381, 382 and 385–386 were orally answered.

Members in whose names Starred Question Nos. 383 and 384 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question Nos. 383 and 384 were asked by the Members. Replies to Starred Question Nos. 387–400 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

[#]Original in Hindi. For details, see the debates of the day.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2019-2020.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2019-2020, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad, Telangana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad, Telangana, for the year 2019-2020.
- (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2019-2020.
- (i) A copy of the Annual Report (Hindi and English versions) of the
 S. K. R. Pupils Welfare Society, Prakasam, Andhra Pradesh, for
 the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S. K. R. Pupils Welfare Society, Prakasam, Andhra Pradesh, for the year 2019-2020.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Annamma School for Physically Handicapped and Baby Care Centre, Ibrahimpatnam, Andhra Pradesh, for the year 2019-2020,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Annamma School for Physically Handicapped and Baby Care Centre, Ibrahimpatnam, Andhra Pradesh, for the year 2019-2020.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Chaitanya Institute Centre, Vizianagaram, Andhra Pradesh, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaitanya Institute Centre, Vizianagaram, Andhra Pradesh, for the year 2019-2020.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sanjose Welfare Centre Kerala, Kottayam, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sanjose Welfare Centre Kerala, Kottayam, for the year 2019-2020.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bhairabi Club, Khordha, Odisha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhairabi Club, Khordha, Odisha, for the year 2019-2020.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Rehabilitation Services and Research, Bhadrak, Odisha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Centre for Rehabilitation Services and Research, Bhadrak, Odisha, for the year 2019-2020.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kabi Narasingh Math Blind, Deaf & M. R. School, Ganjam, Odisha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kabi Narasingh Math Blind, Deaf & M. R. School, Odisha, for the year 2019-2020.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Mahila Sabha (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Mahila Sabha (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2019-2020.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Vegesna Foundation, Ranga Reddy, Telangana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vegesna Foundation, Ranga Reddy, Telangana, for the year 2019-2020.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU, Madanapalle, Andhra

Pradesh, for the year 2019-2020.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation and Research Centre, Rourkela, Odisha, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2019-2020.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2019-2020.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of Woman and Child Welfare Centre, Vizianagaram, Andhra Pradesh, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Woman and Child Welfare Centre, Vizianagaram, Andhra Pradesh, for the year 2019-2020.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of Center for Mental Hygiene, Manipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Center for Mental Hygiene, Manipur, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2018-2019.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2017-2018.
 - (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2019-2020.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2019-2020.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertiliser (Inorganic, Organic or Mixed)(Control) Amendment Order, 2021 published in Notification No. S.O.882(E) in Gazette of India dated 23rd February, 2021.
- (ii) The Fertiliser (Inorganic, Organic or Mixed)(Control) Second Amendment Order, 2021 published in Notification No. S.O.884(E) in Gazette of India dated 24th February, 2021.
- (iii) S.O.885(E) published in Gazette of India dated 24th February, 2021 notifying the specifications in respect of nano urea (liquid) fertiliser to be manufactured by M/s Indian Farmers Fertiliser Cooperative in India for a period of three years from the date of publication of this notification.

(5) A copy of Notification No. S.O.681(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2021 containing corrigendum to the Notification No. S.O.4243(E) dated 17th November, 2020 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Seeds

Corporation Limited, New Delhi, for the year 2019-2020.

- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2019-2020.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (1) The Ministry of Home Affairs, National Disaster Response Force, Assistant Commandant (Technical) Recruitment Rules, 2020 published in Notification No. G.S.R.620(E) in Gazette of India dated 9th October, 2020.
- (2) The Ministry of Home Affairs, National Disaster Response Force, Level 4 and Level 3 (Technical posts) Recruitment Rules, 2020 published in Notification No. G.S.R.621(E) in Gazette of India dated 9th October, 2020.
- (3) The Ministry of Home Affairs, National Disaster Response Force, Level 7 and Level 6 (Technical posts) Recruitment Rules, 2020 published in Notification No. G.S.R.622(E) in Gazette of India dated 9th October, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table a copy of the Notification No. 183/RPCAU Pusa (Hindi and English versions) published in Gazette of India dated 29th December, 2020, regarding education and other qualification required for direct recruitment under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 22nd March, 2021, Rajya Sabha agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2021, as passed by Lok Sabha. (ii) That at its sitting held on the 22nd March, 2021, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Castes) Order (Amendment) Bill, 2021, as passed by Lok Sabha.

6. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- Thirty-Ninth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)".
- (2) Fortieth Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".
- (3) Forty-First Report (17th Lok Sabha) regarding "Review of Pending Assurances of the 13th Lok Sabha".
- (4) Forty-Second Report (17th Lok Sabha) regarding "Review of Pending Assurances of the 14th Lok Sabha".
- (5) Forty-Third Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Civil Aviation".
- (6) Forty-Fourth Report (17th Lok Sabha) regarding "Review of Pending Assurances Pertaining to the Ministry of Law and Justice (Department of Legal Affairs)".

7. Reports of Committee on Subordinate Legislation

Shri Vallabhaneni Balashowry presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

The Eighth Report on the Customs Brokers Licensing Regulations, 2018 (GSR 451-E of 2018).

- (2) The Ninth Report on the Sea Cargo Manifest and Transhipment Regulations, 2018 (GSR 448-E of 2018).
- (3) The Tenth Report on the delay in laying of: (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Regulations, 2017; and (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Self-ballasted LED Lamps) Regulations, 2017.
- (4) The Eleventh Report on the Minerals (Non-exclusive Reconnaissance Permits) Rules, 2015 (GSR 516-E of 2015).

*12.02 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nitesh Ganga Deb regarding closure of Sambalpur Road Railway station.
- (2) Shri Ramdas C. Tadas regarding stoppage of trains in Wardha parliamentary constituency, Maharashtra.
- (3) Shri Bishweswar Tudu regarding Pradhan Mantri Van Dhan Yojana.
- (4) Shri Nihal Chand Chauhan regarding need to implement schemes for promotion of tourism in border areas of Rajasthan including Ganganagar parliamentary constituency in the State.
- (5) Km. Shobha Karandlaje regarding completion of pending works on National Highways.

^{*}From 12.03 P.M. to 12.04 P.M., Member raised matter of urgent public importance.

- (6) Dr. (Prof.) Kirit P. Solanki regarding availability of Psychiatrists in India.
- (7) Shri Ajay Misra (Teni) regarding need to include Jainsari caste of Kheri parliamentary constituency, Uttar Pradesh in the list of Scheduled Tribes.
- (8) Shri Narendra Kumar regarding railways connectivity in Rajasthan.
- (9) Shri Bhola Singh regarding fixation of pay of TGTs in Kendriya Vidyalayas.
- (10) Shri Mohan Mandavi regarding alleged illegal sand mining in rivers in Chhattisgarh.
- (11) Smt. Raksha Nikhil Khadse regarding review of new rules and laws pertaining to use of fly ash.
- (12) Smt. Meenakashi Lekhi regarding certification of textiles produced from organic sources.
- (13) Shri Rajbahadur Singh regarding need to set up industries in Sagar parliamentary constituency, Madhya Pradesh.
- (14) Shri Chunni Lal Sahu regarding expediting conversion of railway lines from Raipur to Dhamtari and Rajim in Chhattisgarh into broadgauge.
- (15) Shri Subhash Chandra Baheria regarding problems being faced by investors.
- (16) Shri Deepak Baij regarding need to restore the kerosene quota of LPG consumers in Bastar, Chhattisgarh.
- (17) Shri Ravneet Singh regarding FDI in Insurance sector.
- (18) Dr. B.V. Satyavathi regarding release of funds under PRASAD Scheme.
- (19) Dr. Shrikant Eknath Shinde regarding construction of new building of ESIC Hospital in Ulhasnagar, Maharashtra.
- (20) Shri Dulal Chandra Goswami regarding need to expedite construction of a stretch on NH-81 in Katihar parliamentary constituency, Bihar.

- (21) Shri Chandra Sekhar Sahu regarding Paradip-Hyderabad pipeline project.
- (22) Shri Ram Shiromani Verma regarding need to restore Old Pension Scheme.
- (23) Dr. G. Ranjith Reddy regarding release of special grant to Telangana.

12.04 P.M.

9. Government Bill – Passed

The Finance Bill, 2021

Time Taken : 6 Hrs. 08 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Dr. Amar Singh
- 2. Shri Rajendra Agrawal
- 3. Shri P.V. Midhun Reddy
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Sunil Kumar Pintu
- 6. Shri Ritesh Pandey
- 7. Shri Nama Nageswara Rao
- 8. Smt. Supriya Sule
- 9. Shri Manoj Kishorbhai Kotak
- 10. Shri Hasnain Masoodi
- 11. Smt. Preneet Kaur
- 12. Shri Virendra Singh
- 13. Shri Syed Imtiaz Jaleel

- 14. Shri Sudheer Gupta
- 15. Shri Kinjarapu Ram Mohan Naidu
- 16. Shri Subhash Chandra Baheria
- 17. Smt. Navneet Ravi Rana
- 18. Shri Bhola Singh
- 19. Shri Rahul Ramesh Shewale
- 20. Dr. Alok Kumar Suman
- 21. Shri Anil Firojiya
- 22. Kunwar Danish Ali
- 23. Shri Hanuman Beniwal
- 24. Shri Pinaki Misra
- 25. Shri Sumedhanand Saraswati

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2021 and that this amendment may be allowed to be moved". The motion was adopted.

An amendment for insertion of new clause 4A was adopted.

New Clause 4A was also adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 31 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 8A was adopted.

New Clause 8A was also adopted.

Clauses 9 and 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 42 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 18A was adopted.

New Clause 18A was also adopted.

Clauses 19 and 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted.

Clause 29 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 46 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 29A was adopted.

New Clause 29A was also adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 53 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 31A was adopted.

New Clause 31A was also adopted.

Clause 32 was adopted, as amended.

Clauses 33 and 34 were adopted.

Clause 35 was adopted, as amended.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Clause 38 was adopted, as amended.

Clauses 39 and 40 were adopted.

Clause 41 was adopted, as amended.

Clause 42 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 63 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 42A was adopted.

New Clause 42A was also adopted.

Clauses 43 to 53 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 64 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 53A and 53B was adopted.

New Clauses 53A and 53B were also adopted.

Clauses 54 to 70 were adopted.

Clause 71 was adopted, as amended.

Clauses 72 to 78 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 38 :-

388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 67 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 78A was adopted.

New Clause 78A was also adopted.

Clauses 79 to 113 were adopted.

Clauses 114 and 115 were adopted.

Clause 116 was adopted.

Clause 117 was adopted, as amended.

Clauses 118 and 119 were adopted.

Clause 120 was adopted, as amended.

Clause 121 was adopted, as amended.

Clause 122 was adopted, as amended.

Clause 123 was adopted, as amended.

Clause 124 was adopted, as amended.

Clauses 125 and 126 were adopted.

Clause 127 was adopted, as amended.

Clauses 128 to 132 were adopted.

Clause 133 was adopted, as amended.

Clause 134 was adopted.

Clause 135 was adopted, as amended.

Clauses 136 to 141 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 122 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 141A and 141B was adopted.

New Clauses 141A and 141B were also adopted.

Clauses 142 to 151 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 123 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 151A was adopted.

New Clause 151A was also adopted.

Clauses 152 to 158 were adopted.

Clause 159 was adopted, as amended.

Clause 160 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule

388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 126 to the Finance Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new Clause 161 was adopted.

New Clause 161 was also adopted.

The First Schedule, the Second Schedule, the Third Schedule and the Fourth Schedule were adopted.

The Fifth Schedule was adopted, as amended.

The Sixth Schedule was adopted.

The Seventh Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

Thereafter, the Chair made an observation[%] regarding certain new clauses which have been added to the Bill.

⁹Original in Hindi. For details, see the debates of the day.

6.12 P.M.

10. Government Bill – Passed

The National Bank for Financing Infrastructure and Development Bill, 2021

Time Taken: 2 Hrs. 42 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Jasbir Singh Gill
- 2. Shri Jayant Sinha
- 3. Shri Gajanan Chandrakant Kirtikar
- 4. Shri Pocha Brahmananda Reddy
- 5. Shri Dulal Chandra Goswami
- 6. Shri Chandra Sekhar Sahu
- 7. Smt. Sangeeta Azad
- 8. Shri Bheemrao Baswanthrao Patil
- 9. Smt. Supriya Sule
- 10. Shri Shivkumar Chanabasappa Udasi
- 11. Shri E.T. Mohammed Basheer
- 12. Shri Syed Imtiaz Jaleel
- 13. Smt. Sunita Duggal
- 14. Dr. Amar Singh
- 15. Shri Ravi Kishan Shukla
- 16. Shri Hanuman Beniwal
- 17. Shri Rahul Kaswan

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 48 were adopted.

The First Schedule, the Second Schedule and the Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

8.54 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 24th March, 2021.)

UTPAL KUMAR SINGH Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 24, 2021/Chaitra 3, 1943 (Saka)

No. 113

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401, 402 (clubbed with 407 and 417), 403, 404, 405, 409 and 410 were orally answered.

Members in whose names Starred Question Nos. 406 and 408 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question No. 408 were asked by the Members. Replies to Starred Question Nos. 411–416 and 418–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4601–4830 were laid on the Table.

12.05 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Railways; Minister of Commerce and Industry; and Minister of Consumer Affairs, Food and Public Distribution (Shri Piyush Goyal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the years 2017-2018 and 2018-2019.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2020-2021.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2020-2021.

- (iii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2020-2021.
- (iv) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2020-2021.
- (v) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India and the Ministry of Railways for the year 2020-2021.
- (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2020-2021.
- (vii) Memorandum of Understanding between the Railtel Corporation of India Limited Limited and the Ministry of Railways for the year 2020-2021.
- (viii) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation and the Ministry of Railways for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

 Review by the Government of the working of the BEML Limited, Bangalore, for the year 2019-2020.

- (ii) Annual Report of the BEML Limited, Bangalore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.

(4) A copy of the Cantonment Board Account Rules, 2020 (Hindi and English versions) published in Notification No. S.R.O.2(E) in Gazette of India dated 3rd March, 2020 under sub-section (2) of Section 66 of the Cantonments Act, 2006.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy of the Special Economic Zones (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.678(E) in Gazette of India dated 27th October, 2020 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with an explanatory note.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FOURTEENTH LOK SABHA

1.	Statement No. 35	Third Session, 2004
		FIFTEENTH LOK SABHA
2.	Statement No. 40	Second Session, 2009
3.	Statement No. 34	Fourth Session, 2010
4.	Statement No. 35	Eighth Session, 2011
5.	Statement No. 32	Ninth Session, 2011
6.	Statement No. 31	Tenth Session,2012
7.	Statement No. 27	Twelfth Session, 2012
8.	Statement No.28	Thirteenth Session, 2013
9.	Statement No. 23	Fourteenth Session, 2013

5

10. Statement No. 24	Fifteenth Session, 2013-14			
SIXTEENTH LOK SABHA				
11. Statement No. 23	Second Session, 2014			
12. Statement No. 23	Third Session, 2014			
13. Statement No. 22	Fourth Session, 2015			
14. Statement No. 19	Fifth Session, 2015			
15. Statement No. 19	Sixth Session, 2015			
16. Statement No. 17	Seventh Session, 2016			
17. Statement No. 17	Eighth Session, 2016			
18. Statement No. 16	Ninth Session, 2016			
19. Statement No. 14	Tenth Session, 2016			
20. Statement No.14	Eleventh Session, 2017			
21. Statement No. 12	Twelfth Session, 2017			
22. Statement No. 11	Thirteenth Session, 2017-18			
23. Statement No. 10	Fourteenth Session, 2018			
24. Statement No. 9	Fifteenth Session, 2018			
25. Statement No. 7	Sixteenth Session, 2018-19			
26. Statement No. 6	Seventeenth Session, 2019			
SEVENTEENTH LOK SABHA				

27. Statement No. 5	First Session, 2019
28. Statement No. 4	Second Session, 2019
29. Statement No. 3	Third Session, 2020
30. Statement No. 2	Fourth Session, 2020

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India- Government of Jammu and Kashmir (Report No. 2 of 2020)-State Finances Audit Report for the year ended March, 2019.
- (ii) Report of the Comptroller and Auditor General of India- Government of Jammu and Kashmir (Report No. 1 of 2021) on Social, General Economic And Revenue Sectors for the year ended March, 2019.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 16 of 2020)(Department of Revenue-Direct Taxes)-Performance Audit on Assessment of Co-operative Societies and Co-operative Banks for the year ended March, 2019.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Report No. 1 of 2021)(Indirect Taxes-Goods and Services Tax, Central Excise And Service Tax), Department of Revenue, for the years ended March, 2019 and March, 2020.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Report No. 17 of 2020)(Department of Revenue-Customs) (Compliance Audit) for the year ended March, 2019.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 2 of 2021)-Compliance Audit Observations for the year ended March, 2019.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Finance Accounts (Volume-I) of Government of Jammu and Kashmir for the year 2018-2019.
 - (ii) Finance Accounts (Volume-II) of Government of Jammu and Kashmir for the year 2018-2019.
 - (iii) Appropriation Accounts of Government of Jammu and Kashmir for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Bureau of Indian Standards Act, 2016:-

- The Centrifugally Cast (Spun) Iron Pipes (Quality Control) Order, 2021 published in Notification No. S.O.116(E) in Gazette of India dated 12th January, 2021.
- (2) The Safety Glass (Quality Control) Order, 2020 published in Notification No. S.O.1045(E) in Gazette of India dated 12th March, 2020.
- (3) The Domestic Pressure Cooker (Quality Control) (Amendment) Order, 2020 published in Notification No. S.O.2019(E) in Gazette of India dated 23rd June, 2020.
- (4) The Transparent Float Glass (Quality Control) (Amendment) Order, 2020 published in Notification No. S.O.2016(E) in Gazette of India dated 23rd June, 2020.
- (5) The Safety Glass (Quality Control) (Amendment) Order, 2020 published in Notification No. S.O.2018(E) in Gazette of India dated 23rd June, 2020.
- (6) The Toys (Quality Control) Second Amendment Order, 2020 published in Notification No. S.O.4514(E) in Gazette of India dated 11th December, 2020.
- (7) The Safety Glass (Quality Control) Second Amendment Order, 2020 published in Notification No. S.O.3190(E) in Gazette of India dated 18th September, 2020.

- (8) The Toys (Quality Control) Amendment Order, 2020 published in Notification No. S.O.3146(E) in Gazette of India dated 15th September, 2020.
- (9) The flat Transparent Sheet Glass (Quality Control) (Amendment) Order, 2020 published in Notification No. S.O.2017(E) in Gazette of India dated 23rd June, 2020.
- (10) The Safety Glass (Quality Control) Amendment Order, 2021 published in Notification No. S.O.902(E) in Gazette of India dated 25th February, 2021.
- (11) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Second Amendment Order, 2020 published in Notification No. S.O.4671(E) in Gazette of India dated 22nd December, 2020.
- (12) The Plugs and Socket-Outlets and Alternating Current Direct Connected Static Prepayment Meters for Active Energy (Quality Control) Amendment Order, 2020 published in Notification No. S.O.1517(E) in Gazette of India dated 18th May, 2020.
- (13) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2020 published in Notification No. S.O.1518(E) in Gazette of India dated 18th May, 2020.
- (14) The Butterfly Valves (Quality Control) Order, 2020 published in Notification No. S.O.1920(E) in Gazette of India dated 17th June, 2020.
- (15) The Bicycles-Retro Reflective Devices (Quality Control) Order, 2020 published in Notification No. S.O.2290(E) in Gazette of India dated 9th July, 2020.

- (16) The Malleable Iron Shots and Grits (Quality Control) Order, 2020 published in Notification No. S.O.2767(E) in Gazette of India dated 14th August, 2020.
- (17) The Press Tool-Punches (Quality Control) Order, 2020 published in Notification No. S.O.3994(E) in Gazette of India dated 4th November, 2020.
- (18) The Refrigerating Appliances (Quality Control) Order, 2020 published in Notification No. S.O.4489(E) in Gazette of India dated 10th December, 2020.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.2) Bill, 2021, passed by the Lok Sabha on the 17th March, 2021.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation Bill, 2021, passed by the Lok Sabha on the 18th March, 2021.
- (iii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation Bill, 2021, passed by the Lok Sabha on the 18th March, 2021.
- (iv) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation (No.2) Bill, 2021, passed by the Lok Sabha on the 18th March, 2021.
- (v) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Puducherry Appropriation Bill, 2021, passed by the Lok Sabha on the 18th March, 2021.

(vi) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Puducherry Appropriation (Vote on Account) Bill, 2021, passed by the Lok Sabha on the 18th March, 2021.

5. Report of Committee on Absence of Members from the Sittings of the House

Ms. Pratima Bhowmik presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Reports of Committee on Public Undertakings

Smt. Meenakashi Lekhi presented the following two Reports (Hindi and English versions) of the Committee on Public Undertakings on:-

- Eighth Report of the Committee on Public Undertakings (17th Lok Sabha) on 'National Thermal Power Corporation (NTPC)'.
- (2) Ninth Report of the Committee on Public Undertakings (17th Lok Sabha) on 'Para no. 3.2 of Report No. 13 of 2019 (Compliance Audit) regarding 'Loss due to imprudent underwriting and lack of proper risk assessment' related to New India Assurance Company Limited (NIACL)'.

7. Report of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the Tenth Report (Hindi and English versions) of Committee on Estimates (2020-21) on Action Taken by the Government on the Observations/ Recommendations contained in the 12th Report (16th Lok Sabha) on the subject 'Rationalisation of Demands for Grants' pertaining to the Ministry of Finance (Department of Economic Affairs).

8. Statements of Committee on Estimates

Shri Girish Bhalchandra Bapat laid Four Statements (Hindi and English versions) showing further Action Taken by the Government on the Observations/Recommendations contained in the following Reports:-

- (1) Fourth Report (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-Fourth Report (15th Lok Sabha) on the subject 'National Social Assistance Programme' pertaining to the Ministry of Rural Development (Department of Rural Development).
- (2) Seventh Report (16th Lok Sabha) on Action Taken by Government on the Observations/Recommendations contained in the Twenty-Seventh Report (15th Lok Sabha) on the subject 'Performance of Project Arrow' pertaining to the Ministry of Communications and Information Technology (Department of Posts).
- (3) Thirteenth Report (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-Fifth Report (15th Lok Sabha) on the subject 'Development of Tourism' pertaining to the Ministries of Tourism and Culture.
- (4) Twenty Fourth Report (16th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fifteenth Report (16th lok sabha) on the subject 'Ganga Rejuvenation' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation [now Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation)].

12.10 P.M.

9. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitrendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 227th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 225th Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Development of North Eastern Region.

*12.10 P.M.

10. Government Bill – Introduced

The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021

^{*}From 12.12 P.M. to 12.14 P.M., Members raised matters of urgent public importance.

12.14 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sujay Radhakrishna Vikhepatil regarding declaration of Dimbhe-Manikdoh Water Tunnel as a National Project.
- (2) Smt. Keshari Devi Patel regarding need to widen National Highway between Raibareli and Prayagraj in Uttar Pradesh.
- (3) Shri Kanakmal Katara regarding issues pertaining to development in Tribal areas of Dungarpur district in Rajasthan.
- (4) Smt. Gitaben Rathva regarding increasing railway connectivity in Chhota Udaipur parliamentary constituency, Gujarat.
- (5) Dr. Bharati Pravin Pawar regarding need to clean the Godavari river.
- (6) Shri Devusinh Jesingbhai Chauhan regarding stoppage of Ahmedabad-Kewaria Jan Shatabdi express at Nadiad Railway Station.
- (7) Smt. Annpurna Devi regarding need to take necessary measures to include Kharwar-Bhogta community in the list of Scheduled Tribes.
- (8) Shri Sudarshan Bhagat regarding increasing incidents of cow smuggling in Lohardaga parliamentary constituency, Jharkhand.
- (9) Dr. Heena Vijaykumar Gavit regarding updating Scheduled Areas (Maharashtra) Order, 1985.
- (10) Shri Parbatbhai Savabhai Patel regarding need to run a direct train between Palanpur and Dwarka in Gujarat.
- (11) Shri Mansukhbhai D. Vasava regarding construction of Rajpipla Kevadia railway line in Gujarat.

- (12) Shri Bhagirath Chaudhary regarding need to take necessary measures for welfare of Magra-Merwara region in Ajmer parliamentary constituency, Rajasthan.
- (13) Shri Bidyut Baran Mahato regarding need to increase the amount for construction of house in rural areas under PM Awas Yojana.
- (14) Shri K. Raghu Rama Krishna Raju regarding incidents of Vandalism of Hindu Temples in Andhra Pradesh.
- (15) Shri Prataprao Jadhav regarding need to provide funds for Jigaon Dam Project.
- (16) Shri Mahabali Singh regarding smooth passage of vehicles through Toll Plazas.

12.15 P.M.

12. Government Bill – Passed

The National Commission for Allied and Healthcare Professions Bill, 2021, as passed by Rajya Sabha

Time Taken: 2 Hrs. 51 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

- 1. Shri Balubhau Narayanrao alias Suresh Dhanorkar
- 2. Dr. Subhash Ramrao Bhamre
- 3. Shri Bhartruhari Mahtab
- 4. Dr. Venkata Satyavathi Beesetti
- 5. Dr. Alok Kumar Suman
- 6. Dr. Shrikant Eknath Shinde
- 7. Shri Ritesh Pandey
- 8. Shri Bheemrao Baswanthrao Patil
- 9. Shri Faizal P.P. Mohammad
- 10. Dr. Pritam Gopinath Rao Munde
- 11. Smt. Anupriya Patel
- 12. Dr. Manoj Rajoria
- 13. Shri Hasnain Masoodi
- 14. Smt. Navneet Ravi Rana
- 15. Shri Hanuman Beniwal
- 16. Shri E.T. Mohammad Basheer

Dr. Harsh Vardhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 70 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

3.07 P.M.

Government Bill – Passed 13.

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021

Time Taken: 3 Hrs. 58 Mts.

The motion for consideration of the Bill was moved by Smt. Smriti Zubin Irani.

The following members took part in the debate:-

- 1. Smt. Preneet Kaur
- 2. Smt. Aparajita Sarangi
- 3. Smt. Geetha Viswanath Vanga
- 4. Shri Arvind Ganpat Sawant
- 5. Shri Chandeshwar Prasad
- Smt. Supriya Sule 6.
- 7. Shri Malook Nagar
- 8. Shri Srinivas Reddy Manne
- Shri Hasnain Masoodi 9.
- 10. Shri Jasbir Singh Gill
- 11. Dr. Virendra Kumar
- 12. Shri Anubhav Mohanty
- 13. Shri E.T. Mohammad Basheer
- 14. Shri Hanuman Beniwal
- 15. Prof. Rita Bahuguna Joshi
- 16. Smt. Navneet Ravi Rana
- 17. Smt. Annpurna Devi
- 18. Smt. Sangeeta Azad
- 19. Dr. Sanghamitra Maurya
- 20. Shri Sangamlal Kadedin Gupta
- 21. Dr. Bharati Pravin Pawar
- 22. Smt. Jaskaur Meena
- 23. Kunwar Danish Ali
- 24. Dr. Satya Pal Singh

Smt. Smriti Zubin Irani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 to 29 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Smriti Zubin Irani.

The motion was adopted and the Bill was passed.

*9.44 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 25th March, 2021.)

UTPAL KUMAR SINGH Secretary General

*From 7.05 P.M. to 9.44 P.M., Members raised matters of urgent public importance.

LOK SABHA BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 25, 2021/Chaitra 4, 1943 (Saka)

No. 114

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421–427 were orally answered. Replies to Starred Question Nos. 428–440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4831–5060 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Sports Development Fund, New Delhi, for the year 2018-2019.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2019-2020.

(6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Air India Assets Holding Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Air India Assets Holding Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Air India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) & (b) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2019-2020.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Unmanned Aircraft System Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.174(E) in Gazette of India dated 12th March, 2021 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Recycling of Ships Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.20 in Gazette of India dated 26th February, 2021 under Section 44 of the Recycling of Ships Act, 2019.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance Bill, 2021, passed by the Lok Sabha on the 23rd March, 2021.
- (ii) That at its sitting held on the 24th March, 2021, Rajya Sabha agreed without any amendment to the Government of National Capital Territory of Delhi (Amendment) Bill, 2021, as passed by Lok Sabha.

5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Sanjay Shamrao Dhotre, (Minister of State)	8.03.2021 to 4.04.2021
(2)	Gen. (Retd.) Vijay Kumar Singh (Minister of State)	10.03.2021 to 8.04.2021
(3)	Shri Abdul Khaleque	11.02.2021 to 13.02.2021 & 8.03.2021 to 6.04.2021
(4)	Shri Anant Kumar Hegde	8.03.2021 to 5.04.2021
(5)	Shri Y.S. Avinash Reddy	4.03.2020 to 23.03.2020; 14.09.2020 to 23.09.2020 29.01.2021 to 13.02.2021; & 8.03.2021 to 18.03.2021
(6)	Shri Sisir Kumar Adhikari	29.01.2021 to 13.02.2021 & 8.03.2021 to 8.04.2021

6. Statements by Ministers

(1) The Minister of Road Transport and Highways; and Minister of Micro, Small and Medium Enterprises (Shri Nitin Jairam Gadkari) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport & Highways.

- (2) The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2018-19 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, Welfare of Ex-Servicemen, Defence Pension and ECHS (Demand No. 19 & 22)' pertaining to the Ministry of Defence.
- (3) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations/ observations contained in the 7th Report of the Standing Committee on Energy on 'Energy Conservation' pertaining to the Ministry of Power.
 - (ii) the status of implementation of the recommendations/ observations contained in the 30th Report of the Standing Committee on Energy on 'National Electricity Policy-A review' pertaining to the Ministry of Power.
 - (iii) the status of implementation of the recommendations/ observations contained in the 14th Report of the Standing Committee on Energy on 'Evaluation of Role, Performance and functioning of Power Exchange' pertaining to the Ministry of Power.

- (iv) the status of implementation of the recommendations/ observations contained in the 30th Report of the Standing Committee on Energy on 'Functioning of Central Electricity Regulatory Commission' pertaining to the Ministry of Power.
- (4) The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid the following statements (Hindi and English versions) regarding:-
 - the status of implementation of the recommendations contained in the 138th Report of the Standing Committee on Commerce on 'Activities and Functioning of Spices Board' pertaining to the Ministry of Commerce and Industry.
 - (ii) the status of implementation of the recommendations contained in the 150th Report of the Standing Committee on Commerce on "Export of Organic Products: Challenges and Opportunities" pertaining to the Ministry of Commerce and Industry.

7. Motion Regarding the Report of Joint Committee on the Personal Data Protection Bill, 2019 - Extension of Time.

Smt. Meenakashi Lekhi moved the following motion:-

"That this House do extend upto the first week of Monsoon Session 2021 of Parliament the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019".

The motion was adopted.

12.08 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chhatar Singh Darbar regarding need to set up a Horticulture University in Dhar district, Madhya Pradesh.
- (2) Dr. Ramapati Ram Tripathi regarding need to extend intercity train (Train No. 02529) upto Bhatni Junction Railway Station in Deoria district, Uttar Pradesh.
- (3) Shri Unmesh B. Patil regarding boosting of tourism and employment opportunities in Jalgaon.
- (4) Shri Ashok Kumar Rawat regarding need to resume operation of Weaving Mill in Sandila Tehsil in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Vivek Narayan Shejwalkar regarding providing facilities to retired personnel of paramilitary forces at par with ex-servicemen.
- (6) Smt. Mala Rajya Shah Laxmi regarding conversion of Uttarkashi-Kamad-Anyarkakhal-Burhakedar-Ghansali-Mayali-Tilwara road in Uttarakhand as all weather National Highway.
- (7) Shri Rahul Kaswan regarding need to accord approval to the drinking water & irrigation project for Churu parliamentary constituency and Shekhawati Region in Rajasthan.
- (8) Shri Anurag Sharma regarding development of Jhansi and Lalitpur districts in Uttar Pradesh.

- (9) Shri Ravindra Kushawaha regarding running of Vande Bharat Train between Delhi and Gorakhpur and Shatabdi Express on Lucknow-Gorakhpur-Varanasi Railway section.
- (10) Shri Arjunlal Meena regarding Open Shelter Home for Orphan children run by Laveena Vikas Seva Sansthan, Ogana in Udaipur parliamentary constituency, Rajasthan.
- (11) Shri Dharambir Singh regarding railway related issues in Haryana.
- (12) Smt. Rama Devi regarding early construction of Chiraiya-Diphi-Ghorasahan road in Sheohar parliamentary constituency, Bihar.
- (13) Shri Sushil Kumar Singh regarding alleged flouting of environmental norms at stone quarrying sites in Aurangabad district, Bihar.
- (14) Shri Sadashiv Kisan Lokhande regarding proper resolution to railway related issues of Shirdi parliamentary constituency, Maharashtra.

9. Announcement by the Chair

The Chair made the following announcement:-

"Hon'ble Members, we must appreciate that the Hon'ble Speaker made elaborate arrangements for the convenience of Members and for smooth conduct of the Session. We express our sincere gratitude to him. A number of Members have also expressed their sentiments regarding well being of Hon'ble Speaker. His condition is stable now.

I, on behalf of the House, wish him speedy recovery.

12.09 P.M.

10. Valedictory Reference

The Chair made Valedictory Reference on the conclusion of the Fifth Session of the Seventeenth Lok Sabha.

12.14 P.M.

11. National Song

The National Song was played.

12.15 P.M.

(Lok Sabha adjourned sine-die at 12.15 P.M.)

UTPAL KUMAR SINGH Secretary General